C O N T E N T S

Fifteenth Series, Vol. XXXV, Fourteenth Session, 2013/1935 (Saka)
No. 14, Tuesday, August 27, 2013/Bhadrapada 5, 1935 (Saka)

S U B J E C T	P A G E S
WELCOME TO PARLIAMENTARY DELEGATION FROM PAPUA NEW GUINEA	1
ORAL ANSWER TO QUESTION	
*Starred Question No.241 to 244	5-40
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.245 to 256 and 258 to 260	41-88
Unstarred Question Nos.2761 to 2775, 2777 to 2805 2807 to 2944, 2946 to 2960 and 2962 to 2990	89-553

*The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 554-573

LEAVE OF ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE 574

MESSAGE FROM RAJYA SABHA
AND
BILL AS PASSED BY RAJYA SABHA 575

STANDING COMMITTEE ON INFORMATION TECHNOLOGY
Statements 576-577

STANDING COMMITTEE ON DEFENCE
Statements 578-579

STANDING COMMITTEE ON ENERGY 579-580
(i) 38th Report
(ii) Statements

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE
198th to 200th Reports 581

STATEMENTS BY MINISTERS 582-589

(i) Status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2012-13), pertaining to the Ministry of Social Justice and Empowerment

Kumari Selja 582

(ii) Status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2013-14), pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.

Prof. K. V. Thomas 583

(iii) Status of implementation of the recommendations contained in the 25th and 29th Reports of the Standing Committee on Chemicals and Fertilizers

Shri Srikant Jena 584

(iv) Status of implementation of the recommendations contained in the 165th Report of the Standing Committee on Home Affairs on the Action Taken by the Government on recommendations contained in the 161st Report of the Committee on Demands for Grants (2012-13), pertaining to the Ministry of Home Affairs.

Shri Mullapally Ramachandran 585-586

(v)(a) Status of implementation of the recommendations contained in the 48th Report of the Standing Committee on Agriculture on Demands for Grants (2013-14), pertaining to the Department of Animal Husbandry, Dairying and Fisheries (DADF), Ministry of Agriculture

Shri Tariq Anwar 589

(b) Status of implementation of the recommendations contained in the 47th Report of the Standing Committee on Agriculture on Demands for Grants (2013-14), pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture.

Shri Tariq Anwar 590

STATEMENT CORRECTING REPLY TO STARRED QUESTION NO. 32 DATED 06.08.2013 REGARDING SERVICE CONDITIONS FOR CHANDIGARH EMPLOYEES ALONG WITH REASONS FOR DELAY 587-588

OBSERVATIONS BY THE SPEAKER

(i) Extension of the sittings of the Lok Sabha 591
(ii) Economic situation in the country. 624

MATTERS UNDER RULE 377 601-618

(i) Need to withdraw increase in VAT on imported silk yarns and also take measures for growth of handloom sector in the country.

Shri N.S.V. Chitthan 602

(ii) Need to make opening of Zero balance Savings account in Banks hassle-free for beneficiaries covered under different welfare schemes of the Government in the country particularly in Kota Parliamentary Constituency, Rajasthan.

Shri Ijyaraj Singh 603

(iii) Need to expedite the completion of gauge conversion of railway line from Lumding to Badarpur in Assam.

Shri Lalit Mohan Suklabaidya 604

(iv) Need to make the Anganwadi workers and helpers as permanent employees and also enhance their honorarium.

Shri Anto Antony 605

(v) Need to open a Sainik School in Chamarajanagar district, Karnataka.

Shri R. Dhruvanarayana 606

(vi) Need to formulate a comprehensive scheme for development of civic amenities in North East Delhi Parliamentary Constituency.

Shri Jai Prakash Agarwal 607

(vii) Need to accord approval to the proposal of Gujarat for grant of financial assistance to schemes meant for welfare of workers employed in salt industry.

Shri Naranbhai Kachhadia 608

(viii) Need to deploy Guards and Fire Watchers for safeguarding of crops and forests from fire in Himachal Pradesh under Mahatma Gandhi National Rural Employment Guarantee Scheme.

Shri Anurag Singh Thakur 609

(ix) Need to provide financial assistance to Bihar to facilitate the completion of the long-pending development projects in the State.

Shri Radha Mohan Singh 610

(x) Need to provide stoppage of Mahananda Express (Train No. 15483/84), Kalka Mail (Train No. 12311/12), Sealdah-Ajmer Express (Train No. 12987/88) and Muri-Amritsar Express (Train No. 18601) at Sirathu, Bharwari and Manauri Railway stations in Kaushambi Parliamentary Constituency, Uttar Pradesh.

Shri Shailendra Kumar 611

(xi) Need to augment railway facilities in Azamgarh district, Uttar Pradesh.

Dr. Bali Ram 612

(xii) Need to develop and promote Ayurveda system of medicine in Tamil Nadu.

Shri Abdul Rahman 613

(xiii) Need to ensure availability of generic drugs at reasonable price in the market and make Government procurement directly from the drug-manufacturers.

Shri Rudramadhab Ray 614

(xiv) Need to develop adequate tourist facilities in Aurangabad, Maharashtra, to boost tourism in the region.

Shri Chandrakant Khaire 615

(xv) Need to develop Buxar in Bihar as an attractive tourist destination.

Shri Jagadanand Singh 616

(xvi) Need to ensure payment of minimum wages to workers engaged in Mahatma Gandhi National Rural Employment Guarantee Scheme in Tamil Nadu.

Shri P. Lingam 617

(17) Need to provide adequate compensation to farmers who suffered crop damage due to wet-drought in Vidarbha region of Maharashtra.

Shri Baliram Jadhav 618

DISCUSSION UNDER RULE 193 624-719

Economic situation in the country

Shri Gurudas Dasgupta 625-635

Shri Bhakta Charan Das 636-640

Shri Yashwant Sinha 641-652

Shri Shailendra Kumar 653-655

Dr. Baliram 656-658

Shri Sharad Yadav	659-662
Prof. Saugata Roy	663-669
Shri T.K.S. Elangovan	670-672
Shri Khagen Das	674-678
Shri Baijayant Panda	681-684
Dr. M. Thambidurai	685-689
Shri Anandrao Adsul	690-691
Shri Nama Nageswara Rao	692-693
Shri Sanjay Singh Chauhan	694-695
Shri Prasanta Kumar Majumdar	696
Shrimati Putul Kumari	697-698
Dr. Tarun Mandal	699
Shri Ajay Kumar	700-701
Dr. Raghuvansh Prasad Singh	702-703
Shri P. Chidambaram	704-719

BUSINESS ADVISORY COMMITTEE 691

51st Report

STATUTORY RESOLUTION RE: DISAPPROVAL OF SECURITIES AND EXCHANGE BOARD OF INDIA (AMENDMENT) SECOND ORDINANCE, 2013 AND SECURITIES AND EXCHANGE BOARD OF INDIA (AMENDMENT) BILL, 2013 720-745

Motion to Consider	720
Shri P. Chidambaram	720-721
Sk. Saidul Haque	721-724
Shri Nishikant Dubey	727-732
Shri Satpal Maharaj	733
Shri Shailendra Kumar	734-735
Shri Dhananjay Singh	736

Shri Vishwa Mohan Kumar 737

Shri Bhartruhari Mahtab 738-739

Dr. Raghuvansh Prasad Singh 740-741

Clauses 2, 3 and 1 745

Motion to Pass 745

ANNEXURE – I

Member-wise Index to Starred Questions 769

Member-wise Index to Unstarred Questions 770-775

ANNEXURE – II

Ministry-wise Index to Starred Questions 776

Ministry-wise Index to Unstarred Questions 777

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Tuesday, August 27, 2013/Bhadrapada 5, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

WELCOME TO PARLIAMENTARY DELEGATION FROM PAPUA NEW GUINEA

MADAM SPEAKER: Hon. Members, I have to make an announcement.

On behalf of the hon. Members of the House and on my own behalf, I have great pleasure in welcoming His Excellency Mr. Theodore Zurenuoc, Speaker of the Parliament of Papua New Guinea and members of the Parliamentary Delegation from Papua New Guinea who are on a visit to India as our honoured guests.

They arrived in India on Monday, 26th August, 2013. They are now seated in the Special Box.

Hon. Members, India-Papua New Guinea enjoy warm and friendly relations. The two countries have been collaborating closely in international fora including the Commonwealth, Non-Aligned Movement and the United Nations Organization. I am sure that this visit will further enhance people contacts and reinforce the close bonds between our two countries.

We wish the Parliamentary Delegation from Papua New Guinea a pleasant and a successful stay in our country. Through them, we convey our greetings and best wishes to the Parliament, the Government and the friendly people of Papua New Guinea.

...(व्यवधान)

अध्यक्ष महोदया : आपको 12 बजे बुलायेंगे।

...(व्यवधान)

अध्यक्ष महोदया : अभी क्वैश्चन ऑवर चलने दीजिए। 12 बजे हम कर देंगे, जीरो ऑवर में एलाऊ कर देंगे। अभी बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : प्रश्न काल चलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : प्रश्न काल चला ही नहीं है, इस पूरे सत्र में प्रश्न काल नहीं चला है।

...(व्यवधान)

अध्यक्ष महोदया : बैठ जाइए। यह क्या तरीका है?

...(व्यवधान)

अध्यक्ष महोदया : प्रश्न काल चलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : प्रश्न 241 - श्री रुद्रमाधव राय।

...(व्यवधान)

अध्यक्ष महोदया : आप अपनी सीट पर जाइए।

...(व्यवधान)

अध्यक्ष महोदया : आप बैठिए।

...(व्यवधान)

श्री नीरज शेखर (बलिया): लाखों लोग बेघर हो गए हैं। ...(व्यवधान)

अध्यक्ष महोदया : आप फर्स्ट सप्लीमेंट्री पूछिए।

...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : 12 बजे बुलायेंगे। हम कह रहे हैं कि 12 बजे जीरो ऑवर में बुलायेंगे। अभी प्रश्न काल चलाइए।

...(व्यवधान)

अध्यक्ष महोदया : हमारा अनुरोध है, इस पूरे सत्र में प्रश्न काल नहीं चला है, प्रश्न काल आज चलाइए और मैं यह चाहूंगी कि आप लोग जो बातें कह रहे हैं, हम शून्य प्रहर में समय दे देंगे, आप कह लीजिएगा।

आप पहला पूरक प्रश्न पूछिए।

(Q. No. 241)

SHRI RUDRAMADHAB RAY: Madam, the hon. Minister, in his reply, has categorically narrated all the norms of assistance for the farmers. But I am to say that in our country every year, there are thousands of suicidal deaths of farmers. What are the reasons? The reason being, the farmers cannot sustain the loss incurred every year. Further, natural calamity occurs so often that their backbone is broken. The assistance given by the Government is not adequate to their requirement. Therefore, I would like to know from the Government whether it is thinking of having a natural device to judge the actual quantity of assistance required by the farmers for their loss due to natural calamity so that the farmers do not sustain any loss.

THE MINISTER OF AGRICULTURE AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD PAWAR): Whenever there is a natural calamity a study is made and the Government of India provides immediate relief to the State Government. There is no question of compensation. There is a difference between compensation and relief. Whenever there is a natural calamity the question that comes is to help the farming community and the farmers and that help is given in the form of relief. The scale of relief is generally finalized by the Finance Commission. The Finance Commission's recommendations are generally accepted and implemented by the Government of India. I have given all these details as to what exactly the recommendations of the Finance Commission are; what exact amount has been provided for these types of calamities and what is the procedure to support the farmers in this distress.

SHRI RUDRAMADHAB RAY : Madam, in the year 2011 there was a severe drought in Odisha. In the second phase of relief the Government of Odisha had asked for crop insurance but the Union Government refused the proposal of the Government of Odisha for additional settlement of claims. Thereby, 7,176 farmers, coming from 29 Gram Panchayats of 10 districts, were deprived of this

benefit. I would like to have an assurance from the Government to the effect that it will reconsider the claims of the State Government of Odisha.

SHRI SHARAD PAWAR: With regard to the last year's drought, the Government of India has received proposals from three State Governments; Maharashtra, Gujarat and Karnataka. These three State Governments have written to the Central Government about the drought or some severe problems being faced by the farming community. There was no specific proposal about the drought from the Government of Odisha. If any information is there regarding such type of a situation, I would be happy to go in depth and help the State.

SHRI P. VISWANATHAN : Thank you, Madam Speaker. The farmers in various States, especially from Tamil Nadu, are demanding adequate compensation for loss of crop due to rain, cyclone and drought. The matter regarding the compensation to be paid to the farmers for different crops according to their cost of cultivation affected by the cyclone Thane was raised by me under Rule 377 on 13/03/2012. At that time, the hon. Prime Minister had sanctioned Rs.500 crore to Tamil Nadu and Rs.125 crore to Puducherry. Thanks to the UPA Government for prompt action. I would like to know whether the Government is having any mechanism to ascertain the quantum of loss of crops and the amount of compensation to be paid for different crops and the steps taken by the Government for creating a permanent contingency fund to help the small farmers in the shortest period.

Madam, as per the existing practice, farmers whose crops are affected during any natural disaster are eligible for crop insurance. In some States the possession of Kisan Credit Card is mandatory to apply for crop insurance. Madam, I would like to know whether the Central Government will issue a uniform guideline for all the States regarding the payment of compensation.

SHRI SHARAD PAWAR: Madam Speaker, I have made the position clear. It is not a question of compensation. Here, the Government of India and the State Government give support as relief to the affected people. Hon. Member has asked about the procedure. The procedure is, if any State is facing the problem of either drought, flood or any other calamity, the State Government has to submit its memorandum to the Government of India. After getting memorandum from respective States, the Government of India constitutes a team and sends it to the State. Along with the State officers, the Government of India's team visit the place and then submit its report. After getting the report from the team the inter-Ministerial Committee studies the report and submits its final proposal before a high-level Committee which is headed by the Minister of Agriculture. The composition of this high-level Committee is; the Agriculture Minister is the Chairman, The Minister of Home, the Minister of Finance and the Deputy-Chairman of Planning Commission are the Members of the Committee. The proposal comes before the HLC which takes a final decision and sends support and relief to the State. That type of practice is going on in this country under the Disaster Management Act which has been approved by this Parliament in the year 2005 and we are continuing with that.

श्री रवीन्द्र कुमार पाण्डेय : अध्यक्ष महोदया, मैं मंत्री जी से कहना चाहता हूं कि झारखंड प्रदेश में तीन वर्षों तक लगातार सूखा पड़ा और तीनों वर्ष वहां की सरकार द्वारा भारत सरकार को इसकी सूचना दी गई। लोक सभा में भी समय-समय पर इस विषय को उठाया गया कि उसे अकालग्रस्त क्षेत्र घोषित किया जाए। इस बार भी वाटर पर सरकार की रिपोर्ट में आया है कि मात्र 20 प्रतिशत वर्षा हुई है। हम आपके माध्यम से मंत्री महोदय से जानना चाहते हैं कि क्या झारखंड प्रदेश के लिए इस बार भारत सरकार की कोई योजना है जिससे वहां के किसानों को सूखे से राहत मिल सके?

श्री शरद पवार : महोदया, झारखंड सरकार ने वहां की स्थिति के बारे में भारत सरकार को मैमोरंडम दे दिया। मैं इमीडिएटली टीम कौन्सटीट्यूट करके उस राज्य में भेजूंगा और टीम की रिपोर्ट आने के बाद उसके मुताबिक राज्य सरकार की जो मदद करने की आवश्यकता है, उसकी तैयारी भारत सरकार की रहेगी।...(व्यवधान)

श्री गोरखनाथ पाण्डेय : अध्यक्ष महोदया, देश में कभी बाढ़, कभी अतिवृष्टि और कभी ओलावृष्टि होती है। जिस पूर्वांचल, उत्तर प्रदेश की चर्चा हो रही है, वह इस समय बाढ़ से प्रभावित है। अभी हमने अपनी बात आपके सामने रखी। महोदया, मेरा क्षेत्र भदोही गंगा नदी के किनारे है। गंगा नदी, यमुना नदी के पानी ने इस समय पूरे जिले और पूर्वांचल में तबाही मचा रखी है। सैंकड़ों घर-परिवार बेघर हो गए हैं, हजारों एकड़ जमीन जलमग्न हो गई है, लोग भाग रहे हैं, राहत सामग्री नहीं पहुंच पा रही है। यह स्थिति हर वर्ष आती है। पूर्वांचल हर वर्ष बाढ़ से प्रभावित होता है। प्रदेश सरकार मांग भी करती है। इस समय पूर्वांचल जिस स्थिति से गुजर रहा है, विशेषकर मेरा लोक सभा क्षेत्र जो ग्रामीण अंचल में है, गंगा नदी के किनारे बसा हुआ है, जहां हजारों लोग बेघर हो रहे हैं, क्या माननीय मंत्री जी उसकी त्वरित कार्यवाही के लिए कोई योजना पहुंचाने की व्यवस्था करेंगे?

श्री शरद पवार: मैंने यह बात साफ की है कि इमीडिएट रिलीफ देने की जो बात उठी है, वह स्टेट गवर्नमैंट की जिम्मेदारी होती है। जब नुकसान ज्यादा सामान पर होता है, तो भारत सरकार को राज्य सरकार की मदद करने के लिए आगे आने की आवश्यकता पड़ती है। भारत सरकार के सामने वहां का मेमोरेंडम आने के बाद हम वहां की स्टडी करके राज्य सरकार को, उन जिलों को, वहां के किसानों की मदद करने के लिए पूर्ण रूप से तैयार हैं, मगर हमारे सामने वहां के डिटेल्ड मेमोरेंडम की आवश्यकता है।

श्री शैलेन्द्र कुमार : माननीय अध्यक्षा जी, आपने मुझे इस प्रश्न पर बोलने का अवसर दिया, उसके लिए मैं आपका आभारी हूं। अभी हमारे मित्र गोरखनाथ पाण्डे जी ने बात कही और प्रश्न से यह स्पष्ट होता है कि वर्षा, सिंचित, असिंचित, जहां पर सूखा पड़ा है या ओलावृष्टि, पाले या सूखे के कारण, इसमें बाढ़ भी सम्मिलित कर दी जाये, तो मेरे ख्याल से गलत नहीं होगा। आज पूरा पूर्वांचल ही नहीं बल्कि उत्तर भारत, मध्य प्रदेश से लेकर उत्तर प्रदेश तक, अभी जो हमारे सम्मानित सदस्य श्री नीरज शेखर, रामकिशुन जी, तूफानी सरोज जी आदि यह बात उठा रहे थे। हजारों एकड़ नहीं, बल्कि लाखों एकड़ धान की फसलें जैसे दलहन में अरहर, चना, उड़द आदि तमाम ऐसी फसलें हैं, जो बिल्कुल जलमग्न हो गयी हैं। काफी व्यापक पैमाने पर नुकसान हो रहा है। वर्षा नहीं हो रही है, लेकिन टिहरी वगैरह से जब पानी छूटता है, तो फसलें बिल्कुल नष्ट हो जाती हैं। बेतवा, मध्य प्रदेश से भी पानी आ रहा है। इस कारण गंगा-यमुना, दोनों नदियां बिल्कुल रौद्र रूप, विकराल रूप धारण किये हुए हैं। हजारों-लाखों एकड़ भूमि बिल्कुल जलमग्न हो गयी है। मैं चाहूंगा कि आपकी तरफ से सरकार को निर्देशित किया जाये कि इसके लिए भारत सरकार से एक टीम भेजकर उसका पूरा सर्वे कराया जाये और आर्थिक रूप से जो भी प्रदेश डूबे हैं, लाखों एकड़ भूमि जलमग्न है, खेत को जो हानि पहुंची है, क्या आप उनका निरीक्षण कराकर विशेष आर्थिक पैकेज देकर उन्हें मुआवजा दिलाने या राहत दिलाने का प्रयास करेंगे?

श्री शरद पवार : जो आपदा की सूची है और जिसे फाइनेंस कमीशन ने स्वीकार किया है, उसमें फ्लड्स आते हैं। जहां बाढ़ है, वहां मदद लेने के लिए उनका अधिकार है। सम्मानित सदस्य ने जो स्थिति सदन के सामने रखी, इस बारे में हमारे सामने लिखित रूप में राज्य सरकार द्वारा मेमोरेंडम भेजने के बाद 48 घंटों के अंदर मैं एक टीम कांस्टीट्यूट करके वहां भेजूंगा और उसकी रिपोर्ट आने के बाद स्टेट की मदद करूंगा। ...(व्यवधान)

श्री अनंत गंगाराम गीते : अध्यक्षा जी, आज महाराष्ट्र में भारी वर्षा के कारण किसानों को बहुत बड़ा नुकसान सहना पड़ रहा है। जिस कोंकण प्रांत से मैं आता हूं, वहां पर एक सिंगल क्रॉप है, केवल पैडी, चावल की खेती होती है। इस साल भारी वर्षा के कारण चावल की पूरी खेती नष्ट हो गयी है। उसी प्रकार मराठवाड़ा और विदर्भ में ज्वार के साथ-साथ सोयाबीन और कपास की फसल को भारी मात्रा में नुकसान हुआ है।

अध्यक्षा जी, मैं आपके माध्यम से मंत्री जी से यह जानना चाहूंगा कि भारी मात्रा में किसानों का जो नुकसान हुआ है, उस मामले में क्या राज्य सरकार ने भारत सरकार से कुछ राहत की मांग की है? यदि की है, तो क्या की है और यदि नहीं की, तो इस संदर्भ में हमारे कृषि मंत्री क्या पहल करना चाहते हैं?

श्री शरद पवार: मेरे पास महाराष्ट्र सरकार की तरफ से कल ही एक मेमोरेंडम आया है जिसमें उन्होंने 1,183 करोड़ रुपये की डिमांड की है। उस डिमांड में deaths due to the flood situation, deaths of the animals, number of the large cattle dying in the flood, small cattle dying in the flood, cloths, utensils and household goods losses, granting of relief for the family for their sustenance post-calamity, damages of houses, *pucca* houses, partly-damaged houses, damage of infrastructural public property, damage to roads, damage to wheat, damage to government buildings, damage to irrigation work, damage to power supply, Primary Health Centres destroyed, primary schools destroyed. Primary schools destroyed; secondary schools destroyed; damage to agriculture; crop loss, damage to agricultural land – these are the areas which have been affected and the State Government has asked for financial support. We are sending teams to the State to visit all these districts whose names have been given by the State Government and we give sufficient support to the State in such calamities.

श्री रमेश राठौर : धन्यवाद मैडम, अदिलाबाद जिले में भारी वर्षा के कारण पैनगंगा, प्रणाहिता नदियों में बाढ़ आ जाने के कारण वहां पर एक लाख एकड़ क्षेत्र की फसल पूरी तरह से बह गयी है। इसका अभी तक सर्वे नहीं हुआ है। अदिलाबाद जिला बैकवर्ड जिला है, ट्राइबल जिला है, यहां दलित लोग ज्यादा हैं। जिन किसानों की फसलें नष्ट हुई हैं, उन्हें मदद देने के लिए मैं मंत्री जी से निवेदन करता हूं।

अध्यक्ष महोदया : इन्होंने निवेदन किया है।

श्री शरद पवार : इसके लिए राज्य सरकार से प्रपोज़ल आना चाहिए।

SHRI T.R. BAALU : Madam, it is excruciatingly painful for me to inform this august House about the sad plight of the coconut growers in Tamil Nadu especially in the districts of Thanjavur, Thiruvarur, Nagapattinam, Madurai, Theni, and Kambab and so on… (*Interruptions*)

DR. M. THAMBIDURAI : Madam, it is an allegation being made… (*Interruptions*)

SHRI T.R. BAALU : Madam, it is not proper… (*Interruptions*) Madam, I seek your protection… (*Interruptions*)

MADAM SPEAKER: Hon. Member, please take your seat.

… (*Interruptions*)

SHRI T.R. BAALU :It is not Tamil Nadu Assembly… (*Interruptions*) Madam, he should know how to conduct himself.

MADAM SPEAKER: Nothing will go on record except what is being said by Shri T.R. Baalu.

(Interruptions) …[*]

SHRI T.R. BAALU:I am raising an issue of the farmers. … (*Interruptions*)

MADAM SPEAKER: Shri Baalu, you ask the question. The statement of Shri Thambidurai is not going on record. Hon. Members, please sit down. बैठ जाइए, थम्बीदुरई जी।

… (*Interruptions*)

---

[*] Not recorded.

SHRI T.R. BAALU :Madam, I should have enough time to ask questions to the hon. Minister. This is not proper… (*Interruptions*) They should know how to conduct themselves in the House… (*Interruptions*)

MADAM SPEAKER: Please ask your question.

SHRI T.R. BAALU : Madam, I was mentioning about the sad plight of the coconut growers of the districts of Thanjavur, Thiruvarur, Nagapattinam, Madurai, Dindigul, Theni, and Kambab and so on. I was mentioning of these particular districts about the condition of the coconut trees for the last more than three to five years. Even a scientist like Dr. Swaminathan could not identify the problem. They have not been able to identify the medicine for the pest responsible for this and because of this the coconut growers are suffering like anything.

Hon. Minister, my friend, Shri Sharad Pawar ji had a patient hearing about the problem for three and a half hours when he visited Tamil Nadu. I have to thank him for that. But at the same time, so far, the coconut growing farmers have not yet got any relief from the Government of India. I would like to know from the hon. Minister as to what steps the Government of India is going to take in this regard.

SHRI SHARAD PAWAR: Under the definition of calamity, pest control is also included. From the States of Kerala and Tamil Nadu we are getting a lot of reports about a particular type of pest problem which is harmful for coconut plantation. We sent experts from Coconut Development Board and also from the Indian Council of Agricultural Research. They have submitted their report to us. In such a situation we have to uproot the tree and plant a new tree. Coconut Development Corporation has taken up a programme and financial support has been provided to these States where the farmers are facing such problems.

The hon. Member who has raised this issue is very serious about this type of problem. He had invited me and we had a detailed meeting with the coconut growers and certain steps have been taken. But in spite of the programme that has been initiated in this regard, if that is not implemented, then I will definitely get in touch with the State Government and we will try to find a solution.

…(व्यवधान)

श्री जगदम्बिका पाल : मैडम, यह बहुत महत्वपूर्ण विषय है।…(व्यवधान)

अध्यक्ष महोदया : इस पर चर्चा करवा देंगे।

प्रश्न संख्या 242, श्री बालकृष्ण खांडेराव शुक्ल ।

(Q. No. 242)

श्री बालकृष्ण खांडेराव शुक्ल : अध्यक्ष महोदया, कल ही हमने फूड सिक्योरिटी बिल यहां से पास किया है। चूंकि मैं गुजरात से आता हूं, मेरा प्रश्न बीटी कॉटन के अनुसंधान के बारे में था। माननीय मंत्री जी ने एक प्रोटोटाइप जवाब दे दिया है। इसमें दो-तीन बातें ऐसे ही लिखी गयी हैं कि परम्परागत कॉटन और बीटी कॉटन के बीच जो फर्क है, उसे अभी तक हमने डिस्टिंगविश नहीं किया है। उसके साथ-साथ हम सभी जानते हैं कि चाहे गुजरात हो, मध्य प्रदेश हो, छत्तीसगढ़ हो, आज जब भारत की आर्थिक विकास दर के साथ एग्रीकल्चरल ग्रोथ रेट 3 से 4 प्रतिशत है और उसमें गुजरात की ग्रोथ रेट 13 प्रतिशत है, तो भारत की कृषि विकास दर में जो योगदान गुजरात की ओर से आ रहा है, वह बहुत ज्यादा है। हम सभी जानते हैं कि पिछले वर्ष जब कपास का उत्पादन हुआ था गुजरात में, तब जो डिसक्रिमिनेटरी पॉलिसी बनी थी, उसमें एक्सपोर्ट पॉलिसी के साथ-साथ गठान जो बॉटम रेट है, उसमें भी फर्क हो गया था, उसके कारण बहुत ही तकलीफ हुई थी। जिसके लिए बाद में गुजरात के सभी एमपीज का डेलीगेशन माननीय मंत्री जी और माननीय प्रधानमंत्री जी से मिला था, तब जाकर यह मंजूर किया गया था। इसलिए मैं माननीय मंत्री जी से पूछना चाहता हूं कि क्या इस बार उत्पादन से पहले निर्यात पॉलिसी तय होगी या नहीं?

SHRI SHARAD PAWAR: Last year we have practically exported 120 lakh bales and earned about Rs. 21,000 crore from the export of cotton. This is the policy. We are not stopping export of cotton. Some times, when enough cotton is not available in the country, as we have to protect the domestic industry like the handloom and the powerloom, we have to discourage the export of cotton. But generally, the effort of the Government is not to oppose the export of cotton. We have to see that our products are exported. We have to see that in the international market, people should see us as a reliable supplier. So, as on today, there is no restriction.

श्री बालकृष्ण खांडेराव शुक्ल : महोदया, माननीय मंत्री जी ने गोलमोल जवाब दिया है। हम सभी जानते हैं कि दूसरे ही दिन क्यों पॉलिसी फिर रखी गयी, फिर क्यों बताया गया कि अब एक्सपोर्ट कर सकते हैं? अगर आपको यह पता था कि निर्यात की अभी जरूरत नहीं है और यहां देश में डोमेस्टिक यूज के लिए इतना कॉटन रखना चाहिए, तो दूसरे दिन हमने क्यों पॉलिसी बदल दी? क्यों दिया? यह भी एक सवाल है। हम सभी जानते हैं कि कॉटन का जो डोमेस्टिक इंडस्ट्रियल यूज हो रहा है, उसमें गुजरात में सूरत, अहमदाबाद में बहुत अच्छा काम हो रहा है, तो क्या अगले वित्त वर्ष में माननीय मंत्री जी द्वारा वहां कोई

ऐसी इंस्टीट्यूट स्थापित करने का प्रावधान किया गया है या प्रावधान किया जाने वाला है? गुजरात में कॉटन उत्पादन हो रहा है और आपने अपने जवाब में लिखा है कि इसकी जो टेक्नोलॉजी है, उसके ट्रांसफर एवं प्रोटेक्शन के लिए हम कुछ कदम उठा रहे हैं। क्या ऐसा कुछ आपने तय किया है?

श्री शरद पवार: मैडम, कॉटन रिसर्च के बारे में गवर्नमेंट ऑफ इंडिया ने एक इंस्टीट्यूट नागपुर में स्वीकृत की है।...(व्यवधान)

श्री बालकृष्ण खांडेराव शुक्ल : मैं गुजरात की बात कह रहा हूं।...(व्यवधान)

श्री शरद पवार: हर राज्य में नहीं कर सकते हैं।...(व्यवधान)

श्री बालकृष्ण खांडेराव शुक्ल : क्यों नहीं कर सकते?...(व्यवधान)

श्री शरद पवार: रिसर्च इंस्टीट्यूट सभी राज्यों में नहीं स्थापित कर सकते हैं। देश में क्रॉप-वाइज रिसर्च इंस्टीट्यूशन कहीं न कहीं एक ही होती है। मगर, जूनागढ़ में वहां की यूनिवर्सिटी के साथ हम लोगों ने कुछ प्रबंध किया है और वहां की यूनिवर्सिटी के माध्यम से कॉटन के बारे में वहां काम करने की आवश्यकता है, इस तरह की मांग वहां के किसानों ने की थी, तो उनको सहयोग देने की हमने तैयारी की है।

अध्यक्ष महोदया : श्री अशोक कुमार रावत - उपस्थित नहीं।

SHRI SIRICILLA RAJAIAH : Madam Speaker, thank you for giving me this opportunity. As we know, our country is predominantly an agricultural country, where seventy per cent of the population is dependent on agriculture.If you look at the geographical area that is available in our country, it is only 2.66 per cent wherein 18 per cent of the population is living. With this situation, we should know that there is a dire necessity for increasing agricultural production to meet the food requirement of the country.

As we all know, the Bt. is not only high-yielding but also a pest and disease resistant variety. We are accepting the induction, introduction and adoption of Bt. in cotton. In respect of the field crops like cereals, pulses and vegetables, are we going to introduce the Bt. or not? There are several apprehensions like it will be hazardous to health. Are we ready to take the help of technology in our country? Are we ready to invite the technology in our country? If not, is any research going to be taken up to establish that this is not hazardous or this is hazardous to health?

What are the future courses of action in the introduction of Bt. variety? The hon. Minister may tell the august House about this.

SHRI SHARAD PAWAR: The hon. Member has raised the issue regarding transgenic crops. In our country, there is only one crop which has been cleared by the Ministry of Environment and the Committee concerned. The crop that has been cleared is Bt. cotton. I think that decision is a very sensible decision because, as I have given the figures in the reply, the production and productivity has substantially improved because of this crop.

Secondly, the farmers' income has substantially improved. 92 per cent of the State's cotton area is under Bt. About 191 kg. per hectare was the yield and that has gone up. Because of Bt., 491 kgs. per hectare is the yield now. There is one particular disease, the bollworm disease. But Bt. has successfully controlled the bollworm disease. The pesticide which was used was to the extent of 46 per cent to control this but because of Bt. that percentage has come down to 21.

Regarding the income to the farmer, prior to Bt., in 2001, the total income per hectare was Rs.7558 in the rain-fed area. After the introduction of Bt., the income has gone up from Rs.7000 to Rs.16,000 and in the irrigated area, it has gone up to Rs. 25,000 per hectare. So, Bt. has established all benefits and advantages to the farmers and to the nation. Farmers themselves have accepted Bt. crop. That is why, we have supported Bt. crop.

Now, a question has been raised about the other transgenic crops. As on today, not a single other crop has been cleared. Unfortunately, many States are not allowing scientists to take even trials. There are only four States which have allowed scientific trials which are Andhra Pradesh, Gujarat, Karnataka and one more State. They have allowed it. Other States are not even allowing to take any trials. Our scientists have developed many Bt. varieties. They have developed it in Brinjal, soyabean, corn and some other vegetables. They have developed it in Tomatoes. But the States have not yet taken a final view about this. Unfortunately, the Supreme Court has also taken a different stand but only yesterday one report

has been presented to the Supreme Court. We are waiting for the decision of the Supreme Court.

It is our considered view that Bt. transgenic crop is definitely useful but we have to take all precautions. These precautions are: is there any bad effect on soil, water, environment, cattle, human beings, other crops? We are ready to take all these precautions. After taking all these precautions, if a particular crop and particular research is useful for the nation and the farmers, I think we have to take a positive approach.

SHRI S. SEMMALAI: Thank you, Madam, for allowing me to ask the supplementary. The hon. Minister himself has just now stated that many States have not come forward even for testing the Bt. Cotton. … (*Interruptions*)

SHRI SHARAD PAWAR: Other transgenic crops.

SHRI S. SEMMALAI : The Minister told us that yield is very good; income to farmers is very high but it is a fact that genetically modified Bt. cotton leads to growing indebtedness among farmers as they have to spend more pesticides, etc. Farmers growing Bt. cotton are committing suicide as our Odisha Member has stated just now. … (*Interruptions*) There is no suicide death reported in Tamil Nadu. As regards farmers from other States, not from Tamil Nadu, farmers committing suicides has become a common phenomenon. The claim that yield from Bt cotton is high as compared to the conventional cotton does not have a supportive evidence from the farmers. In the background of stiff opposition from the farmers, it is better for the Government to give up its focus on this.

Organic cotton farming is picking up in South India, especially in Tamil Nadu. Hence, I would ask the hon. Minister to state as to why not the Government shifts its strategy and gives more emphasis to organic cotton cultivation. Will the Government come forward to encourage farmers in this regard by providing sufficient subsidies, and more training to the farmers?

SHRI SHARAD PAWAR: Two issues have been raised by the hon. Member. Regarding organic cotton, yes – in fact, the next question is about organic crops

and what the Government of India is doing and what State Governments are doing to encourage organic crops. We are for organic crops. There are no two opinions about that. But it is difficult for me to accept that Bt. cotton is not useful. In 2002, the production of cotton was 86 lakh bales; in 2012-13, it has gone up to 352 lakh bales. That jump itself has shown how the product has been useful.

Secondly, I honestly feel that the farmer of this country is more wiser than me. He understands what crops should be taken; and 93 per cent of cotton growers are using this seed, I think, they are the sensible people and they are for the larger interests of the country. Therefore, it is not proper to say that Bt cotton is not useful.

SHRI PRABODH PANDA : My question is about genetically modified crops, its utility. What will be the outcome of this introduction? Most of the farmers are in the dark. It mainly depends upon the opinion of the scientists. Sofaras my knowledge goes, the scientist community not only of our country but also internationally, are divided in this regard. Even in our country, there are differences in this regard between some research institutions like ICAR and Agricultural Universities.

Monsanto, the giant multinational corporation, is operating world over and they are pushing so that not only in Bt. cotton, they can go on to other sectors of agriculture. As agriculture is in the State List, I would like to know whether the Government is consulting the State Governments and whether the hon. Minister is taking any initiative to consult all shades of scientists and all the agricultural institutions so that these genetically modified crops are not introduced in our country as there is adverse effect. In the Bt cotton introduced areas of the State of Maharashtra from where the hon. Minister is coming, particularly the Vidharba region are the worst affected. So, I would like to know his reply regarding this.

SHRI SHARAD PAWAR: Madam, when I said that 93 per cent of the farmers are using this seed, there must be some advantage to them. Secondly, when our production has gone up from 137 lakh bales to 352 lakh bales, that itself is a clear-

cut indication and lastly, as I said, the use of pesticides has dropped from 46 per cent to 21 per cent. This also shows that it is beneficial to the farmers.

Now the question comes about other crops. As on today, in our country, only transgenic cotton has been approved, not a single other crop has been approved. By and large, the scientific community of ICAR is supporting this concept. I know there are certain scientists who have a different view on this. But what we have seen not only in India but outside also is that the major developing countries are using transgenic crops. In USA, they are bringing a sizeable area under soyabean and other crops. But there are so many organisations belonging to that country which are making a propaganda in India that we should not use these crops. They are using, they are producing and they are exporting to us. But when we think of using these varieties here, definitely there is opposition. But I think the time has come that we have to take a sensible approach to resolve the problem of food security of the nation.

(Q. No. 243)

श्री प्रदीप माझी : अध्यक्ष महोदया, मेरा सवाल एलोकेशन आफ कोल कन्ज्यूमर्स पर है, लेकिन फूड एंड पब्लिक डिस्ट्रिब्यूशन डिपार्टमेंट में सबसे बड़ी जो कमियां और मुश्किलें हैं, वे स्टोरेज फैसिलिटी की हैं। नौ साल से हम सुनते आ रहे हैं कि स्टोरेज फैसिलिटी को ठीक किया जाएगा, लेकिन अभी तक कोई भी काम आगे नहीं बढ़ा है और जो भी काम किया गया है वह बहुत धीरे-धीरे किया गया है। जब खेती होती है और मंडी में खाद्यान्न आता है, तो एफसीआई और राज्य सरकार खाद्यान्न खरीदना बंद कर देती हैं कि हमारे पास स्टोरेज फैसिलिटी नहीं है और हम अनाज को रख नहीं सकते हैं। इस कारण बहुत से किसानों ने आत्महत्या की है, डिस्ट्रेस होता है, बहुत मुश्किल होती है। उड़ीसा में भी जब मानसून आया था, तो हमारे किसानों ने बहुत नुकसान उठाया था।

मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूं कि इस विषय में जो धीरे काम चल रहा है, उसके लिए टाइम लाइन बताएं कि कब तक पूरे देश में स्टोरेज फैसिलिटी ठीक हो जाए और हमारे किसानों को नुकसान न उठाना पड़े। मैं मंत्री जी से आग्रह करता हूं कि उन्होंने इस संबंध में क्या कदम उठाए हैं और देश के किसानों के लिए क्या करने जा रहे हैं।

PROF. K.V. THOMAS: Madam, in *mandi* and other places, when foodgrains come, especially wheat, it is an unending procurement. We do not restrict the farmers from bringing any amount of foodgrains to the *mandi* and we protect the MSP.

Coming to the OMS, it was started 10 years ago. Our commitment is to supply foodgrains to the States under TPDS. When we have got surplus production, surplus procurement, through the OMS system we supply the food grains to the bulk traders, small traders and also to the States. This is an ongoing system. In the case of TPDS only the Government bears a huge subsidy, which is our commitment, but supply to the bulk traders and small traders under the OMS scheme, it is based on the MSP.

श्री प्रदीप माझी : अध्यक्ष महोदया, कल हमारा बहुत बड़ा ऐतिहासिक बिल आया है और माननीय मंत्री जी ने बहुत अच्छी तरह से उसको सदन में रखा लेकिन दो-चार प्रश्न ऐसे हैं जिन पर हमें अभी तक स्पष्ट नहीं हो पाया है। जो मौजूदा बीपीएल काड्र्स सारे देश में हैं, उनको आप कैसे रिप्लेस करेंगे और सबसे बड़ी बात है...(व्यवधान) सरकार ने जो एनाउंसमेंट किया,...(व्यवधान)

अध्यक्ष महोदया : इससे संबंधित प्रश्न पूछिए।

श्री प्रदीप माझी: अध्यक्ष महोदया, सबसे बड़ी बात है कि जिस राज्य में कांग्रेस की सरकार है, वहां पर यह स्कीम लागू की गई है जैसे उड़ीसा है, बिहार है, झारखंड है, जो गरीब राज्य हैं, इनमें क्यों नहीं लागू करते? मैं माननीय मंत्री जी से कहना चाहता हूं कि जो गरीब स्टेट्स हैं, जो नैक्सेलाइट्स अफैक्टेड हैं और जो आदिवासी प्रभावी इलाका है, उस राज्य में इसे क्यों नहीं लागू किया जा रहा है? इसको सदन में रखने के लिए मैं आपसे गुजारिश करता हूं।

PROF. KV. THOMAS: Madam, this question is on the OMS scheme and not on the PDS.

MADAM SPEAKER: Yes.

Shri Kishanbhai V. Patel -- Not present.

श्री चंद्रकांत खैरे : अध्यक्ष महोदया, यह जो प्रश्न है, फ्लॉर मिल्स और बिस्किट इंडस्ट्री के लिए आप कितना बिड एलोकेट करेंगे, उसके बारे में है। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूं कि हमारे महाराष्ट्र में कई फ्लॉर मिल्स और कई बिस्किट इंडस्ट्रीज हैं, जैसे पारले बिस्किट, ब्रिटानिया इत्यादि हैं। अगर इनको एफसीआई के माध्यम से कम दाम में बिड दे दी और उनको फूडग्रेन डिस्ट्रिब्यूशन हो गया, जैसे कि कल एक्ट पास हो गया है, उसी तरह से सारे गरीबों को अगर कम दाम में बिस्किट, आटा और सूजी दे दी जाए तो ठीक हो जाएगा। मैं पूछना चाहता हूं कि क्या हमारे मंत्री जी वह सिस्टम लागू करेंगे क्योंकि कल हम लोगों ने जो बिल पास किया, उसमें दो रुपये गेहूं होगा लेकिन उसकी पिसाई का दाम कहीं तीन रुपये है. कहीं चार रुपये है और कहीं पांच रुपये है। गेहूं कम मिलने वाला है लेकिन पिसाई का दाम उससे ज्यादा है। ...(व्यवधान) इसलिए मैं आपके माध्यम से कहना चाहूंगा कि इसमें कुछ न कुछ सिस्टम होना चाहिए कि फ्लॉर मिल्स और बिस्किट इंडस्ट्रीज को ज्यादा से ज्यादा एलोकेशन होना चाहिए और उसी माध्यम से गरीबों को फेअर प्राइस में मिलने के लिए एलोकेशन कायदे से करवाना चाहिए।...(व्यवधान) मैं जानना चाहता हूं कि क्या हमारे माननीय मंत्री जी यह सिस्टम उनके विभाग के माध्यम से करेंगे और उनको ज्यादा एलोकेशन देंगे?

PROF. K.V. THOMAS: Madam, there are two systems prevailing in the country. One is the TPDS. Once the Food Security Bill is passed and implemented throughout the country, the priority sector will be getting wheat at Rs. 2 per kg. and rice at Rs. 3 per kg.

The basic thing is increase in production and procurement. For example, Madam, in 2001 to 2003, the production of wheat was 657.6 lakh tones and our procurement was 150.2 lakh tones. So, every year our production increases, our procurement increases. What we need, even in the Food Security Bill, is 62 million tones, but we are procuring more than that. So, the Government has taken a decision, and it is our commitment to the States, to provide it to them under TPDS. Then we have got a huge stock in our godowns. We release it through different mechanism, but it is OMS.

OMS Scheme is given mainly to the bulk instruments, like biscuit factories, *attawalas*, but as the Government has no control over the prices of biscuits and *atta*, we are not in a position to give huge subsidy on them. When we are giving it at MSP, MSP is also subsidised. So we cannot go beyond that. Our commitment is the poor people of this country. Under TPDS we are making a huge subsidy. When we supply 3 rupees for rice, our subsidy is 24 rupees. When we are giving wheat for 2 rupees, our subsidy is 18 rupees. So, subsidy component is mainly for the poor people of the country, for the TPDS. Other people, the people who take wheat in bulk, will have to pay.

MADAM SPEAKER: Q. 244, Dr. M. Jagannath – not present. Shri Sanjay Nirupam – not present.

Anyone to ask the question? Shri Sohan Potai.

(Q. No. 244)

श्री सोहन पोटाई : अध्यक्ष महोदया, माननीय मंत्री जी ने प्रश्न सं. 244 का जो उत्तर दिया है, उसमें बहुत सारे अलगाववादी और आतंकवादी संगठनों का ब्यौरा दिया गया है। उसमें नकसलवादी भी एक संगठन है जिसके चलते छत्तीसगढ़, उड़ीसा, झारखंड और कुछ बिहार के हिस्से हैं, मध्य प्रदेश है, महाराष्ट्र का विदर्भ क्षेत्र है, आन्ध्र प्रदेश है, इन सभी क्षेत्रों में विकास नहीं होने नहीं देते और यदि जहां विकास हुआ भी है, जहां रोड बनी है तो रोड की खुदाई कर देते हैं, यदि पुल-पुलिया बनी है तो उसे उड़ा देते हैं, कहीं स्कूल बना है या आंगनवाड़ी भवन बना है, स्वास्थ्य भवन बना है, इसको गिरा दिया जाता है और महीने में कम से कम एक दो बार उनका बंद का आह्वान होता है जिसमें गाड़ियां, मोटर एक सप्ताह नहीं चलती हैं। दुकानें बंद हो जाती हैं, बाजार-हाट बंद हो जाते हैं और लोगों को कई प्रकार की असुविधा होती है तथा निर्दोष लोगों की निर्मम हत्या करके आतंक फैलाने का काम करते हैं। क्या इन संगठनों को भी इस प्रकार की श्रेणी में लाएंगे? उनके जो सूचना तंत्र हैं, पुलिस के सूचना तंत्र से बहुत अग्रणी हैं। क्या ऐसे जो क्षेत्र हैं, जहां नकसलवादी संगठनों की गतिविधियां हैं, अन्य अलगाववादी और आतंकवादी क्षेत्रों में जो प्रदान किये हैं, ऐसा वहां भी क्या संगठन संगठित करेंगे?

SHRI R.P.N. SINGH: We have banned 36 outfits and 9 organizations in this country. As regards the initiatives taken in the LWE region, we have a two-pronged approach in the LWE States, which the hon. Member has raised. One, we deal very effectively as far as the Naxalites are concerned. We have taken many steps which I would like to bring to the notice of the Members of this House. The approach of the Central Government is to deal with LWE in a holistic manner in terms of security, development, good governance and public perception management. The Central Government is committed to deal with LWE groups indulging in crimes and violence. Considering the inter-State ramifications of LWE activities, an action plan to effectively deal with LWE States has been deliberated upon in detail with the States. It has been unanimously agreed to launch coordinated strategies to combat LWE extremism. The Ministry of Home Affairs has banned such organizations in the LWE affected areas namely the Communist Party of India (Marxist-Leninist) People's War, all its formations and

front organizations, the Maoist Communist Centre, all its formations and front organizations.

SHRI ANANTH KUMAR : Madam, recently Tariq Ali, the spokesperson of Pakistan Prime Minister, Nawaz Sharif has said that Dawood Ibrahim, the renowned terrorist and mastermind of Mumbai blast is staying and living in Pakistan. Later, of course, he denied it. But, at the same time, I want to ask a question, Madam, through you. The hon. Minister; the Leader of the House, the Home Minister, Shinde *Sahib* is also here.

I want to ask him as to what are the efforts the Government of India is doing to extradite Dawood Ibrahim and bring him back to India to face the law.

SHRI R.P.N. SINGH: Madam, the question is out of the scope of the things that have been raised.… (*Interruptions*)

MADAM SPEAKER: One minute Ananth Kumar ji.

… (*Interruptions*)

SHRI R.P.N. SINGH: I am replying. … (*Interruptions*) I will reply to that question. It is a specific question. It does not talk about the people we are trying to bring from Pakistan. But I can understand the main Opposition Party, which tries to portrait the Government as being weak on terror. I can tell you very clearly that this Government has taken all possible steps against terrorism unlike the party in the Opposition which has various things that they can talk about … (*Interruptions*) Every time they want to raise the bogey of terrorism.… (*Interruptions*) मैं आपकी बात का जवाब दे रहा हूं।...(व्यवधान)

MADAM SPEAKER: Hon. Members, hon. Home Minister is standing. He is giving you reply.

… (*Interruptions*)

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE): Madam, I have told on many occasions in this House that when I met the Pakistan's Interior Minister – when he visited India on our invitation – I specifically mentioned about Dawood Ibrahim and Hafiz Saeed. We had already

mentioned about these terrorists that they are staying in Karachi or somewhere else in Pakistan that they have to hand them over to India. Not only that, when I went to the Interpol Conference, we had also agitated this issue that Dawood Ibrahim has been staying in Pakistan and you should please ask Pakistan to hand over these two terrorists to India. We are pressing the Pakistan Government on this issue. We suspect that Dawood Ibrahim is in Pakistan. He should be handed over to India.

PROF. SAUGATA ROY: Madam, the question related to the steps taken by the Government to prevent extremists' getting help from outside. The Minister has outlined the steps taken with regard to LWE, that is, Left Wing Extremists. But it is clear that this strategy of the Government is not working which is proved by the murder of several Congress leaders during a *yatra* in the jungle areas of Chhattisgarh. Now, these Maoists want to create a red corridor from Gadchiroli to Dandakaranya up to Nepal.

I want to ask the hon. Minister specifically whether he has got any information regarding the link between the Dandakaranya Maoists and the Maoists in Nepal. I would also like to know whether a large number of arms that they are using, including automatic AK-47 and others, are coming from foreign sources as far as the Chhattisgarh Maoists are concerned.

SHRI R.P.N. SINGH: I would like to tell the hon. Member that many States are fighting with LWE. It is basically a State subject. We have provided all the inputs and all paramilitary forces to the States to fight with the menace of LWE. There are some States which are doing extremely well; some are doing moderately well and some are lagging behind. This is a matter of great concern. The hon. Home Minister has had meetings with the Chief Ministers of the States regarding the kind of push that we need to fight the menace of LWE.

To the specific question that has been raised by the hon. Member regarding Maoists being funded through Nepal, I would say we have no information regarding this or any kind of help coming from the country, which he has specified.

12.00 hrs

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid on the Table. Shrimati Chandresh Kumari.

THE MINISTER OF CULTURE (SHRIMATI CHANDRESH KUMARI): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2011-2012.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9581/15/13]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2011-2012.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 9582/15/13]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2011-2012.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2011-2012, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2011-2012.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 9583/15/13]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2011-2012.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 9584/15/13]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2010-2011, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 2010-2011.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT 9585/15/13]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Museum, Kolkata, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Museum, Kolkata, for the year 2011-2012.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library. See No. LT 9586/15/13]

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Rajasthan Drugs and Pharmaceuticals Limited, Jaipur, for the year 2011-2012.

(ii) Annual Report of the Rajasthan Drugs and Pharmaceuticals Limited, Jaipur, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9587/15/13]

(3) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Guwahati, for the years 2009-2010, 2010-2011 and 2011-2012, together with Audit Reports thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 9588/15/13]

(5) A copy of Notification No. S.O. 1194(E) (Hindi and English versions) published in Gazette of India dated 10th May, 2013, directing manufacturers, specified in the schedule appended in this notification, shall sell the fertilisers produced by them, and of quantity specified therein, in the State or the Union Territory specified in the corresponding entries in the schedule during the Kharif Season 2013, commencing from the date of publication of this notification to the 30th day of September, 2013 issued under Clause 6 of the Fertiliser (Control) Order Act, 1985.

[Placed in Library. See No. LT 9589/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 148 of the Delhi Police Act, 1978:-

(i) The (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/23/2009/ HP-1/Estt./6711-6716 in Delhi Gazette dated 8th January, 2013.

(ii) The (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/16/2003/ HP-1/Estt./6717-6722 in Delhi Gazette dated 8th January, 2013.

(iii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No.

F.No.13/30/2009/HP-1/Estt./6693-6698 in Delhi Gazette dated 8th January, 2013.

(iv) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/29/2009/HP-1/Estt./6699-6704 in Delhi Gazette dated 8th January, 2013.

(v) The (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/12/2003/HP-1/Estt./6705-6710 in Delhi Gazette dated 8th January, 2013.

(vi) The (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/19/2003/HP-1/Estt./6675-6680 in Delhi Gazette dated 8th January, 2013.

(vii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/32/2009/HP-1/Estt./6681-6686 in Delhi Gazette dated 8th January, 2013.

(viii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/10/2005/HP-1/Estt./6687-6692 in Delhi Gazette dated 8th January, 2013.

(ix) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/28/2009/HP-1/Estt./6657-6662 in Delhi Gazette dated 8th January, 2013.

(x) The (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/15/2003/HP-1/Estt./6663-6668 in Delhi Gazette dated 8th January, 2013.

(xi) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No.

F.No.13/22/2003/HP-1/Estt./6669-6674 in Delhi Gazette dated 8th January, 2013.

(xii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.5/80/88/HP-1/Estt./6741-6746 in Delhi Gazette dated 9th January, 2013.

(xiii) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/14/2003/HP-1/Estt./6747-6752 in Delhi Gazette dated 9th January, 2013.

(xiv) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/34/2009/HP-1/Estt./6723-6728 in Delhi Gazette dated 9th January, 2013.

(xv) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/33/2006/HP-1/Estt./6729-6734 in Delhi Gazette dated 9th January, 2013.

(xvi) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/23/2003/HP-1/Estt./6735-6740 in Delhi Gazette dated 9th January, 2013.

(xvii) The Delhi Police (Promotion and Confirmation) (Amendment) Rules, 2013 published in Notification No. F.No.16/3/2012/HP-1/Estt./6769-6774 in Delhi Gazette dated 9th January, 2013.

(xviii) The Delhi Police (Appointment and Recruitment) Rules, 2013 published in Notification No. F.No.13/21/2003/HP-1/Estt./6753-6758 in Delhi Gazette dated 9th January, 2013.

(xix) The Delhi Police (Appointment and Recruitment) (Amendment) Rules, 2013 published in Notification No. F.No.13/12/94/HP-1/Estt./6759-6764 in Delhi Gazette dated 9th January, 2013.

(xx) The Delhi Police (Police & Confirmation) (Amendment) Rules, 2012 published in Notification No. F.No.16/5/2010/HP-1/Estt./3323-3326 in Delhi Gazette dated 21st September, 2012.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9590/15/13]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-clause (2) of Clause 2 of the Foreigners Order, 1948:-

(i) S.O. 996(E) published in Gazette of India dated 18th April, 2013, appointing the Chief Immigration Officer, Nagpur as the "Civil Authority" for the purposes of the said Order for the jurisdiction of the Nagpur International Airport in the State of Maharashtra with effect from 30.04.2013.

(ii) S.O. 997(E) published in Gazette of India dated 18th April, 2013, appointing the Chief Immigration Officer, Mangalore as the "Civil Authority" for the purposes of the said Order for the jurisdiction of the Mangalore International Airport in the State of Karnataka with effect from 30.04.2013.

(iii) S.O. 998(E) published in Gazette of India dated 18th April, 2013, appointing the Chief Immigration Officer, Pune as the "Civil Authority" for the purposes of the said Order for the jurisdiction of the Pune International Airport in the State of Maharashtra with effect from 30.04.2013.

(iv) S.O. 999(E) published in Gazette of India dated 18th April, 2013, appointing the Chief Immigration Officer, Jaipur as the "Civil Authority" for the purposes of the said Order for the jurisdiction of the Jaipur International Airport in the State of Rajasthan with effect from 30.04.2013.

[Placed in Library. See No. LT 9591/15/13]

(4) A copy of the Land Ports Authority of India (Transaction of Business) Regulations, 2013 (Hindi and English versions) published in Notification No. S.O. 2186(E) in Gazette of India dated 18th July, 2013 under Section 36 of the Land Port Authority of India Act, 2010.

[Placed in Library. See No. LT 9592/15/13]

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री माणिकराव होडल्या गावित): अध्यक्ष महोदया, मैं संविधान के अनुच्छेद 338 की धारा (6) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं :--

(1) (एक) राष्ट्रीय अनुसूचित जनजाति आयोग, नई दिल्ली के वर्ष 2005-2006 का दूसरे वार्षिक प्रतिवेदन।

(दो) राष्ट्रीय अनुसूचित जनजाति आयोग, नई दिल्ली 2005-2006 की अवधि के लिए दूसरे वार्षिक प्रतिवेदन पर व्याख्यात्मक ज्ञापन।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाले विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 9593/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

(i) The Sashastra Seema Bal, Combatised Para-Medical Staff, Group 'B' (Non-Gazetted) Posts, Recruitment Rules, 2012 published in

Notification No. G.S.R. 49(E) in Gazette of India dated 25th February, 2012.

(ii) The Sashastra Seema Bal Group 'A' Combatised (Gazetted) Ministerial and Private Secretary Cadre Post Recruitment Rules, 2012 published in Notification No. G.S.R. 910 (E) in Gazette of India dated 20th December, 2012.

(iii) The Sashastra Seema Bal Group 'A' Combatised (Gazetted) Ministerial and Private Secretary Cadre Post Recruitment Rules, 2012 published in Notification No. G.S.R. 910(E) in Gazette of India dated 20th December, 2012. The Sashastra Seema Bal Group 'A' Combatised (General Duty) Second-In-Command, Deputy Commandant and Assistant Commandant posts Recruitment Rules, 2012 published in Notification No. G.S.R. 530(E) in Gazette of India dated 4th July, 2012.

(iv) The Sashastra Seema Bal Combatised Assistant Sub-Inspector (General Duty) Group 'C' posts Recruitment Rules, 2011 published in Notification No. G.S.R. 607(E) in Gazette of India dated 9th August, 2011.

(v) The Sashastra Seema Bal, Combatised Inspector, Junior Hindi Translator, Ministerial (Non-Gazetted) Group 'B' Post Recruitment Rules, 2011 published in Notification No. G.S.R.180 in Gazette of India dated 28th July, 2012.

(vi) The Sashastra Seema Bal, Combatised Communication Cadre Group 'B' Post Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R.356(E) in Gazette of India dated 14th May, 2012.

(vii) The Sashastra Seema Bal Judge Attorney General (Deputy Inspector General), Additional Judge Attorney General (Commandant), Deputy Judge Attorney General (Deputy Commandant) Judge

Attorney (Assistant Commandant) Recruitment Rules, 2012 published in Notification No. G.S.R.104(E) in Gazette of India dated 23rd February, 2012.

(viii) The Sashastra Seema Bal Combatised (General Duty) Group 'C' posts Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R.571(E) in Gazette of India dated 17th July, 2012.

(ix) The Sashastra Seema Bal Combatised Medics Cadre (Non-professional) Group 'B' and Group 'C' posts Recruitment Rules, 2012 published in Notification No. G.S.R.348(E) in Gazette of India dated 9th May, 2012.

(x) The Sashastra Seema Bal Combatised Para-Medical Staff Group 'C' Posts Recruitment Rules, 2011 published in Notification No. G.S.R.730(E) in Gazette of India dated 29th September, 2011.

(xi) The Ministry of Home Affairs, Sashastra Seema Bal, Combatised Draughtsman Cadre (Group 'B' posts) Recruitment Rules, 2013 published in Notification No. G.S.R.350(E) in Gazette of India dated 1st June, 2013.

(xii) The Sashastra Seema Bal Group 'A' Combatised Veterinary Officers, Recruitment Rules, 2013 published in Notification No. G.S.R.17(E) in Gazette of India dated 10th January, 2013.

(xiii) The Ministry of Home Affairs, Sashastra Seema Bal, Group 'B' Combatised Armourer Cadre Posts Recruitment Rules, 2012 published in Notification No. G.S.R.357(E) in Gazette of India dated 14th May, 2012.

(xiv) The Sashastra Seema Bal Group 'C' Combatised (Non-Gazetted) Para-Veterinary Posts (Amendment)

Recruitment Rules, 2012 published in Notification No. G.S.R.235 in Gazette of India dated 29th September, 2012.

(xv) The Ministry of Home Affairs, Sashastra Seema Bal, Combatised Inspector (Veterinary) Non-Gazetted Group ‘B’ Para-Veterinary Cadre Recruitment Rules, 2012 published in Notification No. G.S.R.179 in Gazette of India dated 28th July, 2012.

(xvi) The Sashastra Seema Bal, Combatised Constable (Driver) Group ‘C’ Posts Recruitment Rules, 2012 published in Notification No. G.S.R.254 in Gazette of India dated 20th October, 2012.

(xvii) The Sashastra Seema Bal, Combatised Sub-Inspector (General Duty) Group ‘B’ Non-Gazetted post, Recruitment Rules, 2013 published in Notification No. G.S.R.68(E) in Gazette of India dated 5th February, 2013.

(xviii) The Sashastra Seema Bal, Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial), Recruitment Rules, 2013 published in Notification No. G.S.R.178(E) in Gazette of India dated 19th March, 2013.

(xix) The Sashastra Seema Bal Group ‘A’ Combatised (General Duty) Director General, Additional Director General, Inspector General, Deputy Inspector General and Commandant posts Recruitment Rules, 2013 published in Notification No. G.S.R.380(E) in Gazette of India dated 18th June, 2013.

(xx) The Sashastra Seema Bal, Combatised (Communication Group ‘A’ posts) Recruitment Rules, 2013 published in Notification No. G.S.R.179(E) in Gazette of India dated 19th March, 2013.

[Placed in Library. See No. LT 9594/15/13]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

(i) The Border Security Force Combatised Constable (Daftry) Group 'C' Posts Recruitment Rules, 2012 published in Notification No. G.S.R. 529(E) in Gazette of India dated 4th July, 2012.

(ii) The Border Security Force, Proof Reader Combatised Posts, Recruitment Rules, 2012 published in Notification No. G.S.R. 143 in Gazette of India dated 16th June, 2012.

(iii) The Border Security Force, Combatised Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial) Recruitment Rules, 2013 published in Notification No. G.S.R. 206(E) in Gazette of India dated 8th April, 2013.

(iv) The Border Security Force, Group 'A' (General Duty Officers) Recruitment Amendment Rules, 2010 published in Notification No. G.S.R. 25 in Gazette of India dated 28th January, 2012.

(v) The Border Security Force (Printing Press Group 'B' and Group 'C' Posts) Recruitment Rules, 2012 published in Notification No. G.S.R. 21 in Gazette of India dated 21st January, 2012.

(vi) The Border Security Force Combatised Para-Medical Staff Recruitment Rules, 2013 published in Notification No. G.S.R. 37(E) in Gazette of India dated 22nd January, 2013.

(vii) The Border Security Force (Engineering Officers) Recruitment Rules, 2012 published in Notification No. G.S.R. 358(E) in Gazette of India dated 14th May, 2012.

(viii) The Border Security Force, Water Wing, Group 'B' (Combatised Technical Staff) post, Recruitment Rules, 2012 published in Notification No. G.S.R. 326(E) in Gazette of India dated 27th April, 2012.

(ix) The Border Security Force, Air Wing Storeman Cadre Non-Gazetted (Combatised) Group 'B' and Group 'C' posts, Recruitment Rules, 2012 published in Notification No. G.S.R. 316(E) in Gazette of India dated 24th April, 2012.

(x) The Border Security Force Group 'A' (General Duty Officers) Recruitment Rules, 2012 published in Notification No. G.S.R. 436(E) in Gazette of India dated 8th June, 2012.

(xi) The Border Security Force, Water Wing Group 'A' (Technical Staff), Recruitment Rules, 2012 published in Notification No. G.S.R. 7(E) in Gazette of India dated 11th January, 2012.

(xii) The Border Security Force, Combatised (Hindi Translators) Cadre Recruitment Rules, 2012 published in Notification No. G.S.R. 16 in Gazette of India dated 21st January, 2012.

(xiii) The Border Security Force, Air Wing, Non-Gazetted (Combatised), Group 'B' and Group 'C' Posts Recruitment Rules, 2012 published in Notification No. G.S.R.4(E) in Gazette of India dated 10th January, 2012.

(xiv) The Border Security Force Headquarters, Assistant Sub-Inspector (Draftsman Grade-III), Operational Directorate (Combatised) Recruitment Rules, 2012 published in Notification No. G.S.R.879(E) in Gazette of India dated 6th December, 2012.

(xv) The Border Security Force, Medical Cadre, Group 'C' Posts (Combatised), Recruitment Rules, 2011 published in

Notification No. G.S.R.341 in Gazette of India dated 24th December, 2011.

(xvi) The Border Security Force Water Wing Group 'C' Posts Recruitment Rules, 2013 published in Notification No. G.S.R.165(E) in Gazette of India dated 12th March, 2013.

(xvii) The Border Security Force, (Combatised Stenographer Cadre), Group 'A' and Group 'B' Posts, Recruitment Rules, 2011 published in Notification No. G.S.R.317 in Gazette of India dated 19th November, 2011.

(xviii) The Border Security Force Inspector (Librarian)(Combatised, Non-Gazetted, Group 'B' Posts) Recruitment Rules, 2012 published in Notification No. G.S.R.751(E) in Gazette of India dated 8th October, 2012.

(xix) The Ministry of Home Affairs, Border Security Force, Communication (Non-Gazetted) Cadre Recruitment Rules, 2012 published in Notification No. G.S.R.331(E) in Gazette of India dated 2nd May, 2012.

(xx) The Border Security Force (Engineering/Electrical) Group 'B' posts, Recruitment Rules, 2012 published in Notification No. G.S.R.10 in Gazette of India dated 14th January, 2012.

(xxi) The Border Security Force, General Duty Cadre (Non-Gazetted) Recruitment Rules, 2012 published in Notification No. G.S.R.149(E) in Gazette of India dated 15th March, 2012, together with a corrigendum thereto published in Notification No. G.S.R.14(E) in Gazette of India dated 4th January, 2013.

(xxii) The Border Security Force Headquarters Group 'A' and Group 'B' Posts (Non-Combatised) Recruitment Rules, 2013

published in Notification No. G.S.R.182(E) in Gazette of India dated 21st March, 2013.

(xxiii) The Border Security Force (Engineering/ Electrical) Group 'C' posts Recruitment Rules, 2012 published in Notification No. G.S.R.150(E) in Gazette of India dated 15th March, 2012.

(xxiv) The Border Security Force, Air Wing Officers (Group 'A' Combatised posts) Recruitment Rules, 2011 published in Notification No. G.S.R.806(E) in Gazette of India dated 12th November, 2011.

(xxv) The Border Security Force, Combatised Paramedics Group 'C' Posts Recruitment (Amendment) Rules, 2012 published in Notification No. G.S.R.455(E) in Gazette of India dated 15th June, 2012.

[Placed in Library. See No. LT 9595/15/13]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 18 of the under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949:-

(i) The Central Reserve Police Force, Assistant Sub-Inspector (General Duty Cadre) (Non-Gazetted) (Male and Female) Group 'C' post Recruitment Rules, 2011 published in Notification No. G.S.R. 893(E) in Gazette of India dated 23rd December, 2011.

(ii) The Central Reserve Police Force, Assistant Director (Official Language), Group 'A' (Non Combatised post) Recruitment Rules, 2013 published in Notification No. G.S.R. 462(E) in Gazette of India dated 4th July, 2013.

[Placed in Library. See No. LT 9596/15/13]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968:-

(i) The Central Industrial Security Force, Assistant Financial Adviser, Recruitment Rules, 2012 published in Notification No. G.S.R. 809(E) in Gazette of India dated 5th November, 2012.

(ii) The Central Industrial Security Force (Amendment) Rules, 2013 published in Notification No. G.S.R. 485(E) in Gazette of India dated 12th July, 2013.

(iii) The Central Industrial Security Force, Fire Wing, Constable (Driver-cum-pump operator) Recruitment Rules, 2013 published in Notification No. G.S.R. 287(E) in Gazette of India dated 6th May, 2013.

(iv) The Central Industrial Security Force, Security Wing, Constable (Driver) Recruitment Rules, 2013 published in Notification No. G.S.R. 288(E) in Gazette of India dated 6th May, 2013.

[Placed in Library. See No. LT 9597/15/13]

(5) A copy each of the following Notifications (Hindi and English versions) under Section 11 of the National Investigation Agency Act, 2008:-

(i) S.O. 1164(E) published in Gazette of India dated 7th May, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.

(ii) S.O. 2078(E) published in Gazette of India dated 8th July, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.

(iii) S.O. 2079(E) published in Gazette of India dated 8th July, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.

(iv) S.O. 2080(E) published in Gazette of India dated 8th July, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.

(v) S.O. 2108(E) published in Gazette of India dated 9th July, 2013, regarding appointment of 'Judge' to preside over the Special Court under the National Investigation Agency Act, 2008.

(vi) S.O. 2349(E) published in Gazette of India dated 2nd August, 2013, regarding appointment of Public Prosecutors for conducting cases on behalf of the National Investigation Agency.

[Placed in Library. See No. LT 9598/15/13]

(6) A copy of Notification No. S.O. 1530(E) (Hindi and English versions) published in Gazette of India dated 14th June, 2013, regarding conferment of powers to Shri P. Vikraman and Shri V. K. Abdul Kader, Dy. Supdt. of Police, National Investigation Agency under suppression of Unlawful Acts against the Safety of Maritime Navigation and Fixed Platforms on Continental Shelf Act, 2002 under sub-section (1) of Section 4 of the Suppression of Unlawful Acts against Safety of Maritime Navigation and Fixed Platforms on Continental Shelf Act, 2002.

[Placed in Library. See No. LT 9599/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Maharashtra

Agro-Industries Development Corporation Limited, Mumbai, for the year 2010-2011.

(ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 9600/15/13]

(b) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2011-2012.

(ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 9600A/15/13]

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Orthopaedically Handicapped, Kolkata, for the year 2011-2012.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 9601/15/13]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for Empowerment of Persons with Multiple Disabilities, Chennai, for the year 2011-2012.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 9602/15/13]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehradun, for the year 2011-2012.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 9603/15/13]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Swami Vivekanand National Institute of Rehabilitation Training and Research, Cuttack, for the year 2011-2012.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT 9604/15/13]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pandit Deendayal Upadhyaya Institute for the Physically Handicapped, New Delhi, for the year 2011-2012.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT 9605/15/13]

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 2011-2012.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library. See No. LT 9606/15/13]

(13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Artificial Limbs Manufacturing Corporation of India and the Ministry of Social Justice and Empowerment for the year 2013-2014.

[Placed in Library. See No. LT 9607/15/13]

12.02 hrs

LEAVE OF ABSENCEOF MEMBERS FROM SITTINGS OF THE HOUSE

MADAM SPEAKER: The Committee on Absence of Members from the Sittings of the House in their Tenth Report presented to the House on 26th August, 2013 have recommended that leave of absence from the sittings of the House be granted to two Members as indicated in the Report.

1. Shri Y.S. Jagan Mohan Reddy. - 22.04.2013 To 08.05.2013
2. Shri Sadashivrao Dadoba Mandlik – 05.08.2013 To 30.08.2013

Is it the pleasure of the House that leave as recommended by the Committee be granted?

SEVERAL HON. MEMBERS: Yes.

MADAM SPEAKER: The leave is granted. The Members will be informed accordingly.

12.03 hrs

MESSAGE FROM RAJYA SABHA AND BILL AS PASSED BY RAJYA SABHA*

SECRETARY-GENERAL: Madam Speaker, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Marriage Laws (Amendment) Bill, 2013 which has been passed by the Rajya Sabha at its sitting held on the 26th August, 2013."

2. Madam Speaker, I lay on the Table the Marriage Laws (Amendment) Bill, 2013, as passed by Rajya Sabha on the 26th August, 2013

---

* Laid on the Table.

12.03 ¼ hrs

STANDING COMMITTEE ON INFORMATION TECHNOLOGY
Statements

RAO INDERJIT SINGH (GURGAON): I beg to lay on the table the following Statements (Hindi and English versions) of the Standing Committee on Information Technology:-

(1) Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies included in Chapter V of the 29th Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in 21st Report (15th Lok Sabha) on 'Demands for Grants (2011-12)' in respect of the Ministry of Communications and Information Technology (Department of Telecommunications).

(2) Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies included in Chapter V of the 35th Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in 25th Report (15th Lok Sabha) on 'Disbursement of wages to labourers under Mahatma Gandhi National Rural Employment Guarantee Act by Post Offices' in respect of the Ministry of Communications and Information Technology (Department of Posts).

(3) Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies included in Chapter V of the 38th Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in 33rd Report (15th Lok Sabha) on 'Demands for Grants (2012-13)' in respect of the Ministry of Communications and Information Technology (Department of Posts).

(4) Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies included in Chapter V of the 39th Action

Taken Report (15th Lok Sabha) on the ecommendations of the Committee contained in 34th Report (15th Lok Sabha) on 'Demands for Grants (2012-13)' in respect of the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).

(5) Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies included in Chapter V of the 40th Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in 32nd Report (15th Lok Sabha) on 'Demands for Grants (2012-13)' in respect of the Ministry of Information and Broadcasting.

(6) Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies included in Chapter V of the 41st Action Taken Report (15th Lok Sabha) on the recommendations of the Committee contained in 31st Report (15th Lok Sabha) on 'Demands for Grants (2012-13)' in respect of the Ministry of Communications and Information Technology (Department of Telecommunications).'

———

12.03 ½ hrs

STANDING COMMITTEE ON DEFENCE
Statements

SHRI RAJ BABBAR (FIROZABAD): I beg to lay on the Table the following Statements (Hindi and English versions) of the Standing Committee on Defence:-

(1) Statement showing further Action Taken by the Government on the Recommendations/Observations contained in Chapters I and V of the 9th Report of the Standing Committee on Defence (15th Lok Sabha) on 'Action Taken by the Government on the Recommendations/Observations contained in the 6th Report of the Committee (15th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2010-11'.

(2) Statement showing further Action Taken by the Government on the Recommendations/Observations contained in Chapters I and V of the 10th Report of the Standing Committee on Defence (15th Lok Sabha) on 'Action Taken by the Government on the Recommendations/Observations contained in the 34th Report of the Committee (14th Lok Sabha) on the subject Human Resource Planning, Shortage of Manpower, Infusion of Hi-Tech Training and Infrastructure for the Armed Forces'.

(3) Statement showing further Action Taken by the Government on the Recommendations/Observations contained in Chapters I and V of the 11th Report of the Standing Committee on Defence15th Lok Sabha) on 'Action Taken by the Government on the Recommendations/Observations contained in the 8th Report of the Committee (15th Lok Sabha) on the subject Construction of Roads in the Border Areas of the Country'.

(4) Statement showing further Action Taken by the Government on the Recommendations/Observations contained in Chapters I and V of the 14th Report of the Standing Committee on Defence (15th Lok Sabha) on 'Action Taken by the Government on the Recommendations/Observations contained in the 12th Report of the Committee (15th Lok Sabha) on Demands for Grants of the Ministry of Defence for the year 2011-12'.

12.03 ¾ hrs

STANDING COMMITTEE ON ENERGY
(i) 38th Report

SHRI P.C. CHACKO (THRISSUR): I beg to present the 38th Report (Hindi and English versions) of the Standing Committee on Energy (2012-13) on Action Taken by the Government on the Recommendations contained in the 30th Report (15th Lok Sabha) on 'Functioning of Central Electricity Regulatory Commission (CERC)' relating to Ministry of Power.

(ii) Statements

SHRI P.C. CHACKO : to lay on the Table the following Statements (Hindi and English versions) of the Standing Committee on Energy (2012-13):-

Action Taken by Government on the Recommendations contained in Chapters I and V of the 23rd Report (15th Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the 14th Report (15th Lok Sabha) of the Committee on "Transmission and Distribution Systems and Networks".

(2) Action Taken by Government on the Recommendations contained in Chapter I of the 32nd Report (15th Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the 28th Report (15th Lok Sabha) of the Committee on "Demands for Grants (2012-13)" pertaining to the Ministry of Power.

(3) Action Taken by Government on the Recommendations contained in Chapters I and V of the 31st Report (15th Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the 27th Report (15th Lok Sabha) of the Committee on "Demands for Grants (2012-13)" pertaining to the Ministry of New and Renewable Energy.

(4) Action Taken by Government on the Recommendations contained in Chapter V of the 33rd Report (15th Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the 29th Report (15th Lok Sabha) of the Committee on "Availability of Identified Non-Conventional Resources of Energy – their Potential vis-à-vis Utilization" pertaining to the Ministry of New and Renewable Energy.

12.04 hrs

STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE
198th to 200th Reports

SHRI M. KRISHNASSWAMY (ARANI): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

(1) 198th Report on "Management of Road Transport in National Capital Region: Issues and Challenges".

(2) 199th Report on "Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its 189th Report on the Development of National Waterways-Potentials and Challenges".

(3) 200th Report on"Development of Tourism, National Highways and Water Transport in Kerala and Cochin Shipyard Limited".

12.04 ½ hrs

STATEMENTS BY MINISTERS

(i)Status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2012-13), pertaining to the Ministry of Social Justice and Empowerment *

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (KUMARI SELJA): I am laying this statement on the status of implementation of recommendations contained in the Twenty Fourth Report of the Standing Committee on Social Justice & Empowerment in pursuance of the pirection 73-A of the Speaker, Lok Sabha published vide Lok Sabha Bulletin - Part II dated September 1, 2004.

2. The Twenty Fourth Report of the Standing Committee on Social Justice and Empowerment relates to the Demands for Grants of the Ministry of Social Justice & Empowerment for the year 2012-13. The Report was presented to Lok Sabha on 2.5.2012 and laid in Rajya Sabha on the same day. The report contained 23 recommendations, which relate to general performance of the Ministry, development of Scheduled Castes, Other Backward Classes and Disability related schemes. Action Taken Notes on the recommendations contained in the Twenty Fourth Report were sent to the Committee on 17.9.2012.

3. The updated status of implementation of various recommendations made by the Committee in their Twenty Fourth Report is indicated in the Annexure to my statement, which is laid on the Table of the House. 1 would request that this may be considered as read.

12.04 ¾ hrs

* Laid on the Table and also placed in Library. See No. LT 9608/15/13

(ii) Status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2013-14), pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution. *

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I am laying this statement, on the status of implementation of recommendations contained in Twenty Eighth Report of Standing Committee on Food, Consumer Affairs and Public Distribution, Department of Food and Public Distribution (15th Lok Sabha) on Demands for Grants (2013-14) of the Ministry of Consumer Affairs, Food & Public Distribution, Department of Food and Public Distribution in pursuance of Rule 389 of the Rules of Procedure and Conduct of Business in the Lok Sabha (Eleventh Edition) issued by the Hon'ble Speaker, Lok Sabha *vide* Lok Sabha Bulletin-Part II, dated 1st September, 2004],

The statement indicating the action taken/status of all the recommendations contained in the above Report of the Standing Committee on Food, Consumer Affairs and Public Distribution, Department of Food and Public Distribution is annexed separately. In Twenty Eighth Report the Committee had made 34 recommendations which have been examined carefully by the

* Laid on the Table and also placed in Library. See No. LT 9609/15/13

Ministry of Consumer Affairs, Food and Public Distribution, Department of Food & Public Distribution. Out of 34 recommendations, 31 have been accepted, 02 not accepted and 01 is partially accepted.

The Committee was apprised of action taken on Twenty Eighth Report vide OM No. G-20017/6/2013-AC dated 25th July, 2013.

12.05 hrs

(iii)Status of implementation of the recommendations contained in the 25th and 29th Reports of the Standing Committee on Chemicals and Fertilizers *

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): I beg to lay the following statements regarding:-

(1) the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2012-13), pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

[Placed in Library. See No. LT 9610/15/13]

(2) the status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Chemicals and Fertilizers on `National Pharmaceutical Pricing Authority' (NPPA), pertaining to the Ministry of Chemicals and Fertilizers.

[Placed in Library. See No. LT 9611/15/13]

---

* Laid on the Table.

12.05 ¼ hrs

(iv) Status of implementation of the recommendations contained in the 165th Report of the Standing Committee on Home Affairs on the Action Taken by the Government on recommendations contained in the 161st Report of the Committee on Demands for Grants (2012-13), pertaining to the Ministry of Home Affairs. *

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam Speaker, I beg to lay the statement on the status of implementation of the recommendations contained in the 165th Report of Standing Committee on Home Affairs.

I am making this statement on the above subject in pursuance to Rule 389 of the Rules of Procedure and Conduct of Business of Lok Sabha.

The meeting of the Department-related Parliamentary Standing Committee on Home Affairs was held on 26th February, 2013, to review the Action Taken Replies (ATRs) furnished by the Ministry of Home Affairs on the 161st Report of the Department-related Parliamentary Standing Committee on the Demands for Grants for 2012-13 of the Ministry of Home Affairs. Thereafter, the. Committee submitted its 165th Report which contained further observations/recommendations on the 161st Report and it was laid on the table of Lok Sabha on 4th March, 2013.

The Committee in its 165th Report made as many as twenty-five (25) recommendations (Paragraph No. 3.1.9; 3.2.4; 3.3.6; 3.4.3; 3.5.8; 3.6.5; 3.7.3; 3.8.7; 3.9.3; 3.10.3; 3.11.3; 3.12.4; 3.13.3; 3.14.4: 3.15.3; 3.16.8; 3.17.3; 4.1.3; 4.2.10; 4.7.5; 4.8.5; 4.9.8; 4.11.4; 4.14.3 and 4.15.3) in respect of which the Ministry of Home Affairs was required to take action. The ATRs have been sent to Rajya Sabha Secretariat by the Ministry of Home Affairs.

* Laid on the Table and also placed in Library. See No. LT 9612/15/13

Out of the total 25 recommendations contained in the Report, the Ministry has accepted 19 recommendations fully, four recommendations contained in para 3.9.3; 3.13.3; 3.14.4 and 4.2.10 have been accepted partly and two recommendations contained in para 3.7.3 and 3.12.4 have not been accepted at all. It may be mentioned that action to be taken by the Ministry in respect of a number of recommendations is of continuing nature and necessary action will be taken from time to time.

Status of action taken / being taken on the recommendations contained in various paragraphs of the 165th Report of the Committee is given in Annexure,which is laid on the Table.

12.05 ½ hrs

STATEMENT CORRECTING REPLY TO STARRED QUESTION NO.32 DATED 06.08.2013 REGARDING SERVICE CONDITIONS FOR CHANDIGARH EMPLOYEES ALONG WITH REASONS FOR DELAY*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam Speaker, I beg to lay the statement on the Table a Statement:-

(i) correcting the reply given on 06.08.2013 to Starred Question No. 32 by Shri Pawan Kumar Bansal, MP regarding 'Service Conditions for Chandigarh Employees' and (ii) giving reasons for delay in correcting the reply.

* Laid on the Table and also placed in Library. See No. LT 9613/15/13.

STATEMENT

In reply to Lok Sabha Starred Question No.32 answered on 06.08.2013 the following would be substituted:

In English version

S. No.	Reference	For	Read as
1.	Heading of the Answer	Service Condition for Chandigarh EMPLOYEES	SERVICE CONDITIONS FOR CHANDIGARH EMPLOYEES
2.	Answer	(a) to (e): A statement is laid on the Table of the House	(a) to (f): A statement is laid on the Table of the House
3.	Answer	STATEMENT IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. *32 FOR 06.08.2013. (a) to (e):	STATEMENT IN REPLY TO PARTS (a) TO (f) OF LOK SABHA STARRED QUESTION NO. *32 FOR 06.08.2013. (a) to (f):

REASONS FOR DELAY

The aforesaid mistakes were detected by the Ministry of Home Affairs on 14.08.2013, hence the delay.

12.05 ¾ hrs

STATEMENTS BY MINISTERS ...Contd.

(v)(a)Status of implementation of the recommendations contained in the 48th Report of the Standing Committee on Agriculture on Demands for Grants (2013-14), pertaining to the Department of Animal Husbandry, Dairying and Fisheries (DADF), Ministry of Agriculture . *

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): Madam Speaker, on behalf of my colleague, Dr. Charan Das Mahant, I beg to lay the statement on the status of implementation of the recommendations contained in 48th Report of Standing Committee on Agriculture.

I am making this statement on the status of implementation of recommendations contained in the Forty Eighth Report of the Standing Committee on Agriculture in pursuance of the direction 73A of the Hon'ble Speaker, Lok Sabha vide Lok Sabha Bulletin – Part II dated September 01, 2004 under the Rules of Procedure and Conduct of Business in Lok Sabha.

The Standing Committee on Agriculture examined the Demand for Grants of the Department of Animal Husbandry, Dairying and Fisheries (DADF) for the year 2013-14 and presented the Report in Lok Sabha on 23rd April, 2013. The report contained 17 observations/recommendations. The Action Taken Replies of the Government were sent to the Committee on 22nd July, 2013.

The status of Action Taken regarding implementation of the observations/recommendations of PSCA is indicated in the Statement enclosed, which is laid on the Table.

---

* Laid on the Table and also placed in Library. See No. LT 9614/15/13

12.06 hrs

(b)Status of implementation of the recommendations contained in the 47th Report of the Standing Committee on Agriculture on Demands for Grants (2013-14), pertaining to the Department of Agricultural Research and Education, Ministry of Agriculture. *

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR): Madam Speaker, I beg to lay the statement on the status of implementation of the recommendations contained in the 47th Report of the Standing Committee on Agriculture.

I am making this statement on the status of implementation of Recommendations contained in the 47th Report of the Parliamentary Standing Committee on Agriculture in pursuance of the direction 73 A of the Hon'ble Speaker, Lok Sabha, issued vide Lok Sabha Bulletin – Part-II dated September 01, 2004.

The Standing Committee on Agriculture has examined and considered the demands for Grants of the Ministry of Agriculture, Department of Agricultural Research and Education (DARE) for the year 2013-14 and presented their 47th Report. The Department has furnished the Replies of the Government on all the Recommendations in the Action Taken on the Forty Seventh Report to PSCA.

All the Recommendations of the Committee contained in the 47th Report have been considered by the Government. The details of Recommendations and Action Taken by the Government along with present status which have already communicated to Parliamentary Committee are enclosed in Annex-I,which is laid on the Table.

.

---

* Laid on the Table and also placed in Library. See No. LT 9615/15/13.

<u>12.06 ¼ hrs</u>

OBSERVATION BY THE SPEAKER

(i) Extension of the sittings of the Lok Sabha

MADAM SPEAKER: Hon. Members, hon. Minister of Parliamentary Affairs has proposed that the sittings of the House may be extended up to Friday, the 6th September, 2013 in order to complete essential Government Business.

If the House agrees, we may extend the sittings of current Monsoon Session up to Friday, the 6th September, 2013.

SOME HON. MEMBERS: Yes, Madam.

MADAM SPEAKER: Thank you.

____

MADAM SPEAKER: Now, 'Zero Hour'.

… (*Interruptions*)

SHRI YASHWANT SINHA (HAZARIBAGH): Madam... (*Interruptions*)

MADAM SPEAKER: Have I got your notice?

… (*Interruptions*)

MADAM SPEAKER: It is from Shri Nishikant Dubey.

… (*Interruptions*)

MADAM SPEAKER: Hon. Members, please take your seats.

… (*Interruptions*)

अध्यक्ष महोदया : आप ऐसे कैसे खड़े हो गए। हम एक-एक का नाम बुलाएंगे।

…(व्यवधान)

अध्यक्ष महोदया : ऐसे तो किसी का नहीं होगा।

…(व्यवधान)

अध्यक्ष महोदया : बारी-बारी ही बुला सकते हैं।

…(व्यवधान)

अध्यक्ष महोदया : आप सब खड़े हो जाएंगे तो किसी का भी नहीं होगा।

…(व्यवधान)

अध्यक्ष महोदया : हम सब को बारी-बारी बुलाएंगे।

…(व्यवधान)

अध्यक्ष महोदया : हम देख रहे हैं। मगर सब को बारी-बारी बुलाएंगे।

…(व्यवधान)

अध्यक्ष महोदया : आप लोग ऐसे खड़े हो जाएंगे तो हम किसे बुलाएंगे?

…(व्यवधान)

अध्यक्ष महोदया : आप लोग खुद निर्णय कर लीजिए कि हम किसे बुलाएं?

…(व्यवधान)

अध्यक्ष महोदया : ऐसे कैसे करें?

…(व्यवधान)

अध्यक्ष महोदया : आप लोग पहले बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : सब को बारी-बारी ही तो बुला सकते हैं?

…(व्यवधान)

अध्यक्ष महोदया : आप भी बैठ जाइए। हम बुलाएंगे।

…(व्यवधान)

अध्यक्ष महोदया : ऐसे करने से क्या होगा? कुछ नहीं होगा।

…(व्यवधान)

MADAM SPEAKER: We are just delaying the Zero Hour.

…(व्यवधान)

अध्यक्ष महोदया : आप चर्चा के लिए जो नोटिस देंगे, उस पर हम चर्चा ज़रूर करा देंगे।

…(व्यवधान)

अध्यक्ष महोदया : श्री रामकिशुन, बहुत शॉर्ट में बोलिए।

…(व्यवधान)

श्री रामकिशुन (चन्दौली): माननीय अध्यक्षा जी, गंगा में बाढ़ के चलते पूरा पूर्वांचल बुरी तरह से तबाह हो रहा है। उत्तर प्रदेश की सरकार हरसंभव मदद करने का प्रयास कर रही है। लेकिन राज्य सरकारों का संसाधन कम होने के …(व्यवधान) इलाहबाद से ले कर बलिया तक कई लोग इसमें प्रभावित हुए हैं। एक तरफ बाढ़ प्रभावित कर रही है, दूसरी तरफ कम वर्षा से पूर्वांचल के कई इलाके सूखे के भी चपेट में हैं। आज पूर्वांचल की बाढ़ की स्थिति यह है कि गांवों में पानी घुस गया है, घरों में पानी घुस गया है। जानवर पानी के बीच में फंसे हुए हैं। केंद्र सरकार से हमारी मांग है कि तत्काल आर्थिक पैकेज भेजने का काम करे। हमारे किसानों की फसलें बर्बाद हो गई हैं। …(व्यवधान)

अध्यक्ष महोदया : अब आप अपनी बात समाप्त कीजिए।

…(व्यवधान)

अध्यक्ष महोदया : अभी इस पर बोलने वाले बहुत लोग हैं।

…(व्यवधान)

श्री रामकिशुन : मध्य प्रदेश का पानी पूरे बेंतवा, इलाहबाद में यमुना-गंगा में आ रहा है। हमारा पूर्वांचल पूरी तरह से तबाह हो रहा है। ...(व्यवधान) केंद्र सरकार चुप बैठी है। ...(व्यवधान)

अध्यक्ष महोदया : आप नोटिस दे दीजिए, यह बहुत चिंताजनक स्थिति है। हम लोग इस पर चर्चा करा लेंगे।

...(व्यवधान)

श्री रामकिशुन : महोदया, मेरा एक निवेदन है कि केंद्र सरकार उत्तर प्रदेश सरकार को विशेष आर्थिक सहायता देकर पूर्वांचल के जो चंदौली, बनारस, गाजीपुर, बलिया, फतेहपुर, भदोही, इलाहाबाद, इन जिलों के लिए आर्थिक सहायता दे।...(व्यवधान) लगभग 20 जिले बाढ़ से प्रभावित हैं।...(व्यवधान) इसलिए उनकी मदद करने का काम करें।...(व्यवधान)

अध्यक्ष महोदया : अब आप बैठिए। आप बैठ जाइए।

...(व्यवधान)

श्री रामकिशुन : महोदया, लगातार बाढ़ बढ़ रही है।...(व्यवधान) नदियों का पानी लगातार बढ़ रहा है।...(व्यवधान) लगातार गंगा का पानी बढ़ रहा है।...(व्यवधान)

अध्यक्ष महोदया : श्री प्रताप सिंह बाजवा जी, आप बोलिए।

...(व्यवधान)

श्री रामकिशुन : फसलें पूरी तरह से बर्बाद हो रही हैं।...(व्यवधान)

अध्यक्ष महोदया : अब आप बैठ जाइए। आपकी बात अब रिकार्ड में नहीं जा रही है। Only Shri Pratap Singh Bajwa's speech will go on record.

(Interruptions) ... *

श्री प्रताप सिंह बाजवा (गुरदासपुर): एक मिनट मेरी बात सुन लीजिए।...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये, आपको भी समय देंगे। आप बैठ जाइये।

...(व्यवधान)

श्री प्रभुनाथ सिंह (महाराजगंज): महोदया, दूसरे नम्बर पर मेरा था।...(व्यवधान)

अध्यक्ष महोदया : इस तरह से नहीं होता है, दूसरा, तीसरा।

...(व्यवधान)

---

* Not recorded

अध्यक्ष महोदया : कृपया, आप बैठ जाइये।

…(व्यवधान)

SHRI PRATAP SINGH BAJWA : Respected Madam, the floods triggered by incessant downpours have submerged a large number of villages in the districts of Gurdaspur, Amritsar, Taran Taran, Kapurthala, Ferozepur, Muktasar, Fazilka and Pathankot districts. Madam, almost 4.5 lakh acres of land has been damaged specially in the whole of Punjab and the border areas. It is evident that the local authorities had no resources to undertake rescue operations on a priority basis. Last year almost Rs.3300 crore had been allocated to the State for canal lining and strengthening of the bunds. The tall claims of the State Government that it has spent several crores of rupees on flood protection measures turned out to be a big untruth.… (*Interruptions*) The bunds developed breaches at several places giving anxious moments to the people of the surrounding areas.… (*Interruptions*)

अध्यक्ष महोदया : बैठ जाइये, आप सुन लीजिए। क्या हुआ?

…(व्यवधान)

SHRI PRATAP SINGH BAJWA : Some of the villages along the Pakistan border are completely cut off. These floods have become a recurring phenomena in the border belt causing irreparable loss to the standing crops, houses and whatever little infrastructure that exists.

अध्यक्ष महोदया : आप सुन लीजिए। आप भी बोल लीजिएगा।

…(व्यवधान)

अध्यक्ष महोदया : आपको भी बोलने का मौका दे देंगे।

…(व्यवधान)

SHRI PRATAP SINGH BAJWA : These border villages have been getting a step-motherly treatment from the State Government though the Central Government has allocated huge sums to these border States under the Border Area Development Programme.… (*Interruptions*)

Since the flood situation continues to be grim in these border villages along the Indo-Pak border and also taking into account the trail of destruction caused by the deluge, I would request the hon. Defence Minister and the Home Minister (a) to immediately deploy the army and other para-military forces to rescue the villagers from the flood-hit areas and (b) to allocate special funds to Punjab for undertaking the flood protection measures.… (*Interruptions*)

And, the last point is that I would request the hon. Chief Minister. They have enough of money. At least they must give a compensation of Rs.25,000 per acre where crops have been totally damaged. This is my request.

अध्यक्ष महोदया : श्री महिन्दर सिंह केपी अपने आपको श्री प्रताप सिंह बाजवा जी के विषय के साथ सम्बद्ध करते हैं।

श्री गणेश सिंह (सतना): महोदया, मैं आपको बहुत-बहुत धन्यवाद देता हूं कि आपने मुझे बोलने का मौका दिया। मध्य प्रदेश में पिछले दिनों भीषण बारिश से 13 जिलों में भयंकर बाढ़ की स्थिति पैदा हो गयी। अब तक वहां पर 25 से ज्यादा ज्यादा लोग मारे गये, 106 गांव प्रभावित हुए हैं। वहां पर होशंगाबाद, सिरोह, रायसेन, हरदा, देवास, बरवानी, खरगोन जिलों में अभी भी स्थिति गम्भीर है। मुख्यमंत्री जी तो सभी जगह गये हैं। राहत और बचाव कार्य भी वहां बहुत तेज गति से चालू है। सेना को भी बुलाना पड़ा। वहां पर फसलों को बहुत भारी नुकसान हुआ है।

मैं आपके माध्यम से केन्द्र सरकार से मांग करता हूं कि जिन जिलों में बाढ़ आयी है, वहां पर केन्द्रीय अध्ययन दल जाये और जिन फसलों और मकानों का नुकसान हुआ है, उसका आंकलन करे और तत्काल मध्य प्रदेश को राहत राशि देने का काम करे। आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं।

अध्यक्ष महोदया : श्री वीरेन्द्र कुमार अपने आपको श्री गणेश सिंह जी के विषय के साथ सम्बद्ध करते हैं।

श्री निशिकांत दुबे (गोड्डा): माननीय अध्यक्ष महोदया, विशेष राज्य के दर्जे के लिए पूरे देश भर में एक हंगामा मचा हुआ है और कांग्रेस पार्टी इसका एक पोलिटिकल माइलेज लेना चाहती है। बिना सोचे-समझे कांग्रेस पार्टी के मंत्री, योजना विभाग के मंत्री राजीव शुक्ला साहब बयान देते हैं कि झारखंड, उड़ीसा, बंगाल और राजस्थान को विशेष राज्य का दर्जा नहीं मिलेगा। जब 2013-14 का बजट माननीय वित्त मंत्री जी ने पेश किया, उस बजट को पेश करने में उन्होंने कहा कि विशेष राज्य के दर्जे के लिए, पिछड़े राज्य के दर्जे के लिए वे एक कमेटी बना रहे हैं और उसके साथ एक मापदंड तय होगा कि विशेष राज्य के दर्जे

का कौन-कौन सा राज्य हकदार है। अभी रघुरामराजन कमेटी बनाई गई। रघुरामराजन कमेटी की रिपोर्ट नहीं आई है और बिना उस रिपोर्ट के आए हुए मंत्री पार्लियामैंट में गलतबयानी कर रहे हैं। यह विशेषाधिकार का मामला है। चूँकि यह दूसरे सदन का मामला है इसलिए मैंने प्रिविलेज नहीं उठाया, लेकिन मैं जिस राज्य झारखंड से आता हूँ, झारखंड सबसे ज़्यादा माइन्स और मिनिरल्स देता है, लेकिन हमारे जो 17 ज़िले हैं, वे इंटीग्रेटेड एक्शन प्लान में हैं, नक्सलाइट्स से घिरे हुए हैं। 21 ऐसे ज़िले हैं जो एस.आर.ई. में हैं। गृह मंत्रालय मानता है कि नक्सलाइट एरिया है और सी.आर.पी.एफ. और बी.एस.एफ. की वहाँ जो कंपनियाँ हैं, उनको पैसा देने में राज्य का सारा पैसा चला जाता है। इसके अलावा हमारे 24 में से 23 ज़िले बैकवर्ड रीजन ग्रांट फंड में हैं। 75 प्रतिशत ऐसे लोग हैं जो गरीबी रेखा के नीचे हैं। 70 प्रतिशत ऐसे बच्चे हैं जो मालन्यूट्रीशन के शिकार हैं। 72 प्रतिशत ऐसी महिलाएँ हैं जो एनीमिक हैं। हमारा कंज़म्पशन का जो लैवल है, चाहे वह बिजली का कंज़म्पशन हो, स्टील का कंज़म्पशन हो, चाहे सीमैन्ट का कंज़म्पशन हो, हम भारत सरकार के डाटा में सबसे नीचे हैं। आर्थिक तौर पर, शैक्षणिक तौर पर और सामाजिक तौर पर सबसे ज्यादा पिछड़े 12 ज़िलों की जो लिस्ट भारत सरकार ने बनाई है, वे 12 के 12 ज़िले झारखंड में हैं। जब इस तरह की सिचुएशन हो, लिट्रेसी रेट महिलाओं का काफी नीचे है, पुरुषों का लिट्रेसी रेट काफी नीचे है, तो कौन सा आधार है? यदि किसी एक राज्य को सबसे पहले विशेष राज्य का दर्जा मिलना चाहिए तो वह झारखंड को मिलना चाहिए। झारखंड को यदि राजनीतक कारणों से ये महरूम करते हैं तो यह बहुत बड़ा सवाल है क्योंकि इस देश को आज हम चला रहे हैं। यदि आज मुम्बई में पैसा है, दिल्ली में पैसा है तो 50 परसेंट से ज़्यादा माइन्स और मिनिरल्स केवल झारखंड देता है जबकि रॉयल्टी के नाम पर आप हमको एक पैसा नहीं देते हैं। जो बड़ी-बड़ी कंपनियाँ हैं - टाटा है, बिड़ला है, जिन्दल है, वे वहाँ से माइन्स और दूसरी चीज़ें लूटकर लाती हैं। कोल इंडिया है, सेल है, डीवीसी है, उसका हैडक्वार्टर आपने कोलकाता बना दिया है। मेरा आपसे आग्रह है कि इस पर राजनीति नहीं करनी चाहिए और झारखंड को सबसे पहले विशेष राज्य का दर्जा मिलना चाहिए। ...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): सरकार कहती है कि बिहार को विशेष राज्य का दर्जा देंगे लेकिन ये केवल अलायंस की राजनीति कर रहे हैं। ...(व्यवधान)

अध्यक्ष महोदया : श्रीमती ज्योति धुर्वे एवं श्री रवीन्द्र कुमार पाण्डेय के नाम श्री निशिकान्त दुबे द्वारा उठाए गए विषय के साथ संबद्ध किये जाते हैं।

श्री मदन लाल शर्मा (जम्मू): मोहतरमा स्पीकर साहिबा, मैं आपका धन्यवाद करता हूँ और आपकी बिसादत से सरकार की और हाउस की तवज्जह रियासत जम्मू कश्मीर और अपने पार्लियामैंट्री हलके जम्मू के पुंछ की तरफ दिलाना चाहता हूँ। पिछले महीने से पाकिस्तान की तरफ से जो अंधाधुंध फायरिंग और गोलाबारी

हो रही है उससे लाखों लोग परेशान हैं। अभी तक बॉर्डर पर बसने वाले लोगों के सैकड़ों जानवर मारे गए हैं। दर्जनों लोग - बच्चे, बूढ़े और जवान पिछले एक हफ्ते में ज़ख़्मी हुए हैं। वहाँ इंटरनेशनल बॉर्डर और एक्चुअल लाइन् ऑफ कंट्रोल पर इतनी दहशत और ख़ौफ़ज़दा माहौल है कि वहाँ सरहद पर बसने वाले लोग वहाँ से माइग्रेशन करने के मूड में हैं। मैं आपकी बिसादत से सरकार से और हाउस से यह मांग करता हूँ कि एक बहुत बड़ी ज़्यादती उन लोगों के साथ होती है। ऑनरेबल स्पीकर साहिबा के ऑर्डर पर जम्मू कश्मीर में मिलिटैन्ट किसी आदमी को मार देते हैं तो सरकार की तरफ 5लाख रुपये मरने वाले के लवाहकीन को मिलता है और उसके एवज में एक व्यक्ति को नौकरी भी मिलती है। लेकिन अगर पाकिस्तान की फायरिंग से हमारे बॉर्डर पर बसने वाले बगैर वर्दी इस मुल्क के लोग मारे जाते हैं तो मरने वाले के लिए 1लाख और ज़ख़्मी को 10हज़ार रुपये दिये जाते हैं। मैं कहना चाहता हूँ कि यह एक इम्तियाज़ है, फ़र्को-फ़र्की है जिससे लोगों में काफी गुस्सा भी है। अगर मिलिटैन्ट के हाथों कोई सिविलियन मारा जाता है तो उसके परिवार को पाँच लाख रुपये मिलते हैं और अगर पाकिस्तान के गोले से या गोली से कोई मरता है तो उसके परिवार को 1 लाख रुपये मिलते हैं। यह जो इम्तियाज़ है इसको दूर करना चाहिए। मैं आपकी बिसादब से हाउस से और सरकार से बड़े लैवल का डेलिगेशन जबकि साढ़े तीन सौ किलोमीटर का बार्डर छाम्बा से ले कर पूंछ लोरन मंडी तक पिछले महीने से परेशान हैं और खौफजदा है, उनकी हौसलाअफ़ज़ाई के लिए यहां से आल पार्टी टीम भेजी जाए और सरकारी आफिसर्स को भेजा जाए ताकि सरहद पर बसने वाले लोगों का मनोबल ऊंचा हो और उनकी तबाही और बर्बादी का सरकार फैसला करे ताकि वहां के जवानों और सरहद पर बसने वाले लोगों का हौसला कायम रहे तथा पाकिस्तान के जो नापाक इरादे हैं, वह क्यों फायरिंग करता है, क्योंकि वहां से मिलेटेंट्स को क्रास करने के लिए उनकी इनफिल्ट्रेशन करवाने के लिए भी हो रहा है। यह बहुत बड़ा नेशनल दाग होगा।

श्री प्रभुनाथ सिंह (महाराजगंज): अध्यक्ष महोदया, मैं अति लोक महत्व के विषय की तरफ आपका ध्यान आकृष्ट करना चाहता हूं। पूरे देश में राजीव गांधी ग्रामीण विद्युतीकरण योजना के तहत गांवों में विद्युतीकरण का काम किया गया है लेकिन जहां गांवों में विद्युत पहुंचाई गई है वहां एक फेज की लाइन लगा कर और 25 केवीए, 16 केवीए का ट्रांसफार्मर लगाया गया है। ज्यादा लोड होने की वजह से बिहार में लगभग सौ प्रतिशत, आपका क्षेत्र भी बिहार में है, मैं आपके क्षेत्र की भी बात कह रहा हूं, वहां सौ प्रतिशत ट्रांसफार्मर जल चुके हैं। बिहार सरकार ने घोषणा कर दी है कि इन ट्रांसफार्मर्स को नहीं बदलवाएंगे और उनके पदाधिकारी सांसदों को चिट्ठी लिखते हैं, चिट्ठी का अंतिम पैरा मैं आपको पढ़ कर सुनाना चाहता हूं। वे चिट्ठी लिखते हैं कि "सिंगल फेज ट्रांसफार्मर के जलने की स्थिति में यदि माननीय सांसद के द्वारा ट्रांसफार्मर की क्षमता वृद्धि पर थ्री फेज ट्रांसफार्मर लगाने की योजना की अनुशंसा की जाती है, तो

ऐसी स्थिति में थ्री फेज ट्रांसफार्मर बदलने के मामले में परियोजना पर होने वाली कुल लागत सांसद मद से खर्च की जाएगी।"

अध्यक्ष महोदया, जो प्रक्रिया है, वह गलत अपनाई गई है। हम आपसे निवेदन करेंगे कि राजीव गांधी ग्रामीण विद्युतीकरण योजना भारत सरकार की योजना है और भारत सरकार अगर इस योजना को आगे चलाती है तो कम से कम 63 केवीए, 100 केवीए का ट्रांसफार्मर लगाए। इसके साथ ही जो ट्रांसफार्मर सौ में से सौ प्रतिशत जल चुके हैं, यदि सांसद मद से ही पैसा लेना है, चूंकि गांवों में जाने पर वहां के लोगों का काफी दबाव है और विद्युत के लिए सारे लोग बेचैन हैं। वे चाहते हैं कि किसी तरह ट्रांसफार्मर बदला जाए। सांसद मद से पैसा देने के बाद भी जो रेट विद्युत विभाग ने तय किया है, 63 केवीए के ट्रांसफार्मर बाजार में 60 हजार रुपए में बिक रहा है, जबकि विद्युत विभाग ने बिहार में 80 हजार रुपये उसका रेट तय किया है। इस तरह बीस हजार रुपए सांसद मद का पैसा जो जनता का पैसा है, सरकार ने इस पैसे को जनता पर खर्च करने के लिए दिया है, अगर बीस हजार रुपया ज्यादा दिया जाएगा तो सीधे तौर पर यह पैसा दलाली में खर्च होगा। इसलिए मैं आपसे आग्रह करूंगा कि भारत सरकार राज्य सरकार से वार्ता करे। अगर चाहे तो हम कुल सांसद मद का हम इस मद में दिल्ली में लिख देने के लिए तैयार हैं और मेरे क्षेत्र का और पूरे बिहार का जो 25 और 16 केवीए का ट्रांसफार्मर है, उन्हें बदलवाने का काम शीघ्र किया जाए, ताकि गांवों में शांति कायम हो सके, नहीं तो गांवों में जाना भी मुश्किल हो चुका है।

अध्यक्ष महोदया : अब आप अपनी बात समाप्त कीजिए।

श्री प्रभुनाथ सिंह : महोदया, मैं अपनी बात एक मिनट में समाप्त करने वाला हूं। मैं कोई लम्बा-चौड़ा भाषण नहीं दूंगा। महोदया, यह जो पैसा देना है, डीएम के माध्यम से सीधे-सीधे विद्युत विभाग को देना है, जबकि अन्य योजनाएं डीआरडीए के माध्यम से बिहार में काम पूरे कराए जाते हैं। अगर कोटेशन के माध्यम से डीएम को यह अधिकार दिया जाता है, तो हमें लगता है कि सस्ते दाम पर और जल्दी ट्रांसफार्मर का बदलाव सांसद मद से हो जाएगा।...(व्यवधान)

अध्यक्ष महोदया : आप लोग अपने को प्रभुनाथ सिंह जी द्वारा उठाए गए मुद्दे से संबद्ध कर लीजिए।

...(व्यवधान)

अध्यक्ष महोदया : अब यह मैटर समाप्त हो गया है।

MADAM SPEAKER: The rest of the matter of the 'Zero Hour' will be taken up in the evening. Shri Gurudas Dasgupta Ji, I have received your notice of question of privilege dated 26th August, 2013 against the Attorney General for India for causing impediments in performance of your duties as a Member of Parliament by getting issued on his behalf, a legal notice to you.

…(व्यवधान)

अध्यक्ष महोदया : आप क्या कर रहे हैं? बैठ जाइए।

…(व्यवधान)

MADAM SPEAKER: The matter is under my consideration.

…(व्यवधान)

अध्यक्ष महोदया : बैठिए।

…(व्यवधान)

MATTERS UNDER RULE 377 *

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally handover slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which slips have been received at the Table within the stipulated time. The rest will be treated as lapsed.

… (*Interruptions*)

* Treated as laid on the Table.

(i) **Need to withdraw increase in VAT on imported silk yarns and also take measures for growth of handloom sector in the country**

SHRI N.S.V. CHITTHAN (DINDIGUL): Handloom sector is one of the ancient sectors in Tamil Nadu. Next to agriculture, handlooms occupy the important position and have largest network.

Nowadays those who are dependent on handlooms are facing tremendous challenges against mill goods. Handloom textiles especially sarees are reasonably priced and they are liked and suited for middle class women and they are manufactured under the name and style of CHINNALAPATTI on large scale throughout the year in Dindigul constituency.

These kinds of textiles especially sarees are woven at Salem, Erode, Tirupur, Karaikudi, Aruppukottai, Thiruchengodu, Pallipalaya and Namakkal. More than one crore weavers and their families are depending on handlooms.

For the last 10 years silk yarns are being imported from China through National Handloom Development Corporation. Sarees made out of these silk yarns are regularly exported throughout the world. Very recently the Government has imposed 5% VAT on imported silk yarns from China.

This increase has made the situation difficult for the weavers and already quite a number of weavers have left the trade and opted for various other jobs. The remaining weavers are struggling hard to earn their livelihood.

Hence, I urge upon our Government to withdraw the increased VAT on silk yarns and also announce other reliefs for the handloom sector.

(ii) Need to make opening of Zero balance Savings account in Banks hassle-free for beneficiaries covered under different welfare schemes of the Government in the country particularly in Kota Parliamentary Constituency, Rajasthan

श्री इज्यराज सिंह (कोटा): देश में किसानों एवं गरीब लोगों के लिए कल्याणकारी योजनाएं चलायी गयी हैं, जिसके अंतर्गत सब्सिडी का पैसा सीधे उनके बैंक एकाउंट में जाएगा। इसके लिए भारत सरकार ने सभी सरकारी बैंकों एवं ग्रामीण बैंको को निर्देश दिया हुआ है कि किसानों एवं गरीब व्यक्तियों के खाते जीरो बैलेंस के आधार पर खोले जायें। परन्तु खेद के साथ सदन को सूचित करना पड़ रहा है कि कई जिलों में विशेषकर मेरी संसदीय क्षेत्र कोटा बूँदी में किसानों एवं गरीब लोगों को जीरो बैलेंस के आधार पर खाते खोलने हेतु बैंकों के चक्कर काटने पड़ रहे हैं और बैंक अधिकारी जीरो बैलेंस के आधार पर उनके खाते नहीं खोल रहे हैं। जिसके कारण कल्याणकारी योजनाओं को लाभ उन्हें नहीं मिल पा रहा है।

सरकार से अनुरोध है कि जो भी किसान या ग्रामीण गरीब व्यक्ति बैंकों में जीरो बैलेंस के आधार पर खाता खोलने जाये तो उनका खाता तत्काल खोला जाये, जिससे वे सरकारी कल्याणकारी योजनाओं के तहत मिल रही छूट का फायदा उठा सकें।

(iii) Need to expedite the completion of gauge conversion of railway line from Lumding to Badarpur in Assam

SHRI LALIT MOHAN SUKLABAIDYA (KARIMGANJ): Government is aware that people of Barak Valley, Mizoram and Tripura are very much dissatisfied due to the delay and negligence of Railways in conversion of Metre Gauge to Broad Gauge line from Lumding to Badarpur in Assam. There is a strong resentment amongst public of the region which may gather momentum in the days to come as everybody feels that after independence the rail network has developed throughout India except for this region.

This project of conversion, started in 1996, was to be completed by 2006, but railways went on extending the time of completion repeatedly. In this manner, due to one reason or the other, the work dragged on for nearly 18 years, and now the Railways have decided the date of completion as 1st January 2014. People are apprehending that the project will not be completed within this period also.

Therefore, I request the Railway Minister to complete this project within the stipulated time-frame.

(iv)Need to make the Anganwadi workers and helpers as permanent employees and also enhance their honorarium

SHRI ANTO ANTONY (PATHANAMATHITTA): I request the Government to appoint Anganwadi workers and Anganwadi helpers as permanent employees and enhance the amount of their honorarium. At present Anganwadi workers and Anganwadi helpers are considered as honorary workers. Recently the Government has enhanced the honorarium of Anganwadi Workers to Rs.3000 from Rs.1500 per month and for Anganwadi Helpers and Workers of Mini-AWCs to Rs.1500 from Rs.750 per month. However, this is a meagre amount compared to the services rendered by them.

Anganwadi workers and Anganwad, helpers are the backbone of the Integrated Child Development Services (ICDS) Scheme. In addition to their duty of organize non-formal pre-school activities, Anganwadi workers and Anganwadi helpers are also assisting the health workers in ensuring the better health of children and mothers. It is estimated that as many as 20 crore children in the country are cared by Anganwadi workers and Anganwadi helpers.

(v) Need to open a Sainik School in Chamarajanagar district, Karnataka

SHRI R. DHRUVANARAYANA (CHAMRAJANAGAR): I would like to draw the kind attention of the Government regarding sanction of **"Sainik School"** at Chamarajanagar District (Karnataka State) of my Constituency.

I would like to bring to your kind notice that Chamarajanagar District of my Constituency covers 2,791 Sq.Kms of Reserved and Protected Forest Area, out of total area of 5,101 Sq.Kms. BRT Tiger Project, Bandipur Tiger Project, Cauvery Wild Life Division, Kollegal and Kollegal Wild Life Divisions come under this district. Chamarajanagar District is one of the most backward Districts in Karnataka State. According to Dr.Nanjundappa Committee Report on redressal of "Regional Imbalance" it ranked 25th in the State Human Development Index. There are 4 Taluks, 16 Hoblies, 446 habitated villages, 66 Non-habitated villages, 461 Revenue villages and 120 Grama Panchayats. Population as per 2001 Census is 9.65 lakhs and SC/ST Category population in this District is 35.6%. Karnataka State has already two Sainik Schools functioning at Bijapur and Coorg Districts. The opening of one more Sainik School in Chamarajanagar District would help the Children of backward rural areas to get better education facilities at their door step. The opening of Sainik School in Chamarajanagar District would meet the demands of Defence personnel serving the Nation.

In view of the above reasons, I would earnestly appeal the Hon'ble Union Minister of Defence to take necessary steps to sanction & open **"Sainik School"** in Chamarajanagar District for the benefit of rural children at the earliest.

(vi) Need to formulate a comprehensive scheme for development of civic amenities in North East Delhi Parliamentary Constituency

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): वर्तमान जनगणना से विदित हुआ है कि देश में सबसे ज्यादा घनी आबादी वाला जिला राजधानी दिल्ली का उत्तर-पूर्वी जिला है। जनगणना के आंकड़ों के अनुसार उत्तर-पूर्वी दिल्ली में प्रति वर्ग किलोमीटर में 37,346 लोग रहते हैं। इस क्षेत्र में 200 अनधिकृत कॉलोनी, 50 गांव और 50 जे.जे. कलस्टर हैं। इसके अलावा 50 फीसदी हिस्से में सीवर की सुविधा नहीं है। इस प्रकार यहां बुनियादी समस्याओं की वज़ह से दिक्कतों का अंबार दिल्ली के अन्य क्षेत्रों से अधिक है तथा पब्लिक ट्रांसपोर्ट, जीण-शीर्ण सड़कें, शिक्षा और बिजली-पानी की गम्भीर समस्या है। इस क्षेत्र का विकास तभी हो सकता है जब कि केन्द्र सरकार पूरे क्षेत्र को अपने अधीन ले। यदि ऐसा होता है, तो इस क्षेत्र में घनी आबादी होने के बावजूद विकास की गति तेज़ हो सकती है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि वह देश के सर्वाधिक घनी आबादी वाले उत्तर-पूर्वी संसदीय क्षेत्र को अपने अधीन लेकर इसके तीव्र विकास हेतु एक कारगर योजना बनाकर वहां आवश्यक बुनियादी सुविधाएं शीघ्र उपलब्ध कराए जाने हेतु आवश्यक पहल की जाए।

(vii) Need to accord approval to the proposal of Gujarat for grant of financial assistance to schemes meant for welfare of workers employed in salt industry

श्री नारनभाई काछड़िया (अमरेली): मैं सरकार का ध्यान इस ओर दिलाना चाहूंगा कि गुजरात राज्य में लगभग 70 प्रतिशत सामान्य नमक का उत्पादन होता है जो कि पूरे देश का लगभग 57 प्रतिशत उत्पादन है। इसके अलावा गुजरात राज्य देश का सबसे बड़ा नमक निर्यातक राज्य भी है। राज्य सरकार द्वारा लगभग 40 करोड़ रुपये साल राज्य में नमक उद्योग एवं उद्योग में लगे हुए मजदूरों के कल्याण हेतु खर्च किए जा रहे हैं। उपरोक्त के संबंध में मैं केन्द्र सरकार से ये अनुरोध करना चाहूंगा कि राज्य सरकार द्वारा नमक उद्योग एवं उद्योग में लगे हुए मजदूरों के कल्याण के लिए चलाई जा रही विभिन्न योजनाओं के सफल क्रियान्वयन हेतु केन्द्र सरकार द्वारा उचित मात्रा में अनुदान प्रदान करने की पहल करनी चाहिए। जिसके लिए राज्य सरकार द्वारा यथाविधि केन्द्र सरकार के वाणिज्य एवं उद्योग मंत्रालय को प्रस्ताव अग्रेषित किया जा चुका है, परन्तु उपरोक्त प्रस्ताव पर केन्द्र सरकार द्वारा अभी तक कोई गंभीर कदम नहीं उठाया गया है।

अतः मैं केन्द्र सरकार से यह अनुरोध करना चाहूंगा कि राज्य सरकार द्वारा अनुमोदित नमक उद्योग से संबंधित विभिन्न प्रोजेक्ट्स को प्राथमिकता के आधार पर 50 प्रतिशत अनुदान उपलब्ध कराया जाए जिससे नमक उद्योग में लगे हुए हजारों-लाखों मजदूरों के कल्याण के लिए चलाई जा रही विभिन्न योजनाएं सफलतापूर्वक लागू की जा सकें।

(viii) Need to deploy Guards and File Watchers for safeguarding of Crops and forests from fire in Himachal Pradesh under Mahatma Gandhi National Rural Employment Guarantee Scheme.

श्री अनुराग सिंह ठाकुर (हमीरपुर.हि. प्र .) : मैं भारत सरकार के वन एवं पर्यावरण मंत्री एवं ग्रामीण विकास मंत्री का ध्यान एक अत्यंत महत्वपूर्ण विषय की ओर दिलाना चाहता हूं। हिमाचल प्रदेश में बन्दरों एवं जंगली जानवरों जैसे सुअर और नील गाय आदि के उत्पात के कारण किसानों ने अपने खेतों में बीज बोना बन्द कर दिया है। मैं सुझाव के रूप में कहना चाहता हूं कि मनरेगा के अन्तर्गत "रखवाले" नियुक्त किए जाएं जिन्हें मनरेगा से वेतन के रूप में पैसा मिले और वे बन्दरों एवं अन्य जंगली जानवरों से खेतों की रक्षा करें।

हमारे पहाड़ी क्षेत्रों में ग्रीष्म काल में आग लगने के कारण राष्ट्र की बेशक़ीमती पशु एवं वन्य सम्पत्ति जल कर नष्ट हो जाती है तथा दुर्लभ जीव-जन्तु मर जाते हैं। इसके कारण पहाड़ों में अनेक दुर्लभ जड़ी-बूटियां तथा जीव-जन्तुओं की प्रजातियां नष्ट होने के कगार पर हैं। इसका मुख्य कारण हमारी सम्पूर्ण वन नीति जनता और वनों के बीच में दूरी बढ़ाने वाली है, न कि घटाने वाली। इस कारण स्थानीय लोग जंगलों की आग को बुझाने में अपना पूर्ण सहयोग नहीं देते हैं क्योंकि जंगलों से उन्हें अपनी रोज़ाना की जरूरतों को पूरा करने के लिए किसी भी प्रकार की वन्य संपदा का प्रयोग कानूनी रूप से वर्जित है। मेरा निवेदन है कि वनों में लगने वाली आग से बचाव के लिए "फायर वॉचर" नियुक्त कर दिया जाए जिनकी पारिश्रमिक महात्मा गांधी नेशनल रूरल एम्प्लॉयमेंट गारंटी स्कीम (मनरेगा) के तहत देने का प्रावधान कर दिया जाए।

(ix) Need to provide financial assistance to Bihar to facilitate the completion of the long-pending development projects in the State

श्री राधा मोहन सिंह (पूर्वी चम्पारण): बिहार देश का सबसे पिछड़ा राज्य है । शायद भारत सरकार इस राज्य को विशेष श्रेणी का दर्जा देने की तैयारी कर रही है । यह सुनने में निश्चित रूप से अच्छा लगेगा । किन्तु यह राज्य कृषि आधारित राज्य है, यह देश का सबसे घनी आबादी वाला प्रदेश है । विशेष राज्य के दर्जा से उद्योग धंधों को राहत मिलेगी जबकि बिहार राज्य में उद्योग धंधों के लिए जमीन मिलना मुश्किल है। एन.डी.ए. सरकार के कार्यकाल में इस कृषि प्रधान राज्य में उद्योग धंधों के लिए जमीन अधिग्रहण नहीं हो पाई क्योंकि किसी भी इलाके में 100-200 एकड़ जमीन मिलना मुश्किल है ।

मेरा अनुरोध है कि यदि बिहार की वर्षों से लंबित परियोजनाओं के लिए केन्द्र सरकार पर्याप्त राशि दे तब शायद बिहार का भला होगा । बरौनी को पैट्रोकैमिकल हब बनाना, खाद कारखाना चालू करना, जगदीशपुर, हल्दिया गैस पाइपलाइन का निर्माण, हामीपुर-सुगौली रेल लाइन निर्माण सहित दर्जनों लंबित परियोजनाओं को पर्याप्त धनराशि देकर बिहार का सही मायने में विकास किया जाये ।

(x) Need to provide stoppage of Mahananda Express (Train No. 15483/84), Kalka Mail (Train No. 12311/12), Sealdah-Ajmer Express (Train No. 12987/88) and Muri-Amritsar Express (Train No. 18601) at Sirathu, Bharwari and Manauri Railway stations in Kaushambi Parliamentary Constituency, Uttar Pradesh

श्री शैलेन्द्र कुमार (कौशाम्बी): उत्तर प्रदेश का "कौशाम्बी" संसदीय क्षेत्र दिल्ली-हावड़ा रेलवे लाइन उत्तर-मध्य रेलवे क्षेत्र में है । रेलवे को अच्छा आय देने वाल स्टेशन सिराथू, भरवारी व मनौरी है जो इलाहाबाद एवं फतेहपुर के मध्य स्थित है । इस दूरी पर कड़ा पर्यटन स्थल है जो कौमी एकता का प्रतीक है । कौशाम्बी एक ऐतिहासिक स्थल है जो राजा उदयन की राजधानी रह चुकी है । ऐसे ऐतिहासिक जगहों पर सिराथू, भरवारी, मनौरी रेलवे स्टेशनों पर महत्वपूर्ण गाड़ियों के ठहराव होने से हजारों तीर्थ यात्रियों को सुविधा होगी एवं रेलवे की आय में वृद्धि होगी । माँ शीतला धाम प्रतिवर्ष लाखों लोग दर्शन के लिए आते हैं । ख्वाजा कड़क अब्दाल की मजार पर जियारत हेतु मुस्लिम हिन्दू दोनों आते हैं । सिद्ध पुरूष संत मलूकदास की साधना स्थली तपोभूमि है । यहाँ निम्न गाड़ियों के ठहराव की आवश्यकता है । अप गाड़ियाँ 15483 महानन्दा एक्सप्रेस, 12311 कालका मेल, 12987 सियालदहा, अजमेर एक्सप्रेस, डाउन गाड़ियाँ 18601 मूरी-अमृतसर एक्सप्रेस, 15484 महानन्दा एक्सप्रेस, 12312 कालका मेल, 12988 अजमेर-सियालदहा एक्सप्रेस का ठहराव रेलवे स्टेशन सिराथू, भरवारी स्टेशनों पर किया जाये ।

(xi)Need to augment railway facilities in Azamgarh district, Uttar Pradesh

डॉ. बलीराम (लालगंज): आजमगढ़ पूर्वी उत्तर प्रदेश का बहुत ही महत्वपूर्ण जनपद है । यह तमसा के पावन तट पर स्थित देश की महत्वपूर्ण नदियों गंगा एवं घाघरा के मध्य बसा हुआ है । यह जनपद प्राचीन काल से ही अनेक ऋषि-मुनियों , मनीषियों, चिन्तकों, विद्वानों एवं स्वतंत्रता सेनानियों की जन्म स्थली रहा है । यह मण्डल होने के कारण पूर्वी उत्तर प्रदेश का सबसे महत्वपूर्ण जिला है ।

यहाँ रेलवे क्रासिंग पर एक ओवर ब्रिज बनाया गया है परंतु वह इतना संकरा है कि उस पर एक साथ 2-3 गाड़ियाँ नहीं आ - जा सकती हैं जिस कारण इस पर जाम की समस्या बनी रहती है । जिस उद्देश्य के लिए इस ओवर ब्रिज का निर्माण कराया गया था, वह वर्तमान में सार्थक नहीं हो पा रहा है । साथ ही इसकी गुणवत्ता भी बहुत घटिया है ।

आजमगढ़ रेलवे स्टेशन पर सेकेण्ड और थर्ड प्लेटफार्म का निर्माण काफी समय से चल रहा है लेकिन काफी समय व्यतीत होने के उपरोन्त भी वह अभी तक बनकर तैयार नहीं हो पा रहा है । दोनों प्लेटफार्म का काम भी बहुत ही धीमी गति से हो रहा है जिससे जनता को बहुत ज्यादा परेशानी का सामना करना पड़ रहा है । धीमी गति से निर्माण के कारण इन प्लेटफार्मो की लागत भी काफी बढ़ गयी है ।

दिल्ली से आजमगढ़ को रेलवे से जोड़ने के लिए यहाँ से एकमात्र कैफियत एक्सप्रेस गाड़ी है जिस पर फरिहाँ और सरायमीर रेलवे स्टेशन पड़ते हैं, परंतु इन स्टेशनों पर इस ट्रेन का ठहराव न होने से यहां की जनता को बहुत परेशानी होती है तथा लंबी दूरी तय कर उन्हें इस ट्रेन को पकड़ने के लिए आजमगढ़ आना पड़ता है ।

संसदीय क्षेत्र के भ्रमण के दौरान यहाँ की जनता द्वारा बार-बार कैफियत ट्रेन का ठहराव फरिहॉ एवं सरायमीर रेलवे स्टेशन पर करने का अनुरोध किया जाता है । मै स्वयं यहाँ की जनता की परेशानी से व्यक्तिगत रूप से परिचित हूँ।

इसलिए मेरा रेल मंत्री जी से अनुरोध है कि जनहित में ओवर ब्रिज की चौड़ाई बढ़ाने, आजमगढ रेलवे स्टेशन पर सेकेण्ड एवं थर्ड प्लेटफार्म का निर्माण तीव्र गति से कराने तथा फरिहॉ एवं सरायमीर रेलवे स्टेशन पर कैफियत एक्सप्रेस का दो-दो मिनट का ठहराव करने का कष्ट करें ।

(xii) Need to develop and promote Ayurveda system of medicine in Tamil Nadu

SHRI ABDUL RAHMAN (VELLORE): Ayurveda Medical System is a classical one. As on date, only 60 ayurveda PHCs are operating in Tamil Nadu even though there are 2321 qualified medical graduates in the State. The number of government ayurveda PHCs in Tamil Nadu is very less keeping in view the 72 million population. The Ayurveda Hospital and Panchakarma treatment facilities are not available to the needy public. The ayurveda doctors were given non - executive status only. On behalf of all ayurveda doctors in Tamil Nadu, I request you to create 50 bedded Ayurveda Hospital in each district headquarters of Tamil Nadu, appoint ayurveda doctors in 10 Rural PHCs of each district of Tamil Nadu, create posts of ayurveda drug Inspector to inspect nearly 300 manufacturing units and grant executive status to doctors.

My strong appeal to the Government of India is to take necessary steps to develop ayurveda system of medicine in Tamil Nadu on the pattern of other States.

(xiii) Need to ensure availability of generic drugs at reasonable price in the market and make Government procurement directly from the drug-manufacturers

SHRI RUDRAMADHAB RAY (KANDHAMAL): The Government is encouraging use of generic drugs and have advised the doctors to prescribe these medicines. I would like to draw the attention of the Government to the fact that generic medicines were being purchased by CGHS and other Government agencies at MRP. Now after the intervention of Supreme Court these are being purchased at a discount of 27% whereas generic drugs are available to chemists in the market at a discount of 60% - 70% but are being sold to public at Maximum Retail Price. The Government should streamline supply of generic drugs and should ensure their availability at reasonable price and should evolve separate pricing policy for generic drugs. The Government should purchase drugs directly from manufacturers and not from local chemists and wholesalers. All State Governments should also be advised to follow the suit to ensure cheap and easy availability of generic drugs.

(xiv) Need to develop adequate tourist facilities in Aurangabad, Maharashtra, to boost tourism in the region

श्री चंद्रकांत खैरे (औरंगाबाद): महाराष्ट्र के मेरे संसदीय क्षेत्र संभाजीनगर, औरंगाबाद को 52 गेटों का शहर कहा जाता है जहां प्राचीन इमारतें एवं ऐतिहासिक धरोहरे अपने अटूट इतिहास का बयान करती है । मेरे इस संसदीय क्षेत्र में हिन्दू, मुस्लिम एवं बौद्ध संस्कृति का अनुपम समन्वय देखने को मिलता है । अजन्ता एवं एलौरा की गुफाएं पूरी दुनिया में प्रसिद्ध हैं । जायकाबाड़ी डैम और बीबी का मकबरा इस जिले में स्थित है । गुफाओं में बौद्ध कलाकृति एवं अदभुत गौतम बुद्ध की मूर्तियां अहिंसा एवं शांति का संदेश दे रही है । इन गुफाओं में जापान एवं एशिया के अन्य हिस्सों के लोगों के बीच भारी श्रद्धा के चलते वहां से काफी संख्या में पर्यटक आते हैं । दौलतबाद का देवगिरी किला, हिन्दुओं के कई प्रसिद्ध मंदिर जिनमें, भद्रा मारूति मंदिर, सुलीभंजन के भगवान दत्त का मंदिर एवं 12 ज्योतिलिंग में एक ज्योतिलिंग एलोरा का श्री छापेधर देवालय इसी औरंगाबाद में स्थित है । औरंगाबाद का मौसम हर माह लोगों के अनुकूल होता है । इसे देखने के लिए विश्वभर के पर्यटक आते हैं परंतु यहां पर पहुंचने के लिए उन्हें कई कठिनाइयों का सामना करना पड़ता है। देश में औरंगाबाद के ऐतिहासिक धरोहरों की महत्ता को देखते हुए पर्यटन को बढ़ावा दिया जाना चाहिए जो नहीं मिल पा रहा है और यहां पर आने-जाने के लिए एक-दो रेलगाड़ियां हैं । यहां से वायुयान सेवा को कई अन्य शहरों से जोड़ा जाना चाहिए और पर्यटन की सुविधा को बढ़ाना चाहिए । पर्यटन की आवश्यक सुविधा यहां पर न के बराबर है ।

पूरे भारत में महाराष्ट्र के औरंगाबाद जिले में पर्यटन के विकास की काफी संभावनाएं मौजूद हैं और इससे काफी मात्रा में विदेशी मुद्रा कमाई जा सकती है । सरकार ने इन संभावनाओं के आधार पर कोई विशेष काम नहीं किया है जिसके कारण जितना पर्यटन यहां विकसित हो सकता है उतना नहीं हो पा रहा है । अतः सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र महाराष्ट्र के औरंगाबाद जिले में पर्यटन की संभावनाओं को भरपूर उपयोग किया जाए ।

(xv) Need to develop Buxar in Bihar as an attractive tourist destination

श्री जगदानंद सिंह (बक्सर): बक्सर (बिहार) पवित्र गंगा के किनारे बसा हुआ एक प्राचीनतम नगर है । यह भारत की संस्कृति का केन्द्रीय स्थान है क्योंकि महर्षि विश्वामित्र के आश्रम में श्रीराम ने यहीं शिक्षा-दीक्षा प्राप्त की थी । मर्यादा पुरूषोत्तम 'राम' अयोध्या के राजकुमार थे मगर बक्सर में संस्कारित राम भारत के भगवान हैं । यही वह स्थान है जहां श्री राम ने ताड़का का वध कर रावण की राक्षसी संस्कृति को प्रथम बार चुनौती दी थी । इस तरह बक्सर पौराणिक काल ही प्रसिद्ध नगर नहीं बल्कि बक्सर का एक उपनगर चौसा भारत के दो-दो बार ऐतिहासिक युद्ध का भी गवाह है, जहां से हुआ जय-पराजय का फैसला भारत के शासन का फैसला साबित हुआ ।

आदिकाल से लेकर आज तक अपनी प्रसिद्धि को बनाए रखने वाला 'बक्सर' आज उपेक्षित है । राष्ट्र की संस्कृति का केन्द्रीय स्थान स्वीकार कर 80 के दशक में भारत सरकार ने गंगा तट पर अवस्थित किले में ध्वनि एवं प्रकाश का केन्द्र स्थापित किया जो पर्यटकों के लिए भारी आकर्षण का केन्द्र साबित हुआ था । लंबे समय तक कार्यरत केन्द्र आज बंद है, जिसकी आवश्यकता आज भी बक्सर के लिए ही नहीं बिहार के साथ पूर्वी उत्तर प्रदेश के लोगों में भी बेचैनी पैदा कर रहा है । केन्द्रीय पर्यटन मंत्रालय पर्यटकों के आकर्षण के लिए भारी-भरकम बजट के माध्यम से पर्यटक स्थलों का विकास कर रही है । वही भारत प्रसिद्ध देश का महत्वपूर्ण सांस्कृतिक केन्द्र पर्यटन एवं संस्कृति विभाग के द्वारा वर्षों से उपेक्षित है । बक्सर को केन्द्रीय स्थान मानकर राम-जानकी सर्किट की घोषणा आवश्यक है । पर्यटन की दृष्टि से इस महत्वपूर्ण स्थान को सजाने-संवारने की अति आवश्यकता को देखते हुए केन्द्रीय सरकार एक वृहत योजना तैयार करे साथ ही ध्वनि एवं प्रकाश केन्द्र को पुनरस्थापित किया जाना चाहिए ।

मैं भारत सरकार के पर्यटन एवं संस्कृति मंत्रालय से मांग करता हूं कि 12वीं योजना काल के द्वितीय वर्ष में ही एक व्यापक कार्य योजना को तैयार कर बक्सर की गरिमा के अनुरूप विकसित कर पर्यटकों को आकर्षण के इस केन्द्र को उचित स्वरूप प्रदान करे ।

(xvi) Need to ensure payment of minimum wages to workers engaged in Mahatma Gandhi National Rural Employment Guarantee Scheme in Tamil Nadu

SHRI P. LINGAM (TENKASI): In 60 years of Indian Republic, Mahatma Gandhi National Rural Employment Guarantee Scheme is an important scheme aimed to provide 100 man days of work to rural agricultural labourers every year to remove poverty and develop agricultural activities. This scheme is being implemented by the states. In the states daily wages have been fixed on the basis of the Minimum Wages Acts and are notified. Accordingly in Tamil Nadu, it has been ordered to provide Rs. 148/- per day to the labourers.

However, against the provision, the daily wages are given even below Rs.40/-. On what basis an amount of Rs. 40/- is being provided? What is the reason? Why the purchasing power of the people has been not been taken into account.

If payment is made on the basis of work done, through measurement mechanism, then this practice should be given up. There is a view that in the name of social audit, officials of the department are intimidated. Whether social audit was included in the scheme to minimize the wages? In order to find a solution to this problem, the Union Government should fix the wages of the MGNREGA workers on the basis of daily wages and also wages should not be less than the wages specified in the Minimum Wages Act. Wherever less amount was paid, the arrears of the additional wages should be calculated and the same should be given to the beneficiaries.

(xvii) Need to provide adequate compensation to farmers who suffered crop damage due to wet-drought in Vidarbha region of Maharashtra

श्री बलीराम जाधव (पालघर): इस वर्ष जून के महीने में पूरे विदर्भ (महाराष्ट्र) में अप्रत्याशित वर्षा होने के कारण जान माल की काफी क्षति हुई है । अधिक वर्षा के कारण पूरे विदर्भ क्षेत्र में फसलों को हुई अप्रत्याशित क्षति की आपूर्ति के लिए मैं सरकार से गुजारिश करता हूं कि पूरे विदर्भ को वैट ड्राट से ग्रसित होने की घोषणा करे और राज्य सरकार को इस वैट ड्राट से निपटने के लिए पूरी आर्थिक सहायता प्रदान करे ।

12.26 hrs

At this stage, Shrimati Paramjit kaur Gulshan and some other hon. Members came and stood on the floor near the Table.

अध्यक्ष महोदया : हम शाम में करेंगे। हम सब को बोलने का समय देंगे।

...(व्यवधान)

अध्यक्ष महोदया : आप नोटिस दे दें।

...(व्यवधान)

अध्यक्ष महोदया : प्रभुनाथ जी, आप बोल चुके हैं।

...(व्यवधान)

अध्यक्ष महोदया : अभी हम लोगों को नियम 193 करना है।

...(व्यवधान)

अध्यक्ष महोदया : ज़ीरो आवर शाम को, जैसे कि रोज़ होता है, वह होगा।

...(व्यवधान)

अध्यक्ष महोदया : फ्लड पर बोलने के लिए आप नोटिस दे दें।

...(व्यवधान)

अध्यक्ष महोदया : प्लीज़, आप अपने स्थान पर जाकर बैठ जाइए। तब मैं आप से बात कर पाऊंगी।

...(व्यवधान)

अध्यक्ष महोदया : बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : कुछ स्पीकर का भी डिस्क्रेशन होता है या नहीं? हमेशा आप लोग डिस्क्रेशन मानते हैं। जब हम डिस्क्रेशन करते हैं तो आप कहते हैं कि आप ने नम्बर से क्यों नहीं किया?

...(व्यवधान)

अध्यक्ष महोदया : बैठ जाइए।

...(व्यवधान)

12.28hrs

At this stage, Shrimati Paramjit kaur Gulshan and some other hon. Members went back to their seats.

अध्यक्ष महोदया : यह बहुत चिंताजनक विषय है कि इतनी भयंकर बाढ़ है।

...(व्यवधान)

श्री शेर सिंह घुबाया (फ़िरोज़पुर): महोदया, पंजाब में फ्लड की हालत बहुत गंभीर है। वहां लोगों के घर चले गए, फसल तबाह हो गयी।...(व्यवधान)

अध्यक्ष महोदया : ठीक है, उस पर डिस्कशन कराएंगे। आप नोटिस दे दीजिए।

...(व्यवधान)

श्रीमती परमजीत कौर गुलशन (फ़रीदकोट): महोदया, हमें बोलने नहीं दिया।...(व्यवधान)

अध्यक्ष महोदया : आपका नोटिस नहीं था, इसलिए नहीं हुआ।

...(व्यवधान)

अध्यक्ष महोदया : अब बैठ जाइए।

...(व्यवधान)

MADAM SPEAKER: We have to now start discussion under Rule 193 on economic situation.

...(व्यवधान)

अध्यक्ष महोदया : अपने स्थान पर बैठिए।

...(व्यवधान)

MADAM SPEAKER: Nothing will go in record.

(Interruptions) ...[*]

12.29hrs

At this stage, Shrimati Harsimrat kaur Badal and some other hon. Members came and stood on the floor near the Table.

---

[*] Not recorded.

अध्यक्ष महोदया : क्या करूं? आप नोटिस देंगे तभी बोलेंगे।

...(व्यवधान)

अध्यक्ष महोदया : आप लोग नोटिस दे दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : आप बैठिए। आप को बोलने का समय देंगे।

...(व्यवधान)

MADAM SPEAKER: Go and speak.

...(व्यवधान)

अध्यक्ष महोदया : प्रभुनाथ सिंह जी, आप बैठ जाइए। आप को बोलने का समय दे दिया। अब क्या प्रॉब्लम है आपको? Please sit down.

...(व्यवधान)

अध्यक्ष महोदया : शेर सिंह घुबाया जी, बोलिए।

...(व्यवधान)

अध्यक्ष महोदया : अब बहुत हो गया। This is too much.

...(व्यवधान)

श्री शेर सिंह घुबाया : अध्यक्ष महोदया, लोगों के साथ जो इतना अन्याय परमात्मा की तरफ से हुआ है, उस पर आपने मुझे बोलने का मौका दिया है।...(व्यवधान) असल में मैं आज ही उस एरिया से आया हूं, वहां लोगों की हालत अगर आप जाकर देखें तो आपको पता चलेगा कि वे लोग कैसे जी रहे हैं। हमारा आधा पंजाब पानी में डूब चुका है। सतलुज, व्यास और रावी का जो पानी है,...(व्यवधान)

MADAM SPEAKER: This is not fair. You always get a chance. All of you always get a chance. This is not fair. Please sit down.

श्री शेर सिंह घुबाया : किसानों की फसल तबाह हो चुकी है। उसके अलावा लोगों के जो घर हैं, उसके आस-पास पांच-पांच, दस-दस फुट पानी है। उसमें कई लोग डूब चुके हैं, उनकी मौत हो चुकी है।...(व्यवधान) सरकार की तरफ से उनको कोई मदद नहीं मिल रही।...(व्यवधान)

अध्यक्ष महोदया: घुबाया जी बोल रहे हैं, आप बैठ जाइए।

…(व्यवधान)

श्री शेर सिंह घुबाया : मैडम, जो लोग मरे हैं, हम चाहते हैं कि उन लोगों को पांच लाख रुपया मुआवजा दिया जाए। जिन किसानों की फसल तबाह हुई है, उनको काम शुरू करने के लिए दस हजार से ज्यादा खर्चा होता है। उनको 25-30 हजार से कम मुआवजा नहीं मिलना चाहिए, उससे ज्यादा मुआवजा केन्द्र सरकार की ओर से मिलना चाहिए, पैकेज मिलना चाहिए।

मैडम, मैं आपके माध्यम से यह विनती करना चाहता हूं कि आज वहां का जो माहौल है, वहां सभी तरफ दस-दस, 15-15 किलोमीटर में पानी भरा हुआ है। वहां सड़कें टूट चुकी हैं, स्कूलों की हालत खराब है। वहां स्कूलों में बच्चों की पढ़ाई खत्म हो चुकी है। यहां प्रधान साहब बोल कर गए हैं कि केन्द्र सरकार ने पैसा दिया है, यह बिलकुल गलत है। केन्द्र सरकार की तरफ से एक भी पैसा फ्लड के लिए नहीं गया, ये कागजों में पड़ा है। उसको रिलीज़ करने का स्टेट को कोई अधिकार नहीं दिया कि ये पैसे रिलीज़ करा कर लोगों को बांट सकें। पंजाब के मुख्य मंत्री सरदार प्रकाश सिंह बादल साहब ने अपनी तरफ से दाल और आटा फ्लड वाले एरिये में बांटना शूरू किया है।…(व्यवधान) वहां लोगों की जो हालत है, लोगों के मकान गिर गए हैं।

मैडम, मेरी आपके माध्यम से सरकार से यह विनती एवं मांग है कि उनके लिए केन्द्र सरकार कम से कम 50 हजार रुपए एक मकान का मुआवजा दे। स्टेट के पास इतना पैसा नहीं, इसलिए आप ज्यादा से ज्यादा रुपए पंजाब सरकार को भेजें। …(व्यवधान) ताकि उससे वहां के लोगों की मरहम-पट्टी हो सके। …(व्यवधान) पंजाब की ओर से जो डिमांड आई है, उसको अवश्य पूरा किया जाए। …(व्यवधान) वहां पर जो सड़कें टूट गई हैं,…(व्यवधान) जो पुल बह गए हैं, उनकी केन्द्र सरकार जिम्मेदारी लेकर उनको पूरा कराए।…(व्यवधान)

अध्यक्ष महोदया: श्री महिन्दर सिंह केपी श्री शेर सिंह घुबाया द्वारा उठाए गए विषय से अपने को सम्बद्ध करते हैं।

…(व्यवधान)

अध्यक्ष महोदया: आप क्या कहना चाहते हैं?

…(व्यवधान)

श्री प्रभुनाथ सिंह (महाराजगंज): मैने जो मेटर उठाया है, उसका क्या हुआ?…(व्यवधान)

अध्यक्ष महोदया: शून्य-काल मैं कुछ नहीं कर सकती। आप बैठ जाइए।

…(व्यवधान)

MADAM SPEAKER: There is nothing I can do about a matter raised in the 'Zero Hour'. You all know about it.

आप सब जानते हैं कि शून्य-काल में आप लोग जो मेटर उठाते हैं, उसके बारे में मैं सरकार को जवाब देने के लिए बाध्य नहीं कर सकती हूं। फिर आप मुझे कहे जा रहे हैं। सब जानते हैं, आप लोग सीनियर्स हैं।

…(व्यवधान)

अध्यक्ष महोदया: आप बैठ जाइए।

…(व्यवधान)

MADAM SPEAKER: Do not indulge in an argument with the Chair.

…(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सरकार को जवाबदेह होना चाहिए।…(व्यवधान)

अध्यक्ष महोदया: आप लोग क्या कर रहे हैं? Nothing is going on record.

…(व्यवधान)*

श्री रेवती रमण सिंह (इलाहाबाद): मुझे शून्य-काल में बोलने का मौका नहीं दिया गया, इसलिए मैं सदन से वाक-आउट करता हूं।

12.33hrs

Shri Rewati Raman Singh and some other hon. Members then left the House.

---

* Not recorded.

12.34 hrs

OBSERVATION BY THE SPEAKER
Economic situation in the country

MADAM SPEAKER: Hon. Members, before I call Shri Gurudas Dasgupta to initiate the discussion on the economic situation in the country, I have a small observation to make.

Hon. Members, as you are aware, I had assured the House that the first discussion in the House would be on Uttarakahand tragedy. However, in view of the request made by the Leader of Opposition and others in the Business Advisory Committee meeting held yesterday, I have permitted the discussion on economic situation for being taken up today. As agreed in the Business Advisory Committee meeting, the discussion on Uttarakhand tragedy, on the statement of Minister, would be taken up on 30th August, 2013.

12.35 hrs

DISCUSSION UNDER RULE 193
Economic situation in the country

MADAM SPEAKER : Now, Shri Gurudas Dasgupta.

… (*Interruptions*)

श्री गोरख प्रसाद जायसवाल (देवरिया): मैडम, हमारा नाम एक नम्बर पर था, लेकिन आपने हमारा नाम एक बार भी नहीं बुलाया।...(व्यवधान)

अध्यक्ष महोदया: बोलिये, गुरुदास दासगुप्ता जी।

श्री गोरख प्रसाद जायसवाल : एक नम्बर पर हमारा नाम आपने बुलाया ही नहीं।...(व्यवधान)

अध्यक्ष महोदया: बोलिये, आप बोलिये। आप बोलेंगे, गुरुदास दासगुप्ता जी।

...(व्यवधान)

अध्यक्ष महोदया: आप क्या बोल रहे हैं, आपका नाम नहीं है, इन्हें 193 शुरू करना है।

...(व्यवधान)

अध्यक्ष महोदया: हम आपको बाद में बुलाएंगे, आप बैठ जाइये। आपको बाद में बुलाएंगे, अभी नहीं।

श्री शैलेन्द्र कुमार (कौशाम्बी): इनको आप शाम को बुला लीजिए।...(व्यवधान)

अध्यक्ष महोदया: शाम को बुलाएंगे, सब को बुलाएंगे। अभी 193 हो जाने दीजिए।

SHRI GURUDAS DASGUPTA (GHATAL): Madam Speaker, I am very much thankful to you for allowing this discussion on the economic situation of the country.

I thought that the Government may come before the House to make a statement because the situation is very grave. Unfortunately, the Government does not take the initiative; therefore, it remains with the Opposition to raise the discussion. This is unfortunate because a statement can be made on the issue of gang rape, a statement can be made on some other incidents happened in some other parts of the country, but then the most burning issue that the nation faces today is not brought forward to the House by the Government and it is lamentable.

Madam, I must say that the economic situation is alarmingly distressing and alarmingly dangerous. It is chaotic in nature, as never before. I hope the Minister in charge of Finance would not mind if I say that the crisis of 1991 is not very far away from today.

The livelihood of millions of people is affected; millions, rather crores of jobs are disappearing. I am not saying this. The hon. Prime Minister met the captains of industry, and he said that if this situation continues nearly a crore jobs will not be made available. This is about the new jobs. About those who are in job, there is job cut, which we say as retrenchment. It is in large numbers, particularly those who are on contract. Not only jobs are affected, but also income and wages are affected. The real wage and the nominal wage are severely affected. The most affected are the huge volume of contract labour and the trainees; the farmers are also in distress.

What are the two symptoms that can be singled out? Even according to the Government figure, not a figure of the Opposition, unemployment has reached 11 crore. This means that out of the people who are capable of taking up a job, those who are job-seekers, 11 crore are unemployed. I think this is a gross under-statement. Not only that, the consumption expenditure is down by 3.3. per cent.

I am raising two parameters. Who are the affected people? The most affected are those who are living in the backyard of economy. I hope the House understands 'backyard of economy'. The most down-trodden, the most under-privileged, the most under-paid, the most dis-empowered, marginalised, यह सरकार जो आम आदमी की बात कहती है, जिसके बारे में कल हमने फूड सिक्योरिटी बिल पास किया, are the most affected.

मैडम, सवाल यह है ...(व्यवधान) थोड़ा हिंदी जरूर बोलेंगे। आम आदमी के बारे में जो इतनी बात कल हो रही थी, कल हम सोच रहे थे कि पांच किलो नहीं तो पैंतीस किलो गेहूं और चावल देकर आप हिंदुस्तान का आम आदमी जिसके ऊपर आर्थिक संकट का बोझ ज्यादा से ज्यादा हो रहा है, उसकी रक्षा करने के लिए आप कुछ कर सकेंगे या नहीं, because the Government has admitted, in the Bill that we have adopted the Government admits indirectly, that there are hungry people, those who do not have the purchasing power to purchase food. Since they cannot purchase food, therefore, we have to give them food at a subsidised rate. It was an inadequate but a straightforward Bill and we welcome it. This is the situation. What is the role of the Government? The Government is unable to take the challenge. सरकार इतनी कमजोर बन गयी है, इन्हीं परिस्थितियों में उन्होंने ठोस कदम नहीं उठाया और उठाया तो हम कोई वर्ड नहीं बोल सकते, अगर उसने कदम उठाया तो उसका कोई फल नहीं हुआ।

Madam, I must tell you, the crisis did not dawn on India yesterday. The process was declining for a prolonged period. Now, the decline has burst or exploded into a crisis. Why? It was a long period. My hon. friend is looking after finance for a long time. There was, of course, an intermission. But this is the Government which is in power for nearly ten years. Why did it happen? Either the Government did not act or it faulted or it was bewildered or at least it perhaps had taken steps which did not deliver. Anything could have happened. सरकार ने कुछ नहीं किया, कुछ काम नहीं हुआ। सरकार नहीं जानती थी कि क्या करना है, हैरान हो गयी सरकार। Madam, the point in question is that a non-performing Government has generated a dangerous crisis which is almost an economic disaster for the country. Thanks to the non-performance; thanks to the bewilderedness; thanks to the incapacity; and thanks to their inability, this is the situation that has developed in the country.

मैडम, आप जानती हैं कि सरकार की अमेरिका के साथ दोस्ती है। हम उसके खिलाफ नहीं हैं, दोस्ती करना ठीक है। ...(व्यवधान) यह तो आप का लैंग्वेज है, लेकिन दोस्ती है। Just imagine the Government finds an alibi that American crisis has hurt India. It was their statement. In the first phase, American crisis hurt India, therefore, we had crisis. Now they are saying that American prosperity is alluring funds from India, therefore, we have a deficit in the foreign funds. There is an outflow of foreign funds. America is the alibi. They have found a pretext.… (*Interruptions*)

MADAM SPEAKER: Please continue.

SHRI GURUDAS DASGUPTA : The Congress Members must have felt that Mr. Chidambaram is most powerful. They do not need any auxiliary support… (*Interruptions*).

अध्यक्ष महोदया : आप क्यों इन सब में पड़ रहे है? आप अपनी बात बोलिए।

…(व्यवधान)

अध्यक्ष महोदया : आप डिस्टर्ब हो रहे हैं। आप डिस्टर्ब मत होइए। आप एकाग्रचित हो कर बोलिए। आप का ध्यान इधर-उधर क्यों भटक रहा है?

...(व्यवधान)

SHRI GURUDAS DASGUPTA : I beg you. Please do not disturb. I am running fever.

May I ask you, Madam, since when Indian economy has been made subservient to American economy? Let the Government say, what is the reason?

SHRI RAJIV RANJAN SINGH *ALIAS* LALAN SINGH (MUNGER): How can you ask a question to the Chair?

SHRI GURUDAS DASGUPTA : All right. I am rephrasing my sentence. Madam, through you, may I ask the hon. Prime Minister to kindly enlighten the House since when Indian economy has become subservient to American economy? The overemphasis on foreign investment and excessive dependence on foreign exports are to be squarely blamed. In the name of liberalization – I am not against liberalization – and in fact, it is unguarded liberalization that has made the whole economy speculative. The Government has failed to generate resources. The

Government has failed to stimulate savings. The Government has failed to promote jobs. The Government has failed to stimulate the economy. The Government has failed to bring about a turn around of the economy by spending more. The point is that when there is a need for spending more to take care of the crisis, there is contraction in the expenditure by the Government.

Madam, I should say nowhere in the world foreign money has played a crucial role in the national economic development. In the history of the economic development of the world, if anybody can show me that Japan was developed by America; China was developed by Brazil, then I am ready to correct myself. No where, never in any part of the world, in any chapter of the world's economic history can it be found that foreign money plays a crucial role in national economic development. It has a role but it has a subsidiary role. The primary role is played by domestic investments. Crisis is within India and not in America. The root of the crisis lies in India and remedy has to be found in India and the Government of India has to evolve the policy to take up this challenge and that is where the Government has failed completely in the course of the year. These are my opening remarks. I must give the figures, otherwise Shri Chidambaram, in his own right not only as a legal luminary but also as an economist he would jump on me and mount a gun asking me as to wherefrom I have drawn these conclusions. I am very afraid of Shri Chidambaram… (*Interruptions*)

Madam, I am only raising a few facts. Let us first take the index of industrial production which is key to growth. In 2012-13, the growth was 1.1 per cent, but in May, 2013, it became negative and was at 1.6 and the decline is unabated and has reached 2.2 in June, 2013. In June 2013 it declined further. The trend of decline is unabated. Where is the Government? Where is the Ministry of Finance? Where is the Deputy-Chairman of the Planning Commission? Where is the hon. Prime Minister who is an economist? The decline is unabated.

Madam, let us next take the growth in the manufacturing sector and this is another key index to economic development and the growth of manufacturing sector is more than the Gross Domestic Product. In May, 2012, the growth of manufacturing was positive and was at 2.6. But in May 2013, just after one year it is minus 2. This decline also is unabated. In June, 2013, it is minus 2.2. There was a further decline.

Madam, let me now come to the Service sector. We boast of the service sector. The growth of this sector has been the lowest in 11 years. It is a shame for us to think as to where we have brought this country to. The growth in this sector is 6.6 which is the lowest in the last 11 years. आप किसान की बात कर रहे हैं। किसान की हालत, एग्रीकल्चर की हालत सुन लीजिए। विकास की हालत क्या है? It is only 1.1 per cent. The growth of population is 2 per cent. Who has made agriculture sick? Who has made agriculture unstable? Continuous fall in investment in agriculture is responsible for the crisis. I have said again that consumption has gone down by 3.3 per cent. People do not have money. खाने के लिए पैसे नहीं हैं। ठीक किया। I welcome your decision to give subsidised food. रोटी खरीदने के लिए पैसे नहीं हैं, बात कर रहे हैं हिन्दुस्तान की।

Madam, let me now refer to the devaluation of the rupee. We are in the company of Brazil and South Africa. Can we imagine? India rupee de-valuated by 16 per cent; Brazil by 17 per cent and South Africa by 20 per cent. Fiscal deficit -- the hon. Minister may be assured that I am quoting facts from Government sources and not from any other sources -- is 5 per cent of GDP. In Brazil it is 1.5 per cent of GDP. It is a shame. A great country like India has been brought to this level! You have squandered away our resources. You have allowed loot of Indian resources. It is 1.5 per cent in Brazil. Even in South Africa, it is less. It is only 4.8 per cent.

Let me come to the issue of foreign exchange reserves. The Government has always been telling us that they are very sure of our foreign exchange reserves.

In 2007 the foreign exchange reserve was 300 billion dollars. Today, it is only 275 million dollars, which can last for only 15 days or for three weeks.

As far as current account deficit is concerned, I will quote only the Government figures. It is 90 billion dollars. Imagine that short-term debt increased two-fold. It is 170 billion dollars. हिन्दुस्तान को दीवाना बना दिया। ...(व्यवधान)

कई माननीय सदस्य : दीवाना नहीं, दिवाला कर दिया। ...(व्यवधान)

SHRI GURUDAS DASGUPTA : All right, I will correct it and say: "You have made India insolvent." … (*Interruptions*) Madam, I need time. … (*Interruptions*) Please give me some time. … (*Interruptions*) When India is burning, should there be scarcity of time in the House?

Corporate India investment is down by seven billion dollars. In 2008, it was triple, it was 21 billion dollars. Foreign outflow is alarming. I am not raising any panic. I am telling the facts, which the Government did not share with the Parliament. I am telling the facts. I know you are in big crisis. I also believe, not the Government, but the Indian people have the resilience to fight the crisis back. I believe the people will do it. I do not believe in the competence of this Government. As I said, foreign exchange outflow is alarming. It is 11.6 million dollars, in debt and equity.

Coming to domestic saving and investment, I would like to say that saving has declined. You please think of people's purchasing power. Domestic saving was 36.8 per cent in 2007-08. But in 2012-13 it is only 30.8 per cent. People have no money to save because you have created such a situation. Prices are reaching sky high and stagnation has crippled the economy. Therefore, saving is down by 6.8 per cent. Investment is down by 2.3 per cent. See the gap between savings and investment, which is the most important aspect. It is minus 4.2. You have brought the economy to ruin. Are you not ashamed? Are you not concerned? Should you only feel weak? Should you only feel helpless? Should not the anger burst into flames to protest against the incapacity of the Government, which rules in the name of *aam admi*?

The Government tries to finance deficit by External Commercial Borrowings. This is dangerous. Domestic revenue collection has been totally ignored.

13.00 hrs

Coming to Small Savings, I would like to say that earlier Small Savings constituted 20 per cent of the Budget. Now, it is one per cent only.

MADAM SPEAKER: Please conclude now.

SHRI GURUDAS DASGUPTA : Madam, please allow me some time. The point is that Small Savings is only one per cent of the Budget now.… (*Interruptions*)

MADAM SPEAKER: You have already spoken for half-an-hour.

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): You should become the Finance Minister of India. Everything will be solved!

SHRI GURUDAS DASGUPTA : We have kept that post for you.

MADAM SPEAKER: Why are you reacting to everything? आप बोलिए।

SHRI GURUDAS DASGUPTA : The Government's failure to arrange avenues of investment is leading to investment in unproductive asset, that is, gold. You have reduced the interest rate on Small Savings. You have reduced the interest rate on Postal Deposits. Where will the common man go? You are asking the RBI Governor to reduce further the bank interest. Where will he go? Where will the common people go? Small Savings constituted 20 per cent of the Government's revenue to the Budget earlier. Now, it is one per cent only. Who is to be blamed? If this is the situation, what is my conclusion? I am coming to that. It is Government's policy, right or wrong. You laugh or you weep! You support or protest.

श्री राजीव रंजन सिंह उर्फ ललन सिंह (मुंगेर): बंगाल का भी कुछ बताइए।

SHRI GURUDAS DASGUPTA : West Bengal is a part of India. If India is in crisis, can West Bengal be out of that?

अध्यक्ष महोदया : अब आप समाप्त कीजिए। I have a long list of speakers. We only have two hours.

SHRI GURUDAS DASGUPTA : The economic policy has brought the country to disaster. You boasted of growth.… (*Interruptions*) Madam, the time allotted to this discussion cannot be just two hours.… (*Interruptions*)

श्री यशवंत सिन्हा (हज़ारीबाग): दो घंटे में क्या डिस्कशन होगा? इतना गंभीर मुद्दा है। मैं कहूंगा कि बंद कीजिए यह डिस्कशन। मैं गुरुदास बाबू के बाद नहीं बोलूंगा।

MADAM SPEAKER: It was decided in the Business Advisory Committee.

SHRI GURUDAS DASGUPTA: How rare the House discusses these important issues!

MADAM SPEAKER: This is how it was decided in the BAC. All the parties have their representatives.

SHRI YASHWANT SINHA: We must at least have four hours.

MADAM SPEAKER: All the Parties have their Members in it.

… (*Interruptions*)

SHRI GURUDAS DASGUPTA : About economic growth, how fallacious were their argument that the economic growth is more than 5 per cent, 6 per cent and 7 per cent. It is the flagship success of the Government!! What is the economic growth? Economic growth is not inclusive. My dear friends, please listen to me. We are having a growth which is not inclusive. That is why, you have brought forward the Food Security Bill. That is why, you have brought forward the MNREGA. Economic growth is jobless that the Government's days are bidding. Economic growth has been superficial. Shri Yashwant Sinha, you were a Finance Minister. You know that more than 50 per cent of the GDP growth accounts for service sector and the service sector does not create tangible assets. Therefore, it is superfluous.

About tax, I am going to tell the failure. Coming to tax income, the largest number of taxpayers are in the lowest category. They are the largest. For the highest category, it is the smallest figure. How regressive is the tax system? The

Finance Minister is no longer here. They have imposed a surcharge of Rs. one crore. What will be the number of people? It is only a few thousands. It is absolutely a regressive tax system.

सरकार की और एक कहानी सुन लीजिए। I pay tax first and then I spend the money for marketing. But those who are in the highest level, the businessmen, what do they do? They deduct all their expenditure. After that, they give the tax. पैसे वाले पूंजीपति लोग शादी के टाइम पर डायमण्ड नेकलेस का पैसा कंपनी से उठाते हैं और गर्लफ्रेंड को बाहर ले जाने का पैसा उठाते हैं। They deduct all their expenditure; after that they pay the tax. और हम लोग रोटी खरीदने के पहले टैक्स देते हैं। Will you laugh or smile? रोटी खाने के पहले टैक्स देते हैं। We first pay tax and then spend. They spend, after that, they pay tax. This is the dichotomy. Will you call it dichotomy or you will call unjust or you will call social injustice or you will rampant, reckless tax policy of the Government?

Now, I come to the effective tax rate. सबसे ज्यादा इनकम किसकी है? इतना जानते हैं। We pay 10 per cent but they pay 22.7 per cent. Total tax collection is less than the tax foregone and tax not paid. यह सुन लीजिए, मैडम। Our main income is revenue. The revenue that is generated is less than the tax foregone. जो पैसा आप पूंजिपतियों को देते हैं और जो टैक्स पैसे वाले नहीं देते हैं। It is less than the total volume of unpaid tax and tax foregone. It is massive. This is the situation. What is the tax foregone? It is the Government data. It is the Standing Committee on Finance, which is presided over by my friend, Shri Yashwant Sinha. We discussed this issue. In 2010-11, corporate tax foregone was nearly Rs.58,000 crore. In 2012-13, the estimated tax foregone is Rs.68,000 crore. इतना ज्यादा हुआ है। More than Rs.10,000 crore.

He has no money to spend. He has to go to America. I compliment him – at his age, he is taking too much of trouble. He had talked to the giants; and with folded hands, appealed to them, please, send the money to India; and rescue India. I admire his perseverance.

MADAM SPEAKER: I think, now, you should conclude. You have spoken for sufficient time.

SHRI GURUDAS DASGUPTA : I admire him. Madam, the point is this. What we suggest is that Government should invest massively to turn the wind of economy. No foreign money will come if Indian economic situation is so fragile; if profit expectation is low, nobody will come. Obama is a friend of yours, but he would not send money to rescue India. Therefore, the Government has to take the risk and has to make massive investment; even incurring deficit to turn the wheel of economy, generate jobs; increase income; and set up new factories, hospitals, open new schools or construct new roads and buildings. These need massive investment. If we have massive investment, say, Rs.4 lakh crore, immediately that would generate enthusiasm in the economy.

Economy is suffering from despondency, fear, uncertainty. To turn the wheel, the Government should take the lead. But he is speaking only of restrictions on gold import. Has he been able to restrict the gold import? He is speaking of unnecessary import. Has he been able to do it? Most mysteriously, in a leading newspaper, a news item came, the Government is asking the RBI to promote growth. To promote growth is not the job of the Government. It is the job of the RBI. Shall we laugh at ignorance? Or shall we say, pass on the buck? All the time, there has been contradiction between the Finance Ministry and the RBI. Is that the way? The Indian market has to be developed. Indian people have to be given income. Jobs have to be created. It is India and Indian market and garnering more revenue by having large investment in the social sector that the country can be turned around and the wheel can be turned.

I plead and say that FDI is unreliable, FIIs bring hot money. Therefore, foreign money will not come to rescue India. In conclusion, I would say that you have given me time. I am extremely grateful to you, Madam. It is a massive disaster, economic tsunami, colossal failure of the Government and reckless policies that have ruined the country. They had the warning bell. They did not act

and did not do; what they did was the wrong thing. They did not have the courage. They had to go to America. It is here in India that we have our minerals, we have our national wealth, we have our young people to face the crisis. India can face this crisis if this Government takes a different attitude. They are depending on foreign money and foreign market. I believe, patriotism demands a new role. I cannot say that they are not patriotic, but I will say that the patriotism and love for India must not be in speech in the House; it should be translated into action. I call for the entire nation to protest this disastrous economic policy and bring about a change.

13.12 hrs

The Lok Sabha then adjourned for Lunch
tilFifteen Minutes past Fourteen of the Clock.

____

14.17hrs

The Lok Sabha reassembled after lunch at Seventeen past Fourteen of the Clock.

(Mr. Deputy Speaker *in the Chair*)

DISCUSSION UNDER RULE 193
Economic situation in the country – Contd.

श्री भक्त चरण दास (कालाहांडी): उपाध्यक्ष महोदय, आपने देश की आर्थिक स्थिति पर मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं। किसी भी राष्ट्र की प्रगति उसकी आर्थिक स्थिति पर निर्भर करती है। जब से हमने पंचवर्षीय योजनाएं बनानी प्रारम्भ की, विकास का रोड-मेप बनाया, तब से हमारा देश दिन दूनी रात चौगुनी तरक्की की ओर बढ़ रहा है। अनेक चुनौतियों के बावजूद आज आर्थिक स्तर पर हम दुनिया में तीसरे स्थान पर पहुंच चुके हैं। हमारे देश की विशाल जनसंख्या, ग्रामीण और शहरी संरचना की विशालता और अनेक जाति, वर्ण, धर्म, गरीबी और अमीरी जैसी परिस्थितियों के बीच में हमने अपनी अर्थव्यवस्था को संभाला है और आज भी अनेक चुनौतियों से हमारी अर्थव्यवस्था मजबूती से लड़ रही है। इन सबके बावजूद हमारी यूपीए सरकार एक विश्वास बनाकर दुनिया के सामने सिर ऊंचा करके खड़ी है। मैं धन्यवाद देता हूं माननीय गुरुदास दासगुप्त जी को जिन्होंने आर्थिक स्थिति पर बहुत गंभीरता से अपनी बात रखी। उनके साथ मुझे फाइनेंस कमेटी में पिछले तीन साल काम करने का मौका मिला। सदन में आज सभी वरिष्ठ लोग उपस्थित हैं और मैं समझता हूं कि मेरे बाद मेरे बड़े भाई माननीय यशवंत सिन्हा जी भारतीय जनता पार्टी की ओर से अपनी बात रखेंगे। वे खुद मंत्री रह चुके हैं इसलिए देश की वास्तविक स्थिति का शायद मुझसे ज्यादा उन्हें ज्ञान हो। आज यूपीए सरकार के खिलाफ बात हो रही है।

आज की चुनौती में, आज की परिस्थिति में चाहे आज मुद्रा का मूल्य घट रहा है, जो इनफ्लेशन की स्थिति दिखाई दे रही है या करेंट एकाउंट डेफिसिट दिखाई दे रहा है, हमारे प्रधानमंत्री जी देश को आश्वस्त कर चुके हैं। इसके साथ-साथ पिछली 26 तारीख को हमारे काबिल अर्थ मंत्री श्री चिदम्बरम जी ने इन सभी बिंदुओं पर स्पष्ट रूप से देश की जनता को आश्वस्त करने का काम किया है कि चिंता का कोई

विषय आज हमारे सामने नहीं है। भारत सरकार ने जो मेजर्स लिए हैं, उससे आर्थिक स्तर में एक मोडरेट स्थिति बनी हुई है। आज चाहे हम लोग पांच प्रतिशत ग्रोथ में आए हैं, लेकिन आप वर्ष 2009 से लेकर अभी तक देखिए तो करीब आठ प्रतिशत के करीब ग्रोथ रेट भारत सरकार ने मेनटेन किया है। मेरी जानकारी में एनडीए के समय में इतनी ग्रोथ रेट कभी मेनटेन नहीं हुई है। उस समय ग्रोथ रेट करीब तीन-चार या छह प्रतिशत से ऊपर नहीं गई। जो सोशल मेजर्स यूपीए सरकार ने लिए हैं, आज मनरेगा में, सर्व शिक्षा अभियान में, पिछड़े एरिया के विकास में और जो कई सामाजिक उन्नयन कार्यक्रम हैं, डवलेपमेंट प्रोग्राम्स हैं, उनमें जितना पैसा खर्च हुआ है, देश में जितनी रोजगार व्यवस्था पैदा हुई है, वह सराहनीय है। अगर आप मनरेगा में देखेंगे तो करीब 4.1 करोड़ नौकरियां गांवों के लोगों को मिली हैं। गांवों में लोग 20 रुपए से ले कर पचास रुपए तक मजदूरी में स्ट्रगल कर रहे थे, उन्हें मनरेगा के तहत जॉब गारंटी मिली और लोगों को 120 रुपए से ले कर कई-कई राज्यों में 200 रुपए तक मिलते हैं जिससे ग्रामीण क्षेत्र की उन्नति व्यापक तौर पर हुई है। लोगों की खरीदने की कैपेसिटी ज्यादा हुई है और लोग अपनी जरूरत की पूर्ति कर पा रहे हैं। इसके अलावा भी यूपीए के समय में करीब 2.7 मिलियन जॉब यूपीए-1 में उपलब्ध कराई थी और अगर आज आप देखेंगे कि जो चर्चा हो रही है करेंट एकाउंट डेफिसिट को भी मेनटेन करके भारत सरकार ने मोडरेट स्थिति में रखा है। इनफ्लेशन भी काफी स्तर पर विपरीत स्थिति के बावजूद मोडरेट स्थिति में है। लगभग जितनी भी चुनौतियां हैं, हमारे वित्त मंत्री जी ने स्पष्ट कहा है कि जितना हमारे ऊपर कर्जा है, वह लिमिट में है और एक्सेसिव पब्लिक डेट सरकार या राज्य सरकार के ऊपर नहीं है। एक संतुलित व्यवस्था है और इंडिया का रिजर्व 277 बिलियन यूएस डॉलर में है। आज जो स्थिति है, इसमें कोई अलार्मिंग स्थिति नहीं है। इस देश में विकास अनिवार्य है।

अगर ग्रोथ के लिए आप कहें कि खाली इंडस्ट्रियल डवलपमेंट आप करेंगे और उसी को ग्रोथ कहा जाएगा, अगर कृषि में विकास होता है, हमारे मानव सम्बल में विकास होता है तो उसको आप विकास नहीं कहेंगे और अंधे तरह से केवल कॉरपोरेट वर्ल्ड या पूंजीवादी विकास को आप हमारे देश में लागू करके इस देश की सम्पन्नता और विशालता को एड्रैस नहीं कर सकते। लोग ग्रोथ का उदाहरण देते हैं तो गुजरात का देते हैं। क्या अंधे तरीके से मानव सम्बलता को नैगलेक्ट करके मॉल न्यूट्रिशन, इंफेंट मॉरटेलिटी, इन सब चीजों को इगनॉर करके आप केवल कुछ इंडस्ट्रियल विकास को विकास कह दें और वह भी नाम मात्र हो और उससे आप ग्रोथ को इंडीकेट करें तो क्या यह ग्रोथ है? गुजरात में गुजरात भाइयों से विकास हुआ है और गुजरात कभी भी...(व्यवधान) आपसे कहना चाहता हूं कि गुजरात में विकास केवल आज नहीं हुआ है। गुजरात में हर समय से विकास की स्थिति रही है। आप 1960, 1970. 1980, 1990 में देखिए। गुजरात में विकास केवल आप ही ने नहीं किया है।...(व्यवधान)

उपाध्यक्ष महोदय : आपको जब बोलने का मौका मिलेगा तो आप बोलिएगा।

...(व्यवधान)

श्री भक्त चरण दास: गुजरात में केन्द्र सरकार के सहयोग से सीमेंट इंडस्ट्री काफी डवलप हुई है और भारत सरकार के प्रयास से बहुत सारी इंडस्ट्रीज का विकास हुआ है।...(व्यवधान) जो भी वृद्धि हुई है, यूपीए सरकार चाहती है कि ग्रोथ हो। आज भी 30 प्रतिशत मॉल न्यूट्रिशन गुजरात में है और आप कहते हैं कि विकास का मॉडल हो। आप एक डैमन की तरह विकास की वाहवाही ले सकते हैं लेकिन विकास हो तो एक मानवता की तरह हो। मैने पूरे जीवन में गरीबों के बीच काम किया है। आप में से बहुत लोग जानते हैं।...(व्यवधान) इसलिए गरीबों को आपके एजेंडा में...(व्यवधान)

श्री अर्जुन राम मेघवाल (बीकानेर): इसलिए तो फूड बिल लाना पड़ा।...(व्यवधान)

श्री भक्त चरण दास : आप जिनको नेता मानते हैं, उनके एजेंडा में गरीबों का स्थान कहां है? यह इस देशवासियों के सामने एक बहुत बड़ा प्रश्न है। गुजरात के गरीबों की स्थिति को एसडीआई ह्यूमन डवलपमेंट को देखते हुए कोई भी पढ़ा-लिखा व्यक्ति या सेंसिटिव व्यक्ति यह समझेगा कि किस तरह का यह ग्रोथ मॉडल है और क्या इस देश में जिनकी बात गांधी जी ने अपने मार्गदर्शन में और अपने विचारों में की है, देश के जो जनक हैं, जिन्होंने कहा है कि इस देश में जब तक गरीब का विकास नहीं होगा, तब तक विकास विकास नहीं माना जाएगा। लेकिन आज यह विकास क्या गुजरात में संभव है? ...(व्यवधान) यह संभव नहीं है।

श्री अर्जुन राम मेघवाल : देश की आर्थिक स्थिति पर चर्चा हो रही है। गुजरात की चर्चा नहीं हो रही है।

श्री भक्त चरण दास : आपकी जब बारी आएगी तब आप बोलिए। आप चिंता मत करिए।...(व्यवधान)

उपाध्यक्ष महोदय : कृपया करके शांत रहें। आप लोगों को जब मौका मिलेगा तब बोलिएगा। उनको बोलने दीजिए।

...(व्यवधान)

श्री भक्त चरण दास : उपाध्यक्ष जी, यह जल्दबाजी हमारे विपक्ष के नेता लोग क्यों कर रहे हैं? ये अपना धैर्य क्यों खो चुके हैं?...(व्यवधान) क्या सत्ता अख्तियार करने का एक उपाय जल्दबाजी है कि देश में अस्थिरता पैदा की जाए? मैं रुपए की कीमत पर भी आऊंगा। रुपए की कीमत में कोई बुराई नहीं है क्योंकि सारे विश्व में, अलग-अलग देशों में भी उसी तरह का प्रभाव है जो हमारे देश में है। हम अकेले इसका शिकार नहीं हैं। मुद्रा की कीमत घट रही है या बढ़ रही है, अभी 63-64 के आसपास है। वित्त मंत्री जी ने 24 तारीख को स्पष्ट रूप में कम शब्दों में हर बिंदु पर कहा था मैं उसका दोबारा जिक्र नहीं करना चाहता हूं

लेकिन देश के सामने सिचुएशन स्पष्ट है कि आज मुद्रा की कीमत में जो थोड़ी बढ़ोत्तरी हो रही है या घट रही है, यह बैलेंस पोजीशन में है। इससे हमें कोई खतरा नहीं है। माननीय प्रधानमंत्री जी कह चुके हैं, वित्त मंत्री जी भी कह चुके हैं इसलिए मैं इस पर ज्यादा कुछ नहीं कहना चाहता हूं। डरने वाली कोई परिस्थिति नहीं है। आपको क्यों चिंता है? आपके पास एजेंडा है देश को कमजोर करने का। आपके पास एजेंडा है पूंजी लगाकर पूंजीपतियों का साथ देकर गरीबों को, किसानों को, आदिवासियों को मारने का।...(व्यवधान) मैं निशिकांत जी की बात का जवाब देना चाहता हूं।

उपाध्यक्ष महोदय : आप उनको जवाब मत दीजिए। आप विषय पर बोलिए।

श्री भक्त चरण दास : मैं आपके माध्यम से निशिकांत जी का ध्यान आकर्षित करना चाहता हूं।

उपाध्यक्ष महोदय : आप जवाब नहीं दे रहे हैं, ध्यान आकर्षित कर रहे हैं, ठीक है।

श्री भक्त चरण दास: नियमगिरी एक जंगल है, पहाड़ है, 240 स्कवेयर किलोमीटर में फैला है। वहां वेदांत कंपनी ने अपना इन्वेस्टमेंट किया। एक अंधे की तरह ओडिसा सरकार ने फिफ्थ शैड्यूल को वाएलेट किया। आप खुद आदिवासी में आते हैं, फिफ्थ शैड्यूल के लिए खुद लड़ते हैं इसलिए मैं इस बात को कह रहा हूं। वहां फाउंडेशन स्टोन रखा कि यहां रिफाइनरी होगी। उस पहाड़, घने जंगल में माइनिंग करने के लिए 8000 प्रिमिटिव आदिवासी, जो इस देश में रेयर हैं, खनिज संपदा का उत्खनन करने के लिए इन्हें बेघर करने, जंगल और सारी प्राकृतिक सम्पदा को ध्वंस करने का प्रयास किया। लेकिन क्या हुआ? इसके लिए कांग्रेस पार्टी ने लड़ाई लड़ी। हमने सात साल लड़ाई लड़ी। मैं कांग्रेस के नेताओं को, माननीय प्रधानमंत्री जी, वित्त मंत्री जी और खास तौर से यूपीए अध्यक्षा श्रीमती सोनिया गांधी जी को धन्यवाद देता हूं। मैं राहुल गांधी जी को भी धन्यवाद देता हूं कि वे दो बार आदिवासियों के बीच में गए। नेता गरीबों के लिए कितना संवेदनशील होना चाहिए, इस ओर मैं सदन का ध्यान आकर्षित करना चाहता हूं। इतनी बड़ी कंपनी जिसने लोगों को मुआवजा नहीं दिया, बेघर किया, जिसने आदिवासियों के विकास का विकल्प नहीं रखा बल्कि केवल माइनिंग करके लूटना चाहा तब श्री राहुल गांधी जैसे संवेदनशील व्यक्ति के हस्तक्षेप से उस परमिशन को भारत सरकार ने रद्द किया और माइनिंग अलाऊ नहीं की। यह यूपीए की पालिसी है।

महोदय, आज वे आदिवासी 12 गांवों में, ग्राम सभाओं में निर्णय लेते हैं, जो निर्णय संसद नहीं कर सकती, जो निर्णय कोई विधान सभा नहीं कर सकती, जो निर्णय दुनिया की कोई ताकत नहीं कर सकती, उन्होंने गांधीवादी तरीके से निर्णय लिया और 12 गांवों के गरीबों ने 12 कहा कि यह हमारी धरोहर है, हमारे पूर्वजों ने हमारे लिए रखी है, हम इसे माइनिंग के लिए किसी को नहीं देंगे। अहिंसा के लिए वे गांधी जी को याद करते हैं और उसी राह पर वे आदिवासी चलते हैं, जिन्हें गांधी जी के बारे में जानकारी नहीं है। लेकिन हम सब लोगों को जानकारी होने के बावजूद भी, वे लोग जो गांधी जी का सपना हैं, उन्हें मारने का

काम करते हैं और इस तरह से क्या उनकी कब्र पर आप उद्योगों का विकास करना चाहते हैं। क्या इस तरह के विकास से इस देश की तरक्की होगी? इस अवाम की तरक्की होगी, नहीं हो सकती है। इसलिए कभी भी जो नीति बने, आर्थिक गणित का जोड़-तोड़ मुझे नहीं आता है, मैं सीधा जनता से जुड़ने वाला आदमी हूं, जो जोड़-तोड़ करते हैं, चाहे करंट एकाउंटिंग डेफिसिट कहिये या मुद्रा की बात कहिये। मैं चाहता हूं कि हर हालत में एक ऐसी सरकार रहे, जैसी यूपीए की सरकार है। पांच क्रांतिकारी कदम यूपीए ने उठाये हैं, चाहे राइट टू एजूकेशन हो, चाहे 2006 का फॉरेस्ट राइट एक्ट हो, चाहे फूड सिक्योरिटी बिल हो, जो कल ही पास किया गया है, ये क्रांतिकारी कदम केवल यूपीए ने उठाये हैं, आपने केवल बातों में कहा है। आपके साथ-साथ बहुत से हमारे नेता लोगों ने कुछ क्रांतिकारी बातें पिछले तीन दशकों में जरूर कही हैं और मैंने अपने राजनीतिक जीवन में सुनी हैं। लेकिन कहने और करने में बहुत फर्क है, जो मैंने देखा है। मैं पुराना कांग्रेसी लीडर नहीं हूं, पिछले 15 साल में जो जीवन मैंने निभाया है, मैंने आपके साथ भी काम किया है और यहां भी काम किया है और हमने देखा है कि इस समय जो कुछ ठोस काम हो पाया है, जो पांच कदम यूपीए ने उठाये हैं, इनसे अवाम की इनक्लूसिव ग्रोथ हुई, अचीवमैन्ट्स साफ दिखाई देता है। हो सकता है कि कुछ खामियां हों, लेकिन उन खामियों को दूर करना और मजबूती के साथ लोगों का साथ देना इस देश की तरक्की का आधार है।

उपाध्यक्ष महोदय, मैं यूपीए सरकार के वित्त मंत्री जी को धन्यवाद देता हूं कि एक सक्षम वित्त मंत्री आज देश में है और मैं कहना चाहता हूं कि इस परिस्थिति में जो भी मेजर कदम आप उठाये, उन्हें आप और प्रतिबद्धता के साथ, कमिटमैन्ट के साथ, ध्यान के साथ उठायें, ताकि आप अवाम के विश्वास के अनुरूप देश की आर्थिक परिस्थिति को मजबूत करने में कामयाब हों। इतना कहकर मैं अपनी बात समाप्त करता हूं।

श्री यशवंत सिन्हा (हज़ारीबाग): उपाध्यक्ष महोदय, मैं अपनी बात की शुरूआत एक माफीनामे के साथ करना चाहता हूं। I want to start with an apology. भारत सरकार के एक वरिष्ठ मंत्री ने आज एक अखबार में बयान दिया है कि सरकार और विपक्ष के रिश्तों को बिगाड़ने में सबसे प्रमुख भूमिका मेरी है। मैं आज यहां सदन के सामने पूरी जिम्मेदारी के साथ कहना चाहता हूं कि सरकार के सामने मैं दंडवत करने को तैयार हूं, लेट जाने को तैयार हूं, वह जो चाहे मैं उनके साथ कोऑपरेट करने के लिए तैयार हूं, लेकिन इस तरह के इल्जाम मेरे ऊपर नहीं लगाने चाहिए। वित्त मंत्री, श्री चिदम्बरम जी जब बोलेंगे तो वह शायद बतायेंगे कि उनकी हमसे क्या अपेक्षा है, लेकिन मैं मानता हूं कि शायद यह पहला शासन है, पहली सरकार है, सरकार कैसे बनती है, सरकार बनती है जब इस सदन में उसे बहुमत प्राप्त हो और उस बहुमत के

आधार पर वह अपना काम-काज करती है। विपक्ष की भूमिका विपक्ष निभाता है, बातचीत भी होती है, सहयोग भी होता है। लेकिन हमारे सम्पूर्ण इतिहास में मैं यह पहला मौका देख रहा हूं जबकि हर काम के लिए यह क्यों नहीं हो रहा है हम लोगों के चलते और खासकर भारतीय जनता पार्टी के चलते, यह क्यों नहीं हो रहा है भारतीय जनता पार्टी के चलते, यह क्यों नहीं हो रहा है विपक्ष के चलते तो अगर हमारा बहुमत होता तो हम वहां बैठे होते, वह वहां बैठे हैं, क्योंकि उनका बहुमत है और उस बहुमत के आधार पर वह जो बिल पास कराना चाहते हैं, जो नीति बनाना चाहते हैं, वे बना लें, उन्हें हमारे सहयोग की आवश्यकता क्यों पड़ती है और अगर सहयोग की आवश्यकता पड़ती है तो सहयोग मांगने का यह तरीका नहीं है।

भक्त चरण दास जी मेरे छोटे भाई हैं। मैं इन्हें बहुत दिनों से जानता हूँ, बहुत निकट हैं, बहुत प्रिय हैं। लेकिन आज वे इस विषय पर, भारत की अर्थव्यवस्था के ऊपर बोलते-बोलते गुजरात की अर्थव्यवस्था पर चालू हो गए। ये गुजरात की विधानसभा नहीं है। यह देश की संसद है, यह लोक सभा है। इसमें हम गुजरात को डिस्कस नहीं कर रहे हैं। गुजरात सरकार के क्रियाकलापों को डिस्कस नहीं कर रहे हैं। हम इस सरकार के क्रियाकलापों को डिस्कस कर रहे हैं। लेकिन आज मैं वह मौका नहीं देना चाहता, इसलिए मैं अपनी बात की शुरूआत, जहां एक ओर एक माफ़ीनामे के साथ करना चाहता हूँ, वहीं दूसरी ओर मैं देश के प्रधान मंत्री जी का एक बयान है, उसको कोट कर के, वित्त मंत्रालय का एक बयान है, उसको कोट कर के उससे सहमत होना चाहता हूँ। तब तो कोई शिकायत नहीं रहेगी क्योंकि मैं प्रधान मंत्री से सहमत हूँ। मैं वित्त मंत्री महोदय से सहमत हूँ। किस बात पर सहमत हूँ?

21 सितंबर को प्रधान मंत्री जी ने देश को संबोधित किया था। हम सब लोगों को याद होगा, क्योंकि उनका बहुत ही मशहूर बयान आया था कि पैसा पेड़ पर नहीं उगता है। आप लोगों को याद है न? ...(व्यवधान) सब को याद है कि पैसा पेड़ पर नहीं उगता है। क्या कहा उन्होंने? क्योंकि उस समय पैट्रोलियम पदार्थों की कीमतों में वृद्धि हुई थी तो उन्होंने देश के नाम अपने संदेश में कहा था।

I am quoting:

"Where would the money come from? Money does not grow on trees. If we had not acted, it would have meant a higher fiscal deficit, that is, an unsustainable increase in Government expenditure vis-à-vis Government income. If unchecked, this would lead to a steep rise in prices and a loss of confidence in our economy. The prices of essential commodities would rise faster. Both domestic as well as

foreign investors would be reluctant to invest in our economy. Interest rates would rise. Our companies would not be able to borrow abroad."

Gurudas Ji, please note. "Unemployment would increase. The last time we faced this problem was in 1991."

This is the quote from the Prime Minister.

अब मैं क्यों सहमत हूँ? मैं इसलिए सहमत हूँ कि हमारे अर्थशास्त्री प्रधान मंत्री जी ने जिस इकनॉमिक साइकल का जिक्र किया है, वह बिल्कुल सही है कि हायर फ़िस्कल डेफिसिट होगा। उसके बाद क्या होगा? उसके बाद स्टीप राइज़ इन प्राइसिस होगा और खास कर के एसेंशियल कमोडिटीज़ की प्राइसिस ज्यादा तेज़ी से बढ़ेंगी। फ़िर इंट्रेस्ट रेट राइज़ करेगा। बेरोज़गारी बढ़ेगी। जो उन्होंने नहीं कहा कि करंट अकाउंट डेफ़िसिट भी बढ़ेगा और ग्रोथ गिरेगा। यह उन्होंने कहा था।

एक यह नोट है वित्त मंत्रालय का। इस नोट में कहा गया है, क्योंकि मैं सोच रहा था कि कहां से अपनी बात की शुरूआत करूं? कहां जा कर पिन-पॉइंट करूं कि यह दिक्कत कहां से शुरू हुई? क्योंकि शायद वहीं पर सॉल्युशन हो? अब मैं फाइनेंस मिनिस्ट्री के नोट से कोट करता हूँ।

I am quoting.

"On the domestic front stimulus packages following the crisis of 2008 boosted aggregate demand and restored consumption growth."

I am emphasizing the word "consumption growth".

"However, an outcome of this was higher inflation that necessitated strong monetary response by the Reserve Bank of India. The Monetary Policy stance impacted investment adversely. The investment rates slowed down to 35 per cent in 2011-12 from the peak of over 38 per cent recorded in 2007-08."

Gurudas Babu, it was not 2.3 per cent. It was a whole three per cent, 300 basis points. The growth rate of industry sector, that has slowed to 3.5 per cent in 2011-12, declined to 2.5 per cent in 2012-13. We know the latest figures are for June, where it has contracted by over 2 per cent, contracted . Within the industry sector, slow down in manufacturing is the most significant. Growth in private final consumption expenditure has also slowed down from 8 per cent in 2011-12 to 4 per cent in 2012-13. From 8 per cent growth the final consumption figure has come down to 4 per cent. मैं ये दोनों कोट क्यों कर रहा हूं, मैं आपके माध्यम से सदन को यह बताने की कोशिश कर रहा हूं कि यह जो इकोनॉमिक साइकल है, कोई भी आदमी जो थोड़ी-बहुत भी

इसके बारे में समझ रखता है, मैं अपनी गिनती उसी में करता हूं, वह इस बात को जानता है कि आप अगर लार्ज फिस्कल डेफिसिट रन करेंगे सरकारी बजट में तो उसका असर मुद्रास्फीति के ऊपर पड़ेगा, महंगाई के ऊपर पड़ेगा। यह मनमोहन सिंह जी और वित्त मंत्रालय ने कहा है। वह जब ज्यादा ऊपर होगा, महंगाई बढ़ेगी तो इंट्रेस्ट रेट बढ़ेगा, इंट्रेस्ट रेट बढ़ेगा तो उसका असर इन्वेस्टमेंट के ऊपर पड़ेगा, इन्वेस्टमेंट नहीं होगा तो उसका असर उत्पादन के ऊपर पड़ेगा और उत्पादन नहीं होगा तो ग्रोथ रेट कम होगा। यह विशस साइकल है और इस विशस साइकल से निकलने के लिए हमको कोई न कोई रास्ता ढूंढना पड़ेगा। यह एक जो साइकल है, इसके साथ अब करन्ट एकाउंट डेफिसिट जुड़ गया है। आजकल यह बात बहुत चर्चा में है। अभी जब मैं आ रहा था तो मुझे बताया गया कि आज मुद्रा बाजार में रूपये की कीमत 66 रूपये प्रति डॉलर से ऊपर चली गयी।

श्री शैलेन्द्र कुमार (कौशाम्बी): एक डॉलर की कीमत 66.08 रूपये हो गयी है।

श्री यशवंत सिन्हा : हमारे मित्र शैलेन्द्र जी कह रहे हैं कि 66.08 तक चला गया है। अब अगर हम भक्त चरण दास जी की बात मानें तो कोई समस्या नहीं है। शायद डॉलर 100 रूपया चला जाये तब भी वह कहेंगे कि सब कुछ बहुत ठीक-ठाक है। हम बहादुरी के साथ मुकाबला कर रहे हैं, साहस के साथ पीछे हट रहे हैं। 100 रूपया हो गया, अर्थव्यवस्था के ऊपर कोई असर नहीं है। उन्हीं के प्रधानमंत्री जी और उन्हीं के वित्त मंत्री जी ने ऐसी बात कही। अब करन्ट एकाउंट डेफिसिट, यह भी एक आर्थिक सिद्धांत है कि आप साल-दर-साल अगर बहुत बड़ी फिस्कल डेफिसिट, राजकोषीय घाटा बजट में रन करेंगे तो उसका असर करन्ट एकाउंट डेफिसिट पर पड़ेगा। वह जाता ही है, वह रास्ता बना हुआ है कि the fiscal deficit will spill over to current account deficit. करन्ट एकाउंट डेफिसट वर्ष 1991 में कितना था, 2.5 परसेंट ऑफ दी जीडीपी। पिछले साल कितना था, जो 31 मार्च को खत्म हुआ, 5 परसेंट ऑफ दी जीडीपी। उस साल की बजट स्पीच हमें याद है, आज के प्रधानमंत्री जी का, जिसमें उन्होंने कहा था कि बहुत अनसर्टेनेबल है, इसको हम बर्दाश्त नहीं कर सकते कि जीडीपी का 2.5 परसेंट करन्ट एकाउंट डेफिसिट हो गया है। जो हमारा चालू खाता विदेशों के साथ, उसी को करन्ट एकाउंट डेफिसिट कहते हैं। आज 5 परसेंट हो गया और भक्त चरण दास जी की बात मानें तो कोई चिन्ता की बात नहीं है, सब कुछ ठीक ठाक है, ऑल इज वेल है। शायद 10 परसेंट हो जाये तब भी वे कहेंगे कि ऑल इज वेल।

महोदय, अभी मैंने एक सवाल पूछा था और इसीलिए ये इमेजिनरी आंकड़ें नहीं हैं, सरकार ने उसका जवाब दिया है। At the end of 2012-13, the total external debt to the Government of India was 390 billion dollars. यह कहां से कहां बढ़ गया, लेकिन उसमें से इनका यह कहना है कि short term debt was 172.3 billion dollar. इसलिए जब जानकार लोग यह कहते हैं कि 390

billion डॉलर में आपका जो अल्पकालीन ऋण है, वह 172 billion डॉलर से ऊपर है तो चिन्ता होती है। चिन्ता क्यों होती है कि अगर यह डॉलर हमको वापस करना पड़ेगा, लोन वापस करना पड़ेगा और आमदनी नहीं हो रही है, क्योंकि करंट अकाउंट डैफिसिट बढ़ रहा है तो ज़ाहिर है कि जो रिज़र्व हैं, उसमें से निकालकर देना पड़ेगा। हाल के दिनों में रिज़र्व कम हुए हैं, यह सब जानते हैं। दुनिया भर का एक्सीपरियेन्स है चाहे वह मैक्सिको हो, चाहे वह ब्राज़ील हो, चाहे वह अर्जेन्टीना हो, चाहे वह रशिया हो, भारत हो या कोई भी मुल्क हो - जब फॉरैन एक्सचेन्ज में कोई गिरावट आती है तो बहुत तेज़ी से गिरावट आती है। यह 172 बिलियन डॉलर्स था, हमको रिटर्न करना है 31 मार्च 2014 तक, तो इससे चिन्ता हो रही है और देश में पहली बार अगर हम 280 बिलियन डॉलर्स या 275 बिलियन डॉलर्स के रिज़र्व पर बैठे हैं, तब भी हम किस बात की चर्चा कर रहे हैं कि हम सॉवरैन बॉन्ड इश्यू करेंगे, हम आई.एम.एफ. में जाएँगे। हम क्या कोई सैमी-सॉवरैन बॉन्ड इश्यू करेंगे, यह चर्चा आज मीडिया में आम तौर पर आ रही है। मैं आपको बताऊँ कि 1991 में हमारा रिज़र्व करीब 5 बिलियन डॉलर्स का था। जो हमारा शॉर्ट टर्म डैट था, वह बढ़ाकर हम 5 बिलियन डॉलर्स या 7 बिलियन डॉलर्स पर ले गए। 1991 में जो क्राइसेज़ हुआ था, वह शॉर्ट टर्म डैट के चलते हुआ था। क्योंकि लॉंग टर्म डैट मैनेज करना शायद उतना मुश्किल नहीं है जितना कि शॉर्ट टर्म डैट को मैनेज करना। अब सरकार ने कहा है कि Either they will be rolled over or they will be renewed. 172 बिलियन डॉलर्स का डैट जो है, वह हम रीनैगोशियेट करेगें, आगे बढ़ाएँगे, आज पेमेन्ट नहीं करेंगे, लेकिन जानकार लोगों का कहना है कि अगर इस साल के अंत तक यानी 31 मार्च, 2014 तक हमारे करंट अकाउंट में अगर कम से कम 25बिलियन डॉलर्स हम नहीं ले आए तो हमारे सामने बैलैन्स ऑफ पेमेन्ट क्राइसेज़ होगा। यह लोग कह रहे हैं। आज जो रुपये की कीमत में गिरावट आ रही है, वह इसी पर्सैप्शन का नतीजा है। वे जानते हैं कि वित्त मंत्री जी बहादुरी के जितने भी बयान दें, नीचे खोखला है। नीचे सब कुछ खोखला है - फिस्कल डेफिसिटी, रेवैन्यू डेफिसिट, करंट अकाउंट डैफिसिट और इनफ्लेशन, इस सबको सारी दुनिया हमसे ज़्यादा देख रही है और इन सबका जो सम्मिलित आक्रमण है, वह हमारी करंसी रुपये के ऊपर है। रुपया बाज़ार में रोज़ ट्रेड होता है और रिज़र्व बैंक के लाख प्रयास के बावजूद भी रुपये की कीमत में गिरावट आ रही है। वित्त मंत्री जी इस पर शायद जो कहेंगे, मैं उनसे सहमत रहूँगा कि सरकार और रिज़र्व बैंक का काम नहीं है कि रुपये की कीमत तय कर दें। वह फिक्स्ड एक्सचेन्ज का ज़माना चला गया। रुपया बाज़ार में है, उसकी कीमत बाज़ार वाले तय करते हैं और हम कीमत तय नहीं करेंगे लेकिन सरकार और रिज़र्व बैंक के ऊपर एक ज़िम्मेदारी है जो वित्त मंत्री जी ने भी कही, प्रधान मंत्री जी ने भी कही, कि यह जो भयानक उतार-चढ़ाव हो रहा है रुपये का, उसको हम नियंत्रित करें। वोलैटिलिटी जिसको कहते हैं, उस वोलैटिलिटी को हम कंट्रोल करें। वोलैटिलिटी कहाँ कंट्रोल हो रही है

अगर रुपया एक रुपये से एक दिन में गिरता है तो यह वोलैटिलिटी है। मार्केट डिसटर्ब है और इतना उतार-चढ़ाव जो हो रहा है, वह इस देश की अर्थव्यवस्था के लिए सही नहीं है। इसलिए मैं इस तरफ आपका ध्यान आकृष्ट कर रहा हूँ।

उपाध्यक्ष महोदय, आपके अनुभव में भी आया होगा कि हम डॉक्टर के पास गए। हमने कहा कि मुझे पेट खराब की दवा चाहिए। उसने पेट खराब की ऐसी दवा दी जिससे मेरी किडनी खराब हो गई। उसके पीछे हम भाग रहे हैं कि अब किडनी ठीक करने की दवा दो। अच्छा डॉक्टर यह कहता है, नार्म्ली हर एंटीबायोटिक को देने के बाद, कि इसका साइड इफेक्ट होगा और साइड इफेक्ट को कंट्रोल करने के लिए आप यह दवा ले लीजिए। मेरा मानना है कि वर्ष 2008 में इस सरकार ने और यही वित्त मंत्री महोदय ने देश को कहा कि अमेरिका में बहुत बड़ी क्राइसिस है। अमेरिका के बैंक फेल हो रहे हैं। इसलिए हमें उस परिस्थिति से निपटने के लिए उपाय करने होंगे। आपने क्या उपाय किए? आपने यह उपाय किया If in 2007-2008, the fiscal deficit was 2.5 per cent of the GDP and revenue deficit was 1.1 per cent of the GDP, then in 2008-2009, in the name of fighting global crisis, आपने फिस्कल डेफीसिट को रेज़ करके 6 परसेंट कर दिया and revenue deficit went up from 1.1 per cent to 4.5 per cent. रेवेन्यू डेफीसिट का मतलब क्या होता है? Revenue expenditure is unproductive expenditure. मंत्रालय का नोट कह रहा है कि कंज़म्पशन एक्सपेंडिचर। मैं आपके सामने एक बहुत महत्वपूर्ण बिन्दू रखना चाहता हूं। ठीक है, वर्ष 2008 में क्राइसिस था तो आप क्या करते? आपके मंत्री ने यहां घोषणा की कि हम 20 किलोमीटर नेशनल हाइवे रोज बनाएंगे। आप कहते, हम बीस किलोमीटर नहीं, हम तीस किलोमीटर रोज़ बनाएंगे, यह दूसरी बात है कि पांच किलोमीटर से ऊपर नहीं बढ़े। लेकिन यह कह सकते थे कि हम जो फिस्कल एक्सपेंशन कर रहे हैं, उसको हम इनवेस्टमेंट एक्सपेंडीचर के रूप में करेंगे। हम इनफ्रास्ट्रक्चर बनाएंगे, हम प्रोडक्टिव स्कीम्स लेंगे, रूरल रोड्स बनाएंगे, एयरपोर्ट्स बनाएंगे। जो भी इनफ्रास्ट्रक्चर्स के साधन हैं, उनको हम आगे बढ़ाने का प्रयास करेंगे तो शायद यह दिक्कत पैदा नहीं होती। लेकिन इन्होंने क्या किया? इन्होंने फिजुलखर्ची की, इन्होंने कन्ज़म्पशन एक्सपेंडीचर बढ़ाया, इस बात को जानते हुए कि उसका असर इनफलेशन पर पड़ेगा और एक नाकाबिल डॉक्टर की तरह इस परिणाम को जानते हुए भी इन्होंने मुद्रास्फीति को रोकने के लिए कोई क़दम नहीं उठाया। तब से लेकर, वर्ष 2008 से लेकर आज तक कनज्यूमर प्राइज़ इनडेक्स दस प्रतिशत या उसके ऊपर है। हर साल रहा है। महीने दर महीने उसके आंकड़े आते हैं। यह स्थिति है। कितना बड़ा अन्याय देश की जनता के साथ है। इस महंगाई को हम चार साल से लगातार झेल रहे हैं। जब इन्होंने कहा कि वर्ष

2008-09 में हम फिस्कल एक्सपेंशन करेंगे, उस समय भी हमारे जैसे लोगों ने कहा कि मत करो, गलत है। इनवेस्टमेंट एक्सपेंडीचर करो, कनज़म्पशन एक्सपेंडीचर मत करो। इन्होंने नहीं सुनी। क्यों नहीं सुनी? क्योंकि वर्ष 2009 का चुनाव इनके सिर पर नाच रहा था और चुनाव जीतना इनके लिए सबसे बड़ा मुद्दा था, देश का भविष्य इनके लिए मुद्दा नहीं था। इसलिए इन्होंने कनज़म्पशन एक्सपेंडीचर बढ़ाया और आज जो क्राइसिस है, मैं बिलकुल जिम्मेदारी के साथ कह रहा हूं कि जो आज की क्राइसिस है उसका बीज बोया गया था वर्ष 2008-09 में जब इन्होंने हर तरह के डेफीसिट को बढ़ा दिया था। उसी का नतीजा है। अब बार-बार यह कह रहे हैं कि रिज़र्व बैंक गलत पॉलिसी पर चल रहा है।

15.00hrs

रिज़र्व बैंक क्या करेगा? रिज़र्व बैंक के पास दो ही इंस्ट्रूमेंट्स हैं। वह ब्याज दर बढ़ाएगा जो उस ने तेरह बार बढ़ाए और वह लिक्विडिटी स्क्वीज़ करेगा। बाज़ार में जो मुद्रा है, उसे वापस खींचेगा तो वह सी.आर.आर. बढ़ाएगा। इसी तरह और भी उपाय, जैसे ऑफ मार्केट ऑपरेशन्स के द्वारा वह मुद्रा को वापस लेगा। लिक्विडिटी स्क्वीज़ और बढ़ता इंटेरेस्ट रेट, दोनों का नतीज़ा यह हुआ कि money became not only expensive, but also unaffordable. जब मनी unaffordable हो गयी, जब इंवेस्टर्स ने देखा कि अब हमें कोई मुनाफ़ा नहीं होने वाला है तो उन्होंने इन्वेस्ट करना छोड़ दिया। इसी सदन में जब आज के राष्ट्रपति जी, वित्त मंत्री थे, मैंने फिगर्स कोट किए थे जिसमें मैंने कहा था कि देश का जो पूंजी निवेशक है, आज वह विदेशों में पैसा लेकर जा रहा है। उन्होंने कहा कि नहीं, नहीं, हम उन्हें वापस बुलाएंगे। कोई वापस नहीं आया। आज इन्होंने बाहर ले जा कर पूंजी निवेश करने के ऊपर रिस्ट्रिक्शंस लगाए हैं। जैसे फ्लैट टीवी स्क्रीन्स के ऊपर इन्होंने रिस्ट्रिक्शंस लगाए हैं, उसी तरह इन्होंने बाहर निवेश करने के ऊपर भी रिस्ट्रिक्शंस लगा दिए। उसकी बड़ी शिकायत हो रही है। सरकार की भर्त्सना हो रही है कि 1991 या pre-1991 के कंट्रोल्स की तरफ चले गए हैं। यह समस्या आज की है।

उपाध्यक्ष महोदय, मैं आप से कहना चाहता हूं कि लोग पूछते हैं। खासकर, मीडिया के लोग मेरे जैसे आदमी से पूछते हैं कि अगर आप वित्त मंत्री होते तो क्या करते? कोई क्विक फिक्स नहीं है। न उन के पास है, न मेरे पास है।

उपाध्यक्ष महोदय, आज का जो संकट है वह किस चीज़ का संकट है? आज का संकट है अकर्मण्यता का संकट। पैरालिसिस ऑफ डिसीजन मेकिंग का संकट है आज। दूसरा है विश्वास का संकट। ये संकट हैं। क्या ये संकट ऐसे ही दूर हो जाएंगे? अर्थव्यवस्था में विश्वास को लौटाने में कितनी मेहनत और मशक्क़त करनी पड़ती है, इसका मुझे कुछ व्यक्तिगत ज्ञान है क्योंकि वर्ष 1998 में जब चिदम्बरम साहब उस मंत्रालय को छोड़ कर गए थे और मैं इन की जगह पर आया था और वर्ष 1997-98 में देश का

आर्थिक विकास दर घट कर 4.8% रह गया था। ईस्ट-एशियन क्राइसिस पूरे जोर-शोर पर, चरम पर था। हमारे फॉरेन एक्सचेंज रिज़र्व कम हो रहे थे। रुपये की क़ीमत में गिरावट आ रही थी। फिर भी हम लोगों ने हिम्मत कर के जब परमाणु परीक्षण किया तो उसका नतीज़ा हुआ कि दुनिया के सबसे ताकतवर देशों ने हमारे ऊपर आर्थिक प्रतिबंध लगा दिए। उस समय विश्वास का संकट पैदा हो गया। बातचीत करने के बाद हम ने एक कदम उठाया और वह था कि अगस्त, 1998 में हम ने भारतीय स्टेट बैंक के द्वारा रिसर्जेन्ट इंडिया बॉन्ड्स इश्यू किए। हम ने कहा कि दो हफ़्ते तक विन्डो ऑफ ऑपरच्युनिटी रहेगा। हमने उम्मीद की थी कि शायद हमें दो बिलियन डॉलर मिल जाए, पर एक हफ़्ते में, आठ दिनों के भीतर हमें मिल गया 4.25 बिलियन डॉलर। जितने भी भारतीय मूल के लोग बाहर थे, देश के ऊपर उन को नाज़ था, उन को गर्व था। इसलिए उन्होंने इन बॉन्ड्स में इन्वेस्ट किया। जब हमें 4.25 बिलियन डॉलर्स मिल गए तो मैंने उसे बंद कर दिया, समय के पहले बंद कर दिया कि अब हमें जरूरत नहीं है। उस एक कदम ने, जो विश्वास का संकट था, उसे समाप्त कर दिया। हम आई.एम.एफ. के पास नहीं गए। हम जा भी नहीं सकते थे। हमारे लिए वह दरवाज़ा बंद था। शायद इन के लिए वह दरवाज़ा खुला हुआ है क्योंकि जैसा गुरुदास जी कह रहे थे कि इकोनॉमी जो है, वह सब्सर्विएन्ट हो गया है। लेकिन, मैं दूसरा प्रश्न पूछना चाहता हूं। आज वित्त मंत्री जी बहुत घमण्ड के साथ, बहुत गर्व के साथ इस बात को कहते हैं कि पिछले वर्ष 2012-13 में हम ने कहा था कि हम फिस्कल डेफिसिट को 5.1 पर, जो बजटेड था, उस पर रोक कर रखेंगे। हमने उसको 4.9 पर लाकर रोक दिया। यह बहुत खुशी की बात है। हमें भी बड़ी प्रसन्नता हुयी कि वाह, क्या कमाल के वित्त मंत्री हैं, कर दिया आपने वादे को पूरा, कैसे किया? एक लाख करोड़ रूपए इन्होंने प्लान फंड्स को कम कर दिया। प्लान एलोकेशन में एक लाख करोड़ रूपए से ज्यादा की कटौती हो गयी, डिफेंस में कटौती हो गयी। इसमें किसी दिमाग की जरूरत नहीं थी, नो एप्लीकेशन ऑफ माइंड। बस कलम उठाओ, यहां काट दो, वहां काट दो, कोई भी कर लेगा। वित्त मंत्रालय का जो प्यून है, जो आपके दफ्तर में काम करता है, उसको आप बोलते तो वह भी यही करता। ...(व्यवधान) जैसा शत्रुघ्न जी कह रहे हैं कि ये शायद प्रधानमंत्री बनने वाले हैं। ...(व्यवधान)

उपाध्यक्ष महोदय, मैं यह कह रहा हूं कि अगर वर्ष 2008 में फिसकल एक्सपैंशन सरकारी घाटे को ढाई प्रतिशत से बढ़ाकर छः प्रतिशत कर देना, वह नीति सही थी, तो आज फिसकल कांट्रैक्शन की नीति कैसे सही हो गयी? दोनों सही नहीं हो सकती हैं। आज भी यह कह रहे हैं कि ग्लोबल क्राइसिस है। मैं एक मिनट में उस पर आता हूं। ग्लोबल क्राइसिस आज भी हम फेस कर रहे हैं, तो आज हम क्या कर रहे हैं, खर्चा घटाओ, जबकि उस समय था, खर्चा बढ़ाओ। दोनों सही नहीं हो सकते हैं। गुरूदास जी ने बहुत अच्छी बात कही, सही बात है कि जब अमेरिका में गिरावट आती है तो हम कहते हैं कि हम क्या करें?

अमेरिका दुनिया की सबसे बड़ी इकॉनामी है, उसमें गिरावट आ गयी तो हम तो सफर करेंगे ही, लेकिन आज अमेरिका में सुधार हो रहा है और हम रोना रो रहे हैं कि उस सुधार का असर हमारे ऊपर पड़ रहा है। अमेरिका में जो वहां का फेडरल रिजर्व है, सेंट्रल बैंक जो वहां का रिजर्व बैंक है, उसने एक पॉलिसी बनायी - क्वांटिटेटिव ईजिंग। उसका नाम उन्होंने दिया क्वांटिटेटिव ईजिंग और बाजार में जो बांड्स थे, उसको हर महीने लगभग 85 से 88 बिलियन डॉलर्स के बांड्स वे हर महीने खरीदते हैं। अब चूंकि उनकी स्थिति में सुधार हो रहा है, तो उन्होंने टर्म यूज किया है - टेपरिंग ऑफ दी क्वांटिटेटिव ईजिंग। क्वांटिटेटिव ईजिंग को हम टेपर करेंगे और धीरे-धीरे जो ये हम 88 बिलियन डॉलर्स के बांड्स खरीदते हैं, उसको कम करेंगे। अगले महीने मान लीजिए कि सितंबर में उनका फैसला करना है, तो उन्होंने कहा कि हम 20 बिलियन डॉलर कम खरीदेंगे, उन्होंने कहा कि हम 30 बिलियन डॉलर हर महीने कम खरीदेंगे। उसका असर हमारे ऊपर पड़ रहा है। यह क्यों पड़ रहा है? यह इसलिए पड़ रहा है कि जब करेंट एकाउंट डेफिसिट इन्होंने पांच परसेंट तक खींचा तो इन्होंने कैसे उस डेफिसिट की भरपाई की? देश के भीतर जो फिसकल डेफिसिट है, उसकी भरपाई कैसे करते हैं? साढ़े पांच लाख करोड़ रूपये यह सरकार बजट के अनुसार इस साल लोन लेगी। साढ़े पांच लाख करोड़ रूपए, दिमाग चकरा जाता है। उसी प्रकार यह जो इन्होंने पांच परसेंट करेंट एकाउंट डेफिसिट है, उसकी भरपाई कैसे की? उसकी भरपाई की हॉट मनी को इनकरेज करके कि देश के भीतर अमेरिका और दूसरे देशों से वह तरलता की जो मुद्रा है, जिसको एक तरह से आप कहिए कि आता है और जाता है, वह पैसा हमारे मार्केट्स में आ गया। आज कौन सा पैसा बाहर जा रहा है? वही पैसा जा रहा है, क्योंकि उनको लगता है कि वहां पर आज भी रिटर्न्स कम हैं, लेकिन ज्यादा सिक्योर हैं, इसलिए वहां पैसा वापस जाएगा। पैसा वापस जाएगा, तो उसका असर पड़ेगा, क्योंकि वे स्टॉक मार्केट में रूपए में बेचेंगे और उस रूपए को लेकर जाएंगे एक्सचेंज मार्केट में और वहां कहेंगे कि इन रूपयों के बदले हमें डॉलर दो और जब डॉलर की डिमांड बढ़ेगी तो जाहिर है कि डॉलर की कीमत बढ़ेगी। यही साइकल आज के दिन आपरेट कर रहा है। हम क्या कह रहे हैं, इस सिचुएशन को मीट करने के लिए कि जब आप बाहर जाते हैं, वापस लाते हैं अपने साथ, तो पर्सनल बैगेज में फ्लैट टीवी स्क्रीन नहीं ला सकेंगे। करेंट एकाउंट डेफिसिट 90 बिलियन डॉलर का, चिदंबरम साहब सिर हिला रहे हैं, उपाध्यक्ष महोदय, 90 बिलियन डॉलर का जो आज करेंट एकाउंट डेफिसिट है, ये कहते हैं कि सोना बहुत आयात हो रहा है। सोना के चलते ही इस देश की सारी समस्या है। इन्होंने कदम उठाया, 6 परसेंट की इम्पोर्ट ड्यूटी को 8 परसेंट किया, 8 परसोट इम्पोर्ट ड्यूटी को 10 परसेंट किया, लेकिन दिल्ली के सर्राफा बाजार के लोग आज आए थे, आज आप जानते हैं, ज्वेलरी ट्रेड इस देश में कलैप्स कर गया, क्योंकि इन्होंने इम्पोर्ट ड्यूटी को 10 परसेंट कर दिया। इन्होंने उस के ऊपर 20 प्रतिशत एक्सपोर्ट ऑब्लिगैशन लगा

दिया है कि तुम अगर 100 रुपये का सोना इम्पोर्ट करते हो, तो 20 रुपये का तुम को एक्सपोर्ट करना पड़ेगा। वे लोग उस को भी स्वीकार करने को तैयार हैं, लेकिन ये कह रहे हैं कि 80 प्रतिशत जो सोना है, उसका तब तक हम तुम को उपयोग नहीं करने देंगे, जब तक कि तुम 20 प्रतिशत एक्सपोर्ट कर के, उस का जो रिसीट है, उस को वापस ला कर सर्टिफिकैट नहीं दिखाते हो। बैंको से जो सोना ज्वेलर्स को मिलता था, वह मिलना बंद हो गया। आज पूरे देश में हाहाकार मचा हुआ है, क्योंकि करोड़ों लोग सोने के इस व्यापार मे हैं, ज्वेलरी के इस ट्रेड में हैं।

उपाध्यक्ष महोदय : कृपया थोड़ा संक्षेप में अपनी बात सदन में रखें।

श्री यशवंत सिन्हा : उपाध्यक्ष महोदय, ठीक है। आज करोड़ों लोग बेरोजगार हो रहे हैं, लेकिन क्या सोना उसका आज सचमुच में कल्प्रिट है।

कोयला जो है, आज हम 18 बिलियन डॉलर का कोयला इम्पोर्ट करते हैं। हम और निशिकांत जी जिस राज्य से आते हैं, झारखंड, बंगाल, ओडीसा, मध्य प्रदेश, महाराष्ट्र में कोयले के भडार हैं, हमारे पास अकूत भंडार है, और यह देश आज 18 बिलियन डॉलर का कोयला इम्पोर्ट कर रहा है। इसे क्यों नहीं रोकते हैं? कोल इंडिया को क्यों नहीं कहते हैं कि तुम प्रोडक्शन बढ़ाओ? क्यों देश में आज कोयला का संकट हो गया है कि हम को यह इम्पोर्ट करना पड़ रहा है, और हर साल यह इम्पोर्ट रात-दिन चौगुनी रफ्तार से बढ़ता जा रहा है। हमारे देश में यह एक अनहोनी बात हुई। कोयल इंडिया सरकारी कंपनी है, भारत सरकार ने अपनी कंपनी को दो बार प्रेसिडेंशियल डायरेक्टीव इश्यू किया। इन्होंने एक बार नहीं, दो बार कहा कि तुम पावर प्लांट्स के साथ फ्यूल सप्लाई करोगे। कोल इंडिया के पास इतना कोयला नहीं है कि वह फ्यूल सप्लाई एग्रीमेंट करे, उसको मेन्टेन करे, तो वे उसको नहीं कर रहे हैं, और ये कह रहे हैं - करो। ये बात क्यों नहीं सरकार के ध्यान में आती है कि 90 बिलियन में, अगर 18-20 बिलियन डॉलर केवल कोयला का है और अखबारों ने कहा है कि इस के अलावा और भी अनाप-शनाप इम्पोर्ट है, इनको रोको। अकेले सोना को दोषी मान कर, उस ट्रेड को नेस्तनाबूद कर देना, यह कहां कि पॉलिसी है, लेकिन यह सरकार जिस रास्ते चल रही है, वह बहुत ही खतरनाक रास्ता है।

एक लाख करोड़ रुपया, आज रोड प्रोजेक्ट में फंसा हुआ है। एक लाख करोड़ रुपये के प्रोजेक्ट्स फंसे हुए हैं। सरकार प्रोजेक्ट्स नहीं क्लीयर कर रही है। जिस मंत्री की बात मैं कर रहा हूं, जिन्होंने हमारे बारे में बयान दिया है कि अकेले सरकार से सहयोग का विरोध कर रहा हूं, जो बिल्कुल गलत है। वह मंत्री इस के पहले एक और मंत्रालय में थे, वहां पर उन्होंने अपने कारनामों से कम से कम ढ़ाई प्रतिशत जी.डी.पी. का ग्रोथ कम करवाया। लैंड एक्वीजिशन हम लोगों के टाइम में नहीं होता था? पर्यावरण का क्लीयरेंस हम लोगों के टाइम में नहीं होता था? क्या कानून बदल गया, नहीं, वही कानून है। हम लोग ये

सब करते थे, लेकिन रेलवे प्रोजेक्ट्स हों, रोड प्रोजेक्ट्स हों, उपाध्यक्ष महोदय आप जानते हैं, इन्होंने क्या बनाया? रोड प्रोजेक्ट्स के लिए हाइवे अथॉरिटी को हर ग्राम सभा की मंजूरी लेनी होगी। बताइए, 500 किलो मीटर की सड़क जा रही है, 600 किलो मीटर की सड़क जा रही है, हर ग्राम सभा की मंजूरी लेगा तब लैंड एक्वीजिशन होगा। अब इनको अक्ल आई। इन्होंने कहा कि लिनीअर प्रोजेक्ट्स जो हैं - रेलवे, हाइवेज, और जो हाई टेंशन वायर खींचते हैं, इन पर आवश्यकता नहीं है। जब डैमेज हो गया तब अक्ल आई।

इस विश्वास के संकट के पीछे, मैं आप से कहना चाहता हूं कि अज्ञानता का सुख, the bliss of ignorance is the best bliss in the world. हम जानते ही नहीं हैं, तो हम खुश हैं। अज्ञानता का सुख है हमारे पास। किसी आदमी पर सबसे बड़ा बोझ क्या होता है - ज्ञान का बोझ। इसीलिए वह दबाता है। कहता है तुम झुककर चलो। ज्ञान का बोझ उसके ऊपर है। सबसे बड़ा पाप क्या होता है - जानबूझकर अनजान बनना। यह सबसे बड़ा पाप है। मैं आज सरकार के बारे में कहना चाहता हूं कि सरकार सब कुछ जानती है। ऐसा नहीं है कि चिदम्बरम साहब नहीं जानते, ऐसा नहीं है कि प्रधान मंत्री साहब नहीं जानते। इसलिए मैंने अपनी बात की शुरुआत ही उनके कोट से की। वे सब जानते हैं कि इसका नतीजा क्या होगा। उसके बाद भी वही कदम उठा रहे हैं जो इस देश को रसातल की ओर ले जाता है।...(व्यवधान) एफआरबीएम छोड़ ही दीजिए। नार्थ ब्लाक के किस विंडो से इन्होने एफआरबीएम को बाहर फेंका है, वह जाकर हमें पता करना पड़ेगा, कुछ रिसर्च करनी पड़ेगी कि इस खिड़की से फेंका, उस खिड़की से फेंका।

उपाध्यक्ष महोदय, इसी सदन में एक बार बोलते हुए मैंने कहा था कि इस सरकार के जाने का समय आ गया है। मैने कहा था -- go, for God's sake, go. आज कुछ समय के बाद मैं आपसे कहना चाहता हूं कि यह जो विश्वास का संकट हमारे देश में पैदा हुआ, उसका मुख्य कारण है सरकार की अकर्मण्यता, मुख्य कारण है सरकार का अर्थव्यवस्था पर नियंत्रण खो देना। जब सरकार अकर्मण्य हो जाती है, सरकार नियंत्रण खो देती है तो उस सरकार का जाना ही बेहतर होता है। इसलिए मैं इनसे फिर आग्रह करना चाहता हूं, आज हमसे यह मत पूछिए कि क्या सौल्यूशन है। वित्त मंत्री जी यहां बता दीजिए कि क्या सौल्यूशन है और मैं दो-तीन तरीके बता दूं कि यह कर लीजिए, वह कर लीजिए। इन्होंने अर्थव्यवस्था के साथ जो खिलवाड़ किया है और जिस खिलवाड़ की शुरुआत इन्होंने आज से लगभग पांच साल पहले शुरू की, जिसका खामियाजा आज पूरा देश भुगत रहा है, उसके लिए एक ही उपाय है, उस परिस्थिति से मुक्ति पाने का एक ही उपाय है कि यह सरकार जाए। इसको विदा करो। We don't want this Government any more. Let's go to the people. जनता के पास चलो। हिम्मत है तो चलो जनता के पास।...(व्यवधान) जनता के पास चलो। मैं आज इस सदन में चुनौती देकर कह रहा हूं कि जनता

के पास चलो। जनता ही फैसला करेगी कि हम सही हैं, आप सही हैं। इसे जनता के ऊपर छोड़ो। ये क्यों नहीं छोड़ेंगे? अंतिम बिन्दु, इसलिए नहीं छोड़ेंगे कि सरकार में भ्रष्टाचार होता है। इतनी भ्रष्ट सरकार, इतनी गई-गुजरी सरकार, इतनी निकम्मी सरकार, इस देश के इतिहास में आज तक नहीं बनी है। इसलिए मैं इनसे कहता हूं, जाओ, इस देश को अपने कुशासन से मुक्त करो और जनता को मौका दो कि वह फैसला करे।

…(व्यवधान)

15.19 hrs

(Dr. Inder Singh Namdhari *in the Chair*)

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय सभापति महोदय, नियम 193 के अंतर्गत देश की आर्थिक स्थिति पर चर्चा करने का जो प्रस्ताव हमारे विद्वान सदस्य आदरणीय गुरुदास दासगुप्त लेकर आए हैं, उस पर आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूं।

हमने बड़े ध्यान से श्री गुरुदास दासगुप्त, भक्त चरण दास और हमारे पूर्व वित्त मंत्री विद्वान श्री यशवंत सिन्हा जी को भी बड़े विस्तार से सुना। अगर देखा जाये, तो इस देश में, यानी भारत में आर्थिक संकट आज से नहीं, मेरे ख्याल से जब से संप्रग की सरकार, यूपीए-1 और यूपीए-2 की सरकार बनी है, तब से लगातार यह संकट है। अभी कुछ दिन पूर्व माननीय वित्त मंत्री श्री चिदम्बरम साहब, चूंकि मैं आपका बड़ा सम्मान करता हूं और आप प्रधान मंत्री जी की भी रेस में हैं, विद्वान भी हैं और काफी अनुभव भी है, वह हमेशा देश की जनता को आश्वस्त करते रहते हैं कि घबराने की बात नहीं है, हम स्थिति को संभाल लेंगे। मैं ईश्वर से प्रार्थना करता हूं कि सद्‌बुद्धि दे और इतनी ताकत दे कि आप भारत की गिरती हुई अर्थव्यवस्था को संभाल लें।

अभी यशवंत सिन्हा जी ने बहुत सारे सुझाव बताये। जहां तक चिन्ता का विषय है, ऐसा न हो कि वर्ष 1991 की स्थिति का संकट भारत वर्ष में आ जाये। उस वक्त देखा जाये तो केवल 63 मिलिटन टन सोना बचा हुआ था। वह स्थिति न आ जाये कि केवल 1.2 अरब डालर ही हमारी आयात और निर्यात की स्थिति में बच पाये। हमारी जो एक साख है, वह उतनी रह जाये और यह स्थिति न आने पाये। अभी गुरूदास दासगुप्त जी कह रहे थे कि देश में 11 नहीं, बल्कि 12 करोड़ से ज्यादा लोग बेरोजगारी की स्थिति में है। आज आप आईटी कालेज, इंजीनियरिंग कालेज की तरफ देख लीजिए। वहां तमाम सीटें खाली पड़ी हैं। लोग इंजीनियर होकर बेकार पड़े हुए हैं। जो बहुराष्ट्रीय कम्पनियां आ रही हैं, उनमें कांट्रैक्ट बेसिस पर वह नौजवान काम कर रहा है। आज यह स्थिति बेरोजगारी की है।

अभी दासगुप्त जी ने कहा था कि महंगाई चरम सीमा पर है। यह बात सत्य है कि हमारे प्रधान मंत्री जी अर्थशास्त्री हैं। उन्होंने बराबर इस सदन को आश्वस्त किया कि हम महंगाई पर कंट्रोल करेंगे। लेकिन महंगाई पर कहीं भी कंट्रोल नहीं है। आज प्याज के दाम आकाश छू रहे हैं। मुझे याद है कि प्याज के दाम पर सरकार गयी थी। मैं वह नहीं बताना चाहूंगा क्योंकि यह सबको मालूम है कि सरकारें गयीं। यह चिंता का विषय है। अगर प्रति व्यक्ति आय, प्रति व्यक्ति परिवार की स्थिति देखी जाये, तो उनकी स्थिति

बहुत खराब है। उनका जीवन स्तर नीचे गिरता जा रहा है, चाहे वह मध्यम वर्ग से लेकर गरीब वर्ग हो। चूंकि हम लोग उसी के बीच रहते हैं। उनकी स्थिति बहुत खराब है। इकोनॉमी पर रूपये की गिरावट दिखने लगी है। रुपया बराबर गिर रहा है। विदेशी कम्पनियों का भारत में आना और एक तरीके से अधिग्रहण करना अशुभ है। हमारी पार्टी और हमारे नेता ने भी तमाम अवसरों पर एफडीआई का विरोध किया है।

अभी हमारे मित्र नीरज शेखर जी ने बताया कि आज इस वक्त डालर के मुकाबले रुपये की कीमत 66.08 है। यह स्थिति है और दिन प्रतिदिन यह स्थिति खराब होती जा रही है। विदेशी कम्पनियां जो हावी हो रही हैं, उन पर कहीं न कहीं सरकार को ध्यान देना पड़ेगा, अंकुश लगाना पड़ेगा। अगर विकास की दर देखें, तो सिक्स प्वाइंट के नीचे हम पहुंचने वाले हैं। सरकार हमेशा यह कहती है कि हम राजकोषीय घाटे पर नजर रखे हुए हैं। अगर आंकड़ों पर जायें, तो हम उन पर बराबर नजर रखे हुए हैं और राजकोषीय घाटे को हम कम नहीं होने देंगे। यह सरकार बराबर यह कहती आयी है, जबकि यह चुनौती है। आप आंकड़े उठाकर देख लीजिए तो वर्ष 2013 में 75 अरब डालर के घाटे के आसार हैं। वर्ष 2012 में यह घाटा 88 अरब डालर रहा है। अब क्या सरकार राजस्व बढ़ाकर घाटा कम करेगी? सरकार हमेशा कहती रहती है कि हम राजस्व को बढ़ाकर घाटा कम करेंगे। लेकिन यदि इतिहास देखा जाए, तो गठबंधन की जो भी सरकारें रहीं, एक तरह से खज़ाने को लुटाने में उन्होंने समय दिया। अब सरकार सब्सिडी बांटकर लोकप्रियता हासिल करना चाहती है। अभी श्री यशवन्त सिन्हा जी कह रहे थे कि सरकार की अकर्मण्यता और सरकार की विश्वसनीयता, ये दो सवाल हैं, जो देश की आर्थिक स्थिति को बनाने-बिगाड़ने में काफी महत्त्वपूर्ण हैं। दूसरी तरफ, यदि चाईना के मुकाबले में, जैसा कि अभी श्री भक्तचरण दास जी कह रहे थे कि हम विश्व में आर्थिक स्थिति में तीसरे पायदान पर हैं, मेरी समझ में तो नहीं आया कि वे क्या कह रहे थे और क्या कह गये, लेकिन चाईना की स्थिति से देखा जाए, तो भारत ने आर्थिक विकास में चाईना को भी पछाड़ दिया है। यह स्थिति है, ये आंकड़े बताते हैं। मैं इसके विस्तार में नहीं जाना चाहूंगा, लेकिन सभापति महोदय आपने देखा होगा कि समय-समय पर तेल के दाम हमेशा बढ़े हैं। सोने के बारे में अभी श्री यशवन्त सिन्हा जी ने बड़े विस्तार से कहा कि सोने की स्थिति क्या है? आज ऐसा लगता है कि सरकार ने बड़े औद्योगिक घरानों के लिए इस देश का दरवाज़ा खोल दिया है। ये तमाम संकट के कारण हैं। यदि देखा जाए, तो पूरे देश की जो जनसंख्या है, उसका पांच फीसदी हिस्सा, जो गांवों का है, औसतन देखा जाए, तो 17 रुपए रोज़ाना यानी 521 रुपए 44 पैसे प्रतिमाह में ग्रामीण क्षेत्र के लोग गुजरा कर रहे हैं। शहरी इलाके में 23 रुपए रोज़ाना यानी करीब साढ़े सात सौ रुपए में गुजारा कर लेंगे।

सभापति महोदय : थोड़ा स्पीड बढ़ाइए।

श्री शैलेन्द्र कुमार : यह सरकार कह रही है। यदि संप्रग सरकार (यूपीए-एक और दो) के नौ वर्षों का कार्यकाल देखा जाए, तो 333 अरब डालर चालू खाते का घाटा आया है। इसकी भरपाई करने में यह सरकार पूरी तरह से अक्षम है। चालू खाते का घाटा वर्ष 2013-2014 में देखा जाए, तो 8600 करोड़ रुपए हैं। यही कारण है कि डालर के मुकाबले में रुपए की जो दुर्दशा हो रही है, वह दिन-प्रतिदिन बिगड़ती जा रही है। यदि सही मायने में आंकड़े देखें जाएं और उन विषयों पर जाया जाय, तो बढ़ती कीमतें इसका सबसे बड़ा कारण है। गिरता शेयर बाज़ार, रुपए की गिरती कीमत, विदेश मुद्रा-भंडार की कमी, बढ़ता राजकोषीय व्यापार घाटा तथा रोज़गार के अवसरों में पर्याप्त वृद्धि का अभाव होने के कारण, जैसा कि श्री गुरुदास दासगुप्त जी ने कहा, यह सरकार के लिए ही नहीं, बल्कि जनता के लिए भी सिरदर्द बना हुआ है कि कैसे हम इससे उबर पाएं? आज गैस के दाम, तेल के दाम दिन-पर-दिन बढ़ रहे हैं। उसके मुकाबले हमें कितना रुपया भेजना पड़ रहा है, उसका आकलन आप कर सकते हैं। इसलिए मंदी का कारण सरकार की विश्वसनीयता और अकर्मण्यता एक कारण है, जैसा कि श्री यशवन्त सिन्हा जी ने कहा। हमारी तरफ से शुभकामनाएं हैं, लोग नवम्बर-दिसम्बर में चुनाव के बारे में कहते हैं। सरकार की तरफ से यह भी कहा जाता है कि समय पर चुनाव होंगे। तो हो सकता है कि वर्ष 2014 के मई में नयी लोक सभा गठित हो। इस बीच सरकार देश की आर्थिक गतिरोधों को सुदृढ़ कर ले। यह मेरी शुभकामना है। हम लोग भी पूरी तरह से सहयोग करने के लिए तैयार हैं। श्री गुरुदास दासगुप्त जी द्वारा 193 में उठाये गये विषय " देश की आर्थिक स्थिति पर चिन्ता ", जिस पर चर्चा हो रही है, उसका समर्थन करते हुए मैं अपनी बात समाप्त करता हूं।

सभापति महोदय : आपका वह बेंच कितना लकी है कि गुरुदास जी शुरू करते हैं और एक-एक करके सभी को बोलने का मौका मिला।

डॉ. बलीराम (लालगंज): धन्यवाद सभापति महोदय, आपने नियम 193 के तहत देश की आर्थिक मन्दी एवं मौजूदा आर्थिक परिस्थितियों के बारे श्री गुरूदास दासगुप्ता जी द्वारा शुरू की गयी चर्चा में अपनी बात रखने का आपने मुझे मौका दिया है।

महोदय, आज आरोप-प्रत्यारोप लगाने का समय नहीं है क्योंकि इस देश में जो आर्थिक मन्दी है और जो आर्थिक परिस्थितियां बनी हुई हैं, उनसे यह सदन ही चिन्तित नहीं है, बल्कि पूरा देश उससे चिन्तित है और उसे भुगत रहा है। जब हम लोग वर्ष 2009 में चुनाव जीतकर आए, तो महामहिम राष्ट्रपति जी ने जो ज्वाइंट सेशन बुलाया, उसमें उन्होंने कहा था कि हम इस देश में जो बढ़ती हुई महंगाई है, उसे कैसे कम करेंगे, बेरोजगारी को कैसे दूर करेंगे। इसके लिए उन्होंने कहा कि हम इस देश का जो धन विदेशों में जमा है, उस काले धन को वापस लाएंगे, जिससे हम यहां की अर्थव्यवस्था को मजबूत करेंगे, यहां की बेरोजगारी को दूर करेंगे और महंगाई पर हम नियन्त्रण पा सकेंगे। लेकिन दुख के साथ कहना पड़ता है कि जब उस काले धन पर श्वेत पत्र जारी हुआ। इसे कहने में मुझे शर्म आ रही है, वह काला धन किसके पास है, इसके बारे में उस श्वेत पत्र में कहा गया कि वह काला धन वेश्याओं के पास है। इसलिए मैं कहना चाहता हूं कि इस तरह से श्वेत पत्र जारी करना कि धन किसके पास है, इससे यहां की गरीबी दूर होने वाली नहीं है। सरकार ने महंगाई को कम करने के लिए एफडीआई की बात कही कि अगर हम इस देश में एफडीआई लाते हैं, तो महंगाई हम कम कर देंगे, लेकिन महंगाई कम नहीं हुई। आज जिस तरह से रुपये का दाम गिर रहा है, अभी हमारे एक साथी ने बताया है कि आज एक डालर की कीमत 66.08 रुपये हो गयी है। जिस तरह से रुपये का दाम गिर रहा है, आज तमाम विदेशी निवेशक भारत में निवेश करने के लिए सोच रहे हैं कि किस तरह से हम अपनी कंपनियों को भारत में खोलकर ज्यादा से ज्यादा मुनाफा कमाएं। जो मौजूदा आर्थिक परिस्थितियां हैं, उनके मद्देनजर आम आदमी को किसी भी प्रकार की राहत मिलने वाली नहीं है। जिस तरह से लगातार रुपये का भाव गिर रहा है, क्या भारतीय अर्थव्यवस्था की वही हालत हो जाएगी, जैसी हालत वर्ष 1991 में हुई थी? क्या हम उसकी तरफ बढ़ रहे हैं? निश्चित रूप से अगर इसको नियंत्रित नहीं किया गया, तो वर्ष 1991 जैसी हालत होने वाली है। हमारे वित्त मंत्री जी कह रहे हैं कि इससे आपको घबराने की जरूरत नहीं है, हम निश्चित रूप से इसको नियंत्रित करेंगे। अगर यह नियंत्रित कर लेते तो शायद इस देश के लोगों का कल्याण हो जाता, भला हो जाता। वर्तमान वित्तीय वर्ष के पहले दो महीनों में सरकार का राजकोषीय घाटा बढ़कर 1,80,000 करोड़ रुपए तक पहुंच गया। जबकि आपने अपने बजट में इस वित्तीय वर्ष यानि 2013-2014 में बजटीय अनुमान 5.42 पूरे साल का बताया था, लेकिन दो महीनों में ही लगभग दो लाख करोड़ रुपए का घाटा हो गया, जो कि कुल बजटीय अनुमान का एक तिहाई है। दूसरी तरफ आप कह रहे हैं कि राजस्व बढ़ाकर घाटे को हम करेंगे। हम यह जानना चाहते हैं कि वह राजस्व किन स्रोतों से लाएंगे, जिससे आप घाटे को पूरा करेंगे?

हमने अपने बुजुर्गों से सुना है कि कभी भारत को सोने की चिड़िया कहते थे। यह सच्चाई भी है, क्योंकि जितने प्राकृतिक संसाधन इस देश में हैं, दुनिया के और किसी मुल्क में नहीं हैं।

सभापति महोदय : डॉ. बलिराम जी, आप थोड़ा जल्दी करें, क्योंकि समय की कमी है।

डॉ. बलीराम : दुनिया में किसी भी मुल्क ने अगर तरक्की की है, आगे बढ़ा है तो वह अपने प्राकृतिक संसाधनों का दोहन करके आगे बढ़ा है। हमारे यहां उल्टा है। हमारे यहां नेचर का दोहन या शोषण नहीं हो रहा, बल्कि व्यक्ति का और श्रम का शोषण हो रहा है। इसलिए यह देश तरक्की नहीं कर रहा है। आज कच्चा लोहा हमारे देश में पर्याप्त मात्रा में होता है। हम साल में सिर्फ 250 लाख टन ही लोहा पैदा करते हैं। उसका जो बुरादा होता है, जिसे हम घटिया और बेकार जानकर बेच देते हैं, उसे जापान उठा ले जाता है और उससे अच्छी किस्म का स्टील पैदा करता है। आज वह दुनिया में सबसे बड़ा स्टील क्षेत्र का निर्यातक बना हुआ है। क्या हम अपनी नीतियों को सही कर लें, क्या हम अपनी अर्थव्यवस्था को मजबूत नहीं कर सकते, इस पर विचार होना चाहिए।

आज हम दवाओं के क्षेत्र में भी पिछड़े हुए हैं, जबकि हमारे देश में जड़ी-बूटियों की उपलब्धता पर्याप्त मात्रा में है। दुनिया के मुल्क हमारे से उसे ले जाकर हमें ही दवाओं का निर्यात कर रहे हैं और दोगुने-तिगुने दामों पर बेच रहे हैं।

इसी तरह पेटेंट के बारे में कहना चाहूंगा। आज हम अपने वैज्ञानिकों को, चाहे कृषि वैज्ञानिक हों, डाक्टर्स हों या इंजीनियर्स हों, सही सम्मान नहीं दे रहे हैं। इसीलिए आज वे विदेशों में भाग रहे हैं। हमारी ही चीजों का पेटेंट करके, चाहे हल्दी हो, नीम हो, बैंगन हो, बासमती हो, दुनिया के बाजारों में बेच रहे हैं। ये सभी चीजें हमारे देश की पुरानी चीजें है। भारतीय वैज्ञानिक जो दूसरे मुल्कों में जा रहे हैं, जहां उन्हें ज्यादा इसलिए सरकार को इस बारे में सोचने की जरूरत है।

अंत में मैं कहना चाहता हूं कि अभी इस सरकार ने कुछ उद्योगपतियों को लाभ पहुंचाने के लिए गैस, डीजल और पेट्रोल के दाम बढ़ा दिये। हमारे यहां पेट्रोलियम मंत्रालय है जिसने कह दिया कि पेट्रोल, डीजल और गैस का दाम मंत्रालय तय नहीं करेगा, इसे अब कंपनियां तय करेंगी। आपने कह दिया कि कंपनियां तय करेंगी तो हर महीना वे डीजल और पेट्रोल के दाम 50 पैसे बढ़ा रहे हैं जिससे महंगाई बढ़ रही है।

सभापति महोदय, इसे गंभीरता से सोचने की जरूरत है कि कैसे हमारी अर्थव्यवस्था मजबूत हो, कैसे बेरोजगारी और गरीबी दूर हो क्योंकि यह सरकार के दायित्व के साथ-साथ हम सब की भी चिंता का विषय है। हम सभी लोग आपका सहयोग कर रहे हैं इसलिए इस आशा के साथ कि देश में महंगाई कम होगी, अर्थव्यवस्था मजबूत होगी, मैं अपनी बात समाप्त करता हूं।

सभापति महोदय : डा. बलिराम, मेरे बहुत कहने पर भी आपने अपने भाषण की स्पीड नहीं बढ़ाई।

श्री शरद यादव (मधेपुरा): मान्यवर, अभी माननीय गुरूदास जी ने बहस को बढ़ाया और साथ ही मैंने यशवंत जी की बातों को भी सुना। मैं सोचता हूं कि इन्होंने आंकड़ों से पूरी हालत का वर्णन नहीं किया, हालत और भी भयंकर है। हमारी स्थिति कभी बदलती नहीं है। बाजार खुला था तो थोड़ी चमक-दमक आई थी लेकिन बाजार ठप्प हुआ तो चमक-दमक चली गयी। हम एक रास्ते पर नहीं हैं, हमारे रास्ते बदलते जाते हैं। हम कभी पब्लिक सेक्टर को चलाते हैं और अब हमने बाजार को खोलकर लाइसेंस वगैरह खत्म किया लेकिन पूरी तरह से खत्म नहीं हुआ। जो इन्होंने हालात बताए वे भयानक हैं। मैंने भी बिजनैस लाइन के ऊपर एक आर्टिकल लिखा था। मैं एक पुस्तक पढ़ रहा था, जिसे पढ़कर मैं बहुत भयभीत हुआ। मेरे एक अर्थशास्त्री मित्र ने कहा कि हमें एक प्रेस-कांफ्रेंस करनी चाहिये क्योंकि हालात बहुत बुरे हैं दोनों मित्रों ने उपाय तो नहीं बताएं लेकिन सरकार ने क्या-क्या गुनाह किये, उनका वर्णन विस्तार से किया। लेकिन रास्ता क्या है? यह देश इसी तरह से चल रहा है और इन 66 सालों में गरीब और किसान की हालत कभी नहीं बदली। देश की विकास दर प्रति वर्ष 4 प्रतिशत होनी चाहिए और हम 2.5 प्रतिशत पर हैं।

मैं कहना चाहता हूं कि देश के खेतों में जहां 66 वर्ष पानी चला गया है, उस इलाके में स्कूल, अस्पताल, सड़क से लेकर इंसानों के चेहरों पर भी चमक आई है। हिंदुस्तान में आठवीं पंचवर्षीय योजना से सिंचाई पर क्या खर्च किया है? आप वैस्टर्न यूपी में चले जाइए। वहां आपने नहीं, बल्कि अंग्रेजों ने काम किया था। वह सम्पन्न इलाका कहलाता है। आप पंजाब और हरियाणा में चले जाइए, तो चौधरी देवी लाल का इलाका है, वह बिलकुल रेतीला था और श्री गंगानगर के बारे में तो आप जानते ही हैं कि वहां रेत के टीले खड़े हो जाते थे, आज वहां की हालत आप देख सकते हैं। उदय प्रताप जी कह रहे थे कि हौशंगाबाद में एक नहर से पानी निकल गया, पंजाब और हौशंगाबाद का उत्पादन एक-सा हो गया। मुझे समझ नहीं आता है कि बाजार के चक्कर में आप पड़े, जैसे चीन ने अपनी जमीन की सभी चीजें ताकतवर की हैं, आपने अपनी दस्तकारी को मार दिया। आपके पास लगभग 81 मिनरल्स हैं। आपके पास जो सम्पत्ति है, आपने उससे क्या हासिल किया? आयरन ओर से आप लोहा नहीं बना सकते। आपने कहीं तो आयरन ओर मिट्टी के दाम में दे दिया। मेरे इलाके जबलपुर में खदानों से फोकट में जब चीन में कोई गेम चला तो लोग यहां अरबों में खेल रहे हैं। आपके पास जो दौलत थी, उसे आपने आक्शन कर दिया है। आपके पास जो पूंजी थी, उसका भी आपने कोई इस्तेमाल नहीं किया। जो सबसे ज्यादा 70 फीसदी आदमी खेती में लगा है, उसकी जिंदगी तो पानी से बदलती है। किसी और चीज से नहीं बदलती पानी से बदलती है। यह अनुभव भी है। प्रताप सिंह कैरो ने पानी ले लिया था, बाकी जगह कारखाने ले गए थे। यशवंत सिन्हा जी,

आपके इलाके में सभी लोग इंडस्ट्री ले गए थे, प्रताप सिंह कैरो अकेला आदमी था जिसने कहा कि मुझे भाखड़ा नांगल डैम दे दो। आज पंजाब और हरियाणा इस देश की 80-82 फीसदी आबादी का पेट भरने लायक अन्न पैदा करता है। देश खेत-खलिहानों को पनपाने से बनता है। आज पंजाब का आदमी सबसे ज्यादा बाहर गया है। हरियाणा का आदमी भी बाहर गया है और गुजरात का भी आदमी बाहर गया है। गुजरात में सबसे ज्यादा जिंदगी सवरेगी सरदार सरोवर डैम से। एक करोड़ आदिवासी वहां है। वहां एक मकान पक्का नहीं है। सिर्फ वहीं की यह हालत नहीं है। पूरे देश में 10 करोड़ आदिवासी हैं। छठा शेड्यूल हो, पांचवां शेड्यूल हो, दौलत वहीं हैं। मैंने एक बार सभापति जी आपका भाषण सुना था कि झारखंड माँ है और इसके आंचल में पैसा ही पैसा है, सम्पत्ति ही सम्पत्ति है, लेकिन फिर भी इसकी औलादें गरीब हैं।

सभापति महोदय : कोख में अमीरी है, लेकिन गोद में गरीबी है।

श्री शरद यादव : इसकी कोख में अमीरी है, लेकिन इसकी गोद में गरीबी है। इसी तरह से पूरे देश की हालत है। जहां हम पानी ले गए, खेत को पानी से जोड़ा, वहां समस्याएं अकेले किसान की नहीं, मेरे इलाके में मजदूरी तीन सौ रुपए है। पहले पानी नहीं था तो मजदूर हमारे घर पर भीड़ लगाये रहते थे। अब हमें उनके पीछे जाना पड़ता है। आपने मनरेगा कर दिया। देश का पूरा ढ़ांचा तो पहले ईमान वाला बनाइए। आप बेईमानों के जरिये मनरेगा चलाना चाहते हैं। अब कल सरकार फूड बिल लाई है। चिदम्बरम साहब, देखिएगा कि कितने गरीबों के प्रोग्राम बनें। यदि गरीबों के प्रोग्राम की जगह सड़क या सड़क के निर्माण में, रेल के निर्माण में और हमने पानी में पैसा डाला होता तो आज यह हालत देश की नहीं होती। इस देश की इतनी उपजाऊ जमीन है और सबसे ज्यादा इस देश में मिनरल्स हैं। हमारे पास इतनी ताकत होते हुए हम इस जगह पहुंच गये। आज से नहीं, जब से हमें आज़ादी मिली, उसी दिन से हमें कोई सुकून नहीं मिला। महात्मा गांधी जी इनको दरिद्र नारायण कहते थे। हम दरिद्र नारायण के भोजन का बिल पास कर रहे हैं। 65 वर्ष हमने क्या किया? आर्थिक और सामाजिक असमानता ऐसी है कि 80 फीसदी आदमी बेज्ज़त है। पेट की भूख आप शांत कर सकते हैं लेकिन मान-सम्मान को पेट की भूख शांत करके नहीं दे सकते हैं। जो खेती है, उसमें मुझे बताइए कि कितना प्रयास 9-10 वर्ष में आपने किया? यशवंत सिन्हा जी ने कहा कि आप यहां से जाइए। आपके रहते स्थिति और बिगड़ेगी लेकिन आप डंटे हुए हैं। न तो आप कोयले की लूट पर कोई एक्शन लेते हैं और न आयरन ओर की लूट पर आप कुछ एक्शन लेते हैं। रेत और नदियां खुद रही हैं, आप कुछ करने के लिए तैयार नहीं हैं। बाजार पर आपका, मनमोहन सिंह जी का और मोंटेक सिंह जी का जो माइन्ड सैट है कि यूरोप और अमरीका के रास्ते से ही यह दुनिया बनेगी लेकिन मैं भविष्यवाणी करता हूं कि अमरीका और यूरोप में ही विद्रोह होगा तब तक आप लोग इसका पीछा छोड़ने वाले नहीं हैं। लेकिन पक्का होगा। 250-300 साल तक इन्होंने दुनिया को सब तरह से निचोड़ा। लूटा नहीं, उनका पुरुषार्थ था। उन्होंने

निचोड़ा। उनका जो वैभव है, वह दुनिया की लूट पर बना हुआ है। उस दुष्चक्र में आप जा रहे हैं। उस दुष्चक्र में चीन भी गया। उसने भी हाथ मिलाया। आज चीन के नाम पर वे हाहाकार कर रहे हैं। चीन का एक छोटा सा विदेश मंत्री चला जाए तो उसका मान-सम्मान ज्यादा होता है। क्यों? जो अपने देश को मजबूत करता है और देश कौन होता है? जहां 80 फीसदी गरीब, किसान और मजदूर आदमी रहेगा, तीन लाख किसान आत्महत्या कर रहे हैं।...(व्यवधान)

सभापति महोदय : शरद जी, मैं बहुत तन्मयता से आपका भाषण सुन रहा हूं लेकिन घड़ी की सुई मुझे परेशान कर रही है।

श्री शरद यादव : ठीक है। यशवंत सिन्हा जी ने सही बात कही। गुरुदास दासगुप्ता जी इसके लिए बैचेन थे। मेरे पास भी समय नहीं है। जो मैं तैयारी करके आया था, अभी मैं आगे और बोलता लेकिन कुर्सी की जो मर्यादा है और सही में आपको सभी को समय देना है, चिदम्बरम साहब, मैं यही कहूंगा कि गांव के रास्ते से यदि आपने हिन्दुस्तान को बनाने का सिलसिला शुरु किया तो बाजार से भी ठीक से आप हाथ उठाएंगे और दुनिया में जब अंदर ये 80 फीसदी लोग गरीब रहेंगे क्योंकि कांग्रेस पार्टी के भक्त चरण दास साहब कह रहे थे कि हमने बहुत विकास कर लिया। जरूर विकास किया। यहां तो मुट्ठीभर लोग हैं। दुनिया में उनसे बड़े लोग ही नहीं हैं। अब इनको देखें या इनकी आरती उतारें। क्या करें? असली सवाल तो जनता का है। इस देश में 80 परसेंट लोग दिक्कत में हैं चाहे लोअर मिडल क्लास हो, गरीब हो या किसान हो, आज इनकी अच्छी हालत नहीं है। ये एक तरह से दिक्कतों के जाल में फंसा हुए हैं। उनकी चिंता विकट है। पेट्रोल, डीजल के दाम बढ़ रहे हैं।

सभापति महोदय : प्रो. सौगत राय।

श्री शरद यादव : महोदय, मैं अपनी बात एक मिनट में खत्म कर रहा हूं।

प्रो. सौगत राय (दमदम): ये वरिष्ठ नेता हैं, मैं इनके सामने नहीं बोल सकता हूं।

सभापति महोदय : आप बैठ जाइए। वे कन्कलूड कर रहे हैं।

श्री शरद यादव : मैं कह रहा हूं कि महंगाई का बुरा हाल है। रुपए की जो हालत है उसके बारे में भक्त चरण दास कह रहे थे कि रुपए की कीमत गिरने से कोई मतलब ही नहीं है। मैं देख रहा हूं कि चारों तरफ देश में रुपए की कीमत गिर रही है, जैसे रुपया गड्ढे में जा रहा है वैसे बाजार भी गड्ढे में जा रहा है। ये बहुत बहादुर हैं और कहते हैं कि चिंता मत करो। अरे, हमें तो लग रहा है कि अभी हम बाढ़ में डूबने वाले हैं। यशवंत सिन्हा और गुरुदास दासगुप्त कान में यही कहते हैं, इनका बयान इसी तरह से आता है।

सभापति महोदय : चाणक्य ने लिखा है - भयात तावत भय तव्यम यावतभ्यं न आगतम। डर से तब तक डरो जब तक वह आ नहीं जाता है। अब तो रुपया गिर रहा है, अब तो उसका मुकाबला ही करना है, और क्या करेगी सरकार।

श्री शरद यादव : आपका इकबाल कम हो गया है इसलिए एफडीआई भी नहीं आ रही है। जिन लोगों ने खर्च किया था वे भी भाग गए, जो यहां कर रहे थे वे भी भाग रहे हैं, वे आपके घर के लोग थे। आपने एफडीआई में बाजार खोल दिया, बताइए कि कौन आया? यानी आपकी साख इतनी गिर गई है कि कोई आदमी यहां आने को तैयार नहीं है।

PROF. SAUGATA ROY (DUM DUM): Sir, I know that I have brief time at my disposal. So I shall not indulge in either theatrical gestures, nor in verbose vocabulary. I shall also not refer to the 'has been' or 'wants to be' Finance Minister's theories. As far as the Left is concerned, I think they have become irrelevant in India as also in the world. But I shall try to look at the problem as it stands today. Left is totally irrelevant in India as well as in the world.… (*Interruptions*) Look at your own condition. You lost power in two States.… (*Interruptions*)

MR. CHAIRMAN: Dr. Dome, do not interrupt.

… (*Interruptions*)

PROF. SAUGATA ROY : It is a rejected philosophy. Now, I will give you the alternative. Listen to me.

I remember 1991; Shri Yashwant Sinha had been the Finance Minister for a brief term. He made a name for selling the country's gold to the Bank in London. He was succeeded by Dr. Manmohan Singh as Finance Minister and Chidambaram as Commerce Minister. This team had only 15 days' of foreign exchange in hand. They decided to open up the economy, liberalise, and then go to IMF for help. I would say that they succeeded to a great extent; at least the crisis was passed. But now it seems that the same Manmohan, Chidambaram team is in place, but nothing seems to be working. Look at the way rupee is falling with respect to the dollar.

Sir, you would know that in January, 2012 it was 50 rupees to a dollar. In February, it was 48.97 to a dollar. In July, it became 60.86 rupees a dollar. Today, dollar breached 66 rupees' mark briefly to come back to 65.3 rupees. Listen to whatever Mr. Chidambaram says very carefully. He tries to assure that all is right in the State of Denmark. … (*Interruptions*)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Please read me one statement where I have said, all is well in the State of Denmark. … (*Interruptions*)

PROF. SAUGATA ROY : I shall come back to that. All your statements are here, Mr. Chidambaram.

16.00hrs

SHRI P. CHIDAMBARAM: You allowed me to interrupt you for one minute; you can allow me to interrupt you for two minutes. Please show me one statement where I have said all is well in the State of Denmark. Please read my statements of 6th August 2012, 1st August, 2013, 12th August 2013 and 22nd August 2013. Please read my four statements and show me one statement where I said all is well in the State of Denmark.

PROF. SAUGATA ROY : Sir, I have had the opportunity to read his statements. I attended the Finance Consultative Committee meeting on 17th June where we had discussed the current account deficit. He said "Do not worry. I shall manage the current account deficit with FII and FDI inflows". That is his recorded statement. Where is he managing anything?

SHRI P. CHIDAMBARAM: Why did I say that?

PROF. SAUGATA ROY: In order to lift the market a little bit.

SHRI P. CHIDAMBARAM: No, you are wrong. In 2011-12, the current account deficit of this country was not fully financed. We had run down reserves by 12.8 billion dollars and the current account deficit then was only about 78 billion dollars. In 2012-13, the current account deficit was 88 billion dollars. We had not only fully financed it but we added 3.8 billion dollars to the reserves. Based on

that I said “This year we will contain the current account deficit to a level well below 88 billion dollars and just as we financed it last year we will finance it this year.” I maintain that statement. This year we will contain the current account deficit to 70 billion dollars or below and we will fully finance it. Every Finance Minister should be able to stand up and say “set for yourself a target and say with confidence that you will take measures to fully finance it”. That is not saying all is well in the State of Denmark. That is acknowledging that not all is well in the State of Denmark but we can set things right if we put our mind to it.

PROF. SAUGATA ROY : I appreciate the confidence displayed by the hon. Finance Minister if he can say all these things when rupee has reached 66 to a dollar; if he can say this when current account deficit is 4.8 per cent of the gross domestic product. That is not all. One Delhi newspaper publishes everyday a small column called ‘The Slide Show’. The Slide Show shows how things are sliding under Dr. Manmohan Singh and Mr. Chidambaram. The BSE Sensex fell from 18,600 points to 18,558 points and rupee fell by minus 1.74 to 64.30. Everyday this fall continues. People are taking bets in the market as to when the rupee will cost 70 to a dollar. It is a very alarming situation.

I will come back to this main problem of current account deficit. But there are worries. One of them is growth. The growth was averaging above 8 per cent between 2003 and 2011. Now, it has come down to 5 per cent in the last quarter. Growth is down.

Index of industrial production is almost negative. Mr. Chidambaram said about two months ago that green shoots are appearing in the economy. Mr. Chidambaram I have not seen the green shoots, pardon me. After that there has not been a single index of improvement in the economy. I am not talking of a long-term theory. Let us take the situation as it is today. Sir, you will understand what this current account deficit driven fall of the rupee means. It means that

whatever you import will be costlier. Petroleum products will be costlier; gold will be costlier – it is made further costly by duties – and coal will be costlier. To travel abroad, you have to spend more. So, if you want to improve exports and go abroad, then you have to spend more. … (*Interruptions*)

SHRI SHARAD YADAV : What about pulses? … (*Interruptions*)

PROF. SAUGATA ROY : If you have to send your children abroad, then you have to spend more. If your industry depends on some imported components, then it has to spend more. So, the fall of the rupee is having a total impact, across the board, on the Indian economy. This is something which Shri Chidambaram's magic has failed to touch. Sir, I remember the nursery rhyme:

> "Humpty Dumpty sat on a wall.
> Humpty Dumpty had a great fall.
> All the king's horses and all the King's men couldn't put
> Humpty Dumpty together again!"

It seems that is what has happened to the Indian rupee. Shri Chidambaram, with his huge Finance Ministry, the Chief Economic Adviser and the Reserve Bank of India, could not stop the fall of the rupee, not even rein in Now, what impact is it having on the market? This is having an impact on the Wholesale Price Index. What is happening to inflation? The month end prices in July, 2013 when compared with the corresponding month of July, 2012, as reported from four metro cities, show that the retail price of onion increased in the range of 112 per cent to 171 per cent. गरीब आदमी, जो रोटी-प्याज़ खाता है, थोड़ा अचार खाता है, उसके लिए प्याज़ 80 रूपये किलो हो गया। They are speculating that the price of onion will cross Rs.100. Some Minister is saying that we should not ban the onion export. But what are you doing about controlling prices? Then, in the case of wheat, the increase is in the range of eight to 12 per cent; in the case of rice, it is in the range of 10 to 20 per cent. During this period, the price of *masoor dal* increased from three to 15 per cent and the price of *moong dal* from eight to 12 per cent. So, the value of

rupee is falling; growth has fallen; the Sensex is falling; and prices of essential commodities are rising.

I agree that when Shri Yashwant Sinha or Shri Chidambaram says that there are no quick fixes in economy. I also think that there are no quick fixes in economy. Shri Chidambaram speculated on FDI coming in. Now, he has opened every sector to FDI. We protested in this House against FDI in retail. I would like to know how many big foreign multi-national retail giants have come in. Has Walmart come in? I heard that Carrefour has opened a shop but no retail giants have come in during the last year. Now, it is said that the regulations have to be changed. You have opened the telecom sector one hundred per cent to FDI. How much telecom inflow is coming in? In fact, telecom inflow has come down, and what else. Your Commerce Minister wants the Defence sector to be opened to FDI and let the foreigners to manufacture our own defence equipment. This is not the solution. Yes, we need FDI; we need even FII but that will not solve the problem.

MR. CHAIRMAN : Thank you, Prof. Saugata Roy.

PROF. SAUGATA ROY : सर, थैंक्यू मत कीजिए क्योंकि मेरे बोलने के बीच माननीय वित्त मंत्री महोदय खड़े हो कर बोलने लगे और हमारा टाइम खींच लिया। सर, हम साधारण आदमी हैं। हमें थोड़ा मौका दिया जाए। इतनी हिम्मत तो हमारे अंदर नहीं है कि हम मंत्री से विरोध कर सकें। … (*Interruptions*)

SHRI P. CHIDAMBARAM: Sir, please give him two more minutes that I took away. … (*Interruptions*)

PROF. SAUGATA ROY : So, the situation is very serious and grave. There is no growth, inflation and rise in prices. Many will ask as to what is the solution. The main problem in the country for the past few years has been that we have not released the forces of production in the country.

Look at coal. We are importing Rs. 1 lakh crore worth of coal; and our coalmines are held up just because in the UPA regime, there has been corruption in distribution of coalmine licences, Ministers' names are being called. The Supreme Court is monitoring it. Now, the Supreme Court, I would say, is holding

back progress in the country. Let them look into corruption but let new licences be given, let the Coal India start production in the mines.

Secondly, Sir, look at petroleum – Krishna Godavari Basin. Why are they not able to increase the petroleum production and the gas production in the KG Basin? It is because the Reliance Industries and the Government are fighting over the price of gas. Different Groups of Ministers and different interests are coming in. But petroleum, which we have to import at a high cost, is not been explored.

What about the iron ore? India, which is the iron ore surplus country, is having to import iron ore. There can be no export of iron ore from Karnataka; there can be no export of iron ore from Goa.

Lastly, see, how many projects in this country are held up just because of environment and forest clearances? This is the new racket in the country that you have to pay money to get E&F clearance, and as a result, even highway projects are being held up. You have not been able to release the full productive forces in this country as you are hoping that the foreigners would come with their FDI and FII in. The only thing is that sometimes, these Ministers sound like Churchill. When the Britain was losing in the Second World War, he said: "We shall fight them on the beaches; we shall fight them wherever… till the New World with all its power comes and rescue us." It seems that our eyes are westward. We say that 'let the Americans come and rescues us'. But our investment, which could have come to India, has gone to America because the American Economy is looking up a bit. That is not the way.

I believe that there are no quick fixes. But I want an assurance from the hon. Finance Minister. When and where would the fall in the price of rupees related to dollar stop? When would growth resume its path? Unless you can answer the question of unemployment, no Food Security Bill will be able to rescue the Government.

With these words, I conclude.

SHRI T.K.S. ELANGOVAN (CHENNAI NORTH): Thank you, Mr. Chairman, Sir, for giving me this opportunity to speak on this important subject.

Sir, I am not an economist but I represent the common man. Many issues were dealt with by hon. Yashwant Sinhaji and hon. Gurudas Dasguptaji, who have the knowledge of economics. I am not even a student of economics. I speak from the point of view of the common man.

The common man is not concerned about the Balance of Payment crisis. He is very much concerned about the increase in price of gold, which he intends to purchase for the wedding of his daughter. He is not concerned about the depleting foreign exchange reserves. He is concerned about the daily increase in petrol prices, which he has to spend as fuel on his motorcycle. So, he is very much worried as to how these things will be controlled.

16.13 hrs (Shri P.C. Chacko *in the Chair*)

Now, as was discussed here, the Government had increased the cap on FDI up to 100 per cent in certain sectors. But nothing has come; no FDI has come, so far, on any of these sectors.

Sir, I wish to read some of the data, which I have read in certain newspapers. All the policies of the Government, which were announced in a hurry, like raising the duty on gold import, control on capital outflow, liberalizing rules for capital inflows, have only had the opposite impact and not the desired effect. The Government should know it. The private investment has fallen for 10 consecutive quarters. Industrial production declined. Consumer price inflation is still in double digits. Since June this year, during the last three months, more than 12 billion dollars have been withdrawn by portfolio investors. It has gone away from this country. There is no public expenditure on basic infrastructure. Now, they have come out with the Food Security Bill. But in health sector, sanitation and education there is no increase in public expenditure. Growth has slowed to a 10-year low. It is a little above five

per cent, the lowest in these 10 years. These are the figures which I have culled out from various newspapers. But what is the reason?

I can only say that the Government has failed to create an atmosphere in the minds of the investors to give confidence that India is a safe place for investment. We have been receiving foreign exchange. We have been receiving foreign direct investment in various sectors. Now, when the investors find that this Government alone has no say in the policies of their own and there are agencies from outside, who can intervene; there are agencies from outside, who can try to stall, who can try to stop the policies of the Government or change the policies of the Government, then how will the people have confidence in their investment?

Like in Pakistan, we have seen whenever an elected Government comes to power, immediately the martial rule is imposed. Now, in India there is an elected Government which is in power. But a judicial rule is being imposed in this country. Every act of the Government is scrutinised by the judiciary. Judiciary intervenes even in the policy decisions of the Government. The Government cannot promulgate their own policies. They cannot carry out their own policies. There is an intervention from the judiciary. Then, how will the people have confidence in this country to invest? How will the people come to this country to invest?

What has happened in telecom sector? We have opened up hundred per cent. We have increased the cap to 100 per cent in telecom sector. But I do not think any company will come. Nobody will come. In the case of Vodafone, I think the Supreme Court has intervened on an issue and they will happily get out of this country. That is the situation. So, I want the Government to be strong enough to create confidence in the minds of the people.

Sir, I come from the State of Tamil Nadu. We had many infrastructure schemes wherein we had invested crores and crores of rupees like the Sethusamudram project. It is one project and another is Chennai Port-Maduravoyal Expressway project. Both the projects, where we have invested more than thousand crores of rupees, could not be completed because of intervention.

These were schemes of the Central Government. But the State Government can stop it. The judiciary can stop it.… (*Interruptions*)

MR. CHAIRMAN : Please take your seat. Please do not disturb.

SHRI T.K.S. ELANGOVAN : The State Government has stopped it. The State Government has not cleared it. Now, the Government of India has to seek the intervention of the High Court of Chennai.… (*Interruptions*)

MR. CHAIRMAN: Thambidurai Ji, please take your seat. No interruptions please.

Yes, Elangovan Ji, you may wind up your speech.

SHRI T.K.S. ELANGOVAN : So, what the Government lacks is that they have not created an atmosphere wherein the investors will have the confidence to invest. Not only the private individuals but also the people who do the small savings should believe in the Government. They should have confidence in the Government.

MR. CHAIRMAN: Please conclude.

SHRI T.K.S. ELANGOVAN : So, the only point is that this failure is because of the failure of the Government in creating confidence necessary for the investors to come to this country. With these words, I conclude.

MR. CHAIRMAN : The time allotted for this discussion is two hours. We have already taken two hours and 15 minutes. So, other speakers may take only five minutes each. At 4:30 pm, the Minister will speak.

… (*Interruptions*)

DR. M. THAMBIDURAI(KARUR) : Sir, this is a very important discussion. How can we put our feelings in five minutes? … (*Interruptions*)

MR. CHAIRMAN: Do not waste the time of the House. You are wasting the time of the House.

Mr. Khagen Das, please speak.

… (*Interruptions*)

DR. M. THAMBIDURAI : On such a crucial matter, how can a Member complete his speech in just five minutes? This is a very important subject. … (*Interruptions*)

MR. CHAIRMAN: Thambidurai ji, please take your seat. You know the rules of the House. This is the Discussion under 193. Business Advisory Committee has to decide the time allocation. This is not the way you have to argue. Please go by the rules of the House. Khagen Das ji, please take your time. Why do you waste your time? If you do not speak, you are just wasting your time.

… (*Interruptions*)

MR. CHAIRMAN: Only what Khagen Das ji is saying will go on record.

… (*Interruptions*)

SHRI KHAGEN DAS (TRIPURA WEST): Thank you, Sir. I am from the North East. At the outset, I would ask the hon. Finance Minister as to whether he denies or agrees with the facts and figures which I am going to place before him. I want to know as to whether he agrees with what the hon. Member from Congress (I), who has spoken that everything is well with the Indian economy.

The economic situation of the country is grave and alarming. I would say that there is an environment of gloom and doom. It is a matter of shame that after 66 years of Independence, the country has the dubious distinction of having the largest number of hungry people in the world. Does he agree that 84 crore of people in India are living on less than Rs.20 per person per day? Crores of people go to bed with empty stomach everyday. About 1000 children die everyday of malnutrition and preventable diseases. Our hon. Prime Minister has stated that it is a national shame. Along side, half of the pregnant mothers are anaemic. Two-thirds of the people of our country have no access to potable drinking water. Seventy per cent population has no proper sanitation facility. About 60 per cent households do not have direct electricity connections. Health and education coverage is woefully inadequate. The sky rocketing number of unemployed has already unnerved the entire political scenario.

As per the UN Report, the super rich, which constitute 10 per cent of the country's population, control 53 per cent of the assets of the country whereas the poor 10 per cent control only 0.2 per cent of the assets of the country. It has become a question on everybody's lip as to whether India would be able to take the top most position in the world. With respect to corruption, I would say that it is a shameful thing that India, being the biggest democratic country, is gradually becoming the biggest corrupt country. Politicians, corporate houses and bureaucrats are in nexus. These are some of the startling facts of the economic situation of the country.

The new-liberal economic policies adopted by the Government of India in the name of economic reforms have widened the economic disparity among the people. The disturbing magnitude of economic divide between the haves and have-nots is leading to social disruption in many parts of the country.

The unfettered pursuit of the IMF and World Bank guided policies has led to the real fear of reincarnation of economic imperialism in the country. All of us are well aware that the Indian economy is witnessing an overall slowdown in its growth due to fall in industrial production, continuous high inflation, depreciation of currency and widening current account deficit on the balance of payments. Industrial production has grown at the rate of less than one per cent in the past year and industrial production has contracted by 2.8 per in May. The GDP growth rate declined to five per cent in 2012-13 as against 6.2 per cent in 2011-12. The current account deficit reached a record 4.8 per cent in 2012-13. The retail inflation rate as measured by the Consumer Price Index has been 9.87 per cent in June and 9.66 per cent in July. The prices of all essential commodities have gone beyond the reach of the common people of the country. Never in the history of independent India such high prices have continued for such a long period.

The crisis building-up has manifested in the steady depreciation of the value of the rupee. Such a sharp devaluation of the Indian currency from Rs. 43 a dollar in the year 2011 to about Rs. 66.08 in the year 2013 was beyond anyone's imagination. The steady depreciation of the rupee is a symptom of the worsening situation of the economy with lower GDP growth and continuing high inflation.

The balance of payment position has worsened with the rising import bill and fall in exports. Fall in the value of the rupee cannot be attributed only to the external factors. It is a result of economic mismanagement of the Government and the neo-liberal economic policies being pursued.

The economic difficulties had led to capital flows from abroad. This flow has now declined with the US deciding to roll back its 'Easy Money Policy'. In the

month of June alone, $ 9 billion of foreign capital left the equity and debt markets. India has a foreign debt of nearly $ 400 billion while its foreign exchange reserves have fallen to $ 277 billion. Servicing of this debt will absorb nearly 60 per cent of the foreign exchange reserves, that is, $ 169 billion in the coming 12 months.

The Government had attracted foreign capital flows in the portfolio investment in the equity and debt markets and through FDI. The repatriation of profits and dividends on these investments constitute a big part of the outflow of foreign exchange.

The depreciation of the rupee has added to the cost of oil imports, which is the largest single item of import.

MR. CHAIRMAN : Please conclude now.

SHRI KHAGEN DAS : Sir, please give me two more minutes.

MR. CHAIRMAN: No, now you have to conclude. You have taken more time.

SHRI KHAGEN DAS : Sir, the rising oil price in the country is increasing the production cost of all other items and fuelling inflation, which in turn adds to the falling value of the rupee. Another major item in the import bill has been gold. Gold and jewellery import cost $ 70 billion last year. Faced with the difficult situation, the Government has been desperately trying to woo foreign capital investments, but this is unlikely to happen.

The fact that the UPA Government works in the interests of the big businesses is well known. Despite this fact, the Government's decision to double the price of natural gas is the most brazen display of favouring the biggest corporate house, Reliance company, in India. The hike in price of natural gas will lead to increase in the prices of fertilizers and power and hike the cost of public transport. The CPI(M) and the Left parties strongly opposed the gas price hike and it is significant that the BJP was conspicuously silent on this harmful decision.

MR. CHAIRMAN: Please take your seat.

Shri Baijayant Panda will speak now.

SHRI KHAGEN DAS : Farmers are committing suicides everyday. More than 2.70 lakh farmers have committed suicide so far.

MR. CHAIRMAN: Please take your seat.

SHRI KHAGEN DAS : Sir, please give me one minute more.

MR. CHAIRMAN: The next speaker has already started.

SHRI KHAGEN DAS : While demanding more public investment, the reply from the Government is that there is no money at all. Sir, as per the last Budget, the revenue foregone is Rs. 5,29,432 crore in 2011-12, which constitutes six per cent of GDP.

MR. CHAIRMAN: Shri Baijayant Panda, you can start your speech now.

Shri Das, your time to speak is over.

SHRI KHAGEN DAS : As per the calculation done by the well known journalist, Shri Sainath, since 2005-06, taxes and duties for the corporate world and the rich have been written off at the rate of Rs. 70 lakh a minute. Lastly, I would invite the attention of the Hon. Finance Minister to the on –line survey of 'The Economist" weekly. They predict that credit downgrade is looming and perhaps a full economic crisis in India. Government should jump to take corrective steps at the earliest to save the Indian ecomony from disaster.

MR. CHAIRMAN : Please take your seat.

… (*Interruptions*)

MR. CHAIRMAN: Now, what you are saying is not going on record.

(Interruptions) … *

MR. CHAIRMAN: Now, Shri Baijayant Panda.

… (*Interruptions*)

SHRI BAIJAYANT PANDA (KENDRAPARA): Thank you, Sir. … (*Interruptions*)

DR. M. THAMBIDURAI : Sir, the Members should be allowed to speak. … (*Interruptions*)

MR. CHAIRMAN: Dr. Thambidurai, please do not do this.

… (*Interruptions*)

DR. M. THAMBIDURAI : There is no point to discuss if enough time is not given to the hon. Members. So much time of this House was wasted. … (*Interruptions*) What is the use of a discussion here if Members are not allowed to speak? We are having an important discussion here. … (*Interruptions*)

MR. CHAIRMAN: Dr. Thambidurai, why do you disturb the House like this? You are also a Presiding Officer.

* Not recorded.

… (*Interruptions*)

MR. CHAIRMAN: Why do you disturb the House like this?

… (*Interruptions*)

DR. M. THAMBIDURAI: What is the point in discussing here if we are not allowed to speak? … (*Interruptions*)

MR. CHAIRMAN: Please do not argue like this. We cannot go on like this.

… (*Interruptions*)

MR. CHAIRMAN: I agree that this is an important subject, but we cannot cross the limit. I have given 10 minutes to Shri Khagen Das.

… (*Interruptions*)

SHRI YASHWANT SINHA : Sir, please one minute. I do not know whether you were present in the House, but we had raised this issue when the hon. Speaker was present and we said that two hours are not enough to discuss this very important issue and she agreed that she would extend it.

MR. CHAIRMAN: No.

SHRI YASHWANT SINHA : This is the impression that I have.

DR. M. THAMBIDURAI : We requested the hon. Speaker that we have to discuss it. … (*Interruptions*)

MR. CHAIRMAN: Your request was agreed to.

… (*Interruptions*)

MR. CHAIRMAN: You know that this discussion started at 12.36 hours today, and you know as to how much time you have taken. The Speaker has replied to your suggestion that it was a BAC decision where all the Party Leaders were present.

… (*Interruptions*)

MR. CHAIRMAN: This was the reply, but in spite of that, being an important subject …

… (*Interruptions*)

SHRI YASHWANT SINHA : If this is the decision of the BAC, then we will overrule it in this House. This House is supreme. … (*Interruptions*)

DR. M. THAMBIDURAI: Yes, if we want to discuss it for the whole day, then we would allow it. … (*Interruptions*)

MR. CHAIRMAN: We cannot conduct the House like this. Dr. Thambidurai, you are also a Presiding Officer. Please understand this.

… (*Interruptions*)

DR. M. THAMBIDURAI : Myself being a Presiding Officer is a different matter. Please do not bring the Presiding Officer point here. … (*Interruptions*)

MR. CHAIRMAN: I am not going to allow this. If you continue like this, then I have no other option but to expunge what you are saying.

… (*Interruptions*)

DR. M. THAMBIDURAI : I am making a suggestion to you as a Member, and not as a Presiding Officer. … (*Interruptions*)

MR. CHAIRMAN: What Dr. Thambidurai is saying is not going on record.

(Interruptions) ...[*]

MR. CHAIRMAN: Now, Shri Baijayant Panda. Please be brief.

… (*Interruptions*)

---

[*] Not recorded.

SHRI BAIJAYANT PANDA (KENDRAPARA): Sir, thank you for giving me an opportunity to speak. I hope that you will allow the same principle of time to me that you have allowed to earlier speakers.

This is a Government that has prided itself in the past and claimed to represent the *Aam Aadmi*. Yet, it is the average citizen that is suffering the most from the current economic conditions. If you look at inflation we can talk about various categories, but let us look at vegetables. Today, they cost almost 50 per cent more than last year. It is not 15 per cent, but 50 per cent. The Government says that the onion prices have crossed Rs. 70 per kg as a result of hoarding. It is possible that there is some hoarding, but this is not limited to onions. The price increases are applicable to vegetables across the board, and the rupee having crossed Rs. 65 a Dollar, the impact is going to be felt in the coming months. …(*Interruptions*) The amount of petroleum products that we import is itself going to have a huge impact because of the lower rupee, and it is going to impact inflation and impact the common man, which is perhaps why we do not hear so much from this Government about the so-called concern for the *Aam Aadmi* anymore.

When we talk about inflation, earlier speakers have talked about onion prices; about the rupee devaluation; about petrol prices; and I am sure that in this House many Members must have heard about the anecdote / joke going around that these three commodities are racing each other to see as to which will cross Rs. 100 first, and the situation does not look very rosy.

The reality is that there are fundamental underlying problems that this Government has not been addressing. There has been policy paralysis, which has led to this situation, and I must point out that one of the hon. Finance Minister's Cabinet colleagues today has been quoted in the newspapers as saying that economic policy-making is not like a one-day cricket match. It is not like a T-20 game. I agree, Sir. I think that the hon. Gentleman has just left the House. I agree, Sir. This economic mess did not happen because of 20 weeks of bad policy

making and this economic mess did not happen because of one month of bad governance, but it has been because of many years of accumulated policy paralysis and many years of accumulated bad governance that has led us to this situation.

Sir, I must point out that the hon. Finance Minister's position is unenviable. When he came back to handle this important portfolio last year, in some quarters, there was a sense of relief that after several years of misgovernance, perhaps, things would be put back on track. But a year later, the situation has gone from bad to worse.

Many of his Cabinet Colleagues, at various times, have sat here in this House and given us assurances that they were taking steps to set the ship right. But in fact, they have not been. The real problem is that no one arm of this Government knows what the other arm is doing. In fact, you could say that various Ministries have been working at cross purposes. If you look at what the Environment Ministry is doing, if you look at what other Ministries are doing, they are working at cross purposes. It is job of the Government, it is the job of the Prime Minister and with the help of important Cabinet Ministers to sort this out. That has simply not been done.

We have discussed many times in this House how the rate of building infrastructure has gone down; how the rate of construction of highways per day has been missing targets and has been reducing and yet, what we have heard for several years now that it is always someone else's fault. It is, sometimes, foreign countries' fault. As has been pointed out, if foreign countries' economic policies mean that they are doing badly, we are also hurt. If they are doing well, we are still hurt – sometimes, it is the Judges' fault; sometimes, it is the coalition Governments' fault.

Sir, I must point out that this country has not seen a single Party Government for almost a quarter century. There have been coalitions involved for almost a quarter century in running this country. Why is it only in the last few

years that all these blames are being laid at the feet of coalitions, or the judiciary, or foreigners? I for once would like to hear somebody in the Government say a *mea culpa* – point out what they have done wrong. We can all talk about what they have done wrong. I have just mentioned a few of those things, but the Government's credibility would be much better if they acknowledged that they made some mistakes.

They have increased Government's spending hugely without increasing the economy. They have got support from the Opposition – not always, but most times they have got support for the increased expenditure – but they have not been able to take the steps, or they have decided not to take the steps knowingly which would grow the economy, which would improve our economic conditions, and yet, they keep blaming everybody else.

Sir, I would like to point out that while this is the national scenario, there are several States which continue to do well. My State, for instance, Sir, Odisha, the economic growth rate today, this year, is double the national average. There are other States like Bihar and Gujarat which are continuing to do well. These States are reducing poverty at a faster rate than the national average. I am just going by the Government's statistics, by the Planning Commission's statistics. We can argue whether the poverty line is too low or not. Some of us believe it is too low; the level should be set higher. But going by this Government's own statistics, why is it that several States continue to do well, something that this Government has not figured out that governance matters and they have not been able to deliver governance.

I would like to cite one more such example. In the discussions earlier, it was pointed out that to tackle the Current Account deficit, certain FDI was required to bolster the rupee and to help the deficit. This is a proposal that has been in discussions for seven years! Some of these items on which the Government has taken a decision only within the last one month have nothing to do with parliamentary approval. These are things that the Government has done

with the stroke of a pen and could have done years ago. There was no political opposition to some of these decisions. The opposition came from lobbyists; the opposition came from cronies who would benefit less, if these rational economic steps would have been taken earlier.

Sir, this is not a Government about the *aam aadmi.* This is a Government by the cronies, for the cronies, of the cronies. The chickens are coming home to roost and the problems that we are facing today are because of so many years of misgovernance. Let us not try to fool this House by always blaming somebody else.

Sir, you know what needs to be done. I urge you to take the decisions urgently.

DR. M. THAMBIDURAI (KARUR): Mr. Chairman, Sir, we are discussing about the economic condition of the country. Many Members have spoken about the depreciating value of the rupee against the dollar. This situation is becoming very serious. Many economic experts raised this issue of how to solve this problem. The Government has to come forward to create confidence in order to bolster the value of rupee and then only more investment will come.

Government debt, both internal and external, is continuously growing. The total public debt as on 31st December, 2012 was Rs.40,48,219 crore. This was an increase of about 3.6 per cent on quarterly basis. The statistics show that the internal debt constituted about 90.7 per cent of the public debt. The outstanding internal debt of the Government was Rs.36,69,823 crore, which is about 36 per cent of the GDP. In the case of external debt, it was Rs.3,78,396 crore.

As on 31st October 2012, that is in the first seven months of the last financial year, the internal borrowings of the Government of India was Rs.4,09,000 crore and the external borrowings was Rs.9,742 crore, till November, 2012. These figures show that the financial position of the Government of India is in doldrums, and there is a very urgent need for the Government to reverse the trend by taking strong action on the financial front.

The *per capita* foreign debt for the year 2011-12 was Rs.14,699. That means, every Indian has to pay nearly Rs.14,699 for the external debt we are having. Such is the condition. To add to this, there is a huge fiscal deficit. The Government is planning to bring it down from 5.3 per cent of GDP to 3 per cent of GDP during the five years of the current 12th Five-Year Plan period. But we do not find any equivalent steps to contain the fiscal deficit. It is continuously increasing.

Our balance of payment situation is also very poor. We are suffering a lot. The solution our Finance Minister has come up with for that is to bring in more FDI, FDI in retail sector also which we are opposing. If you bring FDI into retail

sector, our local business people would be affected. Therefore, the hon. Chief Minister of Tamil Nadu objected to this. We must stop bringing FDI in retail sector. That will gravely affect the common man and also the small business people.

When foreigners enter this sector, naturally our business people will suffer a lot. Also, the FDI you will bring in will be invested not for any charitable purpose. They want to earn more money. Already we are facing a serious balance of payment situation. If more FDI comes in, people would try to rake in more profit and try to take it away to their own countries. Therefore, once again the money will go out of the country. That is the problem we are facing now.

As regards the economic development of the country, what is the position of agriculture? Agriculture sector we say is a very important sector but its contribution to the economy is going down. It is gone down to nearly 10 per cent. Even though 70 per cent population of the country is rural, the contribution of agricultural sector to the economic development of the country is only 10 per cent. Contribution of industry is also going down. The industrial sector is contributing only 30 per cent to the development of the country. But services sector's contribution is higher at more or less 60 per cent. If you depend more on services sector, there will be more spending and asset creation may not be there. When assets are not created, natural inflationary conditions will come, and inflationary conditions result in price rise.

The Government's policy is such that they are allowing the corporate sector to play the game as they like. They are the dominating factors. Small industries are not coming up. Even on the commerce side, we are not successful. Why I am telling this is that if you are encouraging corporate sector, they are trying to invest in certain export-oriented industries, but they are not bothered about our country. Take for example, diesel and petrol; we are exporting them; we are getting natural gas here. As Shri Gurudas Dasgupta said, they are fixing the price of the gas, as they like. So, it affects the economy. The price rise is due to increase in the prices

of diesel and petrol. Quite often, the Government is raising their prices. Take the case of gas price. We had discussed many times in the Standing Committee on Finance about the gas price. One particular company is forcing this Government directly or indirectly to fix the price as they like, and the Government is also going along with that company. That company, after getting the license, is not giving gas to all the States, as it promised. Take the case of Krishna-Godavari project. It promised that the gas would be given to the southern States. But it has not laid any pipelines for that. It has not given gas. It has taken gas only to Maharashtra and Gujarat. When it does that, what about the fate of other States? How the industries will develop? Due to this, the cost is also increasing.

Moreover, what is very important is power. Without power, the country cannot develop. The southern States are all suffering due to shortage of power. How to link the southern States with the grid? The Central Government is not coming forward to help solve the power crisis. Only when the Central Government solves the power crisis, the industries will come up.

We have to give more attention towards agriculture-oriented industries. By this, more employment can be generated. There may be many flagship programmes of the Government, but unless the Government creates infrastructure to develop small and agro-based industries, we cannot give employment to most of the people.

What is happening now? If you take the studies in engineering colleges, the students are not coming forward to take them. Why? It is because there is no confidence even among the students that they will get employment after studies. For some period, the IT industry developed. After some time, that industry has also gone down. If you take the manufacturing sector, it is also not coming up. So, agriculture sector is going down, manufacturing sector is going down. Under these circumstances, where will be development? What is the policy of this Government to solve these problems?

Due to all this, inflationary condition is setting in. When the Government is not creating confidence among the investors and when it is only encouraging the corporates, they are becoming big people and they are taking the money outside. They want to see their names in the list of 'who is the richest man in the world?' They want to show where they stand in that list! They want to see their names as number-1, 2, like that. They are playing this game and they are not bothered about our country and our economy. That is the real picture. So, the Government must not encourage these corporates; they are misusing the power.

Secondly, why does the country not attain economic development? It is because of scams; so many scams took place. You can see Commonwealth Games Scam, then 2G spectrum scam, then Coalgate scam and Railway scam. There are so many scams. When so many scams are there in our country, what sort of confidence will you create in the economy so that others would come to invest and develop this country? This is the picture.

The 2G scam took place during 2004 and 2008. Nobody bothered about that during that time. Now only, everyone is speaking about that. Nearly for ten years, this UPA Government ruled. Have they stopped corruption? Corruption is given the highest priority. If you see any newspaper, everyone is saying that corruption is the main culprit in the development of this country. That is what everyone is telling. Corruption is increasing. That is why, Anna Hazare came forward to raise people at that time, even though he failed in his attempt to do this. This is how the youth upsurge has come – this is due to corruption. Unless the Government stops corruption and take action, I do not think that this Government can solve any problems.

Black money is very important.

MR. CHAIRMAN : Thank you; please take your seat.

DR. M. THAMBIDURAI : I will take only two minutes. Most of the black money is stashed in Swiss bank and in banks of other countries. What steps the Government has taken to bring that money back? Shri Advani and others raised this issue many times. Has the Government taken any steps to bring back this money to our country? If you can bring that money back, you can solve many problems of this country. There is counterfeit money. There is no difference between the real money and the counterfeit money – even bank people could not distinguish the difference between the printed notes. I do not know whether they are printing them at Nasik or at some other place. There is no difference at all.… (*Interruptions*)

MR. CHAIRMAN: Please take your seat. Next speaker is Shri Anandrao Adsul.

DR. M. THAMBIDURAI: I am concluding, Sir. I am raising a serious issue regarding counterfeit money. The Government should come forward to take action in this regard. Newspapers publish a lot about this kind of situation which the country is facing. Common man is suffering a lot. Let the Government take strong action with regard to counterfeit money and also contain inflation. The Government should take necessary steps to curb corruption as then only the country can develop.

श्री आनंदराव अडसुल (अमरावती): सभापति जी, आज 193 के तहत देश की आर्थिक स्थिति के बारे में चर्चा शुरू है, उसमें मुझे हिस्सा लेने का अवसर दिया, इसके लिए मैं आपका आभारी हूं। जब यूपीए की पार्ट-टू सरकार आयी और आदरणीय मनमोहन सिंह जी प्रधानमंत्री बनें, तो उन्होंने देश के साथ वायदा किया था कि सौ दिन के अंदर हम महंगाई पर काबू पाएंगे। लेकिन दुर्भाग्य की बात है कि हजार दिन पूरे हो चुके हैं, न उन्होंने महंगाई पर काबू पाया है, महंगाई इतनी बढ़ चुकी है कि आम आदमी उसकी चपेट में आया है। हमारे वित्त मंत्री वर्ष 2010-2011 के शुरू में, जब दशक की शुरुआत हुई, तब उन्होंने वायदा किया था कि जी.डी.पी. रेट को हम 8.4 पर लाएंगे, लेकिन चार साल के बाद आज वह 6.5 पर आकर रुका है, यह पिछले नौ साल के एवरेज़ से भी नीचे है।

सभापति जी, इन सभी का असर यह होता है कि चाहे हमारा औद्योगिक क्षेत्र हो, मैन्यूफैक्चरिंग या सर्विस सेक्टर हो, इसका बुरा असर उस पर पड़ता है। इसी कारण जो जीवनावश्यक वस्तुएं हैं, उनकी कीमतें लगातार बढ़ती जा रही हैं। यहां हम सभी ने कल अन्न सुरक्षा बिल पास किया, लेकिन हमारे भारत की सरकार के कार्यकाल में, हमारा जो कार्यकाल छः वर्षों का था, उसमें हर जीवनावश्यक वस्तुओं की कीमतें, जो आम आदमी के लिए हर दिन जरूरी होती है, उसे उन छः वर्षों में वहीं रखने का प्रयास किया। लेकिन हमने देखा कि वर्ष 2009 के चुनाव के पहले कांग्रेस-संप्रग सरकार ने नरेगा का मुद्दा लाया। आज जब वर्ष 2014 का चुनाव सामने है, तो अन्न सुरक्षा का मुद्दा लाया यानी एक लुभाने का प्रयास किया जाता है, जनता को फंसाने का एक प्रयास किया जाता है। आज भी देश के बहुत-से ऐसे राज्य हैं, जो कल पास हुए बिल में तय मूल्य से भी कम दाम पर आम लोगों को अनाज़ देते हैं । इसमें हमारी ओडिशा की सरकार है, तमिलनाडु की सरकार है, छत्तीसगढ़ की सरकार है, मध्य प्रदेश की सरकार है। यह सब एक मानसिकता के ऊपर होती है। जब हम आम आदमी को रि-प्रेजेंट करते हैं, तो हमारा केन्द्र बिन्दु आम आदमी होना चाहिए। लेकिन दुर्भाग्य की बात है कि इस सरकार ने आम आदमी का उपयोग सिर्फ वोट बैंक के नाते किया है। इसका कारण यह है कि एक तरफ तो महंगाई पर काबू न पाया गया और दूसरी तरफ भ्रष्टाचार बढ़ता गया।

कभी किसी ने सोचा है, टू-जी स्पेक्ट्रम के माध्यम से एक लाख छिहत्तर हजार करोड़ रुपए, कॉमनवेल्थ के माध्यम से अस्सी हजार करोड़ रुपए, कोल घोटाले के माध्यम से एक लाख सत्तासी हजार करोड़ रुपए, को यदि हम इकट्ठा करके और उसे अपने देश के विकास में लगाएं, तो मुझे तो ऐसा लगता है कि इस देश के किसी भी आदमी को कोई भी टैक्स नहीं भरना पड़ेगा। हर चीज़ इस देश में पैदा हो जाएगी। हर चीज इस देश में पैदा होगा। खाली यह मानसिकता होनी चाहिए, लेकिन यह मानसिकता इस

सरकार की नहीं है। मैं इस मानसिकता का एक उदाहरण देना चाहता हूं। जब एनडीए के प्रधानमंत्री श्रद्धेय अटल जी थे, देश का विकास कैसे हो सकता है, हर आदमी को उसका लाभ कैसे हो सकता है, वह उन्होंने अनुभव लिया था और जब मौका मिला, प्रधानमंत्री बने, तो हर गांव के लिए प्रधानमंत्री ग्राम सड़क योजना लाकर हर गांव को जोड़ने का काम शुरू किया। जो हमारे राष्ट्रीय महामार्ग हैं, उनका विस्तारीकरण करना जरूरी है, यह बात समझकर उसका काम शुरू किया। हमारे देश में जो बड़ी-बड़ी नदियां हैं, जब हम एक-दूसरे को जोड़ेंगे, तो एक बाजू में बाढ़ से प्रभावित कुछ भाग कम हो जाएगा और जहां सूखा है, उसको उसका लाभ मिलेगा। यही उदाहरण हमारे गुजरात के मुख्यमंत्री श्री नरेन्द्र मोदी जी अमल में लाए हैं। चाहे रास्ते का सवाल हो, नदी जोड़ने का काम हो, हमने कुछ सालों में देखा है कि गुजरात देश के सभी राज्यों में नम्बर एक राज्य बना। इसलिए बातें तो बहुत हैं, लेकिन समय की सीमा को मैं मानता हूं। यही बात मैं इस सरकार को बताना चाहता हूं जो अभी हमारे आदरणीय यशवंत सिन्हा जी ने बताई है। अभी बहुत हुआ, नौ साल से भी ज्यादा समय आप सत्ता में रहे, अभी कुछ महीने और रहेंगे, तो इस देश का आप सत्यानाश करेंगे। अपने आप यह गद्दी छोड़ो, जनता के सामने हम जाएंगे और जनता जिसको यहां लाएगी, वह यहां राज करेगा।

MR. CHAIRMAN : Before I call upon the next speaker, Mr. Sudip Bandyopadhyay will present the Business Advisory Committee Report.

16.57 hrs

BUSINESS ADVISORY COMMITTEE
51st Report

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Sir, I beg to present the Fifty-First Report of the Business Advisory Committee.

DISCUSSION UNDER RULE 193
Economic situation in the country – contd.

MR. CHAIRMAN : There are six more speakers. Please take only three minutes each. The Minister will reply at 1715 hours.

Now, Mr. Nama Nageswara Rao to speak. You have only three minutes.

श्री नामा नागेश्वर राव (खम्माम): महोदय, तीन मिनट समय बहुत कम है।

सभापति महोदय, मुझे बोलने के लिए यह अवसर देने के लिए मैं आपको धन्यवाद देता हूं। यूपीए-1 और 2 सरकार आने के बाद देश की इकोनोमिक सिचुएशन बहुत खराब हालत में चली गयी है। अभी इसको देखने के बाद आजकल अपने फाइनेंस मिनिस्टर भी पूरी कोशिश कर रहे हैं, दूसरे देशों में जाकर इनवेस्टर्स की मीटिंग कर रहे हैं और सभी देशों को कांफिडेंस में लेने की कोशिश कर रहे हैं। लेकिन इससे यह देश आगे नहीं बढ़ पाएगा। अगर आपकी पॉलिसीज करप्ट पॉलिसीज नहीं रहेंगी, अगर आप सरकारी नीतियों पर कांफिडेंस क्रिएट करेंगे, सरकार पर क्रेडिबिल्टी रहेगी, तो वे लोग हमारे पीछे दौड़ेंगे, हम लोगों को उनके पीछे दौड़ने की जरूरत बिल्कुल नहीं है।

<u>16.59hrs</u> (Shri Satpal Maharaj *in the Chair*)

अपने देश में सब कुछ है, सिर्फ पॉलिसीज की वजह से इतनी डिफकल्टीज हो गयी हैं। आज के दिन करेंट अकाउंट डेफिसिट, ट्रेड डेफिसिट देखिए, इंडस्ट्री की ग्रोथ डाउन हो रही है, सर्विस सेक्टर अफेक्ट हो रहा है, एग्रीकल्चर ग्रोथ डाउन हो रही है, फिस्कल डेफिसिट के बारे में बहुत बार प्रॉमिस करने के बाद भी उसको कंट्रोल नहीं कर पाए हैं। इन्फ्लेशन भी काफी बढ़ रहा है, कंज्यूमर इंडेक्स और अनइम्प्लायमेंट भी कंट्रोल नहीं कर पा रहे हैं। यह सब होने की वजह से जीडीपी भी बहुत कम है। अभी 4.8 प्रतिशत या पांच प्रतिशत जीडीपी की ग्रोथ है। हमारे देश में वर्ष 1995 में रिफार्म्स ओपन करने के 18 साल बाद भी देश को आगे उस दिशा में नहीं ले जा रहे हैं, उसी वजह से आज इतनी प्रॉब्लम्स हैं। अगर आप देखें, अपने देश में मेजर प्रॉब्लम करप्शन है। यूपीए सरकार आने के बाद करप्शन की वजह से देश में इनवेस्ट करने के लिए कोई भी नहीं आ रहा है।

<u>17.00hrs</u>

आज करप्शन की वजह से देश की आर्थिक स्थिति बहुत प्रभावित हो रही है और फिस्कल डेफिसिट बहुत ज्यादा हो गया है। यह भी एक कारण है। आज इंफ्रास्ट्रक्चर की हालत खराब है, विकास के काम बंद पड़े हुए हैं। सरकार की नीतियों की वजह से विदेशी निवेश नहीं आ रहा है। अगर देखें तो आप एफडीआई और एफआईआई को लाने की बहुत कोशिश कर रहे हैं। इसके अलावा सरकार टेलीकॉम सेक्टर में, रिटेल सेक्टर में और अन्य सेक्टर्स में विदेशी निवेश के लिए कोशिश कर रही है, लेकिन बाहर के लोग नहीं आ रहे हैं। बाहरी लोगों के अपने देश में निवेश करने की बात तो छोड़िए, भारत के ही उद्योगपति बाहर जाकर बिजनेस कर रहे हैं। यह सब इसलिए हो रहा है, क्योंकि आपकी नीतियां ठीक नहीं हैं। इस पर विचार करने की जरूरत है कि क्यों ऐसा हो रहा है।

जब से हमारा देश आज़ाद हुआ, आप देखें कि 2004 तक हमारा कुल ऋण 21 लाख 43 हजार करोड़ रुपए था। लेकिन पिछले नौ साल में यह बढ़कर 50 लाख 25 हजार करोड़ रुपए हो गया। एक तरफ इतना ऋण बढ़ रहा है, दूसरी तरफ आप कोई एसेट क्रिएट नहीं कर पा रहे हैं, देश में एसेट क्रिएशन के लिए कुछ नहीं किया जा रहा है। इसकी वजह से बहुत दिक्कतें आ रही हैं। सन् 2004-2005 फिस्कल डेफिसिट 4.2 प्रतिशत था, जो अब बढ़ कर 5.13 प्रतिशत हो गया है। इसी तरह 2004-2005 में एक यूएस डॉलर की कीमत लगभग 45 रुपए थी, जो आज बढ़कर 66 रुपए के करीब हो गई है। यह सरकार की गलत नीतियों के कारण हो रहा है।

सभापति महोदय : कृपया अपना भाषण समाप्त करें।

श्री नामा नागेश्वर राव : सभापति जी मैं अंतिम बात कहना चाहता हूं। अभी सोने पर आयात शुल्क बढ़ाने से उसकी कीमत काफी बढ़ गई है। दक्षिण भारत में अगर किसी को अपनी लड़की की शादी करनी होता है तो एक पवित्र मंगल सूत्र भी खरीदने की स्थिति में उसके पिता नहीं हैं। सोने पर जो आयात शुल्क इतना बढ़ाया गया है, उसके वैकल्पिक उपाय के बारे में सरकार ने कुछ नहीं सोचा है। इसलिए देश की खराब आर्थिक व्यवस्था और किसानों की खराब स्थिति को सुधारने के लिए सरकार को गम्भीरता से सोचना चाहिए। इंफ्रास्ट्रक्चर को कैसे मजबूत करके आगे बढ़ाया जाए, इस पर भी ध्यान देने की जरूरत है।

श्री संजय सिंह चौहान (बिजनौर): सभापति जी, इस देश के महान नेता स्वर्गीय चौधरी चरण सिंह जी ने कहा था कि अगर राष्ट्र को सबल बनाना है तो सबको पुरुषार्थी बनाना होगा। यहां पर काफी आरोप-प्रत्यारोप लगाए जा रहे हैं। मेरा कहना यह है कि सभी दल कभी न कभी सरकार में और विपक्ष में भी रहे हैं। एक दूसरे पर जिम्मेदारी डालने से इस समस्या का समाधान नहीं होगा।

आज हम एक बहुत गम्भीर विषय पर चर्चा कर रहे हैं। देश में सब्सिडी पात्र व्यक्ति तक पहुंचे, यह सबसे पहली आवश्यकता है। इसके लिए पूरा मेकेनिज्म हमारे पास है, सिर्फ नौकरशाही को थोड़ा एक्टिव करना पड़ेगा कि वाकई में किसे सब्सिडी मिलनी चाहिए। मेरा अनुमान है कि सम्पन्न लोगों के पास इसका लाभ जा रहा है जिससे हमारे देश की अर्थव्यवस्था बिगड़ रही है। एक विरोधाभास हमारे आंकड़ों में देखने को मिलता है। कल जब हमने नेशनल फूड सिक्योरिटी बिल पास किया तो कहा गया कि देश के 80 करोड़ लोगों को इसका फायदा मिलेगा, अनाज मिलेगा। दूसरी तरफ यह भी कहा जाता है कि हमारे देश में करीब 80 करोड़ मोबाइल कनेक्शन धारक हैं। देखा जाए तो मोबाइल एक बाद की आवश्यकता है, जो 80 करोड़ के करीब लोग हासिल किए हुए हैं।

सभापति महोदय: कृपया संक्षेप में अपना भाषण समाप्त करें।

श्री संजय सिंह चौहान : मैं दो बातें कहकर अपनी बात समाप्त करूंगा। देश के नौजवान बहुत परेशान हैं। लोन लेकर मुश्किल से शिक्षा ग्रहण करते हैं, लेकिन रोजगार का अवसर उन्हें उपलब्ध नहीं हो पा रहा है।

दूसरी बात यह है कि हम ईएमआई के जाल में फंसे हुए हैं और जो सम्पन्नता हमें दिखाई दे रही है सारा मिडिल-क्लॉस कर्ज में फंसा हुआ है। लोन पर हम गाड़ी ले लेते हैं, जिससे हम कर्ज के मकड़जाल में फंस गये हैं, उससे हमें निकलना पड़ेगा। मीडिया और ज्युडिशरी को भी मैं शामिल करना चाहता हूं क्योंकि एक नकारात्मक माहौल देश के अंदर बना दिया गया है। अगर कहीं बलात्कार होता है तो ऐसा लगता है कि केन्द्र के गृह मंत्री उसमें दोषी हैं। अमरीका में 20 लोगों की हत्या कर दी जाती है लेकिन ओबामा को कोई कुछ नहीं कहता क्योंकि कोई सिरफिरा आया और गोली चलाकर चला गया।

कोई ओबामा की गलती नहीं बताता है। एक नकारात्मक माहौल आज देश में बन गया है जिससे पर्यटकों का आना यहां बंद हो गया है। दिल्ली कांड का प्रचार जिस तरह से हुआ उससे 25 प्रतिशत विदेशी यहां आने से कतराने लगे हैं। कोल आवंटन की वजह से बाहर से लगातार कोयला मंगाने में हमारी विदेशी मुद्रा खर्च हो रही है। जल्दी से जल्दी ऐसे मामलों के निपटारे होने चाहिए। क्या हम पूरी शक्ति से, पूरे मैकेनिज्म लगाकर देश के पेट्रोलियम पदार्थों का दोहन करने में सफल हो रहे हैं? हमें इस ओर ज्यादा से ज्यादा कोशिशें करनी चाहिए।

[*]SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT) : Respected Chairman Sir, when the UPA Government came to power in the year 2004, the economic condition of the country was very strong. Common people had a smooth life and employment was not that scarce. Rate of inflation was only 3% and current account was in excess. Global investors were eager to invest in this country. But today the situation is reverse.

In the last 10 years, the economy of the country has touched a dangerous low and all the sectors have been plagued with this downturn. At all levels of this economic parameter, the decline can be felt. As a result the rate of industrial production has gone negative for last many years. It has also adversely affected the employment scenario. The youth of the country are depressed and facing an explosive situation. They are jobless. Along with that, the rising inflation rate, makes the life of poor people miserable. We know that well known economists who are at the helm of affair, frame policies in India and they determine the course of action in our country. But it is very unfortunate that even such experienced and erudite persons are not being able to show the way out of this grave crisis. The Government has failed to cover up its utmost helplessness. It has set up numerous committees in order to hush up their faults but to no avail. The policy makers are just trying to mislead the people. This is not going to help anybody. Prices of essential commodities, petroleum products are shooting through the roof but the Government is indifferent. Thus as early as possible, this Lok Sabha should be dissolved and elections should be held so that a new Government can take over in the interest of the nation. With these words I thank you for allowing me to participate in this discussion under Rule 193.

---

[*] English translation of the Speech originally delivered in Bengali.

श्रीमती पुतुल कुमारी (बांका): सभापति महोदय, आज देश की अर्थव्यवस्था काफी शोचनीय स्थिति में है और इसी विषय पर चर्चा कर रहे हैं। चर्चा के प्रारंभ में ही भक्त चरण दास जी ने यूपीए सरकार की उपलब्धियां गिनवाई थीं और कहा कि 2.7 मिलियन लोगों को जॉब की गारंटी मिली है तथा मुद्रास्फिति के बारे में भी कहा कि मोडरेट स्तर पर है। इसके साथ और भी यूपीए सरकार की उपलब्धियां गिनवाईं।

महोदय, जब भारत आजाद हुआ था, उस समय रुपया और डालर, दोनों की कीमत एक थी और दोनों एक समान थे। बाद में ऐसा क्या हुआ, इतनी गलत नीतियां क्यों बनीं कि आज रुपए की कीमत डालर के मुकाबले बहुत कम है, क्योंकि हर बार जब पंचवर्षीय योजना बनी तो क्रमबद्ध तरीके से हमारा ध्यान उस योजना पर नहीं गया। हम लोगों ने सिलसिलेवार उन पंचवर्षीय योजनाओं पर काम नहीं किया और इसी का नतीजा है कि हमारी आज यह हालत है। जून में ही आर्थिक विकास के बड़े-बड़े दावे किए जा रहे थे और अब अगस्त महीना चल रहा है और हमारे रुपए की कीमत लुढ़क कर 65 रुपए पर पहुंच गई है। आज के संकट की शुरूआत, इसकी जड़ें कहीं न कहीं यूपीए सरकार के प्रारम्भ के कार्यों से शुरू होती है। जब मनरेगा जैसी और भी कई योजनाएं शुरू की गई थीं, जिसके कारण सरकारी खजाने की भयंकर बर्बादी हुई और काम के नाम पर अस्थायी ढांचा तैयार किया गया जैसे गड्ढे, तालाब खोदे गए। इस पैसे को यदि किसी आधारभूत संरचना में लगाया जाता, बेसिक इनफ्रास्ट्रक्चर में लगाया जाता, तो इससे मजबूत ढांचा तैयार होता और पैसे की बर्बादी भी नहीं होती। वर्ष 1991 में जब चन्द्रशेखर जी की सरकार कांग्रेस पार्टी के सहयोग से बनी थी, भाई यशवंत सिन्हा जी वित्त मंत्री थे, मेरे पति भी उस समय सरकार के हिस्से थे। उस समय मुझे याद है कि वित्तीय हालत आज की हालत से ज्यादा खराब थी। हमारे खजाने में पैसा नहीं था और हमारे पास तीन हफ्ते से ज्यादा की विदेशी मुद्रा नहीं थी जो हम सामान आयात करा सकते। उस समय हमें सोना गिरवी रखना पड़ा था, लेकिन तब भी हालत इतनी बुरी नहीं थी क्योंकि हमारा रुपया इतना कमजोर नहीं था।

सभापति महोदय : आप अपनी बात संक्षिप्त कीजिए।

श्रीमती पुतुल कुमारी : महोदय, हमारे पास गैस प्रचुर मात्रा में है, लेकिन हम उसका दोहन नहीं कर रहे हैं। कहीं न कहीं कारपोरेट सैक्टर का बहुत दबाव है। हमारे पेट्रोलियम मिनिस्टर एक बार कबूल कर चुके हैं कि उनके ऊपर बहुत दबाव बना रहता है। कोयला हमारे पास प्रचुर मात्रा में है, लेकिन वह निकाला नहीं जा रहा है। निर्यात का आंकड़ा कम होता जा रहा है और आयात की तादाद बढ़ती जा रही है। हम खाने की चीजें ज्यादा निर्यात नहीं कर पा रहे हैं, लेकिन हमारे काश्तकार और जो चीजें घर में बनती हैं, उनकी तरफ भी ध्यान नहीं दिया।

सभापति महोदय : आप अपनी बात समाप्त कीजिए।

श्रीमती पुतुल कुमारी : हमने बुनकरों पर ध्यान नहीं दिया, जिससे कि उनका भी जीवन स्तर सुधरता। अब जो 20 मिलियन का फूड सिक्योरिटी बिल लाया गया है, उसका खजाने पर जो असर पड़ेगा, उस पैसे को आप कहां से लाएंगे।

सभापति महोदय : आप अपनी बात समाप्त कीजिए।

श्रीमती पुतुल कुमारी : महोदय, आप बोलने का एक मौका तो दीजिए। कल भी बोलने का मौका नहीं मिला था।

सभापति महोदय : हम आपको मौका दे रहे हैं। हमारी कामना है कि आप स्वास्थ्य लाभ करें।

श्रीमती पुतुल कुमारी : आप इतना पैसा कहां से लाएंगे। महंगाई बढ़ती जा रही है। छठे वेतन आयोग को आपने लागू किया। इससे कुछ लोगों की क्रय शक्ति बढ़ी है। जिन लोगों के लिए आपने फूड सिक्योरिटी बिल लाए हैं, उनके पास आपने सात किलो चावल, दाल और एक किलो मोटा अनाज देने से समझा कि कार्य की इतिश्री हो गई है। उनके दाल में क्या दाल या नमक की जरूरत नहीं है। प्याज भी बहुत महंगा हो गया है। आज वे प्याज खरीदने की स्थिति में भी नहीं हैं, उन लोगों के लिए आप क्या करेंगे। दाल को आपको आयात करना पड़ेगा। स्वामीनाथन जी ने अपनी रिपोर्ट में साठ हजार गांव ऐसे गिनाए थे, जिनमें दलहन की फसल उगा सकते हैं, ताकि हमें बाहर से आयात नहीं करना पड़े और हमारा पैसा बचता। हमने उस पर भी ध्यान नहीं दिया। आज आम बोल चाल की भाषा में हम कह सकते हैं कि आमदनी अट्ठनी और खर्चा रुपया।...(व्यवधान)

MR. CHAIRMAN : Nothing will go on record.

(Interruptions) … *

---

* Not recorded.

DR. TARUN MANDAL (JAYNAGAR): Mr. Chairman, Sir, I would thank you for giving me the opportunity to speak on this subject. I will finish my speech in only two minutes.

At the very outset, I would like to say that the economic situation is grave and it is almost unprecedented. More than one billion people of our country are reeling under the sky high price hike of every essential commodity of life. Our successive Finance Ministers and Prime Minister are, one after another, taking revival steps for the economy, economic stabilization and financial consolidation.

But the market depression is not hearing the FM, the PM or even the UPA Chairperson. It is in the ICU now, under a moribund state, under vital life support. This is a phenomena of the world economy now. Even the so called loco-motive of capitalist economy, America is reeling under unemployment. Around 10 per cent of their people is living below the poverty line. This country is the number one borrower in the world. I would rather appreciate our Finance Minister that he has admitted that the external effect of the downturn of global economy has given a much worse condition of our economy. The earlier Finance Minister during his last three Budgets did not accept it.

My suggestion is that not by any quackery you can save this capitalist economic system which has entirely exploited people, and for deriving maximum profit by industrialists/monopolists. For that reason, Indian monopolists are living in the richest brackets in the world but our population, nearly 25 per cent, remaining starved and under hunger. So, we need a country-wide mass movement of people so that the Government is forced to take pro- people policy. This is the crisis of capitalist economy. This is not the crisis of any socialist economy or communist economy. So this can only be saved by changing the social system and economic policy and bringing out socialism only through democratic mass movement.

SHRI AJAY KUMAR (JAMSHEDPUR): Sir, we have a very competent Minister at the right job, and at the wrong time. Most of the people believe that a bandage solution like getting the Governor of RBI to intervene is going to change the situation. वास्तव में इस देश में इस सरकार के चलते जो समस्या है, वह क्रोनिक कैपिटेलिज्म है और इसका एक छोटा सा उदाहरण आप कोल माइन्स में देख लीजिए। जिस तरह से इन्होंने जिस कंपनी को कोल एलॉट किया था, एक कोल माइन से इनका 35 साल तक कोल प्रोडक्शन चल सकता था लेकिन उसके बावजूद भी इन्होंने 8-10 कोल माइन्स किसी एक कंपनी को दी। हर जगह पर चर्चा चल रही है यानी जैसे सरकारी रयुमर चलती है एक मशहूर लॉबी के टेप्स के बारे में बात चल रही है। उसमें लिखा गया है कि उसमें काफी कॉगजीनिबल ऑफेंसेज कमिट कर चुके हैं लेकिन सरकार इसका नोटस नहीं ले रही है और न ही इनमें से किसी के ऊपर चर्चा हो रही है। बाकी टेप में इररेलेवेंट चीजें बाहर रह गई हैं। लेकिन इतने बड़े देश के खिलाफ जो अपराध हुए हैं, उसके बारे में कोई चर्चा नहीं है। जहां तक प्रशासन की बात है, 20 मिलियन टन तो हम लोग सड़ने देते हैं।

समस्या इस तरह से है कि मान लीजिए कि आपका पांच रुपये का कॉइन गिर जाता है, आपको मालूम है कि वह टेबल के नीचे है लेकिन हम यहां पर खोज रहे हैं क्योंकि यह आसान है। इस देश की सबसे बड़ी समस्या मॉल गवर्नेंस है। छोटा सा उदाहरण है। अभी तो विदेशी कंपनी ने तीन अरब मिलियन डॉलर का पैसा निकाला है, यदि यह स्थिति चलती जाएगी तो जब 200 बिलियन डॉलर पैसा निकालेंगे तो इस देश का क्या होगा? हम ज्यादा आपका समय नहीं लेंगे लेकिन पीएसयू की स्थिति देख लीजिए कि 12 प्रतिशत पीएसयू का लोन कुछ कंपनियों को दिया गया है। लेकिन आम आदमी यदि पर्सलोन लोन या एजुकेशन के लिए जाता है तो आप उसको दौड़ा देते हैं। बाकी प्राइवेट बैंक्स में यह समस्या नहीं होती है। सिर्फ पीएसयू बैंक में क्यों होती है क्योंकि सरकार दबाव डालती है कि इसको लोन दे दीजिए। इससे यह स्पष्ट है कि इस देश में क्रोनिक कैपिटेलिज्म है।...(व्यवधान) आयरन ओर का देख लीजिए। आयरन ओर का 0.4 प्रतिशत जीडीपी का योगदान था। लेकिन जब देश की लूट हो रही थी तो एनवॉयरनमेंट मिनिस्ट्री ने उस पर कोई चर्चा नहीं की और अगर ठीक ढंग से एनवॉयरनमेंट मिनिस्ट्री में रहते तो आयरन ओर एक्सपोर्ट जोन हो सकता था लेकिन जिस तरह से गोवा और कर्नाटक में हुआ होगा, उसको तो हम रोक सकते थे। लेकिन रोड बनने के लिए हमारे क्षेत्र जमशेदपुर में पिछले दो साल से एनवॉयरनमेंटल क्लिअरेंस के लिए यह मामला पेंडिंग है। रोड क्लिअरेंस संभव नहीं हो पा रहा है। हमारे मित्र भक्त चरण दास जी ने कहा था।...(व्यवधान) कल भी बोलने के लिए हमें समय नहीं दिया गया था। मैं दो मिनट में समाप्त कर रहा

हूं। इंडोनेशिया में डीवैलुएशन हो रहा है, पाकिस्तान में हो रहा है, बंग्लादेश में हो रहा है। इन सभी देशों में भ्रष्टाचार एक सबसे बड़ी समस्या है। अगर भारत को उनसे कम्पेयर करेंगे तो अफसोसजनक होगा।

महोदय, फाइनल प्वाइंट है, सरकार सीरियसनेस से राइट टू फूड बिल लाई अगर जीएसटी बिल भी उसी सीरियसनेस से ले आती तो कुछ हद तक सरकार अपनी इज्जत बचा सकती थी। जब चिदंबरम जी पहले मंत्री थे तो होम मिनिस्टरी में एडमिनिस्ट्रेटिव रिफार्म्स किए। पब्लिक कहती है कि सरकार को साफ्टवेयर के बारे में जानकारी नहीं थी इसलिए सॉफ्टवेयर बच गया, टेलीकॉम की जानकारी नहीं थी इसलिए टेलीकॉम बच गया लेकिन जिस दिन जानकारी प्राप्त हुई उस दिन टेलीकॉम डूब गया। यही देश की स्थिति है। मैं अनुरोध करता हूं कि मैलगवर्नेंस और ट्रांसपेरेंट गवर्नेंस की तरफ आइए नहीं तो बैंडेज आदि से कुछ नहीं होने वाला है।

डॉ. रघुवंश प्रसाद सिंह (वैशाली): माननीय सभापति महोदय, देश की अर्थव्यवस्था सबसे महत्वपूर्ण और सर्वोच्च प्राथमिकता देने वाली चीज है। इस पर गुरुदास दासगुप्त जी और सभी विद्वान साथी बहुत देर से भाषण दे रहे हैं। मैं देख रहा हूं कि रुपए का अवमूल्यन हो रहा है, कोई ब्रेक ही नहीं है। डॉलर की कीमत 42, 43, 45 रुपए और अब 65 रुपए से ज्यादा बढ़ गई है। अब आशंका है कि कहीं 70 तक न पहुंच जाए। सरकार के पास क्या उपाय है ताकि ब्रेक लग सके और रुपए का अवमूल्यन न हो? डॉलर का दाम बढ़ता जा रहा है। एक ही विषय नहीं है कि रुपए का दाम घट रहा है और डॉलर का बढ़ रहा है। निर्यात घट रहा है, आयात घट रहा है, सोने का आयात ज्यादा बढ़ रहा है। सरकार क्या कर रही है? करंट एकाउंट डेफिसिट बढ़ रहा है, फिसकल डेफिसिट बढ़ रहा है, जीडीपी में कमी आ रही है। महंगाई दिनों दिन बढ़ रही है और भी बढ़ेगी। अब सुन रहे हैं कि डीजल का दाम पांच रुपए बढ़ने वाला है। अभी कोई जानकार आदमी बता रहा था कि पांच रुपए से कम नहीं बढ़ेगा। इससे तो महंगाई और बढ़ेगी। किसान और मरेंगे। एफडीआई घट रहा है और विदेशी निवेश घट रहा है। कृषि का बुरा हाल है, कहीं बाढ़ है, कहीं सुखाड़ है, कहीं प्राकृतिक आपदा है। बिहार और झारखंड का इलाका पहले सुखाड़ से तबाह था अब गंगा जी में बाढ़ आ गई है। मध्य प्रदेश, महाराष्ट्र और अन्य राज्यों के लोग कहते हैं कि यहां बाढ़ है, इन्द्र महाराज भी बिगड़े हुए हैं। कृषि का भी बुरा हाल है।

महोदय, रोजगार में कमी आ रही है। गरीबी बढ़ाने का असली जरिया बेरोजगारी है। बेकारी बढ़ेगी तो गरीबी बढ़ेगी। जब तक बेकारी नहीं घटेगी गरीबी नहीं घटेगी। फूड सिक्योरिटी से क्या होने वाला है। किसी के पास फूड सिक्योरिटी का फूड खरीदने के दाम लायक पैसा होगा तभी तो कम दाम में खरीदेगा। इस तरह से वह भूखा मरेगा या नहीं? इस देश में पांच मूल समस्याएं हैं - जरूरत रोटी, कपड़ा, मकान, दवाई और पढ़ाई। इन पांचों के लिए रोजगार चाहिए। बेरोजगारी हटाई जाए, बेकारी हटाई जाए। ऐसा काम किया जाए जिससे बेरोजगारी घटे। लोगों को रोजगार मिले। स्वरोजगार नहीं दे सकते, नौकरी नहीं दे सकते, स्वरोजगार नहीं मिलता है, बेईमानी है। लोग ध्यान बंटाते हैं। पढ़ाई होनी चाहिए लेकिन जहरीले खाने से मिड डे मील चलाते हैं। पढ़ाई की चर्चा क्यों नहीं होती है? पढ़ाई चौपट है। आम आदमी के बच्चे जहां पढ़ते हैं वहां पढ़ाई चौपट है। प्राकृतिक आपदा से किसानों का क्या हाल होता है, गरीबों का क्या हाल होता है। मैं अर्थशास्त्री लोगों से कहना चाहता हूं कि हिन्दुस्तान में कहीं 1991 की तरह न हो जाए।

श्री यशवंत सिन्हा भाषण दे रहे थे, हम उन्हें सुन नहीं सके कि उन्होंने क्या भाषण दिया। जब वह वित्त मंत्री थे तो अपना सोना गिरवी रख आये थे, कहीं उस हालत में देश न चला जाए। इसीलिए हम सरकार से मजबूत आश्वासन चाहते हैं कि आपने क्या किया, आपने इसके लिए क्या-क्या उपचार किये हैं? वर्ष 2008 में मंदी आई, हमारे हिन्दुस्तान ने मुकाबला किया, रोजगार गारंटी कानून ने उसका मुकाबला किया। गरीब आदमियों के हाथ में पैसे आये, उसने बाजार में पैसे खर्च किये। दुनिया में मंदी चली, लेकिन हिन्दुस्तान ने 2008 की मंदी का मुकाबला कर लिया। लेकिन अभी लगता है कि हिन्दुस्तान का क्या होगा, क्या हमारे दुर्दिन आने वाले हैं? इसीलिए लोग चिंतित और परेशान हैं। सभी नेताओं ने उसी तरह के उद्गार व्यक्त किये हैं। इसलिए देश को सरकार बताये कि अभी तक देश की जो वित्तीय हालत खराब होती जा रही है, इसका क्या कारण है, इसके लिए आपने क्या उपचार किये हैं और आगे आप क्या उपचार करेंगें, जिससे कि 1991 वाले दुर्दिन नहीं आएं कि हमारा सोना गिरवी रखा जाए और दुनिया भर में हमारी साख खराब हो जाये। इस कारण से देश से विदेशी निवेश निकाला जा रहा है, उसे लोग ले जा रहे हैं। इसी सदन में कहा गया था कि एफडीआई मंजूर करिये, आप बताइये कि अब एफडीआई कहां जा रहा है, फॉरेन इंस्टीट्यूशनल इंवैस्टमैन्ट कहां गया। आज एफआईआई, एफडीआई कहां चले गये। सारे फार्मूले यहां फेल हो रहे हैं।

सभापति महोदय, इसीलिए हमारा निवेदन है कि इन सब बातों के बारे में यहां सफाई दी जानी चाहिए और आपने इसका क्या उपचार किया है और आगे क्या करने वाले हैं, यह बतायें। हिन्दुस्तान में 1991 के दुर्दिन न दोहराये जाएं, इन सब बातों के लिए सभी लोगों में तथा खासकर गरीब लोगों में चिंता है कि इस समस्या का उपचार होना चाहिए।

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Mr. Chairman, Sir, I am grateful to the hon. Members. I think there were eighteen of them who have participated in this very important debate on the economic situation of the country.

Sir, since I returned to the Ministry of Finance in August 2012, I have made four statements besides, of course, some off the cuff remarks now and then. In every one of those statements I have emphasized that thanks to a number of developments around the world, the Indian economy is challenged. Not once did I say that all is well because I know that no Finance Minister anywhere in the world can say that all is well. You meet Finance Ministers at the G-20, one meets Finance Ministers at IMFC, World Bank, BRICS Meetings, you have to measure the length of each face by a longer scale.

The world economy is indeed challenged. Let us accept that fact. In fact, the world has not recovered since the Crisis of 2008. The Crisis actually deepened in 2011-12 and there are no signs yet of the Crisis lifting in most countries of the world. All we have to do is look at the last page of 'The Economist' which comes out every week and it will tell you, much to your surprise, that India is among the fastest growing top three or four countries of the world despite our difficulties. But I do not take great comfort in the fact that we are growing at five per cent. It saddens me. Both the Prime Minister and I have repeatedly said that India cannot afford to grow at anything less than eight per cent.

Sir, I have listened to this debate very carefully since it started about half-past Twelve. I requested only one Member, Mr. Saugata Roy, to yield and I apologise for interrupting him.

PROF. SAUGATA ROY (DUM DUM): It is all right. He is the Finance Minister.

SHRI P. CHIDAMBARAM: But I have heard everyone patiently and with rapt attention. At the end of this debate, what does the country expect us to do? The country expects us to say what we will do in the next few weeks, in the next few months and whether there is broad agreement on what we will do. The hard fact is,

there is no agreement. I say this with great respect and responsibility, let us not fool ourselves. There is simply no agreement on what we will do. You would only have to contrast the speech of the lead speaker, Shri Gurudas Dasgupta and some others belonging to the Left Parties and the speeches of some Members from the Congress Party and the Principal Opposition Party.

If Parliament is not able to point to the direction in which the country's economy will go, Parliament is not able to agree on, say, 10 steps which the Government should take today, six months from today, a year from today, what kind of a message will it send to the rest of the world? I am not trying to score debating points. In fact, I think the situation is grave enough for no one to attempt to score debating points.

We talk about investment. Look at the different voices on a matter like land acquisition. Without acquiring land, how will you put up industry? We talk about power projects. I can give you a list of power projects where there is one or more local agitations which say: "Don't put the power plant in my backyard". We talk about hydroelectric power. I can list a number of projects which are stalled. One of them has been stalled for nearly two years and the turbine cannot be taken to where the dam has been built. So, I think, the fact is the polity of this country is divided on economic policy. Well, that is understandable because there are different political parties, there are different ideological persuasions. My plea to every one is, despite our differences, can we agree upon some measures which have to be taken in order to lift the country's economy from what it is today, about 5 per cent growth, to what we had between 2004 and 2008, technically between 2003 and 2008. When I refer to 2003 and 2008, it is with pardonable pride that I say that the team that is being accused of mismanagement was the very team that managed between 2004 and 2008 too. The only thing that has happened is, we may have become older by a few years. But our basic instincts are the same. My basic instinct is of that of a reformer. I know I will be contradicted by many hon. Members and I respect their right to contradict me. But I believe what we need

now is not less reforms but more reforms. What we need now is not more restrictions but less restrictions. What we need now is not a closed economy but a more open economy. I said this in 2008-09. I know, from the Principal Opposition Party, Members thundered and said, what Mr. Yashwant Sinha did today in the name of God, go, he said that in 2008-09 also. We came back with a larger majority and they came back with a reduced number. I believe that even though the polity is divided, it is possible to weave together a tapestry of common actions, common programmes on which there can be some differences, but basically we can all agree that this is the direction in which we should go.

Sir, in the last 12 months there have been many ups and downs. When I took over on the 1st of August, I knew that I was returning to a very difficult pitch. The fiscal deficit limits had been breached. In fact, the budget estimates had gone awry. The current account deficit had swelled. These were the two main challenges apart from a number of other challenges that we had to face. In the last 12 months there have been days when I have been more upbeat; there have been days when I have been more downcast. But the fact is that some stability did return to the economy until a completely unexpected event took place on the 22nd May, 2013.

Let us focus on facts. Between August 2012 and May, 2013, the rupee was remarkably stable, between 54 and 55. In fact, in October, 2012, it appreciated to 53 rupees a dollar. In February 2013, it appreciated to 53 rupees a dollar. But on the 22nd May, 2013, there was an unexpected development which caused tremors around the world and every emerging market economy was affected when the US Federal Reserve announced that they are contemplating withdrawal from quantitative easing. US acts in its own self interest. We have to act in our own self interest. But when they act in their own self interest, it does have consequences for the rest of the world especially the emerging markets. There is no comfort in the fact that all our peers are affected. Brazil and South Africa are

affected more than us. In equity markets, Indonesia is affected more than us; Philippines is affected more than us. Even a country with a current account surplus like Malaysia has been affected. So while we will do what we ought to do and we can do, we are also working with other countries to see what we can do together.

These two challenges, the fiscal deficit and the current account deficit have indeed to be faced. We will go through some pain but at the end of the day, I am sure, we will be able to emerge stronger. I will tell you why. I was told when I took over that the fiscal deficit was not in control at all and that was right. I appointed the Dr. Kelkar Committee. The fiscal deficit was threatening to go beyond 6 per cent although the Budget said 5.1 per cent. Dr. Kelkar said: “In the current year, you have to contain it at 5.2 per cent”. This he said in the month of September 2012 and five months have been behind us. We not only contained the fiscal deficit to below his level but the actual numbers are much better, it is 4.9 per cent. … (*Interruptions*)

I am told that I cut down expenditure. Of course, we cut down expenditure. What other way is there to contain the fiscal deficit? On the one hand an hon. Member says this fiscal deficit is a myth, spend more - in fact, he gave a number, spend another Rs. 4 lakh crore – on the other hand, you say the fiscal deficit has gone out of control. How are these two statements reconcilable? The immediate task was to contain the fiscal deficit. Mr. Yashwant Sinha’s analysis is perfectly right. Any one acquainted with the macro economy and any one who spends even a year in the Finance Ministry will know that if the fiscal deficit goes out of control, it is inflationary.

It has other consequences. The first task was, therefore, to contain the fiscal deficit and we succeeded. I say that for the current year we have drawn a red line at 4.8 per cent and we will contain the fiscal deficit at 4.8 per cent. I want all of you to please agree with me – even if you do not support me – that it is the first task at hand. The first task at hand is to contain the fiscal deficit. It has to be contained at 4.8 per cent, and I will do everything in my power to contain it at 4.8 per cent.

The next is the Current Account Deficit. Now, until a couple of years ago, nobody really spoke about the Current Account Deficit and quite rightly. Since 2000, for example, in all the years since 2000, only in two years we did not finance the Current Account Deficit and those were the two crisis years.

In every other year, India has always financed the Current Account Deficit. Every Finance Minister has added a big or small amount to the reserves. In 2007-08, when I was the Finance Minister, we added 92 billion dollars to the foreign exchange reserves, the highest amount added in any year. But in the last couple of years, financing the Current Account Deficit has become a major challenge. When I interrupted you, I did give the figure. In 2011-12 we did not finance the Current Account Deficit. That was the year of the Euro-Zone crisis. But in 2012-13, with the larger Current Account Deficit, 88 billion dollars – as opposed to 78 billion dollars in the previous year – we not only financed the Current Account Deficit but also we added 3.8 billion dollars to the reserves. And I, therefore, give my second step. Even if you do not agree with me, please support my argument that this is absolutely necessary. We will contain the Current Account Deficit this year to 70 billion dollars or below and we will fully and safely finance it. … (*Interruptions*)

PROF. SAUGATA ROY : At what percentage of GDP? … (*Interruptions*)

SHRI P. CHIDAMBARAM: It is the absolute number which is relevant here because as a percentage of GDP it will depend upon the denominator, but the 70

billion dollars is a number which the world understands. Last year, we had 88 billion dollars. Therefore, at every opportunity I am telling the world that we will contain the Current Account Deficit this year at 70 billion dollars and we will fully and safely finance it. Even if some of you do not agree with me that it is a right approach, I want you to support me because that is an important objective that we have to meet this year.

My third step is that we must add to our reserves. I take note of what Shri Yashwant Sinha said, Sir. The 2.5 billion dollars that he is talking about may have been good enough in 2008 but in terms of financing our economy today, it is a very small number. … (*Interruptions*)

SHRI YASHWANT SINHA (HAZARIBAGH): I did not say that it is 2.5 billion dollars but I said it is 25 billion dollars … (*Interruptions*)

SHRI P. CHIDAMBARAM: You raised 2.5 billion dollars and at what cost? It was raised at a very high cost. Be that as it may, I am not questioning that decision; I am not criticizing it. That was the decision taken at that time given the circumstances then. We have to add to our reserves. Our reserves are adequate. I can go into the external debt. The external debt is still very manageable. We are one of the moderately indebted countries. Our external debt is only 24 per cent. Then, you mentioned a number like 172 billion dollars. Actually you should tell what that 172 billion dollars is. It is not Government debt. Much of it is the stock of FII. Even FCNR (B) Account is included in the 172 billion dollars, and FCNR (B) is not going to run away from this country. Therefore, I think, when you mention a number like 172 billion dollars, you must break it up. Anyway, I am not getting into that. There is no time for that. … (*Interruptions*)

SHRI YASHWANT SINHA : This is the reply that I have got from the Government. … (*Interruptions*)

SHRI P. CHIDAMBARAM: 172 billion dollars is the correct number. Who says that it is not correct? … (*Interruptions*) Did I dispute the number, 172 billion dollars? All I am saying is that you must break it up and say what makes up 172

billion dollars. We will have a discussion on that another day. I do not have the time for that. But we have to add to our reserves. I take your points, I take your suggestions. We have to add by FDI, through NRI investments including deposits, by ECB and through banking capital. All options are on the table. No option is ruled out. Which option we should exercise is a matter of judgement. And, I respectfully submit, taking note of all the views expressed here, the Government will exercise the judgement at an appropriate time. But we must add to our reserves.

SHRI YASHWANT SINHA : Hon. Finance Minister, I want one assurance and that is to please assure the House that we are not going for sovereign bonds.

SHRI P. CHIDAMBARAM: Sir, I cannot open a debate on sovereign bonds now. All I can say is all options are on the table. Which option should be exercised and in what manner is a matter in which Government will take a decision and if that requires consultation with certain people, we will certainly consult. But, all options are on the table.

SHRI YASHWANT SINHA : Then, we are sending a very wrong signal.

SHRI P. CHIDAMBARAM: No, I am sending a right signal. I know what I am saying. I am sending a right signal.

SHRI YASHWANT SINHA : This country has never gone for sovereign bonds in our whole history.

SHRI P. CHIDAMBARAM: I have already said I take note of what you said.

Sir, the fourth important step on which all of us must agree is that we must revive the investment cycle. We must unblock the stalled projects and we must ensure that the future disbursement for the projects and the investment actually take place. Here is something on which this Government in the last six months has done remarkable work. After the Cabinet Committee on Investment was set up, we have cleared a large number of projects. As on 23rd of August 2013, we had cleared 173 projects with an investment of Rs.1,93,806 crore. And, yesterday, in the Cabinet Committee on Investment we cleared another 18 projects worth

Rs.83,772 crore. We took note of the fact that nine projects had got all clearances - Rs.14,048 crore. `And, in other nine projects, where we leave out two projects, where the developer is at fault, for seven projects we have stipulated dates. The dates are 31st August, 6th September, 15th September and 20th September. The total of this is Rs.1,82,997 crore.

There is a proverb in Tamil – actually I am not stating the proverb or translating it – do not expect instant results. Once we clear these projects, the promoter has to go to the bank and start disbursement. He has to mobilize because the project has been stalled for a year or two. He has to mobilize workers, mobilize resources, mobilize machinery, mobilize management staff so that the project will take off. We are very clear in our mind that the fourth major step that the Government has to take is to revive the investment cycle and we have to unblock these projects, and we are doing that. We have a dedicated team looking into it. We are doing that and we will continue to clear these projects.

The next step that we have to take is to quicken the CAPEX programme of PSEs. Public Sector Enterprises are sitting on large amounts of cash. Last year, I had only half a year to quicken the CAPEX programme. But in that half year we drove them rather strongly and they were able to complete about 85 per cent to 90 per cent of their original CAPEX programme. This year, we have started early. We have made it very plain to the public sector enterprises, whatever your Capital Expenditure Programme, which you gave, which has been approved by the Government or the Ministry concerned under the PMO, that has to be done; and the performance rating of the CMD and the functional Directors will depend among other things on how much of the CAPEX programme you will be able to implement. The CAPEX programme is underway. Public Sector enterprises are investing. We will monitor it very closely to ensure that the CAPEX programme is completed as we had envisaged at the beginning of the financial year.

The sixth step that we have to take is to capitalise the public sector banks. Our public sector banks are well capitalised. No bank needs any infusion. We are

well above the Basal-III norms. Nevertheless, in order to infuse confidence among investors and analysts, we need to pump in more capital into public sector banks. This year, this House has very kindly agreed to and approved my budget proposal that Rs. 14,000 crore will be invested as capital in public sector banks. That amount of Rs. 14,000 crore will be invested, but I hope we can invest more. I have, therefore, told the Coal India Limited's people that every rupee that we gain out of disinvesting in Coal India Limited – and we want them to disinvest a small amount, not even the original ten per cent - will go into a public sector bank for capital. One kind of asset is being converted to another kind of asset. We are not using it for revenue expenditure. In fact, those very banks, which will become stronger, will be lending to the CIL. It is a win-win situation for both, the CIL and the banks. We will also send a powerful signal round the world if we are able to invest more capital into the public sector banks. This is the sixth step that we must take.

The seventh step that we must take is that we must reap the benefit of the good monsoon. I think, a number of speakers said that nothing must be done that will come in the way of maximising agricultural production this year. Therefore, in the Group of Ministers, we have categorically said that the gas allocation to the fertiliser sector will be maintained and not one unit of gas will be reduced so that we produce the maximum amount of fertilisers. We will ensure that fertilisers are distributed all over the country and throughout the year, both for the *kharif* and for the *rabi* crops.

About agricultural credit, you would remember that in the Budget Speech, I had said Rs. 7,00,000 crore, but the sown area has increased by 9.1 per cent this year. Therefore, I have instructed banks that Rs. 7,00,000 crore is not a limit; it is a floor and they will have to extend as much agricultural crop loan as the farmers require in the country. We are giving three per cent subvention and this subvention is available from this year not only to the public sector bank borrowers but this is also available to farmers who borrow from the private sector banks.

Even they will get the subvention. We will do everything possible to maximise production in agriculture. We will reap the benefit of the good monsoon. The sown area is 9.1 per cent more and the sown area has increased for every crop. So, I am praying, I am hoping that we will get the benefit of a good monsoon. I assure the House on my behalf, on behalf of the Minister for Agriculture and on behalf of Prime Minister and the Government that no stone will be left unturned to reap the benefit of the good monsoon that we have got.

The eighth step that we have to take is to encourage manufacturing. Many of you were absolutely right that we allowed manufacturing to languish, for a variety of reasons. How can any country become a strong economy without a strong industrial sector? A small country with a small population of, say, a million or so – there are countries with population of not more than a million – can depend upon one activity, say, fishing or an activity like tourism, or even an activity like gambling or even an activity like being a safe haven for unaccounted money, but India, given our size and given our population, can become a strong economy only if we become a strong manufacturing country.

Shri Yashwant Sinha mentioned capital control. That is a serious issue. I do not agree with him that it is capital control and I will explain, if there is time, but why bring a trivial thing? The imposition of customs duty on high-end expensive flat television screens is not capital control. It is to plug a loophole where couriers were flying out in the morning and coming back with two TVs in the evening as part of their personal baggage. We have got huge capacity in India … (*Interruptions*)

SHRI YASHWANT SINHA : Who has permitted it? You have permitted it. … (*Interruptions*)

SHRI P. CHIDAMBARAM : No, we did not permit it. It was part of personal baggage always. We have a huge manufacturing capacity of manufacturing Televisions in this country. The estimates say that a million pieces may be coming as personal baggage. All that we are saying is that you bring it as personal baggage

and I have no problem, but you have to pay duty. What is wrong with that? It is for the purpose that we must encourage manufacturing in this country. If a million TVs do not come, then a million TVs will be made in this country. That is the point. Do not mix the important argument with the trivial argument. Your first argument was important, and your second argument was trivial.

We must encourage manufacturing, especially, in power, steel, metals, automobiles, electronic hardware and textiles. Why do I say this? I say this because look at our top 20 imports into this country. If you look at the top 20 imports, we import things, which we should not be importing. You are right. Why should we import coal? We have enough coal for 200 years. We have to import oil and I agree because we do not have enough oil, but we are addressing that issue separately. But why do we import so much of electronic hardware instead of making that electronic hardware here?

In fact, if you go to those countries, it is Indians who are making the electronic hardware there. It is Indian engineers and Indian designers who are making the electronic hardware there. If you look at the 20 top imports into the country, you will find that there are goods, which ought to be made in India. We have to encourage manufacturing, and, therefore, every step must be taken and will be taken to encourage manufacturing, which is the eighth item on my list.

The ninth item on my list is that we must encourage exports. What is the Current Account Deficit? It is the difference between the Dollars that we earn and the Dollars that we spend. I am using the word Dollar as a short term for foreign currency. It could be Euro or it could be some other foreign currency. When you spend more Dollars than you earn, then the difference is the Current Account Deficit. Now, what can be done? You have to fill that gap / hole. The best way to do it and the most durable way to do it is to encourage exports. The Commerce Minister has announced a revised trade policy in about the month of April or so. I fully supported it. I think that you can begin to see -- I hesitate to use the word green shoots, but since Prof. Saugata Roy asked me whether there are any green

shoots, without calling them green shoots, let me tell you what I see -- some glimmer of hope. Firstly, the exports have risen to 11.7 per cent in July 2013 over July 2012; second, the trade deficit in June and July has narrowed to US $ 12.3 billion in each of these months; third, the net services exports have increased every month since April 2013; fourth, FDI inflows in the first quarter of this year, that is, April-May- June was US $ 9.14 billion, which is an increase of 70 per cent over the same quarter last year. Therefore, I think that some of the measures are beginning to bear fruit, but there is still a long distance to go. At the moment, what I want to say is that we must encourage exports. This is the correct way and durable way to bridge the CAD. All other measures are only temporary or short-term measures. The durable, long-term measure is to encourage exports. Nothing should come in the way of exporting what we can produce in this country.

The last item is a point, which I think Mr. Elangovan had mentioned. We must find a way, and I do not know how to phrase this point. I do it very carefully, very cautiously, and very hesitantly. We have to find a way, and I appeal to all of you to find a way to resolve the impasse in the coal sector, iron-ore sector, environment clearances and land acquisition, which has come about due to judicial intervention. We have to resolve this impasse. … (*Interruptions*)

18.00hrs

SHRI BHARTRUHARI MAHTAB (CUTTACK): Ask the Member who was speaking from your side.

SHRI P. CHIDAMBARAM: We have to resolve this impasse. I entirely agree with what Prof. Saugata Roy has said. Yes, if there have been some irregularities or even some illegalities in some blocks which were allocated, please inquire into them, but why stop new blocks being auctioned? If there is some irregularity in granting an iron ore mine, inquire into them. But what about the millions of tonnes of iron ore which is lying there in Goa and in Bellary which has to be exported?

On land acquisition, yes, if you want to give more compensation, do so. But without land, how do you have industry in this country? On environmental

clearances, at every stage, the Government has to go to a Supreme Court appointed Committee and to a Supreme Court Bench for every single clearance. We have to go to them for every single clearance. … (*Interruptions*)

PROF. SAUGATA ROY : Bring in legislation to overcome that.

MR. CHAIRMAN : Please do not disturb him.

SHRI P. CHIDAMBARAM: I say this very, very cautiously. I have great respect for the Supreme Court.

MR. CHAIRMAN: Mr. Minister, just give me a minute, please. Hon. Members, it is six o'clock. If the House agrees, the time of the House may be extended till the Finance Minister's reply and disposal of 'Zero Hour' matters also.

SHRI P. CHIDAMBRAM: Sir, the SEBI Bill also has to be disposed of. That is a short Bill.

MR. CHAIRMAN: Okay.

SHRI P. CHIDAMBARAM: Please cooperate.

SHRI YASHWANT SINHA: He has given the ruling.

MR. CHAIRMAN: He is requesting.

SHRI P. CHIDAMBARAM: Please, I am completing my reply. … (*Interruptions*)

SHRI GURUDAS DASGUPTA (GHATAL): Can I ask you a question, hon. Chidambaram Ji?

SHRI P. CHIDAMBARAM: On what?

SHRI GURUDAS DASGUPTA : You have been listing out your priorities.

SHRI P. CHIDAMBARAM: Please wait till I complete my reply.

MR. CHAIRMAN: Please do not disturb the Minister.

SHRI GURUDAS DASGUPTA: Will you answer me at the end?

SHRI P. CHIDAMBARAM: I will complete my reply first, please sit down.

We have to find a way to resolve this impasse. This is an impasse that will affect any Government in the future. We will have to find a way. We will have to find a way in which we are respectful to the Supreme Court, we recognize the

authority of the Supreme Court, but we also assert the authority of Parliament and the Executive Government.

Sir, I think that despite differences – ideological differences, political differences – if all of us can agree that these are the ten steps that have to be taken, I, on behalf of the Government, commit that we will do everything in our endeavour to take these ten steps. Once we take these ten steps – I am not talking about other issues; there are many other issues – we persevere, we are patient, we are firm, we are clear-headed, we communicate correctly to the investor community, to the analyst community and to the people, I am sure the economy will begin to turn and we will be able to build a stronger economy.

SHRI GURUDAS DASGUPTA : May I seek a clarification from the hon. Minister?

MR. CHAIRMAN: Just put one question, please.

SHRI GURUDAS DASGUPTA : I have been listening to him very carefully. He has been speaking of micro management in the way he believes it to be done. I have raised a number of fundamental questions. I do not go into all of them. The basic question before the country is there has to be more resources in the hands of the Government. There has to be more resources and more revenue. What about that? This is one question. Second, I have drawn the Minister's attention to another fact that in the whole scenario, two important things are there, that is, inflation and unemployment /job creation. What is the attention being paid to that? Third, I had raised a fundamental issue to him that the total tax revenue falls short of the total concession and total unpaid tax. He is asking the bank. We had been together in the Standing Committee on Finance. Most of the banks do not carry out the statutory obligation of advancing loan to the farmers directly. How is that going to be corrected?

SHRI P. CHIDAMBARAM: We cannot have a debate number two. … (*Interruptions*)

MR. CHAIRMAN: Let the Minister reply.

SHRI P. CHIDAMBRAM: Hon. Member, you have made your point.

SHRI GURUDAS DASGUPTA: You have avoided it.

SHRI P. CHIDAMBARAM: I have not avoided anything. Sir, there is a Budget. The Budget has estimated revenues. Constantly this question is asked, "Is tax foregone? Is tax foregone?" There are, at least, two Finance Ministers. The ex-Finance Minister is sitting on the other side. I have tried to explain it. Tax foregone is nothing but tax exemptions consciously granted by the Parliament by amending or providing for it in the Income Tax Act, or in the Customs law, or in the Excise law. It is Parliament which approves these changes. I get representations every week from an MP or a group of MPs on behalf of a sector

saying please reduce the duty on this sector, please exempt this sector, please cut the service tax here.

Now, what is tax forgone? If the rate in the schedule is 10 per cent and you exempt that sector or that tax, the 10 per cent is added to the tax forgone column. If the schedule rate is 10 per cent and you say I am giving you a concession of two per cent, eight per cent is the tax levied, two per cent goes into the tax forgone column. So, tax forgone is not something which the executive government hands out as though it is a bounty. Tax forgone is a calculation of the impact of the legislative changes that Parliament has approved in the Income Tax Act or in a customs notification, or in an excise notification. So, that is a separate issue.

I am all for reducing the exemptions. In fact DTC reduced a number of extensions. But in the deliberations of the last two years, many of the exemptions have come back into the DTC because there is always a group of MPs who plead, rightly and legitimately, that this exemption must be granted. Therefore, I do not think we should read tax forgone as something which the Government has given away. We have a budget for tax collections and we will make every effort to collect those taxes.

SHRI GURUDAS DASGUPTA : The hon. Minister has not denied that that is the pressing issue. He has not said a single word about price rise. He has not spoken a single word about inflation.

18.09 hrs

STATUTORY RESOLUTION RE: DISAPPROVAL OF SECURITIES AND EXCHANGE BOARD OF INDIA (AMENDMENT) SECOND ORDINANCE,2013 AND SECURITIES AND EXCHANGE BOARD OF INDIA (AMENDMENT) BILL, 2013

MR. CHAIRMAN: Now if the House agrees, we are going to take Items No. 23 and 24 together.

SEVERAL HON. MEMBERS: We agree.

MR. CHAIRMAN: Sk. Saidul Haque to move the resolution.

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): I beg to move:

> "That this House disapproves of the Securities and Exchange Board of India (Amendment) Second Ordinance, 2013 (No. 5 of 2013) promulgated by the President on 29 May, 2013".

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to move:

> "That the Bill further to amend the Securities and Exchange Board of India Act, 1992 be taken into consideration."

I have a short written speech, I will not read it. The point is very simple. As the Act today stands, the Presiding Officer of SAT can only be a judge of the Supreme Court or a sitting or retired Chief Justice of a High Court. The post fell vacant on the 29th of November, 2011. Since then, my predecessor and I have made every effort to persuade the Chief Justice of India to find us a judge who fulfills this qualification to become a presiding officer. They have made every effort. They could not find a retired judge of the Supreme Court or a sitting or retired Chief Justice of a High Court who was willing to take this job in Mumbai.

Therefore, the Supreme Court told us, please amend the Act and add additional limb - a judge of the High Court. We, therefore, had to promulgate an Ordinance. Now judge of the Supreme Court remains there; sitting or retired Chief

Justice of a High Court remains there; and judge of a High Court has been added. If we cannot find somebody in category 1 or category 2, we will have to find somebody in category 3.

After the Ordinance was promulgated, it became law. Of course, the Supreme Court has selected a judge. He has joined SAT. He is now the Presiding Officer. The Tribunal is functioning. Therefore, this is a very simple amendment. All discussions on SEBI can be on the other Bill. The other Bill is a comprehensive Bill coming day after tomorrow or so. All the discussion can be on that Bill. Please approve this small change and put an end to this Ordinance.

SK. SAIDUL HAQUE : Thank you. The first Ordinance was promulgated on January 21st, which was notified for extending the qualification criteria for the appointment of Presiding Officer of SAT. Now, the first Ordinance was passed in Rajya Sabha on March 2013. It could have been passed in Lok Sabha at that time, when it was in Session. But that was not done. The Ordinance was lapsed and that is why, the second Ordinance was brought in on 29th May 2013. Why was there any hurry? The Government should have brought the Bill, without promulgating the Ordinance, and discussed it in the House. Will the Minister tell that by having this Ordinance the post of Presiding Officer has been filled up? Perhaps not. The post is lying vacant from 29th November 2011. Using Ordinance route means that the Government is conveying a sense of urgency. Is it so here?

Coming to the Bill, what I would like to tell is this. Though the amendment appears to be a simple one, amending section 15 of the Act relating to changing the qualification for appointment of SAT President is not simple. This issue is a bigger one as it is related to SEBI. The SEBI is the regulator for the securities market of India. The stock market is controlling a greater part of our economy. FII and FDI are more and more entering into the stock market. SEBI is the controlling authority. But SEBI is not able to play its role. The Government has to set up a high level committee under the chairmanship of a retired Chief Justice to review the SEBI (Prohibition of Insider Trading) Regulations, 1992.

The SEBI Chairman a few months back told that they want the interest of small investors to be protected. But what is our experience in the case of Saradha Groups in West Bengal or the Sahara Pariwar or in the case of Reliance? The Saradha Group failed after collecting huge sums of money through its ponzi schemes, causing acute financial and social distress not only in West Bengal, but also in Assam, Odisha, Jharkhand, etc., that is, in eastern India. It now becomes apparent that many high dignitaries including Ministers, Members of Parliament are associated in a direct or indirect way with such companies. … (*Interruptions*)

MR. CHAIRMAN : Let him speak. Nothing will go on record. Please sit down.

(Interruptions) … *

MR. CHAIRMAN: Hon. Members, please take your seats.

… (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record.

(Interruptions) … *

SK. SAIDUL HAQUE : This Saradha and some other companies have raised funds from the people in terms of share and debentures and then, invested the money in various ventures including real estate, hotels, TV channels, newspapers, entertainment business, etc.

MR. CHAIRMAN: Please speak on the subject.

SK. SAIDUL HAQUE : It is with the promise of high returns. They then cheated the common people. These companies like Saradha got approval of SEBI and are bound to obey the guidelines of SEBI. If the guidelines are flouted, then SEBI can take action. SEBI is the nodal Central agency and the recent verdict of the Supreme Court in 2012, clearly directed SEBI to be the agency for necessary action.

18.13 hrs (Shri Jagdambika Pal *in the Chair)*

We have demanded CBI inquiry into the Saradha case, as several States are involved in this massive fraud of Saradha Group.

* Not recorded.

I request the hon. Minister to instruct SEBI to take *suo motu* action in coordination with the Serious Fraud Investigation Office into the Saradha case immediately, for proper comprehensive investigation into total list of properties including different forms of illegal transfers.

Financial shenanigans have surfaced in Kerala in the form of dubious investments in solar energy. But SEBI is not able to do its mandatory role. They have made a list of such companies, but it cannot take any action. The blame is not only with SEBI. The Government has a role to play here. The Government's support to SEBI should be more continuous, giving more powers to it.

In a recent interview in *The Economic Times*, the SEBI Chief said that if we want to call for any records or impound any paper, freeze any bank account, then we do not have those powers.

MR. CHAIRMAN : The hon. Minister has already said that this is not a comprehensive Bill. You will get proper opportunity day after tomorrow, when we take up the next SEBI Bill.

SK. SAIDUL HAQUE : The Prime Minister, speaking at the SEBI's Silver Jubilee function in Mumbai assured that the Government will strengthen the regulator's enforcement powers. But that is not done in true sense. Has the Government had the will to take action against the cheaters, perpetrators, like Saradha, Sahara, and Reliance?

MR. CHAIRMAN: Kindly conclude; you have made your point.

SK. SAIDUL HAQUE : During the last two years in more than one case, the Supreme Court has expressed its displeasure in the way SEBI had been handling things and in the way, some Departments, particularly the Finance Department had been intervening in such things.

Further, it came to the light that Dr. K.M. Abraham, the then whole time Member of SEBI, had written to the Prime Minister about malaise in SEBI saying

'the institution is under duress and under severe attack from powerful corporate interests operating in a concocted manner to undermine SEBI. … (*Interruptions*)

MR. CHAIRMAN : You have made your point. Shri Nishikant Dubey.

SK. SAIDUL HAQUE : So, this Tribunal and the role of its Presiding Officer and its Members become all the more important. We should have people there beyond doubt. The interest of the small investors must be protected. … (*Interruptions*)

MR. CHAIRMAN: Nothing will go on record. I have already told you that you have made your point. Shri Nishikant Dubey.

(Interruptions) … *

SK. SAIDUL HAQUE : Let me complete.… (*Interruptions*)

MR. CHAIRMAN: Motions moved:

> "That this House disapproves of the Securities and Exchange Board of India (Amendment) Second Ordinance, 2013 (No. 5 of 2013) promulgated by the President on 29 May, 2013".

> "That the Bill further to amend the Securities and Exchange Board of India Act, 1992 be taken into consideration."

---

* Not recorded.

MR. CHAIRMAN: MoS sahib, kindly take your seat.

SHRI P. CHIDAMBARAM: Sir, whatever the hon. Member has said, we will debate when the next Bill is taken up. There was a general agreement that this Bill will be passed without discussion. If everybody agrees, I think we can pass it without discussion.… (*Interruptions*)

Please listen to me. There is another Bill on SEBI. Both the Bills were listed and it was agreed that this would be passed without discussion.… (*Interruptions*)

MR. CHAIRMAN: If anybody wants to say anything kindly address the Chair.

… (*Interruptions*)

SHRI P. CHIDAMBARAM: Why do you not listen to me first? Two Bills are listed one after another and both are SEBI Ordinances. It was said that we will pass the first one without discussion and there will be a full discussion on the next Bill.… (*Interruptions*) That Bill is coming up for discussion.… (*Interruptions*) Let this Bill be passed and then a full discussion can take place on the next Bill. … (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Chairman, the Finance Minister has been mis-informed. The Securities Bill has been allotted two hours and this one is allotted one hour. There are two separate Ordinances and we wanted a discussion on this also because a number of times Ordinances have come on this aspect. If it is so ordinary then why two Ordinances have come?… (*Interruptions*)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): I am also a Member of the Business Advisory Committee as the Leader of Trinamool Parliamentary Party in Lok Sabha. I was present in that meeting and it was decided that half-an-hour will be the time allotted for it. Some Members raised that it may be made one hour but it was decided that it would be passed without debate and the next Bill will be taken up for discussion.… (*Interruptions*)

DR. RAM CHANDRA DOME (BOLPUR): In the last meeting it was decided that one hour will be allotted to this.… (*Interruptions*) You were not present at that time.… (*Interruptions*)

MR. CHAIRMAN: Two hours are not allotted for this Bill.

श्री शैलेन्द्र कुमार (कौशाम्बी): बीएसी की रिपोर्ट देख लीजिए। उसमें लिखा होगा कि कितने घंटे होंगे।...(व्यवधान)

सभापति महोदय : जैसे अभी कहा गया, इस बिल के लिए आधे घंटे की बात है। मैं सब माननीय सदस्यों को दो-दो मिनट बोलने का मौका दूंगा।

…(व्यवधान)

श्री भर्तृहरि महताब : आधा घंटा नहीं है। आप चेयर से ऐसी बात मत कहिए।...(व्यवधान)

सभापति महोदय : मैं देख लूंगा।

…(व्यवधान)

सभापति महोदय : आप भी कुछ मत कहिए। मैं देख लूंगा कि बीएसी में इसके लिए कितना समय ऐलॉट किया गया है। Kindly take your seat. I will look into it.

… (*Interruptions*)

SHRI ANANTH KUMAR (BANGALORE SOUTH): I am also a Member of the BAC. This Bill was allotted one hour time.

MR. CHAIRMAN: There is no, problem. If the House agrees and everybody wants to speak, as you say, one hour will be allotted for this Bill.

… (*Interruptions*)

PROF. SAUGATA ROY (DUM DUM): We do not agree with it. We do not want a discussion on this.… (*Interruptions*)

श्री निशिकांत दुबे (गोड्डा): सभापति जी, हमारी पार्टी की नेता सामने बैठी हुई हैं। पार्टी ने मुझे बोलने का समय दिया है, इसके लिए मैं अपनी नेता मैडम सुषमा स्वराज जी का धन्यवाद करता हूं। वित्त मंत्री जी, यदि इतनी हड़बड़ी थी तो आपको दो आर्डिनैंस लाने की क्या आवश्यकता थी। यह स्टेटमैंट ऑफ ऑब्जैक्ट्स एंड रीजन्स है। यह कह रहा है कि 26 नवम्बर, 2011 को आपका चेयरमैन का पद खाली हो गया। 26 नवम्बर, 2011 और आज हम 27 अगस्त, 2013 में डिसकशन कर रहे हैं, यानी एक साल नौ महीने हो गए हैं। आप पहला आर्डिनैंस 21 जनवरी, 2013 को लाए। सात महीने हो गए, आपको दूसरा आर्डिनैंस लाने की आवश्यकता पड़ी और आप कह रहे हैं कि बहुत सिम्पल है। यदि सिम्पल था तो दो आर्डिनैंस क्यों लाए। देश को गुमराह मत कीजिए।

मैं बचपन में देखता था कि एक बहुत बड़ा प्रचार आता था। अब वह बंद हो गया है। वह पान पराग का प्रचार था। उसमें शम्मी कपूर साहब पान पराग की पुड़िया बांटते थे। हर किसी को एक-एक देते थे। एक लम्बा-चौड़ा, मोटा आदमी था, वह कहता था कि एक से मेरा क्या होगा, तो उसे सारी पुड़ियां दे देते थे। इसका कारण यह है कि सरकार इतनी पंगु हो गयी है, इतनी खराब हो गयी है, माननीय यशवंत सिन्हा जी जो कह रहे थे कि अकर्मण्य हो गयी है कि उसके पास आर्डिनैंस के अलावा कोई दूसरा विकल्प नहीं है। यदि विकल्प होता तो 26 नवम्बर, 2011 को जो पद खाली हो गया, 21 जनवरी, 2013 को जो पहला आर्डिनैंस लेकर आये, आप पार्लियामैंट से क्यों भागना चाहते हैं? आपने स्टैंडिंग कमेटी को वह बिल क्यों नहीं दिया? आपने स्टैंडिंग कमेटी को यह रैफर क्यों नहीं किया और आप हमारे ऊपर आरोप लगाते हैं। आज माननीय यशवंत सिन्हा जी कह रहे थे कि यशवंत सिन्हा स्टम्बलिंग ब्लॉक हैं। हमारा पोजीशन का, आपोजिशन का पूरा समझौता हो सकता है। मैं एक कागज से आपको बता सकता हूं कि आपमें इतनी समस्या है, आपमें इतनी परेशानी है कि आप हमारे दिये हुए बिल को, क्लीयर किये हुए बिल को, जिसके अध्यक्ष यशवंत सिन्हा जी हैं, अपनी परेशानी के कारण उस बिल को लेकर नहीं आ पा रहे हैं। जिस डायरेक्ट टैक्स कोड की आप बात कर रहे हैं, उसे दिये हुए हमें डेढ़ साल हो गया। जिस कम्पनी अफेयर्स कारपोरेट बिल की बात कर रहे हैं, वह हमारी कमेटी ने दिया है, जिसके चेयरमैन यशवंत सिन्हा साहब हैं। आपने कहने के लिए एक स्टेटमैंट दे दिया, किसी की इमेज खराब कर दी। आप हमेशा कहते हैं कि आपोजिशन आपको सहयोग नहीं करता। कैसे नहीं सहयोग करता? डायरेक्ट टैक्स कोड आपके पास डेढ़ साल से पेंडिंग है। कम्पनी अफेयर्स बिल दो-दो बार हमारी कमेटी में आया और आज से दो साल पहले ...(व्यवधान) नहीं, इसी पर आ रहे हैं। छोटा बिल था, इसलिए मैं कह रहा हूं। हमने वह दे दिया। आपने हमारे पास आकर कहा कि नारकोटिक्स बिल इंटरनैशनल ऑब्लीगेशन के कारण इमीडिएट देना है।

हमने पन्द्रह दिन के अंदर आपको दे दिया। इंश्योरेंस बिल आपके पास दो साल से पेंडिंग है। पैंशन बिल आपके पास पड़ा हुआ है। हमने जीएसटी बिल पर पूरा प्रयास करके आपको दे दिया, जिसकी डॉ. अजय कुमार बात कर रहे थे। आप अपनी परेशानी के कारण इस देश में डेवलपमैंट नहीं चाहते हैं। आप पार्लियामैंट से बचना चाहते हैं और बिना स्टैंडिंग कमेटी को दिए हुए, क्योंकि हम नहीं रोक रहे, इस देश का विकास आप रोक रहे हैं। आपके पास कोई नीति नहीं है, कोई सिद्धांत नहीं है और आप हमें कहते हैं कि हम काम नहीं करना चाहते। यशवंत सिन्हा जी इन चीजों को रोक रहे हैं। आपको अपने बारे में सोचना चाहिए और इस देश से माफी मांगनी चाहिए कि आप क्या कर रहे हैं।

दूसरा सवाल है कि यह सेबी का बिल है। आपने कहा कि कितनी बड़ी एक पोजीशन थी कि सुप्रीम कोर्ट का जज होता था, हाई कोर्ट का चीफ जस्टिस होता था। आपने अपना पिंडोरा बॉक्स खोल दिया और उसके कारण क्या हो गया? आपका यदि इंस्टीट्यूशन के प्रति विश्वास हट गया, तो उसके कारण कानून में परिवर्तन होता है। सेबी किस तरह की प्रौब्लम्स को फेस कर रही है, यह आपको पता है। सेबी यह प्रौब्लम फेस कर रही है कि जिस सेबी के ऑर्डर को केवल हाई कोर्ट में चैलेंज किया जा सकता है, सीजीएम उसके ऊपर ऑब्जैक्शन लगा रहा है। डिस्ट्रिक्ट जज उसके ऊपर ऑब्जैक्शन लगा रहा है और जिस तरह की कम्पनियों का जिक्र मिस्टर सैदुल हक कर रहे थे, उसके ऊपर सेबी कोई कंट्रोल नहीं कर पाती। आपका अटार्नी जनरल कहता है कि इस ऑर्डर को हमें चैलेंज नहीं करना है। हमारी स्टैंडिंग कमेटी में आकर सेबी के चेयरमैन परेशानी के कारण सारे मैम्बर्स का जवाब दे पाने में अक्षम होते हैं और आप कहते हैं कि छोटा बिल है। आप इतना बड़ा डिसीजन ले लेते हैं, सुप्रीम कोर्ट का जज इसका चेयरमैन होता था, हाई कोर्ट का चीफ जस्टिस इसका चेयरमैन होता था। आज सात साल से जज बने हुए हजारों लोग यहां हो जायेंगे। उनकी क्रेडिबिलिटी कौन देखेगा? उसका क्रिडेंशियल कौन देखेगा? आपके पास कौन सी कमेटी यह देखने के लिए है क्योंकि किस तरह से जजेज के ऊपर आरोप-प्रत्यारोप लगे हुए हैं, आपकी ही सरकार में जज के ऊपर चार्जशीट फाइल हो रही है। उस तरह के जज को आप बिठा देंगे। आपको पता है कि अभी हाई कोर्ट ने बीसीसीआई के मामले में क्या किया? एक्स जज को उसने बीसीसीआई कमेटी का दो जज और उसे हाई कोर्ट कहता है कि इसकी कोई स्टैंडिंग नहीं है, इसकी रिपोर्ट खराब है। इसलिए हम नहीं मानते। बीसीसीआई को उसे चैलेंज करना पड़ता है और आप कह रहे हैं कि छोटे से बिल के साथ हम आ गये हैं, बिना डिसकशन के आप पास कर दीजिए। क्या यह संभव है? क्योंकि सेबी बहुत ही महत्वपूर्ण संस्था है। वह इतनी महत्वपूर्ण संस्था है कि सेबी बनाना रिपब्लिक की तरह हो गयी है। इस देश में अभी क्या हुआ? स्पॉट एक्सचेंज का इतना बड़ा खेल चल रहा है। साढ़े बारह हजार करोड़ रुपये का स्कैम। क्लैक्टिव इन्वेस्टमैंट स्कीम जो कि माननीय यशवंत सिन्हा जी के समय वर्ष 1999 में इस सदन ने

पारित किया, जिसके कारण वे सैकिंड बिल की चर्चा कर रहे हैं। वर्ष 1999 से लेकर वर्ष 2013 तक एक भी कम्पनी रजिस्टर नहीं हुई है। केवल वर्ष 2013 में एक कम्पनी रजिस्टर हुई है। कोई तो कारण होगा, उस कानून में कोई तो परेशानी होगी? कुकुरमुत्ते की तरह जो कम्पनियां आ गयी हैं, उसके बारे में अंदाजा है।

हम लोग जिस इलाके से आते हैं, झारखंड, बिहार, बंगाल, ओड़िशा आदि सभी जगह चिट फंड कम्पनियां हैं। चिट फंड कम्पनियों का बिजनेस कैसा है? चिट फंड अलग है, निधि फंड अलग है, पॉन्जी स्कीम अलग है। आप उसके बारे में स्पष्ट करेंगे। आपको पता है, चिट-फंड का ऑफिसियल आंकड़ा कितना है? 40 से 50 हजार करोड़ रुपया चिट-फंड कंपनियां ऑफिसियल बिज़नेस करती हैं। हमारी कमेटी के सामने जब चिट-फंड कंपनी वाले आए, क्योंकि उनको लगा कि पौंजी स्कीम के साथ हम लोग चिट-फंड कंपनी को बंद करने वाले हैं, तो उन्होंने कहा कि इललीगल धंधा है, जिसमें महिलाओं की किटी-पार्टी भी है, जो गलत है। उसका बिज़नेस चार लाख करोड़ का है। उसमें आपकी परेशानी है, आप बैंक की शाखा नहीं दे पा रहे हैं। नॉन-बैंकिंग ब्लॉक्स आज भी मौजूद हैं। गांवों की तो बात छोड़िए। इस तरह से कोई घी के नाम पर, कोई एमू के नाम पर, कोई भगवान के नाम पर, कोई रियलिटी सेक्टर के नाम पर, कोई स्टील में पैसा डूबोने के नाम पर, कोई कंपनी के नाम पर लोगों को लूट रही है। उसका फैसला कौन करेगा? ये सैग करेगा और इसमें यदि आप बिना किसी जानकारी के एक साधारण जज़ को बिठा देंगे, एक करप्ट जज़ को बिठा देंगे, सैग का ऑर्डर केवल सुप्रीम कोर्ट में चैलेंज हो सकता है, तो आप कह रहे हैं कि छोटा हो गया। हम उसके बारे में अलग से चर्चा कर लेंगे। क्यों चर्चा कर लेंगे? तो इसीलिए मैं कह रहा हूं कि यह बड़ा सवाल है। ...(व्यवधान) देवधर साहब को इन्होंने अपॉइंट कर लिया।

प्रो. सौगत राय : आपके भाषण के पहले सेलेक्ट हो गया।

श्री निशिकांत दुबे : अभी इन्होंने कहा कि इनके बाहर निकलने के दो रास्ते हैं।

सभापति महोदय : प्रो. सौगत राय जी, प्लीज।

श्री निशिकांत दुबे : सभापति महोदय, इन्होंने अभी दो रास्ते बताए जिससे कि यह देश बाहर निकल सकता है। इन्होंने कहा कि अभी और लिबरलाइज़ेशन करना है और हमें रिस्ट्रिक्शन खत्म करना है। रिस्ट्रिक्शन के नाम पर फाइनेंस मिनिस्ट्री में क्या हो रहा है, इसका आपको अंदाजा है या यह सरकार क्या कर रही है? इतने रेगुलेटर बना दिये गये, इतने सर्च एंड सीज़र के पावर इन्होंने दे दिये कि इंस्पेक्टर राज़ को इन्होंने वापस कर दिया। ट्राई का अलग रेगुलेटर है, पेट्रोलियम का एक अलग रेगुलेटर बना दिया, कोल का अलग रेगुलेटर बना दिया, फॉर्मर मार्केट कमीशन अलग है, सेबी अलग है, एस.एफ.आई.ओ. अलग है, सी.सी.आई. अलग है। इस तरह के रेगुलेटर अलग हैं। आर.बी.आई. अलग रेगुलेटर है। ज्यादा जोगी मठ उजाड़। जो

इतने रेगुलेटर इन्होंने बिठाये हैं, उसमें से किसी पर कंट्रोल नहीं है। आपको पता है कि सेबी में सेबी का पावर कौन-सा है? आर.बी.आई. का क्या पावर है? पेंशन फंड का क्या पावर है? इंश्योरेंस का क्या पावर है? यह उन लोगों को नहीं पता है। जब उन लोगों की लड़ाई होती है, तो आर.बी.आई., जो इनका कंट्रोलिंग अथॉरिटी होता था, अब फाइनेंस मिनिस्टर कहते हैं कि उसके ऊपर हम कंट्रोल करेंगे और वे कंट्रोल नहीं कर रहे हैं। यह म्युचुअल फंड है या इंश्योरेंस फंड है या पेंशन फंड है, इसे मार्केट में जाना है या नहीं जाना है, पूरा जो यह सर्किल है, यह सर्किल ऐसा बन गया, जिससे इस देश में आम लोगों को समस्या हो रही है। कौन-से लोग परेशान हो रहे हैं? जो रिटायर्ड लोग हैं, जो गरीब लोग हैं, जो महिलाएं चौका-चूल्हा करती हैं, वे सुसाइड कर रही हैं। जो आप नरेगा से पैसा कमाने की बात कर रहे हैं, वे केवल लालच के नाम पर इस तरह की कंपनियों में अपना इंवेस्टमेंट करते हैं और वे सभी इलाके हैं, जो पिछड़े हैं, जिन पर सरकार का कोई कंट्रोल नहीं है, और आप कह रहे हैं कि हम इकोनॉमी को लिबरलाइज्ड करेंगे, हम रिस्ट्रिक्शन खत्म करेंगे। यह आप किस तरह का रिस्ट्रिक्शन खत्म कर रहे हैं? चिदम्बरम साहब! जब आप इतने-इतने रेगुलेटर बना देंगे, तो रिस्ट्रिक्शन उससे बनेगा या नहीं? अगले बिल में मैं सर्च एंड सीज़र की बात करूंगा।

सभापति महोदय : उसमें आपको पूरा मौका मिलेगा।

श्री निशिकांत दुबे : यदि आप सर्च एंड सीज़र में देखें, अंदाजा लगाएं, तो आपके यहां इनकम टैक्स आ सकता है, आपके यहां सी.बी.आई. आ सकता है, आपके यहां स्टेट पुलिस आ सकती है, आपके यहां इकोनॉमिक औफेंसेज़ विंग आ सकता है, आपके पास डी.आर.आई. आ सकता है। अब सी.सी.आई. को इन्होंने पावर दे दिया, अब सेबी को इन्होंने पावर दे दिया, एस.एफ.आई.ओ. को पावर दे दिया, कोई भी इललीगल आदमी, कोई भी नकली आदमी आपके घर पर आ जाएगा और कहेगा कि हम सेबी के अफसर हैं, हम सी.सी.आई. के अफसर हैं, इसका आपको किसी तरह का तो अंदाजा नहीं है। ये किस तरह का लिबरलाइजेशन, किस तरह का रिस्ट्रिक्शन खत्म करने की बात कर रहे हैं? दूसरा सवाल यह है कि ये किस बिल पर इस तरह का संशोधन लेकर आ रहे हैं, जैसे जज़ के लिए एक अलग ऑर्डिनेंस लेकर आ गए, हम आगे जिसकी बात करने वाले हैं, उसमें सी.आई.सी. स्कीम को कंट्रोल करने के लिए इन्होंने बनाया है।

सभापति महोदय : कृपया संक्षिप्त कीजिए।

श्री निशिकांत दुबे : मैं संक्षेप में खत्म ही कर रहा हूं, मैं बहुत ज्यादा समय नहीं लेना चाहता। मैं यह कह रहा हूं कि यह पी.एम. की स्पीच है, जो कि उन्होंने सेबी के 25वें सिल्वर ज़ुबली समारोह में दिया था। उसमें उन्होंने कहा था कि सेबी का प्रोब्लम बहुत बड़ा प्रोब्लम है। आम इंवेस्टर उसमें इंक्लूड नहीं हो पा रहा

है। जो इंवेस्टर आ रहे हैं, या तो वे फॉरन के इंवेस्टर हैं या 55 पर्सेंट इंवेस्टर ऐसे हैं, जो साऊथ इंडिया के हैं।

यह बात मैं नहीं कह रहा हूं, यह बात प्रधानमंत्री जी जब मई, 2013 में सेबी के सिल्वर जुबली सेलिब्रेशन्स में गए थे, उस समय कही। आप देखेंगे कि सेबी के बावजूद हर्षद मेहता काण्ड हो गया, केतन पारिख काण्ड हो गया, एफएमसी के होते हुए भी स्पॉट एक्सचेंज का काम हो गया, कमोडिटी एक्सचेंज के बारे में हम अलग से चर्चा करेंगे। उसके बाद मैं वित्त मंत्री जी से कह रहा हूं कि किस तरह के पीसमिल अमेंडमेंट्स लाए हैं, पार्लियामेंट की स्टैंडिंग कमेटी को किस तरह से बाईपास करना चाहते हैं। इन्होंने खुद ही कहा कि हम सेबी को मजबूत करना चाहते हैं। वर्ष 2013-14 की स्पीच में यह बात कही। सरकार का काम करने का तरीका देखिए, किस तरह से लम्बे-लम्बे डिसकशन्स करती है, किस तरह से लोगों को लटकाती है, किस तरह से आम आदमी मरता है, मैं उसकी बात कर रहा हूं। वर्ष 2009 में यू.के. सिन्हा जी के नेतृत्व में एक कमेटी बनी। इस कारण से बनी क्योंकि पूरी दुनिया का हमारे ऊपर से विश्वास हट रहा है, जिसकी बात माननीय यशवंत सिन्हा जी ने भी कही है। उसके बाद उसी के सब-लेजिस्लेशन के लिए के.एम. चन्द्रशेखर कमेटी बनी और के.एम. चन्द्रशेखर ने लगभग 11-12 प्वाइंट्स दिए हैं जिनके आधार पर सेबी को एफडीआई के लिए, एफआईआई के लिए अपना लेजिस्लेशन लेना चाहिए क्योंकि टू-जी स्कैम हो, कोल स्कैम हो, आज पूरी दुनिया हमको गलत नजरिए से देखती है। आप कानून रेट्रोस्पेक्टिव बनाने की कोशिश करते हैं, आप कांफिडेंस नहीं दे पा रहे हैं। एटिस्लाट कंपनी आज परेशान है क्योंकि उसका पैसा डूब गया। सिस्टेमा के कारण आपका रूस के साथ संबंध खत्म हो गया, अभी जेट-एतिहाद डील करना चाहते हैं, एतिहाद के साथ हमारे रिलेशन्स चौपट हो रहे हैं। सुप्रीम कोर्ट के आदेश के बावजूद भी वोडाफोन के साथ आप लड़ाई लड़ रहे हैं। नोकिया वापस आने का प्रयास कर रहा है। इसलिए मेरा यह कहना है कि यदि सेबी में पूरा सुधार करना है, तो जो यू.के. सिन्हा कमेटी की रिपोर्ट है, जो के.एम. चन्द्रशेखर कमेटी की रिपोर्ट है, उन सारी रिपोर्ट्स के बाद आप एक लेजिस्लेशन लेकर आने का प्रयास क्यों नहीं करते हैं? स्टैंडिंग कमेटी में डिसकशन करने का प्रयास क्यों नहीं करते हैं? इस तरह से यदि आप करेंगे, तो यह देश कहीं न कहीं परेशानी में होगा और मेरा यह मानना है कि आपको हम हमेशा सहयोग देने का प्रयास करते हैं। आपका जो अंतरविरोध है, आपकी पार्टियों में जो अन्तरविरोध है, जिस तरह से तृणमूल इंश्योरेंस के आधार पर चली गयी, उसको आप दूर कीजिए। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

सभापति महोदय : श्री सतपाल महाराज ।

श्री सतपाल महाराज (गढ़वाल): सभापति महोदय, मुझे इसी स्थान से बोलने की अनुमति दी जाए।

सभापति महोदय : ठीक है, बोलिए।

श्री सतपाल महाराज : महोदय, मैं यूपीए सरकार के बधाई देना चाहता हूं कि गत पांच वर्षों में अब तक जितने महत्वपूर्ण कार्य किए गए, उतने पहले कभी नहीं हुए। यूपीए-2 सरकार के ही कार्यकाल में वीमेन सेफ्टी बिल, अयोध्या लैण्डमार्क जजमेंट, स्पोर्ट्स बिल, फ्रीडम टू मीडिया, अवेयरनेस अगेंस्ट क्राइम एंड करप्शन और सुप्रीम कोर्ट रुलिंग अगेंस्ट कन्विक्टेड पॉलिटिशियन्स आए और अब कल ही खाद्य सुरक्षा बिल के रूप में निर्धन व्यक्तियों को दो वक्त का भोजना सुनिश्चित करने के लिए सदन में पारित किया गया है। मैं सोनिया गांधी जी, प्रधानमंत्री जी और राहुल गांधी जी को इसके लिए बधाई देते हुए धन्यवाद ज्ञापित करता हूं।

महोदय, मैं प्रतिभूति अपील अधिकरण के पीठासीन अधिकारी का पद 29 नवंबर, 2011 से रिक्त पड़ा हुआ है। पीठासीन अधिकारी के लिए अर्हता के रूप में किसी उच्च न्यायालय के आसीन या सेवनिवृत्त ऐसे न्यायाधीशों को जिन्होंने किसी उच्च न्यायालय के न्यायाधीश के रूप में कम से कम सात वर्ष की सेवा पूरी की हो, को सम्मिलित करते हुए इस पद के लिए धारा 15k का संशोधन करते हुए विस्तार से लाया गया है। मैं इस बिल का समर्थन करता हूं। मेरा कहना है कि सरकार को ऐसे वकीलों को जो कंपनी लॉ के एक्सपर्ट हैं और सुप्रीम कोर्ट एवं हाई कोर्ट में 20 वर्ष से ज्यादा जिनकी प्रैक्टिस हो गयी हो, इस पद के लिए उन पर भी विचार करना चाहिए जिससे यह पद रिक्त न रहे। अंत में, मैं एक बार पुनः बिल का समर्थन करता हूं।

सभापति महोदय, मैं आपको धन्यवाद ज्ञापित करता हूं कि आपने मुझे सदन में बोलने का मौका दिया।

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति महोदय, आपने मुझे भारतीय प्रतिभूति और विनिमय बोर्ड संशोधन विधेयक, 2013 पर बोलने का अवसर प्रदान किया, इसके लिए मैं आपका आभारी हूं।

यह विधेयक बहुत जल्दबाजी में वर्ष 1992 के अधिनियम का संशोधन करने के लिए लाया गया है। यह बात सत्य है कि अगर पूरे हिन्दुस्तान में देखा जाए, तो जो आर्थिक तौर पर मजबूत प्रदेश हैं, वहां के लोगों ने ऐसी-ऐसी कंपनीज बनाई हैं। पूरे देश में कुकरमुत्ते की तरह से ये कंपनियां फैली हैं। यह 'सेट' के बनने से मेरे खयाल से 100 करोड़ रुपए या उससे ज्यादा स्कीम वाली जो कम्पनीज हैं, उन पर एक तरह से रोक लगेगी। चेयरमैन को जो पावर देने की बात कही गई है, जिसमें वह तलाशी या सर्च कर सकते हैं, उनके खाते भी जब्त कर सकते हैं, उन्हें हिरासत में भी लेने की जो पावर दी गई है, वह अच्छी बात है।

अगर देखा जाए तो इस में एक बड़ा प्रावधान यह किया गया है कि बड़े-बड़े निवेश करने वाले, बड़े-बड़े बिल्डर्स हैं, जिनके पास बड़े-बड़े भूखंड हैं, उन्हें जब्त करने की बात कही गई है। कई बड़े लोग जिनके पास निजी विमान हैं, उनके दफ्तरों पर भी छापे मार सकने की बात कही गई है, यह भी एक अच्छी बात है। जो स्पेशल बोर्ड बनाकर अधिकार दिया गया है कि इसका निपटारा जल्दी हो सके, यह भी एक अच्छा प्रावधान किया गया है।

चिट फंड कम्पनीज के बारे में मैं ज्यादा नहीं कहना चाहूंगा, लेकिन बहुत सारी ऐसी कम्पनीज ने घपले किए हैं। देश के छोटे-मोटे लोगों ने, बीपीएल के लोगों ने और मध्यम वर्ग के लोगों ने ज्यादा ब्याज के लालच में चिट फंड कम्पनीज में खाता खुलवाकर निवेश किया, लेकिन देखा जाता है कि बहुत सी ऐसी कम्पनीज इन लोगों की गाढ़ी कमाई को लूट कर भाग जाती हैं। प्रो. सैदुल हक साहब ने मध्य प्रदेश की कम्पनी साई प्रसाद है, टाटा टेली सर्विसेज की है, ओमेक्स की है, यहां तक कि सहारा की कम्पनी भी है। सहारा कम्पनी के खिलाफ भी यह सवाल उठाया गया है, जिसमें सेबी के पास करीब 5,120 करोड़ रुपए जमा हैं। जबकि सहारा ने यह दावा किया है कि हमारी दो कम्पनीज, जिनके बांडधारकों को उसने 20,000 करोड़ रुपए वितरित किए हैं, बाकी के पैसे सेबी के पास हैं। इस प्रकार की कम्पनीज पर विशेष ध्यान देने की बात है। सरकार द्वारा जो यह संशोधन बिल लाकर सेबी को पावर देने की बात कही है, वह एक अच्छी बात है।

मैं इन्हीं बातों के साथ इस बिल का समर्थन करते हुए एक बात कहना चाहता हूं। मंत्री जी इस बात का ध्यान रखें कि कहीं इसका दुरुपयोग न हो। बाद में पता चले कि सेबी ने अच्छी-अच्छी कम्पनीज में भी दखल देना शुरू कर दिया है।

श्री धनंजय सिंह (जौनपुर): सभापति महोदय, मंत्री जी ने जो संशोधन बिल पेश किया है, उस पर हम चर्चा कर रहे हैं। अभी हमारे साथी निशिकांत जी ने सेबी पर एक सवाल खड़ा किया योग्यता कम करने का। अभी तक इस 'सेट' के चेयरमैन के लिए हम रिटायर्ड जज सुप्रीम कोर्ट या हाई कोर्ट के बनाते रहे हैं। अचानक आपने जो उनकी योग्यता कम की है, इसका औचित्य क्या था? आप कहेंगे कि आपको मिल नहीं रहे थे, लेकिन पिछले डेढ़ वर्षों से आप काम चला ही रहे थे। छः-सात महीने तक पद खाली रहा, उसके बाद आपने आर्डिनेंस के तहत किसी को रखा। जब आप इस तरीके का काम करते हैं और योग्यता कम करते हैं, तो मेरा आपसे आग्रह है कि ऐसे मामलों को स्टेंडिंग कमेटी के माध्यम से करना चाहिए। तब इसकी सार्थकता सिद्ध होगी।

मैं आपसे एक आग्रह और करना चाहता हूं। आप एक और संशोधन सेबी में ला रहे हैं। मैं कहना चाहता हूं कि एडहॉकीज्म न हो, इकट्‌ठा करके एक बार में सारा काम हो, क्योंकि बार-बार संशोधन करने से सदन का भी समय जाया होता है और हम लोग उस इश्यू पर बार-बार बोलते हैं। उस संशोधन बिल की चर्चा निशिकांत जी करना चाह रहे थे। इसलिए मेरा आपसे आग्रह है कि ऐसे मामलों को आप स्टेंडिंग कमेटी में रेफर करें और वहां से प्रस्ताव आए तो ज्यादा अच्छा रहेगा। उससे सदन भी सहमत रहता है। नहीं तो सरकार अपने ही तरीके से चलाने का प्रयास करती हैं।

मेरा आपसे एक आग्रह और है कि आप योग्यता के साथ समझौता न करें। सेबी के और भी जो सदस्य हों या जो आपने योग्यता कम की है, सात वर्ष करने का काम किया है, कम से कम जो जज रखें, कम्पनीज मामलों के एक्सपर्ट हों। इससे यह होगा कि जब कभी सुप्रीम कोर्ट में चैलेंज हो तो उसका सही तरीके से निराकरण हो सके।

इस विषय पर ज्यादा कहने की जरूरत नहीं है। मैं इस विषय पर इसलिए बोल रहा हूं क्योंकि आप योग्यता कम कर रहे हैं। अगर योग्यता बढ़ाई जाती तो जैसा निशिकांत जी भी कह रहे थे कि फिर इस पर डिबेट नहीं होती, ऐसे ही इसे पास कर दिया जाता। रिटायर्ड ही नहीं, कंटीन्यू जज जो स्थाई रूप से काम कर रहे हैं, उन्हें रखेंगे, तो फिर डिबेट का इश्यू नहीं रहता। हम डिबेट इसलिए कर रहे हैं क्योंकि आप योग्यता कम कर रहे हैं। इसलिए मेरा आग्रह है कि आप योग्यता के साथ समझौता न करें और क्वालिटी के साथ समझौता नहीं होना चाहिए। आप जो यह संशोधन करने जा रहे हैं, इसमें इस बात का जरूरत ध्यान रखेंगे। मैं उम्मीद करता हूं कि आप सदन को इस बारे में आश्वस्त करेंगे।

श्री विश्व मोहन कुमार (सुपौल): माननीय सभापति महोदय, भारतीय प्रतिभूति और विनिमय बोर्ड (संशोधन) विधेयक, 2013 पर आपने बोलने का मुझे मौका दिया है, इसके लिए मैं आपका आभार प्रकट करता हूं। महोदय, इस विधेयक में संशोधन होने से इसकी देखरेख का जिम्मा सर्वोच्च न्यायालय के अधीन तथा पूर्व न्यायाधीश के पास होगा और इसकी नियुक्ति जिसे 7 साल का अनुभव तथा कानूनी जानकारी हो, केन्द्र सरकार करेगी। प्रतिभूति अपील प्राधिकरण की आवश्यकता महसूस की जा रही है तथा इसके गठन से पीठासीन पदाधिकारी का पद जो वर्षों से खाली पड़ा हुआ है उसे भरा जाएगा। इससे सेबी में हम लोगों को सहायता मिलेगी। ग्रामीण स्तर से लेकर शहरों और महानगरों के लगभग 50 प्रतिशत लोग शेयर मार्किट से जुड़े हुए हैं चाहे वे शेयर खरीद रहे हों या सोना-चांदी, दलहन, तिलहन खरीद रहे हों और जो धोखाधड़ी का शिकार होते हैं उसी के लिए यह लाया जा रहा है। ये कंपनियां लोगों के पैसे हड़प जाती हैं, लोगों को शिकायत करने का मौका नहीं मिलता है, लोग कोर्ट के चक्कर लगाते हैं लेकिन उन्हें न्याय नहीं मिलता है। इस अधिकरण की निगरानी में शेयर मार्किट और वित्तीय संस्थाएं रहेंगी और यह लोगों को जल्द से जल्द न्याय दिलाएगा। लोग अपनी पूंजी को बाजार में लगाने के लिए तत्परता दिखाएंगे तथा विदेशी पूंजी भी शेयर मार्किट में लगेगा।

महोदय, जहां तक शेयर मार्किट की बात है तो शेयर ब्रोकर्स पर लगाम लगाने की जरूरत है और सेबी के मार्फत आप जो बिल लाए हैं उसके तहत निश्चित रूप से यह कारगर काम करेगा और उपभोक्ताओं को जो गलत सलाह देकर लोग शेयर खरीदवाकर अपना कमीशन बनाते हैं जिससे उपभोक्ता को नुकसान होता है और फिर मामला कोर्ट तक चला जाता है। उपभोक्ता को अपने पैसे का लाभ नहीं मिलता है। मैं इस विधेयक का समर्थन करते हुए मांग करता हूं कि इसमें जो पीठासीन अधिकारी की नियुक्ति हो रही है, चाहे थोड़ी देरी से ही सही, लेकिन बहुत ही सराहनीय काम हो रहा है। इसके तहत जनता को न्याय मिलेगा।

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, this Bill has a very limited purpose. And for this limited purpose, twice Ordinances have been moved, as was mentioned by Shri Nishikant. That too after the Chairman's post of SAT fell vacant for some months. As has been told by Shri Dhananjay Singh *ji* while participating in this discussion, there has been a little bit of degradation relating to … (*Interruptions*)

SHRI P. CHIDAMBARAM: Not degradation.

SHRI BHARTRUHARI MAHTAB: Okay not degradation. If it is not degradation, then, downgrading.

SHRI P. CHIDAMBARAM: It is not downgrading. It is a wrong word.

SHRI BHARTRUHARI MAHTAB : I am using this word and confining myself to it, when I make the comparison with other Tribunals, especially the Competition Tribunal. In the Competition Tribunal, you also have a retired Judge of the Supreme Court, even the Chief Justice of a High Court, even the Supreme Court of India presiding over the Competition Appellate Tribunal. How many cases are filed there? Of course, the Minister has not come out with so much information before this House today. But what is being discussed outside is that there are not many cases before the SAT. That is why many Judges are not willing to be the Chairperson of SAT. After Shri Sodhi retired in November, 2011, the Government could not scout a proper person to chair the Tribunal. We are not aware, the Government has not come out, how many such Judges are there of Supreme Court who have retired and are not engaged anywhere; how many such Chief Justices are there in this country who are not engaged otherwise; and how many of them have declined to hold this post or are not willing to hold this post.

If that information had come in the Statement of Objects and Reasons, I think, there would not have been so much of confusion. The Securities and Exchange Board of India is supposed to look after the ponzy schemes and it is to

regulate the stock market. This is a new aspect which has come up in the last 20 years. Since 1992-93, this new mechanism is in force. The law is evolving and, as I understand, it is very dynamic. New issues are coming before SEBI. If SEBI is giving a decision, that is to be tried here in this Tribunal.

I take objection to the Statement of Objects and Reasons of the Bill where it is stated that they needed a suitable judge who was willing to take up the position. The Finance Minister is on record having stated that without a Presiding Officer, the functioning of the body was not going on as it was required. But you had two other members. It is not that there was a total break down of that Tribunal. It was functioning. It was giving certain orders. I think the Minister can reply to that. The body was not held up as it had two members. Then, why do you say that the working was hampered and there was urgency and that is why this Ordinance was issued? It was not issued once, but twice within a period of six months.

We need a competent judge as it is a technical subject dealing with capital market and someone who has dealt with commercial and capital market law will be comfortable to deal with the matters that would be coming up before the Tribunal. Then, why have you kept a criterion of having a person who has put in, at least, 7 years of service as a judge in a High Court? How many such judges do you have who fit in that category? I will not be surprised if another amendment to this effect is moved by the Government in the near future, if not now.

Sir, I may draw the attention of the House that the current eligibility criteria for the Presiding Officer of SAT is similar to that of the Chairperson of the Competition Appellate Tribunal which hears appeal against the decisions of the competition regulator. At present, only a sitting or a retired judge of the Supreme Court or a sitting or a retired Chief Justice of a High Court can be appointed to that post. Then, why has not that been changed? We need an answer to that. Why are you doing it here in the case of SAT?

With these words, I conclude.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति महोदय, माननीय मंत्री जी ने यह दावा किया है कि सेबी का अपील के लिए जज नहीं मिले और दस-बारह महीने तक पोस्ट खाली रह गई।...(व्यवधान) नवम्बर, 2011 और जनवरी, 2013 में आर्डिनेंस आया।...(व्यवधान) वर्ष 2013 में ही बहाल किया है।...(व्यवधान)

सभापति महोदय : कृपया आप निशिकांत जी को संबोधित मत कीजिए, बल्कि आप हमें संबोधित कीजिए।

...(व्यवधान)

डॉ. रघुवंश प्रसाद सिंह : महोदय, मेरा सवाल नम्बर एक है कि यह कानून सन् 1992 में पारित हुआ और वर्ष 2011 तक, चूंकि उस समय उच्च मानदंड रखा गया कि सुप्रीम कोर्ट का जज सीटिंग अथवा रिटायर्ड अथवा किसी हाई कोर्ट का चीफ जस्टिस सीटिंग अथवा रिटायर्ड ही उसके चेयरमैन होंगे। वर्ष 1992 से लेकर 2011 तक कितनी बार सरकार को ऐहसास हुआ कि जज नहीं मिल रहे हैं या अचानक वर्ष 2011 से जज मिलना बंद हो गए हैं? जो उस समय से शुरु हआ जब से कानून लागू हुआ तो अब उच्च मानदंड रखा गया। उस समय के बाद तक कितनी बार यह जगह जज नहीं मिलने के चलते खाली रही? वर्ष 1993 से लेकर 2011 तक के बताएं। दूसरे, 11 महीने या 14 महीने जब खाली रही तब इन्होंने यह महसूस किया कि उस योग्यता और उस अनुभव के जज नहीं मिल रहे हैं तब इन्होंने ऑर्डिनेंस लागू किया। जब 14 महीने तक जज नहीं मिला तो 14 महीनों में तो बिल ही पास करा सकते थे तो आर्डिनेंस क्यों लाए? यह दूसरा सवाल है। मेरा तीसरा सवाल यह है कि आर्डिनेंस ही लाए तो फिर इनको आर्डिनेंस के मुताबिक जज मिले कि नहीं जो जज ये चाहते हैं और आर्डिनेंस के मुताबिक वे जज बहाल हुए कि नहीं और उस अपीलेट ऑथोरिटी की क्या स्थिति है?

सभापति महोदय : आपके कुल कितने सवाल हैं?

डॉ. रघुवंश प्रसाद सिंह : इन्होंने कहा है कि हाई कोर्ट के जज सिटिंग अथवा रिटायर्ड जिन्हें 7 वर्ष तक का अनुभव प्राप्त हो। नया कानून ला रहे हैं और यदि 7 वर्ष के अनुभव वाला जज नहीं मिलेगा तब फिर ये क्या करेंगे? इसीलिए ऐसा कानून करिए जिसकी व्यावहारिक उपलब्धता हो और सुविचारित कानून होना चाहिए। ...(व्यवधान) या फिर ये झटपट में ले आए।

सभापति महोदय : आपके सभी सवाल आ गये हैं। मंत्री जी इसका उत्तर देंगे।

डॉ. रघुवंश प्रसाद सिंह : सात वर्ष क्यों रखा है? पांच वर्ष क्यों नहीं रखा? सीधे हाई कोर्ट का जज होना क्या कम ज्ञान की बात है? श्री धनंजय सिंह योग्य या अयोग्य कह रहे थे, सब तो न्यायमूर्ति होते हैं। हम क्यों कहने जाएंगे? हाई कोर्ट के जज क्या कम ज्ञानी होते हैं या जो एक साल के पुराने जज हैं, क्या वे

कम ज्ञानी होते हैं? आप अपने मन-पसंद के मुताबिक अपना कानून बनाते हैं नहीं तो सारे न्यायमूर्ति ज्ञानी हैं, कानूनविद हैं, अनुभवी हैं। जो हाई कोर्ट के जज बन सकते हैं, वे दुनिया में कौन से पद पर नहीं जा सकते? इसीलिए उसमें योग्य या अयोग्य का सवाल हम नहीं उठा रहे हैं। सरकार इसका जवाब दे।

SHRI P. CHIDAMBARAM: Sir, the circumstances under which the first Ordinance was promulgated and we were obliged to promulgate the second Ordinance have been explained in the statement under Rule 71 of the Rules of Procedure.

The post was due to fall vacant on 29th of November, 2011. Even before that date the Selection Committee met on 15th September, 2011, two months before the vacancy. In two months they could not find a suitable person who fulfilled the qualifications prescribed in the Act. Then we asked the Law Minister to intervene. The Law Minister after consulting the Chief Justice said, ‘We have to enlarge the field of selection’.

I would request the hon. Members not to use the word ‘downgrade’ or ‘degrade’. There is no downgradation. We have, in this country, about 900 or 1000 judges who are all selected in the same manner and about 20 or 30 of them rise to the Supreme Court. That does not mean that a judge of a High Court is of a lower grade than the judge of the Supreme Court. It is not correct. A judge is a judge. About 20 or 30 of them come to the Supreme Court and in every court, only one person can be Chief Justice usually based on the seniority. All the judges are equal status and equal rank but we should not demean a judge.

Therefore, the first Ordinance was promulgated on 21st January. The Bill was passed in the Rajya Sabha on the 11th of March and if the Lok Sabha had functioned as it is functioning today, it would have been passed in the Lok Sabha two days thereafter. But, unfortunately, the Lok Sabha was adjourned. Therefore the six weeks’ period expired, the Ordinance lapsed. It is because the Ordinance lapsed, after the Rajya Sabha had passed the Bill, there was no option but to re-promulgate the Ordinance so that the selection process can continue. The selection process continued and the Judge has been selected. He is a fine Judge. He has assumed the office as the Presiding Officer of the Tribunal and the Tribunal is functioning. During this period, when there was no Presiding Officer, it was not as though the Tribunal stopped functioning. In the year 2012-13, 207

appeals were disposed of by SAT. In the current financial year, 2013-14, 48 appeals have been disposed of. The new Presiding Officer took over. As on 31st of July, there are 124 cases pending before the Tribunal. The Tribunal has enough work. They are doing good work. The Act says, there shall be a Presiding Officer plus two Members. But the vacancy does not mean that the Tribunal cannot function. But the right thing to do is to have a Judicial Officer plus two other Members who are experts in their fields, one is in law and one is in tax matters, who are Members of the Tribunal. Therefore the Tribunal is now fully constituted. We have not downgraded anything. Limb (A) of Section (1) remains the same; sitting or retired Judge of the Supreme Court or a sitting or retired Chief Justice of a High Court; or limb (B) says, a Judge of a High Court who has had seven years of service as a Judge. Nothing has been done to dilute the Tribunal. I have taken notes; my officers have also taken notes of all the points that you made about the working of SEBI. I will come back with a comprehensive reply on the working of SEBI and all the issues that you raised when we discuss the second Ordinance which is a very important Ordinance that empowers SEBI extensively. We will have a full discussion there. For the time being, please be assured, nothing has been done to dilute this Tribunal or downgrade this Tribunal. This Tribunal is one of our better Tribunals. It happens to be located in Mumbai. I cannot do anything about that. So, many Judges are reluctant to go to Mumbai for whatever reason. The Competition Tribunal’s office is in Delhi and people are willing to come to Delhi. That is the problem. Therefore we have now found a very fine Judge. Please pass this Ordinance and we will have a full debate on all the points that you made. I will answer comprehensively when we discuss the second Ordinance.

SK. SAIDUL HAQUE: Thank you Mr. Chairman, Sir. Before talking about the Statutory Resolution, I would like to make three requests to the hon. Finance Minister.

First of all, I have no objection in changing eligibility criteria for the Presiding Officer of SAT. But, please appoint those Judges who are beyond any doubt. Only seven years' experience is not sufficient.

My second request to the hon. Finance Minister is to strengthen SEBI, as told by hon. Prime Minister himself in SEBI Silver Jubilee Celebration in Mumbai, without any interference from the Finance Ministry.

My third request is that, instruct SEBI to take *suo motu* action against Saradha Group and other chit fund companies in coordination with SFIO and even with CBI so that such kind of fraud and cheating are stopped.

With these words, I withdraw the Statutory Resolution.

MR. CHAIRMAN : Is it the pleasure of the House that the Statutory Resolution moved by Sk. Saidul Haque be withdrawn.

The Statutory Resolution was, by leave, withdrawn.

MR. CHAIRMAN: The question is:

> "That the Bill further to amend the Securities and Exchange Board of India Act, 1992 be taken into consideration."

The motion was adopted.

<u>19.00hrs</u>

MR. CHAIRMAN : The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and theLong Title were added to the Bill.

SHRI P. CHIDAMBARAM: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

____

DR. THOKCHOM MEINYA (INNER MANIPUR): Mr. Chairman, Sir, I would like to draw the attention of this august House and in particular the Ministries of Home, External Affairs and Defence to some stunning reports about Myanmarese military intrusions in the North-East Region. It is reported that Myanmarese intrusion is taking place at Holenphai Village, located 3 kilometres south of Moreh Police Station close to international border pillar number 76, in Chandel District of Manipur. It is high time to seriously look into such reports and find out whether it is correct or not. If this is correct, all kinds of necessary actions diplomatic, military and otherwise must be taken at the earliest.

Such a reported military intrusion or incursion compelled the local people feel that they are left without defence and protection. Such a feeling is highly injurious to our national unity and integrity.

Therefore, I urge upon the Union Government to act and ensure that no such intrusion takes place in future.

श्री गोरख प्रसाद जायसवाल (देवरिया): सभापति महोदय, आपने मुझे शून्यकाल में बोलने का मौका दिया, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूं। मेरे संसदीय क्षेत्र देवरिया जिले से उत्तरी भारत से बिहार को जाने वाले अनेकों रेल सेवाएं चल रही हैं, परंतु सुपरफास्ट एवं तेज गति से चलने वाली रेल सेवाओं का देवरिया या देवरिया के किसी हिस्से में ठहराव नहीं है। जबकि उत्तरी भारत विशेषकर दिल्ली में देवरिया के लोग कार्यरत हैं एवं बिहार में व्यवसाय की दृष्टि से देवरिया के लोग आते-जाते हैं, लेकिन सुपरफास्ट रेल सेवा का ठहराव न होने से देवरिया आने वाली यात्रियों को कई जगहों पर रेल यात्रा बदलनी पड़ती है या अन्य वाहनों का प्रयोग करना पड़ता है। मैं सदन के माध्यम से एवं अपने पत्रों के माध्यम से बिहार सम्पर्क क्रांति एक्सप्रैस एवं गरीब रथ एक्सप्रैस का ठहराव देवरिया शहर में करने हेतु एवं इंटरसिटी एक्सप्रैस का ठहराव गौरी बाजार रेलवे स्टेशन पर करने हेतु आग्रह कर चुका हूं। परंतु सरकार न जाने क्यों इस पर कार्रवाई नहीं करती है। रेल मंत्री जी कुछ वी.आई.पी. लोगों के क्षेत्र में रेल सुविधाओं की घोषणा कर रहे हैं, वहां रेलवे का ठहराव भी दे रहे हैं, परन्तु देवरिया के लोगों की दिक्कत को नहीं देख रहे हैं। इस तरह से मेरे संसदीय क्षेत्र देवरिया जिले के साथ सौतेलेपन का व्यवहार किया जा रहा है। इन सब कारणों से पूर्वांचल में वर्तमान केन्द्र सरकार के प्रति जबरदस्त आक्रोश है।

सदन के माध्यम से मेरा सरकार से अनुरोध है कि देवरिया में बिहार सम्पर्क क्रांति एक्सप्रैस एवं गरीब रथ एक्सप्रैस का ठहराव एंव इंटरसिटी एक्सप्रैस का ठहराव देवरिया के गौरी बाजार रेलवे स्टेशन पर किये जाने की घोषणा करें।

श्री रवीन्द्र कुमार पाण्डेय (गिरिडीह): सभापति महोदय, मैं आपके माध्यम से झारखंड प्रदेश के बोकारो जिला जो अपने लोक सभा संसदीय क्षेत्र के अंतर्गत आता है, वहां पर भूमिया प्रखंड के अंतर्गत पचमू पंचायत में ग्रामीणों के द्वारा 1980-1982 में सैन्ट्रल कोल फील्ड्स लिमिटेड के द्वारा जमीन अधिग्रहीत की गई। वह जमीन किसी कंपनी को दे दी गई है। आज की तारीख में न तो उन लोगों को नौकरी मिली और न ही मुआवज़ा मिला है। और तो और आज की तारीख में जो जमीन ली गई है, उसकी जो बची हुई जमीन है, ये लोग उसकी रसीद तक नहीं काट रहे हैं और साथ-साथ अगर उनको जमीन की आवश्यकता नहीं है तो वे जमीन को वापस कर दें ताकि वहां के किसान उस पर खेती-बाड़ी कर सकें।

महोदय, यह विषय पहले भी लोक सभा में शून्य काल में उठाया गया है। लेकिन अभी तक इस पर कोई कार्यवाही नहीं हुई है और आपको जान कर ताज्जुब लगेगा कि गिरीडीह जिले में जो बनियाडी कोलियरी है, उसमें 16 पंचायत हैं। यहां पर इंदिरा आवास योजना के आवास नहीं बन रहे हैं क्योंकि जमीन के नो - ऑब्जेक्शन सर्टिफिकेट नहीं दिए जा रहे हैं। साथ-साथ उन लोगों के आवास भी नहीं बन पा रहे हैं। न ही मनरेगा का कोई काम हो रहा है। न ही कोई सामुदायिक भवन बन पा रहा है। आपको ताज्जुब लगेगा कि उस क्षेत्र में 16 पंचायत हैं, लेकिन वहां आज तक पंचायत भवन का भी निर्माण नहीं हो सका है। आपके माध्यम से भारत सरकार से मेरा आग्रह होगा की यह योजना, जो लंबित है, इसको शुरू करवाया जाए।

SHRI MOHAMMED E.T. BASHEER (PONNANI): Mr. Chairman, Sir, I wish to draw the kind attention of this House towards a very important issue, that is, regarding the urgent necessity of a National Health Scheme for kidney patients.

Sir, the number of kidney patients is increasing in an alarming way in the country. It is estimated that there are approximately 7.85 million people suffering from chronic kidney failure in India. It is also reported that two lakh patients die of kidney disease every year in India and thousands are being added to this list everyday. Sir, it is a known fact that the treatment like dialysis is very expensive and the ordinary people cannot afford it. Kidney transplantation is a very rare thing, and it is very clear that the normal people cannot afford the cost of it. That

is also very clear. In India, 90 per cent patients who suffer from kidney disease are not able to afford the dialysis treatment.

Recent medical report says that youngsters are also becoming victims to kidney disease in a big way. Besides the cost of treatment, the number of dialysis centres is also very few in our country and we all know that fact. There are some private institutions, which are charging exorbitant rate for treatment.

Under the circumstances, I would humbly request the Government to take urgent steps for three things – firstly, to formulate a National level health programme exclusively for the kidney patients; secondly, to provide financial assistance and subsidy for the poor kidney patients who are undergoing treatment; and thirdly, to arrange facilities for dialysis at all the Government hospitals. I would once again humbly request the Government to take these steps urgently.

MR. CHAIRMAN : You can raise only one issue.

Shri Kameshwar Baitha. कृपया अपनी सीट पर जा कर बोलें या तो यहां से बोलने की अनुमति लीजिए।

श्री कामेश्वर बैठा : सभापति जी, मुझे यहां से बोलने की अनुमति प्रदान करें। ...(व्यवधान)

सभापति महोदय : अनुमति दी जाती है, लेकिन प्रायः जब आपको बोलना हो तो कृपया अपनी सीट से बोलें और किन्हीं विशेष परिस्थितयों में किसी अन्य सीट से बोलना चाहें तो जो भी चेयर पर हों, उनसे अनुमति ले कर बोलें।

श्री कामेश्वर बैठा : महोदय, हम एनआरएचएम के कर्मियों की पीड़ा आपके सामने रखना चाहते हैं। ...(व्यवधान)

सभापति महोदय : माननीय सदस्य, आप बीच में से न जाएं। जब कोई माननीय सदस्य बोलता है तो चेयर और बोलने वाले सदस्य के बीच में से नहीं जाते हैं।

श्री कामेश्वर बैठा : महोदय, एनआरएचएम के तहत पूरे भारतवर्ष में जो योजना चलायी जा रही है, हम उसके कर्मियों की पीड़ा को आज आपके सामने रखना चाहते हैं। मैं निश्चित तौर पर जानता हूं कि यह काफी लाभप्रद योजना है। मैं अपने झारखंड क्षेत्र के अपने पलामू संसदीय क्षेत्र को सामने रखकर, आपके माध्यम से इसके विभागीय मंत्री जी का ध्यान आकर्षित करना चाहूंगा। मैंने अपने संसदीय समिति के राज्यों

के भ्रमण में पाया कि इसके अधीन विभिन्न राज्यों में संविदा पर कार्यरत कर्मियों को अलग-अलग राज्यों में अलग-अलग मानदेय का भुगतान किया जा रहा है।

सभापति महोदय : आपने एनआरएचएम का मामला उठाया है, तो आप उसी पर बात कीजिए।

श्री कामेश्वर बैठा : महोदय, मैं उसी की बात कर रहा हूं। इसमें अलग-अलग राज्य में अलग-अलग मानदेय दिया जा रहा है। बिहार में ए0एन0एम0 को 12, 500 रूपये मानदेय दिया जा रहा है, छत्तीसगढ़ में 10,000 रूपये मानदेय दिया जा रहा है और हमारे झारखंड में मात्र 7,200 रूपये मानदेय दिया जा रहा है। दूसरी बात, हमारे यहां साहिया का पद एक हजार की पॉपुलेशन पर है। मैं बताना चाहता हूं कि साहिया अपने भाग्य का खाता है। वह देखता है कि हमारे गांव में किसकी डिलीवरी होनी है, उसे वह स्वास्थ्य उपकेन्द्र तक ले जायेगा तो उसे 150 रूपया मिलेगा। वह गांव में टी.बी. के मरीज खोजता फिरता है ताकि उसे 20 रूपया मिल सके।

महोदय, अगर गांव में किसी को टी.बी. नहीं है, किसी बहन की डिलीवरी नहीं होनी है, तो उसे कोई पैसा नहीं मिलेगा। सरकार उसे प्रोत्साहन वेतन के रूप में कहती है। मैं कहना चाहता हूं कि एक हजार की पॉपुलेशन पर साहिया बहाल है। वह पूरे लोगों की देखभाल ए0एन0एम0 की तरह से करती है। दूसरे अन्य कर्मी डॉक्टर को 20 हजार रूपये वेतन मिलते हैं। मैं कहना चाहता हूं कि हमारे झारखंड राज्य में इस योजना के अन्तर्गत ए0एन0एम0 को मात्र 7,200 रूपये मानदेय का भुगतान किया जाता है। अन्य कर्मी डॉक्टरों को 20,000 रूपये मानदेय का भुगतान किया जाता है।

सभापति महोदय : कृपया संक्षेप में बोलिये। यह राज्य का विषय है, राज्य इसे देती है। आपने अपनी बात का उल्लेख कर दिया है, अब कृपया संक्षिप्त कीजिए।

प्रो. सौगत राय (दमदम): महोदय, एनआरएचएम में तो केंद्र सरकार देती है।

सभापति महोदय : केन्द्र की स्कीम है, लेकिन किसको कितना दिया जायेगा, यह राज्य तय करता है। आप इसे जानते हैं।

श्री कामेश्वर बैठा : मुझे कहना है कि यह भारत सरकार की योजना है तो एक म्यान में दो तलवारें क्यों? हमारे झारखंड के साथ ऐसा क्यों है? हमारे बगल में बिहार में 12,500 रूपये मानदेय है।

सभापति महोदय : वह बात आपने कह दी है। आपने अपनी बात बहुत अच्छे ढ़ंग से कह दी है। आप इसमें चाहते क्या हैं?

श्री कामेश्वर बैठा : हम सरकार से मांग करते हैं कि बिहार की तरह हमारे झारखंड में भी ए0एन0एम0 को 12,500 रूपये मानदेय का भुगतान किया जाये और साहिया का मानदेय वेतन 10, 000 रूपये किया जाये।

सभापति महोदय : अब आपकी बात आ गयी है। श्री अजय कुमार अपने आपको श्री कामेश्वर बैठा जी के विषय के साथ सम्बद्ध करते हैं।

SHRI K. P. DHANAPALAN (CHALAKUDY): Thank you, Sir, for giving me this opportunity to present this very important matter.

As the prices of essential medicines fixed in accordance with the National Pharmaceutical Pricing Policy and the Drug Price Control Order 2013, which came into effect from 29th July 2013, there are reports from various parts of the country regarding the shortage of medicines under this category. At present, 190 types of drugs are enlisted under the new pricing policy the prices of which would come down by 15 to 45 per cent. There are some of the drugs the prices of which have been fixed.

The immediate reason for shortage of drugs is that many chemists had already returned the existing stocks of these drugs back to wholesalers and companies for relabeling. The drugs with new labels are yet to reach the retailers. Some chemists point out that the proposal of the companies to sell the drugs at reduced prices, as per the new prices, is not practical as they purchased them at higher prices and no clarification was made on the trade margin and other terms.

It is also reported that even though the Medical Council of India (MCI) has instructed to prescribe medicines with its generic name, most of the doctors are reluctant to do so and such practice may lead to dilute the good results of the new pricing policy itself.

The Parliamentary Standing Committee, of which I am also a Member, in its report on FDI in pharmaceutical sector have strongly recommended that to promote the consumption of generic medicines in the country, the Government needs to bring in legislation to make it legally binding on all doctors to prescribe only generic drugs in their prescriptions. In some cases, cost of branded drug has been 80-85 times higher than the price of its generic equivalent.

I request that the Government may interfere in the matter immediately and make legislation accordingly so as to ensure the availability of essential medicines at reduced prices, as originally intended by the new pricing policy.

MR. CHAIRMAN: Now Shri Mahendra Kumar Roy is to speak.

Shri Roy, you have levelled some allegations by name in your notice. It is a practice that the names of the persons, who are not Members of this House, are not mentioned in the House. So, you may kindly take the precaution of not mentioning their names.

SHRI MAHENDRA KUMAR ROY (JALPAIGURI): Yes.

Sir, I stand to draw the attention of this House to the prevailing law and order situation in West Bengal. In accordance with the Constitution of India, voting is a constitutional right and every Government, be it Union or State, is bound to protect this right of the citizens. Unfortunately, on 25th of July, 2013, my constitutional right of casting the vote was snatched away by force by the known goons of ruling party in the presence of State and Central Forces, who expressed their inability to do anything, so that I could not cast my vote. This is simply a case of violation of a constitutional and human right.

If this is the condition of an elected Member of Lok Sabha, my hon. fellow Members of Parliament may well imagine how the rights of common people are being bulldozed by the ruling party and its Government in West Bengal.

Though Law and Order is a State Subject, the Union Government should not deny its responsibility to protect the human rights of the citizens. I demand protection.

An unprecedented situation has arisen due to the widespread brazen attacks, intimidation and rigging that took place in West Bengal during the recent panchayat elections. There were large scale media reports of violation of human rights during the recent panchayat elections in West Bengal. Thousands of candidates were prevented from filing their nomination papers. In many places,

opposition candidates were prevented from conducting their election campaign among the people while in many places, people were prevented from casting their votes.

Sir, I demand protection.

श्री विश्व मोहन कुमार (सुपौल): माननीय सभापति महोदय, मैं आपके माध्यम से सरकार का ध्यान अपने लोक सभा क्षेत्र की ओर आकृष्ट करना चाहता हूँ। सहरसा से फारबिसगंज वाया सुपौल आमान परिवर्तन का मामला बहुत दिनों से लंबित पड़ा हुआ है। इसमें वर्षों से काम चल रहा है लेकिन अभी तक सरकार के उदासीन रवैये के चलते इस पर काम नहीं हो रहा है। बजट में पैसे का प्रावधान नहीं किया जाता है जिसके कारण काम सुचारू रूप से नहीं होता है। राघोपुर से फारबिसगंज कनवर्शन के नाम पर दो साल पहले आवागमन बंद कर दिया गया, पटरी को उखाड़ दिया गया लेकिन अभी तक उस पर काम शुरू नहीं हुआ है जिसका परिणाम यह है कि मुसाफिरों को डबल या ट्रिपल पैसा देकर आवागमन करना पड़ता है। वहाँ बहुत पैसा लगाकर लोगों को सफर करना पड़ता है। पहले भी शून्यकाल के मार्फत और नियम 377 के तहत मैंने सरकार से मांग की है। क्योंकि यह नेपाल की सीमा से जाता है और आप जानते हैं कि चीन नेपाल के बार्डर तक अपनी रेल लाईन पहुँचाने का काम कर रहा है, इसलिए मैं चाहूँगा कि सरकार इस पर ध्यान देकर जल्दी से जल्दी इस काम को पूरा करवाए।

SHRI SATPAL MAHARAJ (GARHWAL): Sir, I seek your permission to speak from this place.

MR. CHAIRMAN: Okay, you can speak from there.

SHRI SATPAL MAHARAJ: Hon. Chairman, I would like to draw the attention of the House towards Quinoa to be introduced in India to launch a protein revolution.

Quinoa is considered as a super food. Protein content in it is very high. Nutritional evaluations of Quinoa indicate that it is a source of complete protein. Furthermore, it is a good source of dietary fiber; phosphorous; it is high in magnesium; and iron. Quinoa is also a source of calcium. It is gluten-free, and is considered easy to digest. Quinoa is being considered a possible crop in NASA's Controlled Ecological Life Support System for long-duration human-occupied spaceflights. It has 1.5 times more calcium than wheat. This mineral is responsible for various bones and dental structure functions, and also plays a role in regulating

the neuromuscular transmission of chemical and electric stimuli, cell secretion and blood coagulation. It can be promoted in the mid-day meal scheme for children, and healthy living among citizens.

I would like to draw your attention to the fact that year 2013 has been declared by the Food and Agriculture Organisation of United Nations as the year of Quinoa. FOA has named Mrs. Nadine Heredia, first Lady of Peru, as the Brand Ambassador.

Hon. Chairman, Sir, I would like to request the Government that they should frame a policy to introduce Quinoa in India to launch a protein revolution.

MR. CHAIRMAN: Thank you.

श्री पोन्नम प्रभाकर (करीमनगर): महोदय, आपने मेरा करीम नगर क्षेत्र का महत्वपूर्ण मुद्दा उठाने का मौका दिया है, इसके लिए मैं आपका आभारी हूं। तेलंगाना एरिया में करीम नगर में सिरिसिला एरिया है, वहां पूरे राज्य में 60 हजार पावर लूम्स हैं, तो करीमनगर के सिरिसिला एरिया में 30 हजार पावर लूम्स हैं। मैंने प्रधानमंत्री से ले कर अन्य अधिकारियों को भी रिप्रेजेंटेशन दिया है, लेकिन कुछ असर नहीं पड़ा। इसलिए मैं सदन में मौजूद कैबिनेट मिनिस्टर श्री सलमान खुर्शीद जी से आपके माध्यम से अनुरोध करता हूं कि यह मामला गंभीर है इसे नोट करके सरकार को भेजें। वर्ष 1997 के बाद से आज की तारीख तक हजार लोगों ने आत्महत्या की है, तो टेक्सटाइल इंडस्ट्री में 400 लोगों से ज्यादा सिरिसिला में मरे हैं। यह मेरा क्षेत्र है, इसलिए मुझे बहुत दुख होता है। वे लोग पावरलूम का अपग्रेडेशन चाहते हैं। बहुत बार हमने रीप्रजेंटेशन दिया है, लेकिन कुछ नहीं होता है सैंट्रल गवर्नमेंट की तरफ से कुछ किया जाना चाहिए। हाल ही में हम प्राइममिनिस्टर से भी जाकर मिले, यूपीए चेयरपर्सन से मिले, कन्सर्न टैक्सटाईल मिनिस्टर डॉ. के. सांबासिवा राव जी और प्रिवियस मिनिस्टर आनन्द शर्मा जी से भी मिले, एमओएस पनबाका लक्ष्मी जी से भी मिले, सब से मिले। मैं आपके माध्यम से हाउस का ध्यान आकर्षित करना चाहता हूं कि राज्य की आधा टेक्सटाइल इंडस्ट्री मेरे डिस्ट्रिक्ट में है और वहां के लोग खुदकुशी कर रहे हैं। मैं वहां की प्रजा का प्रतिनिधि हूं और मैं इसके लिए बहुत शर्मिन्दा हो रहा हूं। इसलिए मैं आपके माध्यम से सरकार के नोटिस में यह लाना चाहता हूं कि इसको टॉप प्रायोरिटी पर लेकर वहां अपग्रडेशन करे। इससे वहां क्वालिटी में इम्प्रूवमेंट होगा, प्रोडक्शन ज्यादा होगा और इससे लोगों को रोजगार मिलेगा। मेरी आपसे फिर एक बार विनती है कि सिरिसिला की टैक्सटाइल इंडस्ट्री को बचाइए और वहां के लोगों की खुदकुशी को रोकिए वरना सिरिसिला के पूरे के पूरे...(व्यवधान)

सभापति महोदय : आपकी बात संज्ञान में आ गयी है और सरकार ने भी आपकी बात को संज्ञान में ले लिया है।

श्री पोन्नम प्रभाकर : वहां की कला बहुत अच्छी है। 15 अगस्त को मैचबॉक्स में शाल डालकर हमने यूपीए चेयरपर्सन को वहां का शाल प्रज़ेंट किया था।...(व्यवधान)

सभापति महोदय: आपने अपनी बात कह दी है। धन्यवाद।

श्री आर. ध्रुवनारायण।

SHRI R. DHRUVANARAYANA (CHAMRAJANAGAR): Sir, thank you very much for giving me an opportunity to raise an important issue regarding backlog vacancies for Scheduled Castes and Scheduled Tribes in the Central Government Departments.

As per the Survey Reports, in 2008, there were 75,522 backlog vacancies; 44,427 direct recruitment quota; and 31,095 promotion quotas lying vacant. A Special Recruitment Drive was launched in the year 2008, and extended up to 31st March 2012.

As of now, 28,508 posts have been filled and still, there are 15,838 posts which are lying vacant.

My humble request to the Government, through you, Sir, is to please initiate a robust and time-bound recruitment drive to fill the identified backlog vacancies so as to provide social justice to the downtrodden sections of the society. Thank you.

SHRI PONNAM PRABHAKAR : Sir, I would like to associate myself with the issue raised by the hon. Member.

सभापति महोदय : अगर आप माननीय सदस्य द्वारा उठाए गए विषय से अपने को संबद्ध करना चाहते हैं तो लिख कर दे दें।

Hon. Members, Shri Ponnam Prabhakar, Shri K.P. Dhanapalan and Shri Suresh Kumar Shetkar are permitted to associate themselves with the issue raised by the hon. Member.

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति महोदय, बहुत-बहुत धन्यवाद कि आप ने मेरे निवेदन को स्वीकार किया।

सभापति जी, इस सदन में इस सत्र में पहले भी बात उठ चुकी है और आज भी काफी आक्रोश में सम्मानित सदस्यों ने अपनी बात रखी है। गंगा-यमुना की बाढ़ ने 35 साल का रिकॉर्ड तोड़ दिया है। उत्तर भारत के मध्य प्रदेश से लेकर उत्तर प्रदेश के तमाम जिले इस से प्रभावित हुए हैं। इलाहाबाद में चालीस हजार मक़ान प्रभावित हुए हैं। अल्लाहपुर का जो बांध था वह भी टूट गया।

अभी मैं अपने निर्वाचन क्षेत्र कौशाम्बी गया था। मेरा क्षेत्र एक तरफ गंगा और एक तरफ यमुना के बीच का दोआब क्षेत्र है। माननीय सलमान खुर्शीद साहब जा चुके हैं। आप भी जानते हैं। वहां दोनों तरफ जलमग्न है। करीब दर्ज़नों गांवों में मैं खुद नाव से गया था। कहीं भी जाने का रास्ता नहीं है। वहां टापू पर लोग अपनी पक्के मक़ानों के छतों के ऊपर हैं। कच्चे मकान तो बह गए, ढह गए जिससे काफी संख्या में जान-माल का नुकसान हुआ।

पिपरहता गांव है छोटा-बड़ा, मल्हीपुर है, नंदा का पुरा है, चकदीन्हा है, केवटपूर्वा, मरूअल, पाली, हिशामबात, गढ़वा, कोसम, खिराज, इमाम के अलावा तमाम ऐसे गांव हैं जो यमुना से प्रभावित हैं। इसके अलावा गंगा नदी के बाढ़ से भी प्रभावित तमाम इलाके हैं जिसका मैं नाम नहीं लेना चाहूंगा लेकिन भारी संख्या में वहां जानवर बह गए हैं। रात में जानवर बंधे थे। बाढ़ आ गयी। जानवर बह गए। लोगों को जान-माल का काफी नुकसान है।

मैं आपके माध्यम से सरकार से मांग करना चाहूंगा कि दैवी आपदा में तो सरकार राहत के रूप में आर्थिक पैकेज देती है लेकिन इस त्रासदी को देखते हुए, गंगा-यमुना का रौद्र रूप देखते हुए, मैं चाहूंगा कि केन्द्र सरकार उत्तर प्रदेश को अधिक से अधिक आर्थिक पैकेज दे ताकि जो लोग बेघर हुए हैं, उनके घर बन सके और लोगों को जान-माल का जो नुकसान हुआ है उसके लिए उन्हें इमदाद मिल सके।

सभापति महोदय : शैलेन्द्र जी, आप ने बहुत महत्वपूर्ण सवाल उठाया है। लेकिन, आप अपने राज्य सरकार से कहिए कि वे इस संबंध में कोई मेमोरैण्डम भेजें।

श्री शैलेन्द्र कुमार : ठीक है। धन्यवाद।

सभापति महोदय : श्री शैलेन्द्र कुमार द्वारा उठाए गए विषय से श्री धनंजय सिंह स्वयं को सम्बद्ध करते हैं।

श्री राजेन्द्र अग्रवाल (मेरठ): माननीय सभापति जी, दिनांक 26 जुलाई के प्रमुख समाचार-पत्रों में समाचार प्रकाशित हुआ था कि प्रधानमंत्री जी द्वारा गठित उच्च स्तरीय समिति ने प्रमुख परियोजनाओं की पूर्णता के लिए समय-सीमा निर्धारित की है। जिन परियोजनाओं के लिए समय-सीमा तय की गयी है, उनमें दिल्ली-

मेरठ एक्सप्रेस हाईवे भी शामिल है। प्रधानमंत्री कार्यालय से जारी सूचना के अनुसार इस एक्सप्रेस-वे का कार्य 15 मार्च, 2014 तक पूर्ण कर लिया जाएगा।

इसके पूर्व दिनांक 7 जुलाई, 2009 को मेरे द्वारा पूछे गए अतारांकित प्रश्न संख्या 329 के जवाब में तत्कालीन माननीय मंत्री जी ने बताया था कि इस एक्सप्रेस-वे का निर्माण कार्य दिसम्बर, 2014 तक पूर्ण कर लिया जाएगा। इस उत्तर के दो वर्ष पश्चात पुनः दिनांक 08 अगस्त, 2011 को मेरे द्वारा पूछे गए अतारांकित प्रश्न संख्या 1161 में माननीय मंत्री जी द्वारा बताया गया कि इस एक्सप्रेस-वे का निर्माण कार्य दिसम्बर, 2015 तक पूर्ण कर लिया जाएगा।

महोदय, मंत्री जी से अवश्य पूछा जाना चाहिए कि उनका कौन-सा उत्तर सही है? अपने उत्तर के अनुसार कार्य को निर्धारित समय-सीमा में पूर्ण करने के लिए क्या माननीय मंत्री जी कोई कार्य-योजना भी बनाते हैं या गलत उत्तर देकर सदन तथा मेरे क्षेत्र की जनता को गुमराह करते हैं।

महोदय, राष्ट्रीय राजधानी क्षेत्र की संकल्पना के अनुसार दिल्ली-मेरठ एक्सप्रेस हाईवे को बहुत पहले बन जाना चाहिए था। परन्तु, विभिन्न आश्वासनों के बाद भी इस एक्सप्रेस-वे का निर्माण कार्य अभी तक प्रारंभ नहीं हुआ है।

सभापति जी, जैसा कि मैंने उल्लेख किया है, इस कार्य को पूरा करने की दो समय-सीमाएं दिसम्बर, 2014 तथा दिसम्बर, 2015 तो माननीय मंत्री जी द्वारा बतायी गयी हैं तथा एक तीसरी समय-सीमा 31 मार्च, 2014 स्वयं प्रधानमंत्री जी के कार्यालय द्वारा घोषित की गयी है। मैं इस नयी समय-सीमा को केवल चुनावी घोषणा नहीं मान सकता क्योंकि यह स्वयं प्रधानमंत्री जी की विश्वसनीयता का सवाल है।

महोदय, मेरा आपके माध्यम से सरकार से अनुरोध है कि दिल्ली-मेरठ एक्सप्रेस हाई-वे का कार्य तुरंत प्रारंभ किया जाए ताकि यह समय से पूरा हो सके।

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Chairman, I stand here to raise a very important and urgent matter of public importance and I seek the indulgence of the Parliamentary Affairs Minister who is present in this House. Dr. Narendra Dabholkar had dedicated his life to fight against the superstition and black magic. He was propagating the idea of reason and wanted the society to develop scientific temper. His brutal murder has shocked the nation. He was trying relentlessly to make a law prohibiting superstitious and black magic. The CCTV footage recovered by cops immediately after rationalist Dabholkar's

murder last Tuesday has not yielded any concrete clues about the unknown assailants. This House should condemn the killing in the strongest possible words and the perpetrators of the crime be brought to book at the earliest.

Mr. Dabholkar was in the forefront of anti-superstition movement in Maharashtra. Angry protests sparked by the Dabholkar's killing prompted Maharashtra Government to enforce the anti-superstition Law that he had championed for years. I would urge upon the Government and this House to enact a law to eradicate superstitious belief.

There are still certain practices in our country which reminds of dark ages. At times, news reports of human sacrifices are also being published. Today, in a knee-jerk reaction, the Maharashtra Government had issued an ordnance but I would request the Union Government to look into all aspects of the intended law and take steps accordingly. Human sacrifices or even animal sacrifices before deities should be treated as not only cruelty but also murder. Similarly, propagating and advertising of gemstones for better future is nothing but fraud. Advertisers, publishers and broadcasters should also be punished. That will be a fitting tribute to Dr. Dabholkar's memory.

MR. CHAIRMAN: Prof. Saugata Roy and Shri Rajendra Agrawal are permitted to associate with the matters raised by Shri B. Mahtab.

PROF. SAUGATA ROY (DUM DUM): I have taken the trouble of staying so late for 'Zero Hour' to highlight a big problem faced by West Bengal. You know Sir, the Ganga enters West Bengal from Rajmahal bordering Malda District. Then, it comes up to the Farakka Barrage. After Farakka Barrage, the River divides into two. One is Padma which goes into Bangladesh and the other is Bhagirathi which comes up to Calcutta. The Farakka Barrage was created for supplying enough water to the Calcutta Port but unfortunately due to the agreement we have with the Bangladesh, the Port is not receiving enough water. But I am not on that problem.

The creation of the barrage in 1975 has given rise to problem of land erosion both upstream and downstream of the Farakka Barrage. Villages are just disappearing and both the banks of the rivers are breaking. In fact, in Murshidabad near Akheri Ganj, one Border Security Force post is in danger of being washed away and several villages including Bhutni Diara are in the fear of being submerged or washed away. Now, this stretch of 40 kilometres upstream and downstream of Farakka Barrage is supposed to be looked after by the Farakka Barrage Authority under the Ministry of Water Resources. Our Chief Minister wrote a letter to the Prime Minister requesting him for granting enough money for giving embankment to the Ganga and Pamda rivers. But, unfortunately, though the letter was given several months ago, nothing has happened. I saw a statement from the West Bengal Irrigation Minister. He has said that he will sit in *dharna* in Delhi if this money is not sanctioned. The situation is serious. At least, 10,000 to 12,000 villagers will be affected. Our security, because it is bordering with Bangladesh, will also be affected if the Border Security Force post vanishes.

Through you, I would appeal to the Ministry of Water Resources and the Central Government to take steps to prevent the erosion in the Ganga and the Padma Rivers.

श्रीमती रमा देवी (शिवहर): सभापति जी, आज देश में बुनकरों की जो स्थिति है, वह किसी से छुपी नहीं है। किसी समय में देश की अर्थव्यवस्था में इनका महत्वपूर्ण योगदान होता था, परन्तु सरकार के उदासीन रवैये ने बुनकरों की आर्थिक स्थिति को दयनीय बना दिया है, जिस कारण ये सामाजिक रूप से भी अलग-थलग पड़ गये हैं। मेरे संसदीय क्षेत्र शिवहर में भारी संख्या में बुनकर परिवार हैं, परन्तु कच्चा माल न मिल पाने एवं उसके महंगे होने के कारण उन्हें अपना रोजगार करने में आज काफी दिक्कत महसूस हो रही है। आज की तारीख में उनमें से अधिकांश परिवार बेरोजगार होने के कारण अपने परिवारों का लालन-पालन करने में असमर्थ हैं तथा उनके बच्चों की शिक्षा-दीक्षा एवं अन्य विकास कार्य समुचित रूप से नहीं कर पा रहे हैं। सरकार ने उनके लिए अनेकों योजनाएं बना रखी हैं और समय-समय पर उनका कर्जा भी माफ किया है, परन्तु इनकी समस्याओं को दूर करने के लिए बेहतर होगा कि उनके लिए रोजगार की व्यवस्था की जानी चाहिए, जैसे कि मनरेगा योजना के तहत बुनकरों को भी जोड़कर, रोजगार मुहैया कराया जा सकता है, जिससे इन्हें कम से कम 100 दिनों का रोजगार तो मिल सकेगा।

सभापति महोदय : आपकी बात आ गई है।

श्रीमती रमा देवी : मुझे लगता है कि सरकार के इस कदम से बदहाल बुनकर समाज को काफी लाभ मिलेगा तथा साथ ही साथ मनरेगा जैसी महत्वाकांक्षी योजना की भी सार्थकता बढ़ेगी।

अतः सदन के माध्यम से सरकार से अनुरोध है कि देश के बुनकरों की बदहाली एवं उनकी समस्याओं को ध्यान में रखते हुए इन्हें भी मनरेगा योजना से जोड़कर रोजगार मुहैया कराया जाये।

श्री नारायण सिंह अमलाबे (राजगढ़): माननीय सभापति महोदय, वर्तमान में मध्य प्रदेश राज्य अतिवृष्टि के कारण कुदरत के कहर से जूझ रहा है। जून माह में खरीफ की फसल की बोनी के बाद प्रदेश में लगातार बारिश जारी है। प्रदेश के कई इलाकों में भारी बाढ़ के हालात बनने व अतिवृष्टि से लगभग पूरे प्रदेश में खरीफ की फसलें नष्ट हो गई हैं। मेरे संसदीय क्षेत्र राजगढ़ में भी अतिवृष्टि के चलते खरीफ का सम्पूर्ण रक्बा नष्ट हो चुका है व शत-प्रतिशत नुकसान के हालात बन चुके हैं।

किसानों का दर्द यह है कि प्रकृति के बिगड़ते संतुलन से गत रबी सीजन में भी ओले-पाले से फसलों को बहुत भारी नुकसान हुआ था, जिसका वाजिब मुआवजा वितरित करने में भी राज्य सरकार नाकाम रही है। जितना नुकसान था, उतना मुआवजा नहीं दिया गया है। मेरे संसदीय क्षेत्र राजगढ़ की हकीकत यह है कि 75 प्रतिशत से अधिक नुकसान जिन किसानों का हुआ, मात्र उनको ही मुआवजा दिया गया है, जिसमें भी पक्षपात व मनमानी हुई है, जिसके कारण हजारों किसान उचित मुआवजे से वंचित रह गये हैं।

प्रकृति के अतिवृष्टि के रूप में इस कहर के समय राज्य सरकार का यह परम कर्तव्य बनता है कि संसदीय क्षेत्र राजगढ़ सहित पूरे प्रदेश में तत्काल सर्वे करवाये और शीघ्र मुआवजा वितरित करे। साथ ही साथ खरीफ के लिए दिया गया सम्पूर्ण ऋण माफ करें, बिजली के बिलों का भुगतान राज्य सरकार करे तथा राजस्व सहित किसी भी प्रकार की वसूली भी आगामी एक वर्ष तक स्थगित रखी जाये।

अन्त में एक महत्वपूर्ण अनुरोध यह है कि प्रभावित किसानों के भरण-पोषण के लिए अनाज की व्यवस्था भी करे। आपने मुझे बोलने का अवसर दिया, इसके लिए आपको धन्यवाद।

सभापति महोदय: मैं माननीय सदस्यों से अनुरोध करूंगा कि कृपया वे अपने विषय को उठाने के बाद भी सदन में बने रहें।

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT) : Respected Chairman Sir, through you I would like to draw the kind attention of Hon. Minster of Home Affairs to a matter of great public importance. You are aware that there are large number of Bengali speaking people in the State of Assam. Bengalis have been staying there for many years; even before Partition, they were there. So along with Assamese language, Bengali language was also a medium of

---

* English translation of the Speech originally delivered in Bengali.

instruction in the schools of Assam. In the year 1960, Assamese language was given recognition by the Government of Assam. Since then, the Bengali population has been fighting for the recognition of Bengali language. On 19 May, 1961, this language struggle took a major turn in Barak valley of Silchar. Assam Police opened fire on the activists as a result of which 11 persons died. In 1962, during the Indo – China war, this language movement stopped. As that time, the Bengali speaking people demanded that the Silchar railway station should be renamed as "Bhasha Shahid Station'. Cutting across party line, Hon. Members of Lok Sabha and Assembly, ministers as well as the common people of Assam have, in one voice, reiterated this demand. Hon. Chief Minister of Assam, Shri Tarun Gogai has given the No-objection Certificate but still this demand has not been met. I received my education in Assam and am well aware of the sentiments of the Bengali population of the State. Thus I urge upon the Central Government to pay due homage to the language martyrs by renaming the Silchar station as 'Bhasha Shahid Station'. With these words, I conclude my speech.

श्री धनंजय सिंह (जौनपुर): सभापति महोदय, मैं आपको धन्यवाद देता हूं कि आपने मुझे बोलने का अवसर दिया। माननीय मंत्री सलमान खुर्शीद साहब भी सदन में उपस्थित हैं। मैं एक बहुत महत्वपूर्ण विषय की तरफ आपका ध्यान आकर्षित करना चाहूंगा। सभापति जी, निश्चित रूप से आप भी इस समस्या से ग्रसित होंगे। भारत सरकार की एक बहुत महत्वपूर्ण और महत्वाकांक्षी योजना एनआरएचएम देश में चल रही है। एनआरएचएम के माध्यम से सरकार का उद्देश्य था कि हम रूरल एरियाज में हेल्थ को बेहतर करें, लेकिन जो उद्देश्य था उससे इतर हम देखते हैं कि हम केवल निर्माण की प्रक्रिया में ही रह गए हैं। आज जितने भी रूरल एरियाज में हास्पिटल्स हैं, सीएचसीज हैं, हम अगर देश भर में देखें तो लगभग 4500 के आसपास सीएचजीज बनी हुयी हैं। डिस्ट्रिक्ट हास्पिटल्स और सब डिविजनल हास्पिटल्स की भी संख्या लगभग 1570 के आसपास है। हम देखते हैं कि जो हमारे डिस्ट्रिक्ट हास्पिटल्स हैं, वे जिन सुविधाओं से लैस होने चाहिए, वे नहीं हैं। एनआरएचएम का पैसा अननेसेसरी बर्बाद हो रहा है। हम इन्फ्रास्ट्रक्चर खड़े करते जा रहे हैं, लेकिन जो सुविधायें अस्पतालाओं में मिलनी चाहिए, वे नहीं मिल पा रही हैं।

आप डिस्ट्रिक्ट हास्पिटल फरूखाबाद को देख लीजिए, बस्ती को देख लीजिए, तमाम ऐसे डिस्ट्रिक्ट हास्पिटल्स हैं, जहां सिटी स्कैन की सुविधा नहीं है, एमआरआई की सुविधा नहीं है एवं बहुत से ऐसे

डिस्ट्रिक्ट हास्पिटल्स हैं जहां अल्ट्रासाउंड की भी सुविधा नहीं है, जिसकी वजह से गरीब आदमी, जो गांव, देहात का आदमी है, उसको पैथॉलाजी में जो टेस्ट कराने होते हैं, उसे बहुत महंगाई का सामना करना पड़ता है और तरह-तरह के शोषण का सामना करना पड़ता है।

मेरा आपसे आग्रह है कि जो एनआरएचएम का जो पैसा है, आपके माध्यम से सरकार को एक जरूर निर्देश जाए, जिससे इन अस्पतालों में, डिस्ट्रिक्ट हास्पिटल्स में कम से कम ऐसी सुविधायें प्रदान की जाएं। इसके साथ-साथ सीएचजीज में कम से कम एक्स-रे मशीनों की व्यवस्था जरूर करायी जाए, ताकि ग्रामीण आदमी एक्स-रे कराने के लिए डिस्ट्रिक्ट हास्पिटल न आए। अभी सीएचजीज में ऐसी सुविधायें नहीं हैं।

इसके साथ-साथ आप इसमें कुछ इंप्लायमेंट भी जेनरेट करेंगे। देश में बहुत बड़ी तादाद में टेक्नेशियंस एक्स-रे के हैं, अल्ट्रासाउंड के हैं, तमाम ऐसे टेक्नेशियंस बेरोजगार बैठे हैं, उनको भी काम मिलेगा।

सभापति महोदय : आपका विषय महत्वपूर्ण है और आ गया है।

श्री धनंजय सिंह : सभापति महोदय, मेरा आपसे आग्रह है कि जरूर सरकार को आप पीठ से निर्देशित करेंगे।

श्री सुशील कुमार सिंह (औरंगाबाद): आपने मुझे बोलने की अनुमति दी, इसके लिए मैं आप को धन्यवाद देता हूं। मैं आप के माध्यम से इस सदन का और भारत सरकार का ध्यान इस बात की ओर आकृष्ट कराना चाहूंगा कि देश के बड़े भू-भाग में आज एक तरफ बाढ़ की स्थिति है, तो दूसरी तरफ मेरे राज्य बिहार में सूखे की भी स्थिति है। आप जानते हैं, बिहार एक ऐसा राज्य है, जिसमें कृषि के सिवा अब कुछ बचा नहीं है। वहां की अर्थव्यवस्था पूरी तरह से कृषि पर निर्भर करती है। बिहार में 38 जिले हैं, जिनमें से कोई जिला ऐसा नहीं है, जो या तो बाढ़ की चपेट में न हो, या सूखे की चपेट में न हो। वैसे राज्य सरकार ने अपनी तरफ से सुखते हुए फसलों को बचाने के लिए उनकी सिंचाई के लिए किसानों को एक राहत दी है, तीन-तीन बार डीजल के लिए अनुदान दिया है। लेकिन मैं आपको बताना चाहूंगा कि जो जिले सूखे की चपेट में हैं, उनमें खरीफ फसल लगी ही नहीं है, दस प्रतिशत से ज्यादा धान की रोपनी नहीं हुई है। इसलिए मैं कहना चाहूंगा कि भारत सरकार कृषि मंत्रालय का एक टीम भेजे, बाढ़ और सुखाड़ दोनों स्थितियों का सर्वे कराए और किसानों को एक फौरी राहत दे। मैं एक स्थायी उपाय की भी मांग करूंगा। मैं फौरी राहत यह चाहता हूं कि किसानों को जो ऋण खाद, बीज और कृषि उपकरण पर दिया गया है, उनकी पूरी माफी हो। दूसरा, मैं यह कहना चाहता हूं। ...(व्यवधान)

सभापति महोदय : आपकी बात आ गई।

श्री सुशील कुमार सिंह : अभी मेरी पूरी बात नहीं आई है। मैं बस एक मिनट का समय चाहता हूं। ...(व्यवधान)

सभापति महोदय : कृपया आप एक साथ कई विषयों का समावेश नहीं करें।

श्री सुशील कुमार सिंह : बिहार प्रदेश में कोटे के अनुसार और जो लक्ष्य हैं, बैंकों ने जो लक्ष्य निर्धारित किए हैं, उनके अनुसार किसानों को के.सी.सी. नहीं मिला, तो इस मौके पर उनको के.सी.सी. के माध्यम से ऋण मिले। दूसरा, मैं स्थायी निराकरण चाहता हूं।

महोदय, मैं आपको यह बताना चाहूंगा कि बिहार प्रदेश ही नहीं, देश के अन्य हिस्सों से, अन्य राज्यों से, जल संसाधन मंत्रालय भारत सरकार के पास जो प्रस्ताव आए हैं, वे आर.आर.आर और ए.आई.बी.पी. के तहत छोटे-छोटे चेक डैम, आहर, पैइन और पोखरों के निर्माण के लिए यहां लंबित हैं। ये तो स्थायी उपाय हैं जो भारत सरकार के पास लंबित हैं। ...(व्यवधान)

सभापति महोदय : आप के सभी विषय आ गए। कृपया आप अपनी बात समाप्त करें।

श्री सुशील कुमार सिंह : मैं केवल आधा मिनट का समय और चाहूंगा। दोनों, अस्थायी उपाय ऋण माफी और के.सी.सी. के हैं और जो स्थायी उपाय हैं...(व्यवधान)

सभापति महोदय : कृपया आप रिपीट न करें।

श्री सुशील कुमार सिंह : मैं रिपीट नहीं कर रहा हूं। मैं आपके माध्यम से यही मांग भारत सरकार से करता हूं कि सूखे की स्थिति का आकलन करा कर, फौरी राहत जल्द से जल्द बिहार के किसानों को दें। धन्यवाद।

सभापति महोदय : माननीय सुशील जी आप अवगत हैं कि तब तक भारत सरकार खुद टीम नहीं भेजेगी, जब तक राज्य सरकार उनको मेमोरैंडम भेज कर अप्रोच नहीं करेगी। कृपया आप राज्य सरकार को लिखें।

श्री वीरेन्द्र कश्यप जी आप अपनी बात सदन में रखें।

श्री वीरेन्द्र कश्यप (शिमला): सभापति महोदय, कृपया मुझे यहां से बोलने की अनुमति दीजिए।

सभापति महोदय : आपको वहां से बोलने की अनुमति दी जाती है।

श्री वीरेन्द्र कश्यप : केंद्र सरकार द्वारा उन गरीब लोगों को एक मकान बना कर दिए जाने की योजना काफी समय से दी जा रही है जो कि गरीबी रेखा से नीचे हैं। अनुसूचित जाति, अनुसूचित जनजाति व एक्स सर्विसमैन की विधवाओं को विशेष कर इसके अंतर्गत लाया गया है। योजना का नाम इंदिरा आवास योजना है। यह 1996 से चल रही है। ग्रामीण क्षेत्र में बसने वालों के लिए यह योजना सरकार की सहायता से

चलाई जा रही है, नार्थ ईस्ट राज्यों को 90:10 व अन्य राज्यों को 75:25 के अनुपात से। केन्द्रीय सरकार और राज्य सरकारों की सहायता से अब 70 हजार रुपए मैदानी क्षेत्र में, व 75 हजार पहाड़ी राज्यों के लिए आबंटित किये जा रहे हैं, क्योंकि महंगाई दिनों दिन बढ़ती जा रही है और एक छोटा-सा कमरा जो पक्का हो, इस वित्तीय सहायता से बनाना कठिन है। 1996 जब से यह योजना बनाई गई है, इसका आकलन किया जाए तो पता चलेगा कि उनमें से अधिकांश मकान टूट चुके हैं।

इसलिए मेरा सरकार से आग्रह है कि इस स्कीम के अंतर्गत जो भी मकान बनाए जाएं या तो उन्हें सरकार के द्वारा ही बनाया जाए या फिर उसकी राशि को दोगुना किया जाए ताकि वह मकान पक्का व टिकाऊ बन सके। इसमें पहाड़ी राज्यों व हार्ड एरियाज में बनने वाले मकानों को 25 परसेंट अतिरिक्त राशि का प्रावधान करे और सभी मकानों में बिजली, पानी, शौच आदि की सुविधा उपलब्ध सरकार सुनिश्चित करे। यह मेरी मांग है। आपने बोलने का अवसर दिया इसके लिए आपको धन्यवाद।

श्री सुभाष बापूराव वानखेडे (हिंगोली): सभापति जी, महाराष्ट्र में जून से लेकर आज तक कई जिलों में सुबह-शाम लगातार वर्षा हो रही है। आज महाराष्ट्र के सीएम दिल्ली आए थे और मेरे ख्याल से प्रधान मंत्री महोदय से उनकी मुलाकात भी हुई। मेरा संसदीय चुनाव क्षेत्र तीन जिलों से लगा हुआ है - हिंगोली, नान्देड़ और यवतमाल। मैं कहना चाहता हूं कि वर्षा से कई गांव डूब गए हैं। गोदावरी नदी, पेन गंगा, पूर्णा, पूस नदी, 99 प्रतिशत डैम भर गए हैं। कई गांव बाढ़ से प्रभावित हैं। कई लोग बेघर हो गए हैं। कई गांवों का सम्पर्क टूट गया है। सड़कें नष्ट हो गई हैं। किसानों की सारी फसल नष्ट हो गई है, जिसके कारण आज वे परेशानी में हैं। इसलिए मैं आपके माध्यम से विनती करता हूं कि केन्द्र सरकार यहां से अधिकारियों की एक टीम मेरे हिंगोली चुनाव क्षेत्र में भेज दे। वह नान्देड़, हिंगोली और यवतमाल की स्थिति का आकलन कर ले। इस संबंध में केन्द्र सरकार जितनी मदद कर सकती है, उतनी करे।

सभापति महोदय : सुभाष जी, आप अवगत होंगे कि आज माननीय कृषि मंत्री जी ने कहा है कि महाराष्ट्र सरकार से उन्हें ज्ञापन प्राप्त हो गया है और वे शीघ्र ही भारत सरकार की एक टीम महाराष्ट्र में भेजने की व्यवस्था कर रहे हैं।

श्री सुभाष बापूराव वानखेडे: किसानों की पूरी फसल नष्ट हो गई है।...(व्यवधान)

सभापति महोदय : उसे टीम असैस करेगी। आपकी बात आ गई है। धन्यवाद।

...(व्यवधान)

श्री सुभाष बापूराव वानखेडे : आधा एकड़, एक एकड़ के आठ सौ रुपये, हजार रुपये की मदद राज्य सरकार दे रही है।...(व्यवधान) किसानों का लाखों रुपये का नुकसान हुआ है।...(व्यवधान)

सभापति महोदय : उसका एक पैरामीटर है। अगर 50 प्रतिशत से ज्यादा फसल का नुकसान होगा तो आपको पूरा मुआवजा मिलेगा अन्यथा उसका एक रेट है और वह मिलेगा।

श्री अजय कुमार (जमशेदपुर): सभापति महोदय, आपने मुझे बोलने का मौका दिया, इसके लिए धन्यवाद। मैं संक्षेप में अपनी बात कहूंगा। हमारे संसदीय क्षेत्र में एक हिन्दुस्तान कॉपर लिमिटेड पब्लिक सैक्टर अंडरटेकिंग कम्पनी है। वहां की दो समस्याएं हैं। वहां के जिन इम्प्लाइज़ ने पन्द्रह साल पहले वीआरएस ली थी, क्योंकि माइन्स क्लोजर हुई थी, वे अपने वेज एरियर्स के लिए पिछले पन्द्रह सालों से लड़ रहे हैं। वे लोग हजारों की संख्या में हैं। उनमें से काफी लोग बीमारी, गरीबी के चलते मर गए हैं। हिन्दुस्तान कॉपर लिमिटेड के इस केस को सरकार ने सुप्रीम कोर्ट में लटका कर रखा हुआ है और वह यह सुनिश्चित करना चाहती है कि धीरे-धीरे सब लोग मर जाएं जिससे किसी तरह का कोई कम्पैनसेशन देने की आवश्यकता न हो। अफसोस की बात है कि जिस समय वेज सैटलमैंट हुआ था, उस समय हिन्दुस्तान कॉपर लॉस मेकिंग कम्पनी थी। अब वह काफी नफे में है। पिछले साल उसे 250 करोड़ के आसपास नफा हुआ। हमने काफी बार अनुरोध किया था, पिटीशन दिया था। मैं आपके माध्यम से सरकार से अनुरोध करना चाहता हूं कि एचसीएल इस मामले का समाधान करे। एचसीएल के एक्स इम्प्लाइज के बच्चे भी उसी पीएसयू में पिछले पन्द्रह सालों से कौन्ट्रैक्ट लेबर के रूप में कार्य कर रहे हैं। अगर पीएसयू ही कांट्रैक्ट लेबर्स और बाकी सारे नियमो को तोड़ेगी तो अफसोस की बात है। मैं कहना चाहता हूं कि आपके माध्यम से सरकार को यह मैसेज दिया जाना चाहिए। आपने मुझे बोलने का मौका दिया, इसके लिए धन्यवाद।

सभापति महोदय : बहुत-बहुत धन्यवाद। आपने महत्वपूर्ण सवाल उठाया है।

श्री तूफ़ानी सरोज (मछलीशहर): सभापति महोदय, आपने मुझे बहुत ही महत्वपूर्ण विषय पर बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूं। मैं आपके माध्यम से सरकार का ध्यान उत्तर प्रदेश में अति पिछड़े वर्ग में सूचीबद्ध कुछ जातियों की ओर दिलाना चाहता हूं, जिनकी आर्थिक, शैक्षणिक और राजनैतिक स्थिति दलितों से भी बदतर है। अति पिछड़े वर्ग में आने वाली राजभर, निषाद, बिंद, मल्लाह और प्रजापति सहित कुल 17 जातियां शामिल हैं। उत्तर प्रदेश सरकार ने इन जातियों को चिन्हित कर अनुसूचित जाति का दर्जा दिलाने के लिए केन्द्र सरकार को दूसरी बार प्रस्ताव भेजा है जो काफी समय से केन्द्र सरकार के पास विचाराधीन है। अत: आपके माध्यम से हमारी मांग है कि केन्द्र सरकार संसद में इस मुद्दे पर चर्चा करवाकर उपरोक्त जातियों को जल्द से जल्द अनुसूचित जाति का दर्जा देने के लिए कदम उठाए ताकि उपरोक्त अति पिछड़ी जातियां प्रगति कर सकें।

मैं आपका ध्यान इस ओर भी आकर्षित करना चाहता हूं कि मौजूदा स्थिति में अनुसूचित जातियों की संख्या काफी बढ़ी है। इसलिए उनके लिए 21 प्रतिशत रिजर्वेशन का जो नियम बनाया गया है, उसे बढ़ाकर कम से कम 25 प्रतिशत किया जाना चाहिए। मेरी आसन ने यह मांग है।

श्री राजाराम पाल (अकबरपुर): सभापति महोदय, आपने एक अत्यन्त मह्त्वपूर्ण विषय पर मुझे बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूं। मैं आपके माध्यम से भारत सरकार के आदरणीय सलमान खुर्शीद साहब, जो कानून मंत्री भी रहे हैं, उनका ध्यान आकर्षित करना चाहता हूं। जब मैं वर्ष 1996 में घाटमपुर से विधायक था, उस समय कानपुर देहात में यह तहसील थी, वैल्लोर तहसील भी कानपुर देहात में थी। मेरे द्वारा वर्ष 1997 में इन दोनों तहसीलों को भौगोलिक दृष्टि से सही, सस्ता और सुलभ न्याय दिलाने के लिए कानपुर नगर में जोड़ने का काम किया गया था। किन्तु कानपुर नगर में कानपुर देहात का भी जूरिसडिक्शन था। प्रशासनिक तौर पर आज भी घाटमपुर और वैल्लोर तहसीलें कानपुर नगर से जुड़ी हुई हैं। विगत पिछले माह कानपुर देहात में न्यायिक जूरिसडिक्शन ट्रांसफर हो गया है। इन दोनों तहसीलों की दूरी 100-120 किलोमीटर के लगभग है। बार एसोसिएशन, लायर्स एसोसिएशन और बाध्यकारी लम्बे समय से आंदोलनरत हैं। उनकी मांग है कि यह व्यावहारिक दृष्टि से भी ठीक नहीं है कि वे प्रशासनिक तौर पर कानपुर नगर में रहें और न्यायिक दृष्टि से 120 किलोमीटर दूर जाएं। इससे आए दिन देर से पहुंचने के कारण बाध्यकारियों के खिलाफ बिना जमानती वारंट जारी किए जाते हैं। इसलिए लोगों में आक्रोश है। लायर्स बार और बाध्यकारी लोग आंदोलनरत हैं।...(व्यवधान) मैंने पिछले दिनों कानून मंत्री जी से लायर्स और बार एसोसिएशन के प्रतिनिधि मंडल को मिलवाकर इन दोनों तहसीलों को व्यावहारिक दृष्टि से कानपुर नगर में न्यायिक तौर से जोड़ने की मांग की थी। किन्तु आज तक उसमें कोई कार्यवाही न होने के कारण बाध्यकारी और अधिवक्ता दोनों आंदोलनरत हैं।

मैं आपके माध्यम से भारत सरकार से इस बारे में मांग करता हूं। एक तरफ सरकार चाहती है कि न्याय सस्ता हो, जल्दी हो, फास्ट ट्रैक में हो, तहसीलों में लोगों को न्याय मिले और दूसरी तरफ केवल छोटी सी त्रुटि के कारण 120 किलोमीटर दूर बाध्यकारियों, अधिकारियों का जाना व्यवहारिक दृष्टि से सही नहीं है। यदि वे एक दिन पहले खाना-पानी लेकर चलेंगे तभी दूसरे दिन तक पहुंच पाएंगे।...(व्यवधान) लिहाजा मैं चाहता हूं कि वैल्लोर और घाटमपुर तहसीलें, जो प्रशासनिक तौर पर कानपुर नगर में सन्निहित हैं, उनका न्यायिक जूरिसडिक्शन भी कानपुर नगर में रखा जाए।

आपने मुझे बोलने का मौका दिया, इसके लिए मैं बहुत-बहुत आभार व्यक्त करता हूं।

SHRI N. PEETHAMBARA KURUP (KOLLAM): Respected Chairman, Sir, I thank you for giving me this opportunity to speak.

The Government's recent decision to curtail the duty draw back incentive used to be given to the industrialists is a severe blow to the cashew exporters in the country. It is also learnt that one more important waiver enjoyed by the exporters is being withdrawn by the Government very soon.

20.00hrs

The duty draw back has been withdrawn recently by the Ministry of Finance. The incentive as per Visesh Krishi Gram Upaj Yojana (VKGUY) which was a boon to the cashew industrialists is learnt to have been withdrawn. It was 6.12 per cent of the total amount of the cashew export which the cashew exporters used to get as incentive under the two incentives. The decision to withdraw the duty draw back will destroy the cashew industry in the country, especially in the State of Kerala and more particularly in Kollam, my parliamentary constituency. Around 2,50,000 people are working in and around that area.

I, therefore, urge upon the hon. Minister of Finance to reinstate the duty draw back as per the ratio of the export and save the cashew industry from disaster and disintegration at the earliest. It is a question of the lives of about 5 lakh women in the State.

MR. CHAIRMAN: The House stands adjourned till 11.00 A.M. tomorrow.

20.01 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 29, 2013, Bhadrapada 7, 1935 (Saka).